



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 1388

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

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***Treaties and international agreements
registered or filed and recorded
with the Secretariat of the United Nations***

VOLUME 1388

1985

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NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

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Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

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Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 1 January 1985 to 9 January 1985

Nos. 23225 to 23231

Traités et accords internationaux

enregistrés

du 1^{er} janvier 1985 au 9 janvier 1985

N^{os} 23225 à 23231

No. 23225

MULTILATERAL

International Sugar Agreement, 1984 (with annexes). Concluded at Geneva on 5 July 1984

*Authentic texts: Arabic, Chinese, English, French, Russian and Spanish.
Registered ex officio on 1 January 1985.*

MULTILATÉRAL

**Accord international de 1984 sur le sucre (avec annexes).
Conclu à Genève le 5 juillet 1984**

*Textes authentiques : arabe, chinois, anglais, français, russe et espagnol.
Enregistré d'office le 1^{er} janvier 1985.*

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٢ - أي عضو لم يقدم باسمه اشعارا بقبول تعديل ما بحلول التاريخ الذي يصبح فيه ذلك التعديل نافذا يكف عن أن يكون طرفا في هذا الاتفاق ، إلا اذا أُنقح ذلك العضو المجلس بعدم استطاعته تقديم اشعار القبول في حينه بسبب صعوبات واجهت استكمال اجراءاته الدستورية وقرر المجلس أن يمدد بالنسبة لذلك العضو الفترة المحددة للقبول • ولا يكون ذلك العضو ملزما بالتعديل قبل تقديم اشعار يقوله به •

المادة ٤٤

المدة والتعديل والانهاء

- ١ - يظل هذا الاتفاق نافذا حتى ٣١ كانون الأول/ ديسمبر ١٩٨٦ ما لم يتم تعديده بموجب الفقرة ٢ من هذه المادة ، أو انهاء قبل ذلك بموجب الفقرة ٣ من هذه المادة •
- ٢ - يجوز للمجلس ، بتصويت خاص ، تعديل هذا الاتفاق سنة بسنة • ولكل عضو لا يقبل أي تعديل من هذا القبيل لهذا الاتفاق أن يبلغ المجلس بذلك ويكف هذا العضو عن أن يكون طرفا في هذا الاتفاق اعتبارا من بداية فترة التعديل •
- ٣ - يجوز للمجلس في أي وقت أن يقرر ، بتصويت خاص ، انهاء هذا الاتفاق اعتبارا من التاريخ الذي يحدده ورهنا بما يضع من شروط •
- ٤ - عند انهاء هذا الاتفاق ، يستمر وجود المنظمة للوقت الذي يعد لازما لتنفيذ تصفيتها وتكون لها من السلطات وتمارس من الوظائف ما قد يستلزمه هذا الغرض •
- ٥ - يتولى المجلس اشعار الوديع بأي اجراء يتخذ بموجب الفقرة ٢ أو الفقرة ٣ من هذه المادة •

المادة ٤٥

التدابير الانتقالية

يقر المجلس ، بموجب الاتفاق الدولي للسكرك لعام ١٩٧٧ ، الميزانية الادارية للمنظمة لعام ١٩٨٥ بصفة مؤقتة ، وذلك في دورته العادية الأخيرة في عام ١٩٨٤ ، رهنا بالاقرار النهائي من المجلس بموجب هذا الاتفاق في دورته الأولى في عام ١٩٨٥ •

واشباتا لما تقدم قام الموقعون أدناه ، المفوضون لهذا الغرض حسب الأصول ، بتذييل هذا الاتفاق بتوقيعاتهم في التواريخ المبينة •

حضر في جنيف في هذا اليوم الخامس من شهر تموز/ يولييه من سنة ألف وتسعمائة وأربعمائة وشانين ، ونصوص هذا الاتفاق باللغات الاسبانية والانكليزية والروسية والعربية والفرنسية متساوية الحجية • وسيضع الوديع النص الصيني لهذا الاتفاق ويقدمه الى جميع الموقعين الذين انضموا الى هذا الاتفاق وجميع الحكومات التي انضمت اليه بغية اعتماده •

المادة ٤٠

الانسحاب

- ١ - يجوز لأي عضو أن ينسحب من هذا الاتفاق في أي وقت بعد نفاذ هذا الاتفاق عن طريق تقديم اشعار كتابي بالانسحاب الى الوديع • وعلى العضو أن يعلم المجلس في الوقت ذاته بالاجراء الذي اتخذه •
- ٢ - يكون الانسحاب بموجب هذه المادة نافذ المفعول بعد ٣٠ يوما من تسليم الوديع للاشعار •

المادة ٤١

الاستبعاد

- إذا تبين للمجلس أن أيًا من الأعضاء يخل بالتزاماته بموجب هذا الاتفاق، وقرر أيضا أن هذا الإخلال يضعف الى حد كبير تنفيذ هذا الاتفاق، فإنه يجوز له، بتصويت خاص، أن يستبعد ذلك العضو من المنظمة • وعلى المجلس أن يشعر الوديع بذلك القرار على الفور • وبعد ٩٠ يوما من تاريخ قرار المجلس يكف ذلك العضو عن أن يكون عضوا بالمنظمة •

المادة ٤٢

تسوية الحسابات

- ١ - يعدد المجلس أية تسوية للحسابات يراها منصفة مع أي عضو انسحب من هذا الاتفاق أو استبعد من المنظمة، أو كف بطريقة أخرى عن أن يكون طرفا في هذا الاتفاق • تحتفظ المنظمة بأية مبالغ دفعتها هذا العضو بالفعل • ويكون هذا العضو ملزما بسداد أية مبالغ مستحقة عليه للمنظمة •
- ٢ - لدى انتهاء هذا الاتفاق، لا يحق لأي عضو مشار اليه في الفقرة ١ من هذه المادة أي نصيب في حصيله التصفية أو الأصول الأخرى للمنظمة، وكذلك لا يتم تحميله بأي جزء من المعجز فسي المنظمة، ان وجد •

المادة ٤٣

التعديل

- ١ - يجوز للمجلس، عن طريق تصويت خاص، أن يوصي الأعضاء بادخال تعديل على هذا الاتفاق • كما يجوز للمجلس أن يحدد وقتا يقوم بعده كل عضو باشعار الوديع بقبوله للتعديل • ويمسح التعديل نافذا بعد ١٠٠ يوم من تسليم الوديع لاشعارات القبول من أعضاء يحوزون ٨٥٠ صوتا على الأقل من مجموع أصوات الأعضاء المصدرين ويمثلون على الأقل ثلاثة أرباع هؤلاء الأعضاء، ومن أعضاء يمتلكون ٨٠٠ صوت على الأقل من مجموع أصوات الأعضاء المستوردين، ويمثلون على الأقل ثلاثة أرباع هؤلاء الأعضاء، أو في تاريخ لاحق يكون المجلس قد حدده بتصويت خاص • ويجوز للمجلس أن يحدد وقتا يقوم كل طرف خلاله باشعار الوديع بقبوله للتعديل، وإذا لم يمسح التعديل نافذا بحلول ذلك التاريخ فإنه يعتبر مسحوبا • ويزود المجلس الوديع بالمعلومات اللازمة لتحديد ما إذا كانت اشعارات القبول التي تم تسليمها كافية لجعل التعديل نافذا •

المادة ٣٧

الأشعار بالتطبيق المؤقت

- ١ - يجوز في أي وقت لحكومة موقعة تعترزم التصديق على هذا الاتفاق أو قبوله أو اقراره أو لحكومة حدد المجلس شروطا لانضمامها ، ولكنها لم تستطع بعد ايداع وثيقتها أن تقوم ، في أي وقت بأشعار الوديع بأنها ستطبق هذا الاتفاق بصورة مؤقتة اما عند بدء نفاذه وفقا للمادة ٣٨ أو في تاريخ محدد اذا كان نافذا بالفعل .
- ٢ - تكون الحكومة التي أصدرت اشعارا بموجب الفقرة ١ من هذه المادة بأنها ستطبق هذا الاتفاق اما عند بدء نفاذه أو في تاريخ محدد اذا كان نافذا بالفعل ، عضوا مؤقتا ابتداء من ذلك الوقت الى أن تودع وثيقتها الخاصة بالتصديق أو القبول أو الموافقة أو الانضمام وبذلك تصبح عضوا .

المادة ٣٨

بدء نفاذ الاتفاق

- ١ - يبدأ نفاذ هذا الاتفاق بصفة نهائية في ١ كانون الثاني/يناير ١٩٨٥ ، أو في أي تاريخ لاحق ، اذا قامت بحلول ذلك التاريخ حكومات حموز ٥٠ في المائة من أصوات البلدان المصنفة و ٥٠ في المائة من أصوات البلدان المستوردة وفقا للتوزيع المنصوص عليه في المرفق ألف والمرفق باء على التوالي بهذا الاتفاق بايداع وثائقها الخاصة بالتصديق أو القبول أو الاقرار أو الانضمام .
- ٢ - اذا لم يبدأ نفاذ هذا الاتفاق ، وفقا للفقرة ١ من هذه المادة ، في ١ كانون الثاني/يناير ١٩٨٥ ، يبدأ نفاذه بصفة مؤقتة ، اذا قامت بحلول ذلك التاريخ حكومات مستوفية لشروط النسب المثوية المنصوص عليها في الفقرة ١ من هذه المادة بايداع وثائقها الخاصة بالتصديق أو القبول أو الاقرار أو اشعار الوديع بالتطبيق المؤقت للاتفاق .
- ٣ - اذا لم تستوف ، في ١ كانون الثاني/يناير ١٩٨٥ ، النسب المثوية المطلوبة لبدء نفاذ هذا الاتفاق وفقا للفقرة ١ أو الفقرة ٢ من هذه المادة ، يدعو الأمين العام للأمم المتحدة الحكومات التي أودعت وثائقها الخاصة بالتصديق أو القبول أو الاقرار أو الاشعار بالتطبيق المؤقت ، الى الاجتماع لتقرر ما اذا كان هذا الاتفاق يبدأ نفاذه بصفة نهائية أو بصفة مؤقتة فيما بينها ، كليا أو جزئيا في التاريخ الذي قد تحدده . واذا بدأ نفاذ هذا الاتفاق بصفة مؤقتة وفقا لهذه الفقرة ، فانسه يصبح نافذا بصفة نهائية متى استوفيت الشروط المنصوص عليها في الفقرة ١ من هذه المادة بسدون حاجة الى اتخاذ قرار آخر .
- ٤ - بالنسبة لأي حكومة تودع وثيقة تصديق أو قبول أو اقرار أو انضمام أو اشعار بالتطبيق المؤقت بعد بدء نفاذ هذا الاتفاق وفقا للفقرة ١ أو ٢ أو ٣ من هذه المادة ، يبدأ سريان الوثيقة أو الاشعار في تاريخ ايداع وفيما يتعلق بالاشعار بالتطبيق المؤقت ، وفقا لأحكام الفقرة ١ من المادة ٣٧ .

المادة ٣٩

الانضمام

- يكون باب الانضمام الى هذا الاتفاق مفتوحا أمام حكومات جميع الدول وفق الشروط التي يحددها المجلس . وينفذ الانضمام بايداع وثيقة الانضمام لدى الوديع . ويجب أن تنص وثائق الانضمام على أن الحكومة تقبل كل الشروط التي يحددها المجلس .

المادة ٣٣

الاجراء الذي يتخذه المجلس بشأن الشكاوي وعدم وفاء الأعضاء بالتزاماتهم

- ١ - تحال أية شكوى بعدم وفاء أي عضو بالتزاماته بموجب هذا الاتفاق بناء على طلب العضو الشاكي الى المجلس الذي يتخذ قرارا بشأن المعاملة رهنا بالتشاور المسبق مع الأعضاء المعنيين .
- ٢ - يحدد أي قرار يتخذه المجلس بأن عضوا ما قد أخل بالتزاماته بموجب هذا الاتفاق طبيعة هذا الاخلال .
- ٣ - كلما تبين للمجلس ، سواء نتيجة شكوى أو بطريقة أخرى ، أن عضوا ما قد أخل بهذا الاتفاق ، يجوز له ، دون اخلال بالتدابير الأخرى المنصوص عليها بصورة محددة في مواد أخرى من هذا الاتفاق ، أن يقرر ، بتصويت خاص :
- (أ) تعليق الحقوق التصويتية لذلك العضو في المجلس وفي اللجنة التنفيذية ؛ أو
- (ب) تعليق حقوق أخرى لذلك العضو ، اذا رأى المجلس ذلك ضروريا ، بما في ذلك حقه في أن يكون موهلا لعضوية المجلس أو أية لجنة من لجانها ، أو في شغل وظيفة فيه أو فيها ، الى أن يفي بالتزاماته ؛ أو
- (ج) اتخاذ اجراء بموجب المادة ٤١ ، اذا كان ذلك الاخلال يضعف الى حد كبير تنفيذ هذا الاتفاق .

الفصل الثاني عشر - الأحكام الختامية

المادة ٣٤

الوديعة

- يعين الأمين العام للأمم المتحدة بموجب هذا وديعا لهذا الاتفاق .

المادة ٣٥

التوقيع

يفتح باب التوقيع على هذا الاتفاق في مقر الأمم المتحدة اعتبارا من ١ أيلول/ سبتمبر ١٩٨٤
٣١ كانون الأول/ ديسمبر ١٩٨٤ وذلك من جانب أية حكومة دعت الى مؤتمر الأمم المتحدة المعني
بالمسكر ، ١٩٨٣ .

المادة ٣٦

التصديق والقبول والاقرار

- ١ - يخضع هذا الاتفاق للتصديق أو القبول أو الاقرار من جانب الحكومات الموقعة وفقا
للجراءات الدستورية لكل منها .
- ٢ - تودع وثائق التصديق أو القبول أو الاقرار لدى الوديعة في ميعاد أقصاه ٣١ كانون الأول/
ديسمبر ١٩٨٤ غير أنه يجوز للمجلس أن يمنح تمديدات زمنية للحكومات الموقعة التي لا تستطيع ايداع
وثائقها بحلول ذلك التاريخ .

الفصل العاشر - الأعمال التحضيرية لاتفاق جديد

المادة ٣١

الأعمال التحضيرية لاتفاق جديد

- ١ - يجوز للمجلس أن يدرس أسس واطار اتفاق دولي جديد للسكرو أن يقدم تقريرا الى الأعضاء وأن يقدم ما يراه مناسبا من توصيات .
- ٢ - يجوز للمجلس ، حالما يرى ذلك مناسب ، أن يرجو من الأمين العام للأونكتاد الدعوة الى عقد مؤتمر تفاوضي .

الفصل الحادي عشر - المنازعات والشكاوي

المادة ٣٢

المنازعات

- ١ - يحال أي نزاع يتعلق بتفسير أو تطبيق هذا الاتفاق ولا تتم تسويته فيما بين الأعضاء المعنيين الى المجلس للبت فيه ، بناء على طلب أي عضو طرف في النزاع .
- ٢ - عندما يحال نزاع ما الى المجلس بموجب الفقرة ١ من هذه المادة ، يجوز لأغلبية من الأعضاء تحوز ما لا يقل عن ثلث سجيوع الأصوات أن تطلب الى المجلس أن يلتزم ، بعد مناقشة النزاع ، رأي هيئة استشارية يتم تشكيلها بموجب الفقرة ٣ من هذه المادة بشأن المسألة موضع النزاع قبل أن يصدر قراره .
- ٣ - (أ) ما لم يقرر المجلس بتصويت خاص خلاف ذلك ، تتألف الهيئة من خمسة أشخاص على النحو التالي :
 - ١' شخصان يعينهما الأعضاء المصدرون تكون لدى أحدهما خبرة واسعة في مسائل من النوع المتنازع عليه ، وتكون لدى الآخر مكانة وخبرة قانونيتان ؛
 - ٢' شخصان لهما نفس المؤهلات يعينهما الأعضاء المستوردون ؛
 - ٣' رئيس يختاره بالاجماع الأشخاص الأربعة الذين يتم تعيينهم بموجب '١' و '٢' أعلاه ، أو يعينه رئيس المجلس اذا عجز هؤلاء عن الاتفاق ؛
- (ب) رعايا البلدان الأعضاء وغير الأعضاء أهل للعمل في الهيئة الاستشارية ؛
- (ج) يعمل الأشخاص المعينون في الهيئة الاستشارية بصفتهم الشخصية ودون تلقي تعليمات من أية حكومة ؛
- (د) تدفع المنظمة مصروفات الهيئة الاستشارية .
- ٤ - يقدم رأي الهيئة الاستشارية والأسباب التي بني عليها الى المجلس الذي يبت في النزاع بتصويت خاص بعد النظر في جميع المعلومات ذات الصلة .

المادة ٢٨

مستويات المعسل

يضمن الأعضاء ابقاء مستويات عمل منصفة في صناعات السكر لديهم ، ويسعون قدر الامكان الى تحسين مستوى المعيشة للعمال الزراعيين والصناعيين في مختلف فروع انتاج السكر ، ولمزارعي قصب السكر وبنجر السكر .

الفصل التاسع - المعلومات والدراسات

المادة ٢٩

المعلومات والدراسات

- ١ - تعمل المنظمة بوصفها مركزا لجمع ونشر المعلومات الاحصائية والدراسات عن انتاج السكر وأسعاره وصادراته و وارداته واستهلاكه ومخزونه على المستوى العالمي ، على أن يشمل ذلك السكر الخام والنقي على حد سواء ، بحسب الحال ، وضرائب السكر .
- ٢ - يتعهد الأعضاء بأن يقوموا ، في غضون المدة التي قد يحددها النظام الداخلي بتوفير وتقديم جميع الاحماءات والمعلومات التي يعتبرها النظام الداخلي ضرورية لتمكين المنظمة من الاضطلاع بوظائفها بموجب هذا الاتفاق . وتستخدم المنظمة ، عند الاقتضاء ، المعلومات ذات الصلة التي يمكن أن توفرها لها مصادر أخرى . ولا تقوم المنظمة بنشر أية معلومات يمكن أن تفيد في التعرف على عمليات الأشخاص أو الشركات الذين يقومون بانتاج السكر أو تجهيزه أو تسويقه .

المادة ٣٠

لجنة استهلاك السكر

- ١ - ينشئ المجلس لجنة معنية باستهلاك السكر مكونة من كل من الأعضاء المصدرين والمستوردين .
 - ٢ - تدرس اللجنة ، ضمن جملة أمور ، ما يلي :
 - (أ) آثار استخدام أي شكل من أشكال بدائل السكر ، بما في ذلك كل من المحليات الطبيعية والصناعية ، على استهلاك السكر ؛
 - (ب) المعاملة الضريبية النسبية للسكر والمحليات الأخرى أو المواد الخام لانتاج المحليات ؛
 - (ج) آثار '١' الضرائب والتدابير التقييدية ؛ '٢' الأحوال الاقتصادية ، وبصفة خاصة مشاكل موازين المدفوعات ؛ '٣' الأحوال المناخية وغيرها على استهلاك السكر في البلدان المختلفة ؛
 - (د) وسائل تشجيع الاستهلاك ، لاسيما في البلدان التي يكون استهلاك الفرد فيها منخفضا ؛
 - (هـ) طرق ووسائل التعاون مع الوكالات المعنية بتوسيع استهلاك السكر وما يتصل به من سواد غذائية ؛
 - (و) البحث في الاستعمالات الجديدة للسكر ، وفي منتجاته الثانوية ، والنباتات التي يستخلص منها ؛
- وتقدم تقاريرها الى المجلس .

٤ - إذا بدأ نفاذ هذا الاتفاق قبل بداية أول سنة كاملة لهذا الاتفاق بأكثر من ثمانية أشهر ، يقر المجلس ، في دورته الأولى ، ميزانية إدارية تغطي الفترة الممتدة الى بداية أول سنة كاملة ، وفي غير هذه الحالة ، يجب أن تغطي الميزانية الإدارية الأولى الفترة الأولية وأول سنة كاملة على السواء .

٥ - يجوز للمجلس أن يتخذ ما يراه مناسباً من التدابير لدى إقرار الميزانية للسنة الأولى لهذا الاتفاق وللجنة الأولى التي تلي أي تمديد لهذا الاتفاق بمقتضى المادة ٤٤ وذلك ليتسنى تخفيف الآثار التي تنعكس على المساهمات المتعلقة بهاتين السنتين والتي تنتج عن إمكانية أن يكون عدد الأعضاء في هذا الاتفاق محدوداً في وقت إقرار ميزانيتي هاتين السنتين .

المادة ٢٥

دفع المساهمات

١ - يدفع الأعضاء مساهماتهم في الميزانية الإدارية لكل سنة وفقاً للإجراءات الدستورية لدى كل منهم . وتدفع المساهمات في الميزانية الإدارية لكل سنة بعملة قابلة للتحويل بحرية ، وتصبح واجبة السداد في اليوم الأول من تلك السنة ، وتصبح مساهمات الأعضاء المتعلقة بالسنة التي ينضمون خلالها إلى المنظمة واجبة السداد في التاريخ الذي يصبحون فيه أعضاء .

٢ - إذا انقضت أربعة أشهر من تاريخ وجوب سداد المساهمة وفقاً للفقرة ١ من هذه المادة دون أن يدفع أحد الأعضاء كامل مساهمته في الميزانية الإدارية ، يطلب المدير التنفيذي إلى العضو أن يدفع بأسرع ما في الإمكان . فإذا انقضى شهران آخران بعد طلب المدير التنفيذي ولم يكن العضو قد سدد مساهمته بعد ، تعلق حقوقه التصويتية في المجلس وفي اللجنة التنفيذية إلى أن يقوم بدفع كامل مساهمته .

٣ - لا يحرم عضو علقته حقوقه التصويتية بموجب الفقرة ٢ من هذه المادة من أي من حقوقه الأخرى ولا يعفى من أي من التزاماته بموجب هذا الاتفاق ، ما لم يقرر المجلس هذا بتصويت خاص . ويظل مسؤولاً عن دفع مساهمته والوفاء بأي التزامات أخرى من التزاماته المالية بموجب هذا الاتفاق .

المادة ٢٦

مراجعة الحسابات ونشرها

تقدم إلى المجلس في أقرب وقت ممكن بعد انتهاء كل سنة البيانات المالية للمنظمة عن تلك السنة ، مصدقة من قبل مراجع حسابات مستقل ، لإقرارها ونشرها .

الفصل الثامن - تعهدات الأعضاء العامة

المادة ٢٧

تعهدات الأعضاء

يتعهد الأعضاء باتخاذ التدابير الضرورية لتمكينهم من الوفاء بالتزاماتهم بموجب هذا الاتفاق ، وبأن يتعاونوا تعاوناً كاملاً مع بعضهم بعضاً لضمان تحقيق أهداف هذا الاتفاق .

- ٤ - يقوم المدير التنفيذي بتعيين الموظفين وفقاً للائحة التي يضعها المجلس • ويتعيين على المجلس لدى وضعه هذه اللائحة أن يأخذ بعين الاعتبار اللوائح التي تنطبق على موظفي المنظمات الحكومية الدولية المعاملة •
- ٥ - يجب ألا يكون للمدير التنفيذي أو لكبار المسؤولين أو لأي من الموظفين أية مصلحة مالية في صناعة السكر أو تجارته •
- ٦ - لا يحق للمدير التنفيذي ولا لكبار المسؤولين ولا للموظفين التماس أو تلقي تعليمات تتعلق بالمهام المنوطة بهم بموجب هذا الاتفاق من أي عضو أو من أية سلطة خارجية عن المنظمة • وعليهم الامتناع عن أي عمل يمس وضعهم كموظفين دوليين مسؤولين أمام المنظمة وحدها • وعلى كل عضو احترام الطابع الدولي الخالص لمسؤوليات المدير التنفيذي وكبار المسؤولين والموظفين ، وعدم محاولة التأثير عليهم في نهوضهم بمسؤولياتهم •

الفصل السابع - المسائل المالية

المادة ٢٣

المصروفات

- ١ - يتحمل الأعضاء المعنيون ومصروفات وفودهم إلى المجلس أو اللجنة التنفيذية أو أية لجنة من لجان المجلس أو اللجنة التنفيذية •
- ٢ - تغطي المصروفات اللازمة لإدارة هذا الاتفاق ، من مساهمات الأعضاء السنوية التي تحتسب وفقاً للمادة ٢٤ • ولكن إذا طلب عضو ما خدمات خاصة ، يجوز للمجلس أن يطلب إلى ذلك العضو دفع تكاليف تلك الخدمات •
- ٣ - يحسب لإدارة هذا الاتفاق ما يلزم من حسابات مناسبة •

المادة ٢٤

اقرار الميزانية الادارية وتقدير المساهمات

- ١ - يقر المجلس خلال النصف الثاني من كل سنة ، الميزانية الادارية للمنظمة للسنة التالية ، ويقدر مساهمة كل عضو في تلك الميزانية •
- ٢ - تكون مساهمة كل عضو في الميزانية الادارية لكل سنة بنسبة عدد أصواته وقت اقرار الميزانية الادارية لتلك السنة إلى مجموع أصوات جميع الأعضاء • وفي تقدير المساهمة ، تحسب أصوات كل عضو دون إيلاء اعتبار لتعليق الحقوق التصويتية لأي عضو أو أية اعادة توزيع للأصوات ناتجة عن هذا التعليق •
- ٣ - يقرر المجلس المساهمة الأولية لأي عضو ينضم إلى المنظمة بعد بدء نفاذ هذا الاتفاق بالاستناد إلى عدد الأصوات التي سيحوزها هذا العضو والعدة المتبقية من السنة الجارية وكذلك للسنة التالية إذا انضم ذلك العضو إلى المنظمة في الفترة بين تاريخ اقرار الميزانية لتلك السنة وبدايتها ، ولكن دون تغيير المساهمات التي قررت على الأعضاء الآخرين • وفي تقدير مساهمات الأعضاء الذين ينضمون إلى المنظمة بعد اقرار ميزانية سنة أو سنوات ما ، تحسب أصوات هؤلاء الأعضاء دون إيلاء اعتبار لتعليق الحقوق التصويتية لأي عضو أو أية اعادة توزيع للأصوات ناتجة عن هذا التعليق •

- (هـ) البت في المنازعات بموجب المادة ٣٢ ؛
 (و) تعليق حقوق عضو ما في التصويت وغيرها من الحقوق بمقتضى الفقرة ٣ من المادة ٣٣ ؛
 (ز) استبعاد عضو من المنظمة بمقتضى المادة ٤١ ؛
 (ح) التوصية بتعديل ما بمقتضى المادة ٤٣ ؛
 (ط) تعديل أو انتهاء هذا الاتفاق بمقتضى المادة ٤٤ ؛
 ٢ - يجوز للمجلس ، في أي وقت ، سحب أية سلطة فوضها الى اللجنة التنفيذية .

المادة ٢٠

اجراءات التصويت واتخاذ القرارات في اللجنة التنفيذية

- ١ - يحق لكل عضو في اللجنة التنفيذية الادلاء بحدد الأصوات التي يتلقاها بموجب أحكام المادة ١٨ ، ولا يحق له تجزئة هذه الأصوات .
 ٢ - يستلزم أي قرار تتخذه اللجنة التنفيذية نفس الأغلبية التي يستلزمها ذلك القرار لو اتخذته المجلس .
 ٣ - يحق لأي عضو الطعن أمام المجلس ، بمقتضى ما يرضه المجلس من شروط بهـذا الشأن في نظامه الداخلي ، في أي قرار اتخذته اللجنة التنفيذية .

المادة ٢١

النياب القانوني للجنة التنفيذية

- يكتمل النصاب القانوني لأي اجتماع للجنة التنفيذية بحضور أكثر من نصف جميع أعضاء اللجنة المصدرين وأكثر من نصف جميع أعضاء اللجنة المستوردين ، بشرط أن يكون للأعضاء الحاضرين على هذا النحو ما لا يقل عن ثلثي مجموع أصوات جميع أعضاء اللجنة في كل من الفئتين .

الفصل السادس - المدير التنفيذي وكبار المسؤولين ، والموظفون

المادة ٢٢

المدير التنفيذي وكبار المسؤولين والموظفون

- ١ - يقوم المجلس ، بعد استشارة اللجنة التنفيذية ، بتعيين المدير التنفيذي بتصويت خاص . ويحدد المجلس شروط تعيين المدير التنفيذي على ضوء الشروط المنطبقة على نظرائه من المسؤولين في المنظمات الحكومية الدولية المماثلة .
 ٢ - المدير التنفيذي هو المسؤول الإداري الأعلى في المنظمة ، وهو مسؤول عن أداء أية مهام مسندة اليه في إدارة هذا الاتفاق .
 ٣ - يقوم المجلس ، بعد استشارة المدير التنفيذي ، وبناء على تصويت خاص بتعيين كبار المسؤولين الآخرين بالمنظمة بالشروط التي يحددها المجلس ، مع مراعاة الشروط المنطبقة على نظرائهم من المسؤولين في المنظمات الحكومية الدولية المماثلة .

- ٥ - لأي عضو لم يدل بأصواته لصالح أي من الأعضاء المنتخبين أن يحول أصواته في وقت لاحق لصالح أحدهم رهنا بالفقرتين ٦ و ٧ من هذه المادة .
- ٦ - يعتبر عدد الأصوات التي حصل عليها عضو ما مساويا لعدد الأصوات التي تم الإدلاء بها أصلا لصالحه لدى انتخابه ، مضافا إليها عدد الأصوات التي حولت لصالحه شريطة ألا يتجاوز مجموع عدد الأصوات ٣٠٠ صوت لكل عضو منتخب .
- ٧ - إذا كان عدد الأصوات التي يعتبر أن عضوا منتخبا قد حصل عليها يتجاوز ٣٠٠ صوت يقوم الأعضاء الذين أدلوا بأصواتهم لصالح ذلك العضو المنتخب المذكور أو حولوا أصواتهم لصالحه باتخاذ ترتيبات فيما بينهم ليقوم واحد منهم أو أكثر بسحب أصواته أو أصواتهم من هذا العضو وتحويلها أو إعادة تحويلها لعضو منتخب آخر ، بحيث لا يتجاوز عدد الأصوات التي حصل عليها كل عضو منتخب حد ال ٣٠٠ صوت .
- ٨ - إذا أوقف عضو من أعضاء اللجنة التنفيذية عن ممارسة حقوقه التصويتية بمقتضى أي من الأحكام ذات الصلة في هذا الاتفاق ، يكون لكل عضو أدلى بأصواته لصالحه أو حول أصواته لصالحه وفقا لهذه المادة أن يحول أصواته ، خلال مدة نفاذ الإيقاف ، لصالح أي عضو آخر من أعضاء اللجنة في فنته ، رهنا بأحكام الفقرة ٦ من هذه المادة .
- ٩ - إذا كف عضو من أعضاء اللجنة عن أن يكون عضوا في المنظمة ، يكون على الأعضاء الذين أدلوا بأصواتهم لصالحه أو حولوا أصواتهم لصالحه ، وكذلك الأعضاء الذين لم يدلوا بأصواتهم أو لم يحولوا أصواتهم لصالح عضو آخر في اللجنة ، أن ينتخبوا خلال دورة المجلس التالية عضوا لشغل المقعد الشاغر في اللجنة . وبحق لأي عضو أدلى بأصواته أو حول أصواته لصالح عضو اللجنة الذي كف عن أن يكون عضوا في المنظمة ولم يدل بأصواته لصالح العضو المنتخب لشغل المقعد الشاغر في اللجنة أن يحول هذه الأصوات لصالح عضو آخر من أعضاء اللجنة ، رهنا بالفقرة ٦ من هذه المادة .
- ١٠ - في ظل ظروف خاصة ، يجوز لعضو ما ، بعد التشاور مع عضو اللجنة التنفيذية الذي أدلى بأصواته أو حول أصواته لصالحه وفقا لأحكام هذه المادة ، أن يسحب أصواته من ذلك العضو عن الفترة المتبقية من السنة . ويجوز لذلك العضو في هذه الحالة أن يحول هذه الأصوات لصالح عضو آخر من فنته في اللجنة التنفيذية ولكن لا يجوز له سحب هذه الأصوات من هذا العضو الآخر طوال المدة المتبقية من السنة تلك . ويحتفظ عضو اللجنة التنفيذية الذي سحب منه الأصوات بمقعده في اللجنة التنفيذية طوال المدة المتبقية من تلك السنة . ويصح أي إجراء اتخذ عملا بأحكام هذه الفقرة نافذ المفعول بعد أن يكون رئيس اللجنة التنفيذية قد أبلغ به كتابة .

المادة ١٩

تفويض المجلس سلطاته الى اللجنة التنفيذية

- ١ - يجوز للمجلس ، بتصويت خاص ، أن يفوض اللجنة التنفيذية ممارسة أي من سلطاته أو جميعها ، ما عدا السلطات التالية :
- (أ) تحديد مقر المنظمة بمقتضى الفقرة ٢ من المادة ٣ ؛
- (ب) تعيين المدير التنفيذي وكبار المسؤولين بمقتضى المادة ٢٢ ؛
- (ج) اقرار الميزانية الادارية وتقدير المساهمات بمقتضى المادة ٢٤ ؛
- (د) رجاء الأمين العام للأونكتاد أن يدعو الى عقد مؤتمر تفاوضي بمقتضى الفقرة ٢ من المادة ٣١ ؛

المادة ١٦

النصاب القانوني للمجلس

يكتمل النصاب القانوني لأي اجتماع من اجتماعات المجلس بحضور أكثر من نصف جميع الأعضاء المصدرين وأكثر من نصف جميع الأعضاء المستوردين ، بشرط أن يكون للأعضاء الحاضرين على هذا النحو ما لا يقل عن ثلثي مجموع أصوات جميع الأعضاء في كل من الفئتين • وإذا لم يتوفر النصاب القانوني في اليوم المحدد لافتتاح أي من دورات المجلس ، أو إذا لم يتوفر النصاب القانوني في ثلاثة اجتماعات متتالية أثناء أي من دورات المجلس ، يدعى المجلس الى الانعقاد بعد سبعة أيام ، وفي هذه الحالة يكون النصاب القانوني ، خلال المدة المتبقية من تلك الدورة ، مكتملا بحضور أكثر من نصف جميع الأعضاء المصدرين وأكثر من نصف جميع الأعضاء المستوردين ، بشرط أن يكون للأعضاء الحاضرين على هذا النحو أكثر من نصف مجموع أصوات جميع الأعضاء في كل من الفئتين • ويعتبر التمثيل وفقا للفقرة ٢ من المادة ١٢ شأنه شأن الحضور •

الفصل الخامس - اللجنة التنفيذية

المادة ١٧

تشكيل اللجنة التنفيذية

- ١ - تتكون اللجنة التنفيذية من ١٠ أعضاء مصدرين و ١٠ أعضاء مستوردين ، ينتخبون لكل سنة وفقا للمادة ١٨ ويجوز إعادة انتخابهم •
- ٢ - يعين كل عضو من أعضاء اللجنة التنفيذية ممثلا واحدا ، ويجوز له أيضا أن يعين منابوا أو أكثر ومستشارا أو أكثر •
- ٣ - تنتخب اللجنة التنفيذية رئيسا لها لكل سنة • ولا يحق للرئيس أن يدلّي بصوته ، ويجوز أن يعاد انتخابه •
- ٤ - تجتمع اللجنة التنفيذية في مقر المنظمة ما لم تقرر خلاف ذلك • وإذا دعا أي عضو اللجنة التنفيذية للاجتماع في مكان غير مقر المنظمة ، ووافقت اللجنة التنفيذية على ذلك يدفع هذا العضو ما ينجم عن ذلك من التكاليف الإضافية •

المادة ١٨

انتخاب اللجنة التنفيذية

- ١ - يقوم الأعضاء المصدرون والمستوردون ، كلا في فئته ، في إطار المجلس ، بانتخاب أعضاء اللجنة التنفيذية المصدرين والمستوردين • ويجري الانتخاب في كل فئة وفقا للفقرات من ٢ الى غاية ٧ من هذه المادة •
- ٢ - يدلّي كل عضو بجميع الأصوات التي تحقق له بموجب المادة ١١ لصالح مرشح واحد • ويجوز للعضو أن يدلّي لصالح مرشح آخر بأية أصوات يمارس الادلاء بها عملا بالفقرة ٢ من المادة ١٢ •
- ٣ - ينتخب المرشحون العشرة الذين حصلوا على أكبر عدد من الأصوات ، ولكن يجب أن يحصل المرشح على ٦٠ صوتا على الأقل ليفوز في الاقتراع الأول •
- ٤ - إذا انتخب أقل من ١٠ مرشحين في الاقتراع الأول تجري عمليات اقتراع أخرى يقتصر حق التصويت فيها على الأعضاء الذين لم يصوتوا لأي من المرشحين المنتخبين • وفي كل عملية من عمليات الاقتراع اللاحقة ، يتناقص تباعا الحد الأدنى لعدد الأصوات اللازمة لانتخاب المرشح بمقتدار خمسة أصوات الى أن يتم انتخاب المرشحين العشرة •

المادة ١٢

اجراءات التصويت في المجلس

- ١ - يحق لكل عضو الادلاء بعدد الأصوات التي يحوزها بموجب المادة ١١ ، ولا يحق له تجزئة تلك الأصوات •
- ٢ - يجوز لأي عضو معدر أن يأذن لأي عضو معدر آخر ، ولأي عضو مستورد أن يأذن لأي عضو مستورد آخر ، عن طريق ارسال اشعار كتابي الى الرئيس ، بتمثيل مصالحه والادلاء بأصواته فسي أي اجتماع أو اجتماعات للمجلس • وتقوم بفحص نسخة من هذا الاذن أي لجنة لوثائق التفويض تشكّل بموجب النظام الداخلي للمجلس •
- ٣ - على العضو الذي يأذن له عضو آخر بالادلاء بالأصوات التي يحوزها العضو الآتن بموجب المادة ١١ أن يدلي بهذه الأصوات حسبما أذن له ووفقا للفقرة ٢ من هذه المادة •

المادة ١٣

قرارات المجلس

- ١ - تتخذ جميع قرارات المجلس وجميع توصياته بالأغلبية البسيطة الموزعة ، الا في الحالات التي ينص فيها هذا الاتفاق على اجراء تصويت خاص •
- ٢ - لا يعتد في احتساب عدد الأصوات اللازمة لأي قرار للمجلس بأصوات الأعضاء الممتنعين عن التصويت • وحين يلجأ أحد الأعضاء الى الاجراء المنصوص عليه في الفقرة ٢ من المادة ١٢ ويتم الادلاء بأصواته في اجتماع المجلس ، يعتبر هذا العضو ، في حكم الفقرة ١ من هذه المادة ، حاضرا ومصوتا •
- ٣ - جميع قرارات المجلس بمقتضى هذا الاتفاق ملزمة للأعضاء •

المادة ١٤

التعاون مع المنظمات الأخرى

- ١ - يتخذ المجلس أية ترتيبات مناسبة للتشاور أو للتعاون مع الأمم المتحدة وأجهزتها وخاصة الأونكتاد ، ومع منظمة الأغذية والزراعة وغيرها من الوكالات المتخصصة التابعة للأمم المتحدة والمنظمات الحكومية الدولية ، حسب الاقتضاء •
- ٢ - على المجلس ، أخذا بعين الاعتبار الدور الخاص للأونكتاد في التجارة السلمية الدولية ، أن يطلع الأونكتاد حسب الاقتضاء ، على أنشطته وبرامج عمله •
- ٣ - للمجلس أن يتخذ أيضا أية ترتيبات مناسبة لاقامة اتصال فعال مع المنظمات الدولية لمنتجات السكر وتجاره وصانعيه •

المادة ١٥

قبول المراقبين

- ١ - يجوز للمجلس أن يدعو أية دولة غير عضو لعضور أي من اجتماعاته بصفة مراقب •
- ٢ - يجوز للمجلس أيضا أن يدعو أية منظمة من المنظمات المشار إليها في الفقرة ١ من المادة ١٤ لعضور أي من اجتماعاته بصفة مراقب •

- (أ) أي خمسة أعضاء ؛
 (ب) أو عضوين أو أكثر يجوزون مجتمعين ٢٥٠ صوتا أو أكثر ؛
 (ج) أو اللجنة التنفيذية •
 ٣ - يخطر الأعضاء بمواعيد الدورات قبل انعقادها بمدة ٣٠ يوما تقويميا على الأقل ،
 الا في حالة الطوارئ ، حيث يجب أن يتم هذا الاخطار قبل موعد الانعقاد بمدة ١٠ أيام تقويمية على الأقل •
 ٤ - تعقد الدورات في مقر المنظمة ما لم يقرر المجلس خلاف ذلك بتصويت خاص ، و اذا
 دعا أي عضو المجلس للاجتماع في مكان غير مقر المنظمة ، ووافق المجلس على ذلك يدفع هذا العضو
 ما ينجم عن ذلك من التكاليف الإضافية •

المادة ١١

الأصوات

- ١ - للأعضاء المصدرين معا ١ ٠٠٠ صوت وللأعضاء المستوردين معا ١ ٠٠٠ صوت •
 ٢ - لا يجوز أي عضو أكثر من ٣٠٠ صوت أو أقل من ٥ أصوات •
 ٣ - لا تجزأ الأصوات الى كسور •
 ٤ - يوزع مجموع الألف صوت الخاصة بالأعضاء المصدرين فيما بينهم بصورة تتناسب مع المتوسط المرجح ، في كل حالة ، لما يلي (أ) صادراتهم الصافية الى السوق الحرة ؛ (ب) ومجموع صادراتهم الصافية ؛ (ج) ومجموع انتاجهم • وتكون الأرقام المستخدمة لذلك الغرض ، فيما يتعلق بكل عامل ، متوسط أعلى ثلاثة أرقام سنوية للسنوات من ١٩٨٠ الى غاية ١٩٨٣ • وفي حساب المتوسط المرجح لكل عضو مصدر ، يعطى العامل الأول وزنا قدره ٥٠ في المائة ويعطى كل من العاملين الآخرين وزنا قدره ٢٥ في المائة •
 ٥ - توزع أصوات الأعضاء المستوردين فيما بينهم بنسبة الواردات الصافية لكل منهم من السوق الحرة وبموجب ترتيبات خاصة ، محسوبة كلا على حدة وفقا للصيغة التالية :
 (١) يجوز كل عضو مستورد جزءا من ٩٠٠ صوت بقدر نسبة المتوسط السنوي لصادراته من السوق الحرة على مدى السنوات ١٩٨٠ الى غاية ١٩٨٣ ، مع افعال سنة أدنى واردات له من السوق الحرة ، الى مجموع متوسطات واردات جميع الأعضاء المستوردين من السوق الحرة ؛
 (ب) يجوز كل عضو مستورد جزءا من ١٠٠ صوت بقدر نسبة متوسط وارداته بموجب ترتيبات خاصة على مدى السنوات ١٩٨٠ الى غاية ١٩٨٣ ، مع افعال سنة أدنى واردات له بموجب ترتيبات خاصة ، الى مجموع متوسطات واردات جميع الأعضاء المستوردين بموجب ترتيبات خاصة •
 ٦ - توزع الأصوات في بداية كل سنة وفقا لأحكام هذه المادة ، ويبقى هذا التوزيع ساريا طيلة السنة باستثناء ما هو منصوص عليه في الفقرة ٧ من هذه المادة •
 ٧ - في حالة حدوث تغيير في عضوية المنظمة ، أو في حالة تعليق الحقوق التصويتية لأي عضو أو حالة استعادته لحقوقه التصويتية بموجب أي حكم من أحكام هذا الاتفاق ، يقوم المجلس باعادة توزيع مجموع الأصوات داخل فئة الأعضاء التي يمسه التغيير أو الفئتين ، على أساس الميخ السواردة في هذه المادة •

المادة ٨

سلطات المجلس ووظائفه

- ١ - يتولى المجلس ممارسة كل ما يلزم من سلطات وأداء أو تدبير أداء كل ما يلزم من وظائف لتنفيذ أحكام هذا الاتفاق ، أو ما قد يطلبه المجلس بموجب الاتفاق الدولي للسكر لعام ١٩٧٧ فيما يتصل بتصفية صندوق تمويل المخزونات المنشأ بموجب المادة ٤٩ من ذلك الاتفاق .
- ٢ - يعتمد المجلس ، بتصويت خاص ، ما يلزم من قواعد وأنظمة لتنفيذ أحكام هذا الاتفاق بما يتفق مع هذه الأحكام ، بما في ذلك النظام الداخلي للمجلس ولجانه ، وكذلك النظام المالي للمنظمة والنظام الأساسي لموظفيها ، وللمجلس أن ينص ، في نظامه الداخلي ، على اجراء يجيز له البت في مسائل محددة بدون عقد اجتماع .
- ٣ - يحتفظ المجلس بما يلزم من سجلات لأداء وظيفته بمقتضى هذا الاتفاق ، وبأية سجلات أخرى يراها مناسبة .
- ٤ - يقوم المجلس بنشر تقرير سنوي وينشر أية معلومات أخرى يراها مناسبة .

المادة ٩

رئيس ونائب رئيس المجلس

- ١ - ينتخب المجلس ، في كل سنة من بين الوفود رئيسا ونائبا للرئيس ، لا تدفع لهما المنظمة أي راتب .
- ٢ - ينتخب الرئيس ونائب الرئيس بحيث يكون أحدهما من بين وفود الأعضاء المستوردين والآخر من بين وفود الأعضاء المصدرين . وكقاعدة عامة ، يشغل هذان المنصبان كل سنة بالتناوب بين فئتي الأعضاء على أن لا يحول ذلك دون إعادة انتخاب الرئيس أو نائب الرئيس أو كليهما في ظروف استثنائية عندما يقرر المجلس ذلك بتصويت خاص . وفي حالة إعادة انتخاب أي من هذين المسؤولين ، تبقى القاعدة المبينة في الجملة الأولى من هذه الفقرة سارية المفعول .
- ٣ - في حالة غياب كل من الرئيس ونائب الرئيس بصورة مؤقتة أو غياب أحدهما أو كليهما بصورة دائمة يجوز للمجلس أن ينتخب من بين الوفود مسؤولين جديدين مؤقتين أو دائمين حسب الاقتضاء آخذا بعين الاعتبار القاعدة العامة لتناوب التمثيل المنصوص عليها في الفقرة ٢ من هذه المادة .
- ٤ - لا يجوز للرئيس أو لأي مسؤول آخر يترأس اجتماعات المجلس أن يشترك في التصويت . ولكن يجوز له أن يعين شخصا آخر لممارسة الحقوق التصويتية للمعضو الذي يمثله .

المادة ١٠

دورات المجلس

- ١ - كقاعدة عامة يعقد المجلس دورة عادية واحدة في كل نصف سنة .
- ٢ - وبالإضافة الى ذلك ، يجتمع المجلس في دورة استثنائية كلما قرر ذلك أو بناء على

طلب :

ومقدما وتطبيقها ، ولا سيما منها الاتفاقات السلمية • ومن ثم ، فإن أي اشارة في هذا الاتفاق التي التوقيع أو التصديق أو القبول أو الاقرار ، أو الى الاشعار بالتطبيق المؤقت أو الى الانضمام ، تفسر ، في حالة المنظمات الحكومية الدولية المذكورة ، بأنها تتضمن اشارة الى قيام المنظمات الحكومية الدولية المذكورة بالتوقيع أو التصديق أو القبول أو الاقرار أو بالاشعار بالتطبيق المؤقت أو بالانضمام •

المادة ٦

الامتيازات والحصانات

- ١ - للمنظمة شخصية قانونية • ولها على وجه الخصوص أهلية التعاقد واحتياز ممتلكات منقولة وغير منقولة والتصرف فيها واقامة الدعاوى أمام القضاء •
- ٢ - يظل كل من مركز المنظمة وامتيازاتها وحصاناتها في أراضي المملكة المتحدة خاضعا لاتفاق المقر المبرم بين حكومة المملكة المتحدة لبريطانيا العظمى وأيرلندا الشمالية ومنظمة السكر الدولية الموقع في لندن في ٢٩ أيار/ مايو ١٩٦٩ ، مع ما قد يلزم من تعديلات لحسن سير هذا الاتفاق •
- ٣ - اذا نقل مقر المنظمة الى بلد مضمو في المنظمة ، يجب على هذا العضو أن يبرم مع المنظمة ، في أقرب فرصة ممكنة ، اتفاقا يقره المجلس يتعلق بمركز وامتيازات وحصانات المنظمة ومديرتها التنفيذي وكبار المسؤولين فيها وموظفيها وخبرائها وممثلي أعضائها أثناء وجودهم في ذلك البلد لغرض ممارسة وظائفهم •
- ٤ - ما لم تنفذ أية ترتيبات أخرى متعلقة بالضرائب في نطاق الاتفاق المتوخى فسي الفقرة ٣ من هذه المادة ، وريشا يتم ابرام ذلك الاتفاق ، يكون على العضو المضيف الجديد :
 - (أ) أن يمنح اعفاء من الضرائب على الأجور التي تدفعها المنظمة لموظفيها ، وان كان ذلك لا يستلزم تطبيق هذه الاعفاءات على رعاياه ؛
 - (ب) وأن يمنح اعفاء من الضرائب على الأصول والايرادات والممتلكات الأخرى للمنظمة •
- ٥ - اذا تقرر نقل مقر المنظمة الى بلد غير مضمو في المنظمة ، يجب على المجلس أن يجعل ، قبل ذلك النقل ، على تأكيد كتابي من حكومة ذلك البلد بما يلي :
 - (أ) انها ستبرم مع المنظمة ، في أقرب فرصة ممكنة ، اتفاقا على النحو المبين فسي الفقرة ٣ من هذه المادة ؛
 - (ب) وانها ستقوم ، ريشا يتم ابرام مثل هذا الاتفاق ، بمنح الاعفاءات المنصوص عليها في الفقرة ٤ من هذه المادة •
- ٦ - يسمى المجلس الى ابرام الاتفاق المبين في الفقرة ٣ من هذه المادة مع حكومة البلد الذي سينقل اليه مقر المنظمة قبل نقل المقر •

الفصل الرابع - المجلس الدولي للسكر

المادة ٧

تكوين المجلس الدولي للسكر

- ١ - المجلس الدولي للسكر هو أعلى سلطة في المنظمة ، ويتألف من جميع أعضاء المنظمة •
- ٢ - لكل عضو ممثل واحد في المجلس وله أيضا ، اذا رغب في ذلك ، منابو واحد أو أكثر ، كما يجوز لأي عضو تعيين مستشار أو أكثر لممثله أو لمناوبيه •

الجودة من السكر غير المعدة بطريقة الطرد المركزي والتي يتم إنتاجها بطرق بدائية أو السكر الموجه لاستعمالات غير الاستهلاك الأدمي كغذاء ؛

١٠ - يعني " بدء النفاذ " التاريخ الذي يبدأ فيه نفاذ هذا الاتفاق بصورة موهقتة أو نهائية ، وفقا لما نص عليه في المادة ٣٨ ؛

١١ - تعني " السوق الحرة " مجموع الواردات العافية للسوق العالمية ، باستثناء الواردات الناجمة من تنفيذ ترتيبات خاصة على النحو المحدد في الفصل التاسع من الاتفاق الدولي للسكر لعام ١٩٧٧ ؛

١٢ - تعني " السوق العالمية " سوق السكر الدولية وتشمل السكر المتجر فيه في السوق الحرة والسكر المتجر فيه بموجب ترتيبات خاصة على النحو المحدد في الفصل التاسع من الاتفاق الدولي للسكر ، ١٩٧٧ .

الفصل الثالث - منظمة السكر الدولية

المادة ٣

استمرار منظمة السكر الدولية ومقرها وهيكلها

١ - تظل منظمة السكر الدولية التي أنشئت بموجب الاتفاق الدولي للسكر لعام ١٩٦٨ ، وأبقيت بموجب الاتفاق الدولي للسكر لعام ١٩٧٣ والاتفاق الدولي للسكر لعام ١٩٧٧ ، قائمة لفرض ادارة هذا الاتفاق والإشراف على تنفيذه ، بالمعضية والسلطات والوظائف المنصوص عليها في هذا الاتفاق .

٢ - مقر المنظمة في لندن ما لم يقرر المجلس خلاف ذلك بتصويت خاص .

٣ - تعمل المنظمة من خلال المجلس الدولي للسكر ، ولجنته التنفيذية ، ومديرها التنفيذي وكبار المسؤولين فيها وموظفيها .

المادة ٤

عضوية المنظمة

١ - كل طرف من الأطراف في هذا الاتفاق عضو في المنظمة .

٢ - هناك فئتان من الأعضاء في المنظمة ، هما :

(أ) الأعضاء المصدرون ؛

(ب) الأعضاء المستوردون .

٣ - ويجوز للعضو أن يغير فئة عضويته وفقا لما قد يضعه المجلس من أحكام .

المادة ٥

عضوية المنظمات الحكومية الدولية

تفسر أي اشارة في هذا الاتفاق الى " حكومة " أو " حكومات " بأنها تشمل الجماعة الاقتصادية الأوروبية وأية منظمة حكومية دولية أخرى ذات مسؤوليات على صعيد التفاوض على اتفاقات دولية

[ARABIC TEXT — TEXTE ARABE]

الاتفاق الدولي للسكر لعام ١٩٨٤

الفصل الأول - الأهداف

المادة ١

الأهداف

أهداف الاتفاق الدولي للسكر لعام ١٩٨٤ (المشار اليه فيما يلي باسم " هذا الاتفاق ") ، في ضوء ما نص عليه القرار ٩٣ (د) الذي اتخذته مؤتمر الأمم المتحدة للتجارة والتنمية ، هي تعزيز التعاون الدولي في المسائل المتعلقة بالسكر ، وبصفة خاصة ، توفير اطار مناسب لامكان التفاوض على اتفاق دولي جديد للسكر يشتمل على احكام اقتصادية .

الفصل الثاني - التعاريف

المادة ٢

التعاريف

لأغراض هذا الاتفاق :

- ١ - تعني " المنظمة " منظمة السكر الدولية المشار اليها في المادة ٣ ؛
- ٢ - يعني " المجلس " المجلس الدولي للسكر المشار اليه في الفقرة ٣ من المادة ٣ ؛
- ٣ - يعني " العضو " طرفا في هذا الاتفاق ؛
- ٤ - يعني " العضو المصدر " أي عضو مدرج في المرفق ألف بهذا الاتفاق أو يعطى مركز العضو المصدر عند انضمامه الى هذا الاتفاق أو عند تغيير الفئة بمقتضى الفقرة ٣ من المادة ٤ ؛
- ٥ - يعني " العضو المستورد " أي عضو مدرج في المرفق باء بهذا الاتفاق أو يعطى مركز العضو المستورد عند انضمامه الى هذا الاتفاق أو عند تغيير الفئة بمقتضى الفقرة ٣ من المادة ٤ ؛
- ٦ - يعني " التصويت الخاص " التصويت الذي يتطلب ما لا يقل عن ثلثي الأصوات التي يدلي بها الأعضاء المصدرون والحاضرون والمصوتون وما لا يقل عن ثلثي الأصوات التي يدلي بها الأعضاء المستوردون والحاضرون والمصوتون ، بشرط أن يدلي بهذه الأصوات ما لا يقل عن نصف عدد الأعضاء الحاضرين والمصوتين ؛
- ٧ - يعني " تصويت الأغلبية البسيطة الموزعة " التصويت الذي يتطلب أكثر من نصف مجموع أصوات الأعضاء المصدرين والحاضرين والمصوتين وأكثر من نصف مجموع أصوات الأعضاء المستوردين والحاضرين والمصوتين ، بشرط أن يدلي بهذه الأصوات ما لا يقل عن نصف عدد الأعضاء الحاضرين والمصوتين من كل فئة ؛
- ٨ - تعني " السنة " السنة التقويمية ؛
- ٩ - يعني " السكر " السكر في أي شكل من أشكاله التجارية المعروفة المستخلصة من قصب السكر أو بنجر السكر ، بما في ذلك الدبس الصالح للأكل والدبس الفاخر والأشربة وأي شكل آخر من السكر السائل المستعمل للاستهلاك الآدمي ، ولكنه لا يشمل الأشكال النهائية من الدبس أو الأصناف المنخفضة

[CHINESE TEXT — TEXTE CHINOIS]¹

1984年国际糖协定

第一章 — 宗旨

第1条宗 旨

参照联合国贸易和发展会议通过的第93(IV)号决议的规定, 1984年国际糖协定(以下称“本协定”)的宗旨是, 推动在糖问题上的国际合作, 并特别提供适当的架构以便就具有经济条文的新国际糖协定进行谈判。

第二章 — 定义

第2条定 义

为本协定的目的:

1. “本组织”是指第3条提到的国际糖组织;
2. “理事会”是指第3条第3款提到的国际糖理事会;
3. “成员”是指本协定的缔约方;
4. “出口成员”是指本协定附件A所列的任何成员, 或因加入本协定或根据第4条第3款改变类别而取得出口成员资格的任何成员;
5. “进口成员”是指本协定附件B所列的任何成员, 或因加入本协定或根据第4条第3款改变类别而取得进口成员资格的任何成员;

¹ The Secretary-General circulated, on 17 January 1985, a proposal for the adoption of the authentic Chinese text of the above-mentioned Agreement in accordance with the provisions of the testimonium. Within a period of 90 days from the date of the said depositary notification, no objection to the proposed adoption had been notified by any of the Signatory or Contracting States. Consequently, on 17 April 1985, the Secretary-General has considered that the Chinese text has been adopted and has caused it to be inserted in the original together with a new title page. (See also United Nations, *Treaty Series*, vol. 1394, No. A-23225.) — Le Secrétaire général, en vertu des dispositions du testimonium de l'Accord susmentionné, a diffusé le 17 janvier 1985 une proposition visant l'adoption du texte authentique chinois dudit Accord. Au cours de la période de 90 jours comptée à partir de la date de ladite notification dépositaire, aucun Etat signataire ou contractant n'a formulé d'objection à la proposition d'adoption. En conséquence, le 17 avril 1985, le Secrétaire général a considéré que le texte chinois avait été adopté et l'a fait insérer dans l'original ainsi qu'une nouvelle page de titre. (Voir aussi Nations Unies, *Recueil des Traités*, vol. 1394, n° A-23225.)

6. “特别表决”是指需要有出席并参加表决的出口成员至少三分之二票及出席并参加表决的进口成员至少三分之二票作出的表决，但须投票者至少包括出席并参加表决的成员数目的一半；
7. “配分过半数表决”是指需要有出席并参加表决的出口成员总票数的过半数及出席并参加表决的进口成员总票数的过半数作出的表决，但须投票者至少包括出席并参加表决的每一类别成员数目的一半；
8. “年度”是指历年；
9. “糖”是指由甘蔗或甜菜所制成、属于任何一种公认商品形式的糖，其中包括食用糖蜜、精制糖蜜、糖汁及任何其他供人类食用的各式液体糖在内，但不包括糖蜜成品或用原始方法制成的低级非机制糖，也不包括并非供人类食用的糖；
10. “生效”是指依第38条的规定本协定暂时或确定生效的日期；
11. “自由市场”是指世界市场进口净值的总额，但因执行1977年国际糖协定第九章所指特别安排而产生的进口净值除外；
12. “世界市场”是指国际糖市场，其中不但包括在自由市场上交易的糖，而且包括根据1977年国际糖协定第九章所指特别安排进行交易的糖。

第三章——国际糖组织

第3条

国际糖组织的继续存在、其总部和结构

1. 根据1968年国际糖协定设立的、并根据1973年国际糖协定和1977年国际糖协定继续存在的国际糖组织应继续存在，以本协定所规定的成员、权力和职务，管理本协定并监督其执行。
2. 本组织总部应设于伦敦，除非理事会以特别表决另有决定。
3. 本组织应通过国际糖理事会、其执行委员会及其执行主任、高级职员和工作人员，执行其职务。

第 4 条

本组织成员

1. 本协定的每一个缔约方应为本组织成员。
2. 本组织成员应有两类，即：
 - (a) 出口成员；和
 - (b) 进口成员。
3. 成员可按理事会所订的条件改变其成员类别。

第 5 条

政府间组织的成员资格

本协定所指的“政府”或“各国政府”应视为包括欧洲经济共同体和任何其他负责谈判、订立和实施国际协定、特别是商品协定的政府间组织。因此，对此类政府间组织而言，本协定所指的签署、批准、接受或核准、或通知暂时适用或加入，均应视为包括此类政府间组织的签署、批准、接受或核准、或通知暂时适用或加入。

第 6 条

特权和豁免

1. 本组织应有法人资格。它应特别具有订立合同、取得和处置动产和不动产以及提起司法程序的能力。
2. 本组织在联合王国领土境内的地位、特权和豁免应继续由 1969 年 5 月 29 日大不列颠及北爱尔兰联合王国政府与国际糖组织在伦敦签订的总部协定加以规定，但必要时可予修正以利本协定的适当执行。
3. 本组织所在地如迁往本组织另一成员的国家，该成员应尽快与本组织缔结关于本组织及其执行主任、高级职员、工作人员和专家及各成员代表在该国境内执行其职务所应享有的地位、特权及豁免的协定，并提交理事会核准。

4. 除非根据本条第 3 款规定的协定实施其他的征税安排，在这一协定缔结前，新的东道国应：

(a) 对本组织付给其职员的薪酬免于征税，但此种免税待遇无须适用于其本国国民；并

(b) 对本组织的资产、收入及其他财产，免于征税。

5. 本组织所在地如迁往非本组织成员的国家，理事会应在迁移前，取得该国政府书面保证：

(a) 该国应尽快与本组织缔结本条第 3 款所指的协定；

(b) 在缔结这一协定前，该国应给予本条第 4 款所规定的豁免。

6. 理事会应在本组织所在地迁移之前，力求与本组织拟迁往的国家政府缔结本条第 3 款所述的协定。

第四章—国际糖理事会

第 7 条

国际糖理事会的组成

1. 本组织的最高机关应为由本组织所有成员组成的国际糖理事会。

2. 每一成员应派代表一人参加理事会，并可指派一名或若干名副代表。此外，成员可为其代表或副代表指派一名或数名顾问。

第 8 条

理事会的权力和职责

1. 理事会为执行本协定规定所必要或理事会为清理按照《1977 年国际糖协定》第 49 条设立的存货供资基金而根据该协定有此要求，应行使一切权力并执行或安排执行一切职责。

2. 理事会应以特别表决制定为执行本协定的规定所必要而与其符合的规则和规章，其中包括理事会及其各委员会的议事规则以及本组织的财务条例和工作人员

服务条例。理事会可在其议事规则中规定其不经开会即可就特殊问题作出决定的程序。

3. 理事会应保持为执行其在本协定下的职责所需要的记录以及其认为适当的其他记录。

4. 理事会应印发年度报告以及其认为适当的其他资料。

第9条

理事会的主席和副主席

1. 理事会应每年从成员代表中选举主席一人和副主席一人，其薪酬不应由本组织给付。

2. 主席和副主席中，一人应由进口成员的代表中选出，另一人应由出口成员的代表中选出。这两个职位通常每年应由两类成员轮替担任，但须这种轮替办法不致妨碍其中一人或二人在特殊情况下经理事会特别表决当选连任。主席或副主席如当选连任，本款第一句所载的规则应继续适用。

3. 主席和副主席均暂时缺席或其中一人或二人长期缺席时，理事会考虑到本条第2款关于轮替的通常惯例，可从成员代表中另选新的高级职员，根据实际情况临时或长期担任该项职务。

4. 主席以及主持理事会会议的任何其他高级职员均无表决权。但他可指定由另一人代他行使他所代表的成员的表决权。

第10条

理事会的届会

1. 理事会通常应每半年召开经常届会一次。

2. 此外，理事会如经决定或应下列方面请求应随时召开特别会议：

- (a) 经任何五个成员请求；
- (b) 经一共拥有至少250张表决票的两个或两个以上成员请求；或
- (c) 经执行委员会请求。

3. 有关会议的通知应至少于30个历日以前送达各成员，但如有紧急情况，则此项通知应至少于10个历日以前送达。

4. 理事会的会议应于本组织总部举行，除非理事会以特别表决另有决定。如经任何成员邀请理事会在本组织总部以外地点开会，并经理事会同意，该成员应支付所涉额外费用。

第11条

票数

1. 出口成员应共同拥有1,000张表决票，进口成员应共同拥有1,000张表决票。

2. 任何成员拥有的表决票数不应超过300张，也不应少于5张。

3. 表决票数应以整数计算。

4. 出口成员共同拥有的1,000张表决票应根据以下列因素决定的加权平均数按比例分配给各成员：(a) 其自由市场出口净额，(b) 其总出口净额以及(c) 其总产量。每一因素内用于此一目的的数字应为1980年至1983年内三个最高年度数字的平均数。在计算每一出口成员的加权平均数时，应对第一项因素加权50%，对其他两项因素各加权25%。

5. 进口成员的表决票数应按各成员从自由市场进口的净额和根据特别安排进口的净额分别依照下述公式计算，按比例分配给各成员：

(a) 每一进口成员应按其1980年至1983年各年（不计最低一年）从自由市场进口的年度平均净额占有所有进口成员从自由市场进口的此项总平均额的比例，分配900张表决票的份额；

(b) 每一进口成员应按其1980年至1983年各年（不计最低一年）根据特别安排进口的平均额占有所有进口成员根据特别安排进口的此项总平均额的比例，分配100张表决票的份额。

6. 理事会应按照本条规定在每年开始时分配该年度的表决票数。此项分配应在该年度全年有效，但本条第7款规定者不在此限。

7. 凡遇本组织的成员有所更动，或依本协定任一条款，任何成员的表决权被暂停或恢复时，理事会应按本条规定的办法重新分配受影响的成员类别的表决票数。

第 1 2 条

理事会的表决程序

1. 每一成员有权投下它依第 1 1 条所拥有的表决票数。成员应无权将其表决票分开使用。

2. 经以书面通知致送理事会主席，任何出口成员可授权任何其他出口成员，以及任何进口成员可授权任何其他进口成员，在理事会任何会议或届会上代表其利益并为其投票。授权书复本应由根据理事会议事规则设立的全权证书委员会审核。

3. 一个成员如经另一成员授权投下授权成员根据第 1 1 条所持有的表决票，则应依其授权并按照本条第 2 款的规定进行投票。

第 1 3 条

理事会的决定

1. 理事会一切决定的作出，及其一切建议的提出，均应以配分过半数表决为之，除非本协定规定须进行特别表决。

2. 在计算理事会达成任何决定所需的票数时，弃权成员的票数应不计算在内。一个成员如援引第 1 2 条第 2 款的规定并已在理事会的一次会议中投票，则为本条第 1 款的目的，该成员应视为已出席并参加表决。

3. 理事会根据本协定作出的一切决定对各成员均应有拘束力。

第 1 4 条

同其他组织的合作

1. 理事会应作出各种适当安排，同联合国及其机构特别是贸发会议、并同粮食及农业组织和其他适当的联合国专门机构以及政府间组织协商或合作。

2. 考虑到贸发会议在国际商品贸易领域中的特殊作用，理事会应于适当时随时将其活动和工作计划通知该组织。

3. 理事会还可作出各种适当安排，同糖生产者、贸易商和制造者国际组织保持有效联系。

第 15 条

接纳观察员

1. 理事会可邀请任何非成员国以观察员身份出席理事会任何会议。
2. 理事会也可邀请第 14 条第 1 款提到的任何组织以观察员身份出席理事会任何会议。

第 16 条

理事会的法定人数

理事会任何会议的法定人数应为过半数出口成员和过半数进口成员的同时出席，但这种成员必须持有各自类别总票数的至少三分之二。如在指定的理事会届会开幕之日或在理事会届会期间连续三次会议没有达到法定人数，理事会应在七天后召开会议；此后该届会议的法定人数应为过半数出口成员和过半数进口成员的同时出席，但这种成员必须持有各自类别总票数的过半数。按照第 12 条第 2 款由他人代表出席应视为出席。

第五章 — 执行委员会

第 17 条

执行委员会的组成

1. 执行委员会应由 10 名出口成员和 10 名进口成员组成，这些成员每年按照第 18 条选出，连选可连任。
2. 执行委员会每一成员应指派代表一人，并可指派副代表和顾问一人或数人。
3. 执行委员会应每年推选主席。主席无表决权，但连选可连任。
4. 除非另有决定，执行委员会应在本组织总部举行会议。如果任何成员邀请执行委员会在本组织总部以外地点举行会议，并经执行委员会同意，则该成员应承担所需的额外费用。

第 18 条

执行委员会的选举

1. 执行委员会的出口成员和进口成员应在理事会中由本组织的出口成员和进口成员分别选出。每一类别的内部选举，应按照本条第2至第7款的一切规定举行。

2. 每一成员应将其根据第11条拥有的表决票，全部投给一个候选人。成员可将其依据第12条第2款拥有的表决票投给另一候选人。

3. 得票最多的10名候选人当选；但任何候选人除非至少获得60票，不得于第一次投票当选。

4. 如第一次投票当选的候选人少于10名，应再举行投票，只有尚未对任何当选候选人投票的成员有投票权。以后每次投票，当选所需最低票数应逐次减少5票，直到有10名候选人当选为止。

5. 尚未对任何当选成员投票的任何成员，可随后将其表决票让与当选成员之一，但有不违反本条第6和第7款为限。

6. 当选成员应视为已获得其当选时原来获得的票数，加上让与它的票数，但任何当选成员所得总票数不应超过300票。

7. 如果某一当选成员视为获得的票数超过300票，对该当选成员投票或让票的成员应彼此作出安排，由其中一名或数名成员撤回其向该当选成员所投之票而让与或转让与另一当选成员，使每一当选成员所获票数均不超过300票。

8. 如果执行委员会一个成员根据本协定任何有关规定，被暂停行使其表决权，则投票给该成员或按照本条将表决票让与它的成员，在暂停有效期间，可将其表决票让与执行委员会内同一类别的任何其他成员，但有不违反本条第6款为限。

9. 如果执行委员会一个成员停止为本组织的成员，投票给该成员或将表决票让与它的成员和尚未对执行委员会任何其他成员投票或让票的成员，应在理事会下一届会议期间，选出一名成员填补执行委员会的空缺。对停止为本组织成员的执行委员会成员投票或让票的任何成员和尚未对当选填补执行委员会空缺的成员投票的任何成员，可将其表决票让与执行委员会另一成员，但有不违反本条第6款为限。

10. 任一成员，在特殊情况下，按照本条各项规定并经与该成员对其投票或让票的执行委员会成员协商后，可在该年度的其余期间撤回对该成员的表决票。上述成员可将其表决票让与执行委员会与其同一类别的另一成员，但不得在该年度的其余期间撤回对该另一成员的表决票。执行委员会成员被撤回表决票后在该年度的其余期间应保留其在执行委员会的席位。依据本款各项规定所采的任何行动，自执行委员会主席接获关于此项行动的书面通知时立即生效。

第 19 条

理事会对执行委员会的授权

1. 理事会可以特别表决，授权执行委员会行使其一部或全部权力，但下列各项除外：

- (a) 根据第 3 条第 2 款决定本组织总部所在地；
- (b) 根据第 2 2 条任命执行主任和高级职员；
- (c) 根据第 2 4 条核定行政预算和会费摊额；
- (d) 根据第 3 1 条第 2 款请贸发会议秘书长召开谈判会议；
- (e) 根据第 3 2 条裁决争端；
- (f) 根据第 3 3 条第 3 款暂停成员的表决权和其他权利；
- (g) 根据第 4 1 条将成员自本组织排除；
- (h) 根据第 4 3 条提出修正案；
- (i) 根据第 4 4 条延长或终止本协定。

2. 理事会可随时收回其授与执行委员会的任何权力。

第 20 条

执行委员会的表决程序和决定

1. 执行委员会每一成员应有权投下其根据第 1 8 条所得的表决票数，但不能把这些表决票分开使用。

2. 执行委员会作出任何决定所需的多数，与理事会作出同一决定所需的多数相同。
3. 任何成员应有权根据理事会在其议事规则内规定的条件，对执行委员会的任何决定向理事会提出申诉。

第 21 条

执行委员会的法定人数

执行委员会任何一次会议的法定人数，应为执行委员会全体出口成员的过半数和执行委员会全体进口成员的过半数出席，且出席成员至少占执行委员会每一类别全体成员总表决票数的三分之二。

第六章 — 执行主任、高级职员和工作人员

第 22 条

执行主任、高级职员和工作人员

1. 理事会经与执行委员会协商后，应以特别表决委派执行主任。执行主任的任用条件应由理事会参照适用于类似政府间组织地位相当的职员的任用条件加以确定。
2. 执行主任应为本组织的行政首长，并应负责执行其因实施本协定所应有的任何职责。
3. 理事会应在同执行主任协商后，以特别表决，根据理事会顾及适用于类似政府间组织地位相当的职员的条件而确定的任用条件，委派本组织其他高级职员。
4. 执行主任应按照理事会所订条例委派工作人员。订立此种条例时，理事会应顾及适用于类似政府间组织职员的条例。
5. 执行主任或高级职员或任何工作人员在制糖业或糖贸易方面不得有任何金钱上的利益。

6. 执行主任、高级职员和工作人员对于根据本协定所负的职责，不应寻求或接受任何成员或本组织以外任何当局的指示。他们应避免可能损害其仅对本组织负责的国际职员地位的任何行动。每一成员应尊重执行主任、高级职员和工作人员职责的纯粹国际性质，不应设法影响其执行职责。

第七章 — 财务

第 2 3 条

费用

1. 理事会各代表团、执行委员会代表或理事会或执行委员会的任何委员会代表的费用，均应由有关成员负担。
2. 执行本协定所必需的费用，应以按照第 2 4 条向各成员摊派的年度会费支付。但如成员要求特别服务，理事会可要求该成员给付费用。
3. 执行本协定应保持适当的帐目。

第 2 4 条

行政预算的确定和会费的摊派

1. 每一年度的下半年内，理事会应核定本组织下一年度的行政预算，并应摊派每一成员对该预算应缴的会费数额。
2. 每一成员对每一年度行政预算应缴的会费数额，应按该年度行政预算核定时该成员所持有表决票数在全体成员表决票总数中所占比例而定。在摊派会费时，每一成员表决票数的计算，应不计及任何成员受暂停表决权处分和表决票数因此重新分配的情事。
3. 本协定生效后加入本组织的任何成员，其首次应缴的会费数额应由理事会按其所持有的表决票数及加入年度所余时期加以摊派，如该成员在下一年度预算核定后，该年度开始前加入本组织，则应同时向该成员摊派下一年度的会费，但向其他成员所摊派的会费数额不应有所改变。在摊派在某一年度或数年预算核定后加

入本组织的成员应缴会费数额时，该成员表决票数的计算，应不计及任何成员受暂停表决权处分和表决票数因此重新分配的情事。

4. 如果本协定于本组织第一个完整年度开始前八个月以上生效，理事会应于第一届会议核定预算，其所涉时期至第一个完整年度开始为止。否则，第一个行政预算应同时涉及最初时期和第一个完整年度。

5. 理事会可在本协定第一年预算通过时或在根据第44条延长本协定后的第一年采取其认为适当的措施，以期减轻这些年度会费数额可能因这些年度预算核定时本协定成员数目有限而受到的影响。

第25条

会费的缴付

1. 各成员应各依其本国宪法程序，对每一年度行政预算缴付会费。对每一年度行政预算缴付的会费应以自由兑换货币缴付，并应于该年度第一日付款；关于成员在年度内加入本组织者的会费，应于其成为成员之日缴付。

2. 如果某一成员于按照本条第1款应缴会费之日起四个月终了时尚未缴付其对行政预算的全部会费，执行主任应请该成员尽快缴付。如果该成员在执行主任提出请求满两个月后仍未缴付会费，其在理事会及执行委员会中的表决权应予暂停，直至其会费缴清时为止。

3. 根据本条第2款受暂停表决权处分的成员，不应剥夺其在本协定下所享的任何其他权利或免除其所负的任何义务，除非理事会以特别表决有此决定。该成员仍应缴付会费并履行其在本协定下的任何其他财政义务。

第26条

帐目的审计和公布

每一年度一经结束，应尽快将业经独立审计审核证明的该年度本组织决算表提交理事会核定公布。

第八章—成员的一般保证

第27条

成员的保证

各成员保证采取使其能够根据本协定履行义务所必要的措施，并彼此充分合作，以求实现本协定的各项宗旨。

第28条

劳工标准

各成员应确保其各自的制糖工业维持公平的劳工标准，并尽可能努力改善糖生产各部门的农工劳动者及种植甘蔗和甜菜者的生活程度。

第九章—资料和研究

第29条

资料和研究

1. 本组织应作为收集和公布关于糖，根据情况也包括粗糖和精糖的世界生产、价格、出口和进口、消费和贮存以及糖税的统计资料和研究报告的中心。

2. 各成员保证在议事规则规定的时间内公开和提供议事规则内指明的为使本组织能够根据本协定执行职务所必要的一切统计数字和资料。一旦有此必要，本组织应使用其他来源向其提供的有关资料。本组织不应公布任何足以使人识别从事糖的生产、加工或销售的人或公司的业务的资料。

第30条

糖消费委员会

1. 理事会应设立糖消费委员会，由出口成员和进口成员组成。

2. 委员会应研究除其他外下列各项：
- (a) 任何形式的糖代用品，其中包括天然和人工甜剂的使用对糖消费的影响；
 - (b) 糖与其他甜剂或生产甜剂的原料在缴税待遇方面的比较；
 - (c) 下列各项对不同国家糖消费的影响：(i) 课税及限制性措施；(ii) 经济状况和特别是国际收支上的困难；(iii) 气候及其他情况；
 - (d) 促进消费的方法，特别是在每人平均消费量偏低的国家；
 - (e) 与从事推广糖及有关食品消费的机关合作的途径和办法；
 - (f) 研究糖、其副产品及产糖植物的新用途；
- 并应向理事会提出报告。

第十章—草拟新协定

第31条

草拟新协定

1. 理事会可研究新国际糖协定的基础和架构，向成员提出报告并提出其认为适当的建议。
2. 理事会可于认为适当时，尽速请求贸发会议秘书长召开谈判会议。

第十一章—争端和控诉

第32条

争端

1. 有关本协定解释或适用的任何争端，如有关成员未能自行加以解决，经任何当事成员请求，应提交理事会裁决。

2. 在一项争端根据本条第1款提交理事会的情形下，拥有不少于表决票总数三分之一的过半数成员可请求理事会于进行讨论后，要求根据本条第3款组成的咨询小组就争端事项发表意见，然后再作出裁决。

3. (a) 除非理事会以特别表决另有决定，咨询小组应由下列五人组成：
- (1) 由出口成员提名二人，一人对争端一类事项富有经验，另一人则具有法律地位和经验；
 - (2) 由进口成员提名二人，资格相同；
 - (3) 主席一人，由根据上述(1)(2)两目提名的四人一致同意选定，如果他们不能达成一致意见，则由理事会主席选派。
- (b) 成员及非成员的国民均有资格担任咨询小组成员。
- (c) 被派担任咨询小组成员的人员，应以个人资格行事，不得接受任何政府的指示。
- (d) 咨询小组的费用应由本组织支付。
4. 咨询小组应向理事会提出意见及其理由；理事会于审查所有有关资料后，应以特别表决就争端作出裁决。

第 33 条

理事会对控诉和成员不履行义务的行动

1. 关于成员不履行其在本协定下的义务的任何控诉，经提出控诉的成员请求，应提交理事会裁决，但须事先与有关成员进行协商。
2. 理事会确定成员违反其依本协定所负义务的任何裁决均应具体说明违约行为的性质。
3. 一旦理事会不论由于控诉或其他方式确定某一成员有违反本协定的行为，可于不妨碍本协定其他条款明确规定的其他措施的情况下，以特别表决：
 - (a) 暂停该成员在理事会及执行委员会的投票权利；并于认为必要时，
 - (b) 暂停该成员的其他权利，其中包括在理事会或其任何委员会的备选资格或担任职务的权利，直至其履行义务为止；如果此种违约行为对本协定的执行造成重大损害，则
 - (c) 根据本协定第 41 条采取行动。

第十二章—最后条款

第34条

保管人

兹指定联合国秘书长为本协定的保管人。

第35条

签字

本协定从1984年9月1日起至12月31日止，在联合国总部对应邀参加1983年联合国糖会议的任何政府开放签字。

第36条

批准、接受和核准

1. 本协定应由签字各国政府按照本国宪法程序予以批准、接受或核准。
2. 批准书、接受书或核准书应在1984年12月31日前交存于保管人。但理事会可准许未能在该日交存其文书的签字各国政府延期交存。

第37条

暂时适用的通知

1. 有意批准、接受或核准本协定的签字国政府、或经理事会规定加入条件但尚未能交存其文书的政府，可随时通知保管人，将于本协定按照第38条生效之日，或如本协定业已生效则于某一指定日期，暂时适用本协定。
2. 根据本条第1款通知其将于本协定生效之日，或如本协定业已生效则于某一指定日期适用本协定的政府，从该日起成为临时成员，至该政府交存批准书、接受书、核准书或加入书时成为正式成员。

第38条

生效

1. 本协定应于1985年1月1日确定生效，或于其后任何一日生效，但须至该日占附件A所列分配给出口国家的表决票百分之五十的各国政府和占附件B所

列分配给进口国家的表决票百分之五十的各国政府已交存批准书、接受书、核准书或加入书。

2. 如果至1985年1月1日本协定尚未按照本条第1款生效, 但至该日交存批准书、接受书或核准书或暂时适用通知书的各国政府已达到本条第1款所规定的百分数, 则本协定应暂时生效。

3. 如果至1985年1月1日本协定按照本条第1或第2款生效所需的百分数仍未达到, 联合国秘书长应邀请已交存批准书、接受书或核准书或暂时适用通知书的各国政府决定在它们所确定的日期本协定的全部或一部是否应在它们之间确定或暂时生效。 如果本协定已按照本款暂时生效, 则一旦本条第1款所规定的条件获得满足, 本协定即行生效, 不必另作决定。

4. 对按照本条第1、第2或第3款在本协定生效后交存批准书、接受书、核准书或加入书或暂时适用通知书的一国政府, 其文书或通知书应于交存之日起生效, 关于暂时适用的通知则应按照第37条第1款的规定生效。

第39条

加入

本协定应按照理事会订立的条件, 对各国政府开放加入。 加入应于向保管人交存加入书时生效。 加入书应说明该国政府接受理事会订立的一切条件。

第40条

退出

1. 任何成员可在本协定生效后任何时候向保管人提出关于退出的书面通知, 退出本协定。 该成员应同时将它所采取的行动通知理事会。

2. 根据本条退出应在保管人收到通知30日后开始有效。

第41条

排除

如果理事会认为任何成员违反其在本协定下的义务, 而且进一步决定, 这种违反本协定的执行有重大危害, 则理事会可以特别表决将此种成员排除于本组织以

外。理事会应立即将任何此种决定通知保管人。理事会作出决定后九十日起，该成员即停止为本组织成员。

第 4 2 条

帐目的结算

1. 理事会应决定以其认为公平的方式同退出本协定或被排除于本组织以外或以其他方式停止为本协定当事方的成员结清帐目。本组织应保留该成员已缴付的任何款项。该成员应有付清其应缴本组织款项的义务。

2. 本协定一经终止，本条第 1 款所述任何成员即无权分享本组织清理帐目或其他资产所得的收益；如本组织有任何亏损，该成员也不应承担任何责任。

第 4 3 条

修正

1. 理事会可以特别表决建议各成员修正本协定。理事会应定出各成员通知保管人接受修正案的时间。保管人从至少拥有出口成员表决票总数中 850 张票并代表至少四分之三出口成员的成员，和从至少拥有进口成员表决票总数中 800 张票并代表至少四分之三进口成员的成员收到接受书后 100 日，或在理事会以特别表决决定的稍后日期，修正案即应生效。理事会可定出各成员通知保管人接受修正案的时限，如至该时限修正案尚未生效，则修正案应视为撤回。理事会应向保管人提供必要资料，以确定所收到的接受书是否足以使修正案生效。

2. 未于修正案生效之日提出接受通知书的任何成员应于该日停止为本协定的当事方，除非该成员已向理事会证明由于完成宪法程序的困难未能如期通知接受，而理事会决定延长该成员表示接受的期限。该成员在通知接受修正案前不应受其拘束。

第 4 4 条

有效期、延长和终止

1. 本协定应在 1986 年 12 月 31 日前有效，除非理事会根据本条第 2 款延长有效期，或根据本条第 3 款提前终止。

2. 理事会可以特别表决逐年延长本协定。不同意延长本协定的任何成员应通知理事会，并应从延长期开始时停止为本协定的当事方。

3. 理事会可随时以特别表决决定自其所确定的日期起并依其所确定的条件终止本协定。

4. 本协定终止后，本组织应在清理资产所需时间内继续存在，并应具有为达成上述目的可能需要的权力和职责。

5. 理事会应根据本条第2或第3款采取的任何行动通知保管人。

第45条

过渡性措施

本组织1985年行政预算应由1984年理事会最后一届常会根据1977年《国际糖协定》暂时核准，但须经理事会根据本协定于1985年第一届会议予以最后核准。

为此，下列签字者，经正式授权，于所示日期在本协定上签字，以资证明。

一九八四年七月五日订于日内瓦，本协定阿拉伯文、英文、法文、俄文和西班牙文具有同等效力。本协定中文作准文本应由保管人制定并提交所有已加入本协定的签字者和各国政府通过。

附件 A

出口国家清单和为第 38 条的目的而分配的表决票

阿根廷	24	肯尼亚	5
澳大利亚	87	马达加斯加	5
奥地利	5	马拉维	5
巴巴多斯	5	毛里求斯	8
伯利兹	5	墨西哥	10
玻利维亚	5	莫桑比克	5
巴西	110	尼加拉瓜	5
喀麦隆	5	巴基斯坦	5
哥伦比亚	13	巴拿马	5
刚果	5	巴布亚新几内亚	5
哥斯达黎加	5	巴拉圭	5
古巴	128	秘鲁	5
多米尼加共和国	30	菲律宾	51
厄瓜多尔	5	波兰	7
萨尔瓦多	5	罗马尼亚	5
埃塞俄比亚	5	圣克里斯托弗和尼维斯	5
欧洲经济共同体	190	南非	31
斐济	12	苏丹	5
加蓬	5	斯威士兰	5
危地马拉	11	泰国	51
圭亚那	5	特立尼达和多巴哥	5
海地	5	乌干达	5
洪都拉斯	5	坦桑尼亚联合共和国	5
匈牙利	5	乌拉圭	5
印度尼西亚	5	委内瑞拉	5
印度	39	南斯拉夫	6
象牙海岸	5	津巴布韦	7
牙买加	5		

 1 000

附件 B

进口国家清单和为第 38 条的目的分配的表决票

保加利亚	10	新西兰	12
加拿大	61	挪威	12
智利	19	大韩民国	32
埃及	45	沙特阿拉伯	33
芬兰	8	塞内加尔	5
德意志民主共和国	6	西班牙	5
伊拉克	42	斯里兰卡	16
以色列	17	瑞典	5
日本	149	瑞士	12
黎巴嫩	5	苏维埃社会主义共和国联盟	270
摩洛哥	20	美利坚合众国	216
			<u>1 000</u>

INTERNATIONAL SUGAR AGREEMENT,¹ 1984

CHAPTER I. OBJECTIVES

Article 1. OBJECTIVES

The objectives of the International Sugar Agreement, 1984 (hereinafter referred to as this Agreement), in the light of the terms of resolution 93 (IV)²

¹ Came into force provisionally in respect of the following States on 1 January 1985, the date by which Governments holding 50 per cent of the votes of the exporting countries and 50 per cent of the votes of the importing countries, in conformity with the distribution established in annexes A and B, had deposited with the Secretary-General of the United Nations their instrument of ratification, acceptance or approval, or a notification of provisional application, in accordance with article 38 (2):

<i>Importing (*) or exporting State</i>	<i>Date of deposit of the instrument of ratification, acceptance (A), approval (AA), or of notification of provisional application (n)</i>
Argentina	27 December 1984 <i>n</i> ✓
Australia [†]	31 December 1984 ✓
Barbados	31 December 1984 ✓
Bolivia	18 December 1984 <i>n</i> ✓
Brazil	28 December 1984 <i>n</i> ✓
Congo	28 December 1984 <i>n</i> ✓
Costa Rica	19 December 1984 <i>n</i> ✓
Egypt*	31 December 1984 <i>n</i> ✓
European Economic Community	20 December 1984 <i>AA</i> ✓
Fiji	19 December 1984 ✓
German Democratic Republic*	31 December 1984 <i>n</i> ✓
Guatemala	21 December 1984 <i>n</i> ✓
Guyana	21 December 1984 ✓
Hungary	21 December 1984 <i>n</i> ✓
India	31 December 1984 <i>n</i> ✓
Jamaica	28 December 1984 <i>n</i> ✓
Japan*	28 December 1984 <i>A</i> ✓
Malawi	31 December 1984 ✓
Nicaragua	28 December 1984 ✓
Norway*	21 December 1984 ✓
Pakistan	31 December 1984 <i>AA</i> ✓
Panama	11 December 1984 <i>n</i> ✓
Paraguay	31 December 1984 <i>n</i> ✓
Republic of Korea*	27 December 1984 <i>n</i> ✓
Saint Christopher and Nevis	31 December 1984 <i>n</i> ✓
Sweden*	19 December 1984 ✓
Trinidad and Tobago	28 December 1984 <i>n</i> ✓
Uganda	28 December 1984 ✓
Union of Soviet Socialist Republics* [‡]	27 December 1984 <i>A</i> ✓
United States of America*	7 December 1984 <i>n</i> ✓

[‡] See p. 166 of this volume for the text of the declarations made upon ratification, acceptance, approval, or notification of provisional application.

Subsequently, the Agreement came into force provisionally for the following States on the date of deposit with the Secretary-General of the United Nations of their notification of provisional application in accordance with article 38 (4):

<i>State</i>	<i>Date of deposit of the notification of provisional application (n)</i>
Peru	8 January 1985 <i>n</i> ✓
(With effect from 8 January 1985.)	
Colombia	9 January 1985 <i>n</i> ✓
(With effect from 9 January 1985.)	

² Acts of the United Nations Conference on Trade and Development, Fourth Session, vol. I, report and annexes, p. 6.

adopted by the United Nations Conference on Trade and Development, are to further international co-operation in sugar matters and, in particular, to provide an appropriate framework for the possible negotiation of a new international sugar agreement with economic provisions.

CHAPTER II. DEFINITIONS

Article 2. DEFINITIONS

For the purposes of this Agreement:

1. "Organization" means the International Sugar Organization referred to in article 3;
2. "Council" means the International Sugar Council referred to in article 3, paragraph 3;
3. "Member" means a Party to this Agreement;
4. "Exporting Member" means any Member which is listed in annex A to this Agreement, or which is given the status of an exporting Member upon accession to this Agreement or upon change of category under article 4, paragraph 3;
5. "Importing Member" means any Member which is listed in annex B to this Agreement, or which is given the status of an importing Member upon accession to this Agreement or upon change of category under article 4, paragraph 3;
6. "Special vote" means a vote requiring at least two thirds of the votes cast by exporting Members present and voting and at least two thirds of the votes cast by importing Members present and voting, on condition that these votes are cast by at least half of the number of Members present and voting;
7. "Distributed simple majority vote" means a vote requiring more than half of the total votes of exporting Members present and voting and more than half of the total votes of importing Members present and voting, on condition that these votes are cast by at least half of the number of Members in each category present and voting;
8. "Year" means the calendar year;
9. "Sugar" means sugar in any of its recognized commercial forms derived from sugar cane or sugar beet, including edible and fancy molasses, syrups and any other form of liquid sugar used for human consumption, but does not include final molasses or low-grade types of non-centrifugal sugar produced by primitive methods or sugar destined for uses other than human consumption as food;
10. "Entry into force" means the date on which this Agreement enters into force provisionally or definitively, as provided for in article 38;
11. "Free market" means the total of net imports of the world market, except those resulting from the operation of special arrangements as defined in chapter IX of the International Sugar Agreement, 1977;¹
12. "World market" means the international sugar market and includes both sugar traded on the free market and sugar traded under special arrangements as defined in chapter IX of the International Sugar Agreement, 1977.

¹ United Nations, *Treaty Series*, vol. 1064, p. 219.

CHAPTER III. INTERNATIONAL SUGAR ORGANIZATION

Article 3. CONTINUATION, HEADQUARTERS AND STRUCTURE OF THE INTERNATIONAL SUGAR ORGANIZATION

1. The International Sugar Organization established under the International Sugar Agreement, 1968,¹ and maintained in existence under the International Sugar Agreement, 1973,² and the International Sugar Agreement, 1977, shall continue in being for the purpose of administering this Agreement and supervising its operation, with the membership, powers and functions set out in this Agreement.

2. The headquarters of the Organization shall be in London, unless the Council decides otherwise by special vote.

3. The Organization shall function through the International Sugar Council, its Executive Committee and its Executive Director, senior officials and staff.

Article 4. MEMBERSHIP OF THE ORGANIZATION

1. Each Party to this Agreement shall be a Member of the Organization.

2. There shall be two categories of Members of the Organization, namely:
(a) Exporting Members; and
(b) Importing Members.

3. A Member may change its category of membership on such conditions as the Council may establish.

Article 5. MEMBERSHIP BY INTERGOVERNMENTAL ORGANIZATIONS

Any reference in this Agreement to a "Government" or "Governments" shall be construed as including the European Economic Community and any other intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements. Accordingly, any reference in this Agreement to signature, ratification, acceptance or approval, or to notification of provisional application or to accession shall, in the case of such intergovernmental organizations, be construed as including a reference to signature, ratification, acceptance or approval, or to notification of provisional application, or to accession, by such intergovernmental organizations.

Article 6. PRIVILEGES AND IMMUNITIES

1. The Organization shall have legal personality. It shall in particular have the capacity to contract, acquire and dispose of movable and immovable property and to institute legal proceedings.

2. The status, privileges and immunities of the Organization in the territory of the United Kingdom shall continue to be governed by the Headquarters Agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the International Sugar Organization signed at London on 29 May 1969,³ with such amendments as may be necessary for the proper functioning of this Agreement.

¹ United Nations, *Treaty Series*, vol. 654, p. 3.

² *Ibid.*, vol. 906, p. 69.

³ *Ibid.*, vol. 700, p. 121.

3. If the seat of the Organization is moved to a country which is a Member of the Organization, that Member shall, as soon as possible, conclude with the Organization an agreement to be approved by the Council relating to the status, privileges and immunities of the Organization, of its Executive Director, senior officials, staff and experts and of representatives of Members while in that country for the purpose of exercising their functions.

4. Unless any other taxation arrangements are implemented under the agreement envisaged in paragraph 3 of this article and pending the conclusion of that agreement, the new host Member shall:

- (a) Grant exemption from taxation on the remuneration paid by the Organization to its employees, except that such exemption need not apply to its own nationals; and
- (b) Grant exemption from taxation on the assets, income and other property of the Organization.

5. If the seat of the Organization is to be moved to a country which is not a Member of the Organization, the Council shall, before that move, obtain a written assurance from the Government of that country:

- (a) That it shall, as soon as possible, conclude with the Organization an agreement as described in paragraph 3 of this article; and
- (b) That, pending the conclusion of such an agreement, it shall grant the exemptions provided for in paragraph 4 of this article.

6. The Council shall endeavour to conclude the agreement described in paragraph 3 of this article with the Government of the country to which the seat of the Organization is to be moved before transferring the seat.

CHAPTER IV. INTERNATIONAL SUGAR COUNCIL

Article 7. COMPOSITION OF THE INTERNATIONAL SUGAR COUNCIL

1. The highest authority of the Organization shall be the International Sugar Council, which shall consist of all the Members of the Organization.

2. Each Member shall have one representative in the Council and, if it so desires, one or more alternates. Furthermore, a Member may appoint one or more advisers to its representative or alternates.

Article 8. POWERS AND FUNCTIONS OF THE COUNCIL

1. The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the provisions of this Agreement or as the Council under the International Sugar Agreement, 1977, may request with regard to liquidation of the Stock Financing Fund established under article 49 of that Agreement.

2. The Council shall adopt, by special vote, such rules and regulations as are necessary to carry out the provisions of this Agreement and are consistent therewith, including rules of procedure for the Council and its committees, and the financial and staff regulations of the Organization. The Council may, in its rules of procedure, provide a procedure whereby it may, without meeting, decide specific questions.

3. The Council shall keep such records as are required to perform its functions under this Agreement and such other records as it considers appropriate.

4. The Council shall publish an annual report and such other information as it considers appropriate.

Article 9. CHAIRMAN AND VICE-CHAIRMAN OF THE COUNCIL

1. For each year, the Council shall elect from among the delegations a Chairman and a Vice-Chairman, who shall not be paid by the Organization.

2. The Chairman and the Vice-Chairman shall be elected one from among the delegations of the importing Members and the other from among those of the exporting Members. Each of these offices shall, as a general rule, alternate each year between the two categories of Members; provided, however, that this shall not prevent the re-election under exceptional circumstances of the Chairman or Vice-Chairman or both when the Council so decides by special vote. In the case of such re-election of either officer, the rule set out in the first sentence of this paragraph shall continue to apply.

3. In the temporary absence of both the Chairman and the Vice-Chairman or the permanent absence of one or both, the Council may elect from among the delegations new officers, temporary or permanent as appropriate, taking account of the general rule of alternating representation set out in paragraph 2 of this article.

4. Neither the Chairman nor any other officer presiding at meetings of the Council shall vote. He may, however, appoint another person to exercise the voting rights of the Member which he represents.

Article 10. SESSIONS OF THE COUNCIL

1. As a general rule, the Council shall hold one regular session in each half of the year.

2. In addition, the Council shall meet in special session whenever it so decides or at the request of:

- (a) Any five Members;
- (b) Two or more Members holding collectively 250 votes or more; or
- (c) The Executive Committee.

3. Notice of sessions shall be given to Members at least 30 calendar days in advance, except in case of emergency, when such notice shall be given at least 10 calendar days in advance.

4. Sessions shall be held at the headquarters of the Organization unless the Council decides otherwise by special vote. If any Member invites the Council to meet elsewhere than at the headquarters of the Organization, and the Council agrees so to do, that Member shall pay the additional costs involved.

Article 11. VOTES

1. The exporting Members shall together hold 1,000 votes and the importing Members shall together hold 1,000 votes.

2. No Member shall hold more than 300 votes or fewer than 5 votes.

3. There shall be no fractional votes.

4. The total 1,000 votes of exporting Members shall be distributed among them *pro rata* to the weighted average, in each case, of (a) their net free market exports, (b) their total net exports and (c) their total production. The figures to be used for that purpose shall be, for each factor, the average of the three highest annual figures for the years 1980 to 1983 inclusive. In calculating the weighted average for each exporting Member, a weight of 50 per cent shall be allocated to the first factor and a weight of 25 per cent to each of the other two factors.

5. Votes of importing Members shall be distributed among them in proportion to their net imports from the free market and under special arrangements calculated separately according to the following formula:

(a) Each importing Member shall have that portion of 900 votes which its average annual net imports from the free market for the years 1980 to 1983 inclusive, disregarding the year of its lowest imports from the free market, bear to the total of such average imports from the free market of all importing Members;

(b) Each importing Member shall have that portion of 100 votes which its average imports under special arrangements for the years 1980 to 1983 inclusive, disregarding the year of its lowest imports under special arrangements, bear to the total of such average imports under special arrangements of all importing Members.

6. Votes shall be distributed at the beginning of each year in accordance with the provisions of this article, which distribution shall remain in effect for the full year except as provided in paragraph 7 of this article.

7. Whenever the membership of the Organization changes, or when any Member has its voting rights suspended or recovers its voting rights under any provision of this Agreement, the Council shall redistribute the total votes within the affected category or categories of Members on the basis of the formulae in this article.

Article 12. VOTING PROCEDURE OF THE COUNCIL

1. Each Member shall be entitled to cast the number of votes it holds under article 11. It shall not be entitled to divide such votes.

2. By informing the Chairman in writing, any exporting Member may authorize any other exporting Member, and any importing Member may authorize any other importing Member, to represent its interests and to cast its votes at any meeting or meetings of the Council. A copy of such authorizations shall be examined by any credentials committee that may be set up under the rules of procedure of the Council.

3. A Member authorized by another Member to cast the votes held by the authorizing Member under article 11 shall cast such votes as authorized and in accordance with paragraph 2 of this article.

Article 13. DECISIONS OF THE COUNCIL

1. All decisions of the Council shall be taken and all recommendations shall be made by distributed simple majority vote, unless this Agreement provides for a special vote.

2. In arriving at the number of votes necessary for any decision of the Council, votes of Members abstaining shall not be reckoned. Where a Member avails itself of the provisions of article 12, paragraph 2, and its votes are cast at a meeting of the Council, such Member shall, for the purposes of paragraph 1 of this article, be considered as present and voting.

3. All decisions of the Council under this Agreement shall be binding upon Members.

Article 14. CO-OPERATION WITH OTHER ORGANIZATIONS

1. The Council shall make whatever arrangements are appropriate for consultation or co-operation with the United Nations and its organs, in particular UNCTAD, and with the Food and Agriculture Organization and such other specialized agencies of the United Nations and intergovernmental organizations as may be appropriate.

2. The Council, bearing in mind the particular role of UNCTAD in international commodity trade, shall as appropriate keep UNCTAD informed of its activities and programmes of work.

3. The Council may also make whatever arrangements are appropriate for maintaining effective contact with international organizations of sugar producers, traders and manufacturers.

Article 15. ADMISSION OF OBSERVERS

1. The Council may invite any non-member State to attend any of its meetings as an observer.

2. The Council may also invite any of the organizations referred to in article 14, paragraph 1, to attend any of its meetings as an observer.

Article 16. QUORUM FOR THE COUNCIL

The quorum for any meeting of the Council shall be the presence of more than half of all exporting Members and more than half of all importing Members, the Members thus present holding at least two thirds of the total votes of all Members in their respective categories. If there is no quorum on the day appointed for the opening of any Council session, or if in the course of any Council session there is no quorum at three successive meetings, the Council shall be convened seven days later; at that time, and throughout the remainder of that session, the quorum shall be the presence of more than half of all exporting Members and more than half of all importing Members, the Members thus present representing more than half of the total votes of all Members in their respective categories. Representation in accordance with article 12, paragraph 2, shall be considered as presence.

CHAPTER V. EXECUTIVE COMMITTEE

Article 17. COMPOSITION OF THE EXECUTIVE COMMITTEE

1. The Executive Committee shall consist of 10 exporting Members and 10 importing Members, who shall be elected for each year in accordance with article 18 and may be re-elected.

2. Each member of the Executive Committee shall appoint one representative and may appoint in addition one or more alternates and advisers.

3. The Executive Committee shall elect its Chairman for each year. He shall not have the right to vote and may be re-elected.

4. The Executive Committee shall meet at the headquarters of the Organization, unless it decides otherwise. If any Member invites the Executive Committee to meet elsewhere than at the headquarters of the Organization, and the Executive Committee agrees so to do, that Member shall pay the additional costs involved.

Article 18. ELECTION OF THE EXECUTIVE COMMITTEE

1. The exporting and importing members of the Executive Committee shall be elected in the Council by the exporting and importing Members of the Organization respectively. The election within each category shall be held in accordance with paragraphs 2 to 7 inclusive of this article.

2. Each Member shall cast all the votes to which it is entitled under article 11 for a single candidate. A Member may cast for another candidate any votes which it exercises pursuant to article 12, paragraph 2.

3. The 10 candidates receiving the largest number of votes shall be elected; however, to be elected on the first ballot, a candidate must secure at least 60 votes.

4. If fewer than 10 candidates are elected on the first ballot, further ballots shall be held in which only Members which did not vote for any of the candidates elected shall have the right to vote. In each further ballot, the minimum number of votes required for election shall be successively diminished by five until the 10 candidates are elected.

5. Any Member which did not vote for any of the members elected may subsequently assign its votes to one of them, subject to paragraphs 6 and 7 of this article.

6. A member shall be deemed to have received the number of votes originally cast for it when it was elected and, in addition, the number of votes assigned to it, provided that the total number of votes shall not exceed 300 for any member elected.

7. If the votes deemed received by an elected member would otherwise exceed 300, Members which voted for or assigned their votes to such elected member shall arrange among themselves for one or more of them to withdraw their votes from that member and assign or reassign them to another elected member so that the votes received by each elected member shall not exceed the limit of 300.

8. If a member of the Executive Committee is suspended from the exercise of its voting rights under any of the relevant provisions of this Agreement, each Member which has voted for it or assigned its votes to it in accordance with this article may, during such time as that suspension is in force, assign its votes to any other member of the Committee in its category, subject to paragraph 6 of this article.

9. If a member of the Committee ceases to be a Member of the Organization, the Members which voted for or assigned votes to it and Members which

have not voted for or assigned votes to another member of the Committee shall, during the next session of the Council, elect a Member to fill the vacancy on the Committee. Any Member which voted for or assigned its votes to the member which has ceased to be a Member of the Organization, and which does not vote for the Member elected to fill the vacancy on the Committee, may assign its votes to another member of the Committee, subject to paragraph 6 of this article.

10. In special circumstances, and after consultation with the member of the Executive Committee for which it voted or to which it assigned its votes in accordance with the provisions of this article, a Member may withdraw its votes from that member for the remainder of the year. That Member may then assign these votes to another member of the Executive Committee in its category but may not withdraw these votes from that other member for the remainder of that year. The member of the Executive Committee from which the votes have been withdrawn shall retain its seat on the Executive Committee for the remainder of that year. Any action taken pursuant to the provisions of this paragraph shall become effective after the Chairman of the Executive Committee has been informed in writing thereof.

*Article 19. DELEGATION OF POWERS BY THE COUNCIL
TO THE EXECUTIVE COMMITTEE*

1. The Council may, by special vote, delegate to the Executive Committee the exercise of any or all of its powers, other than the following:

- (a) Location of the headquarters of the Organization under article 3, paragraph 2;
- (b) Appointment of the Executive Director and senior officials under article 22;
- (c) Adoption of the administrative budget and assessment of contributions under article 24;
- (d) Any request to the Secretary-General of UNCTAD to convene a negotiating conference under article 31, paragraph 2;
- (e) Decision on disputes under article 32;
- (f) Suspension of voting and other rights of a Member under article 33, paragraph 3;
- (g) Exclusion of a Member from the Organization under article 41;
- (h) Recommendation of an amendment under article 43;
- (i) Extension or termination of this Agreement under article 44.

2. The Council may at any time revoke the delegation of any power to the Executive Committee.

*Article 20. VOTING PROCEDURE AND DECISIONS
OF THE EXECUTIVE COMMITTEE*

1. Each member of the Executive Committee shall be entitled to cast the number of votes received by it under article 18, and cannot divide these votes.

2. Any decision taken by the Executive Committee shall require the same majority as that decision would require if taken by the Council.

3. Any Member shall have the right of appeal to the Council, under such conditions as the Council may prescribe in its rules of procedure, against any decision of the Executive Committee.

Article 21. QUORUM FOR THE EXECUTIVE COMMITTEE

The quorum for any meeting of the Executive Committee shall be the presence of more than half of all exporting members of the Committee and more than half of all importing members of the Committee, the members thus present representing at least two thirds of the total votes of all members of the Committee in their respective categories.

CHAPTER VI. EXECUTIVE DIRECTOR, SENIOR OFFICIALS AND STAFF

Article 22. EXECUTIVE DIRECTOR, SENIOR OFFICIALS AND STAFF

1. The Council, after having consulted the Executive Committee, shall appoint the Executive Director by special vote. The terms of appointment of the Executive Director shall be fixed by the Council in the light of those applying to corresponding officials of similar intergovernmental organizations.

2. The Executive Director shall be the chief administrative officer of the Organization and shall be responsible for the performance of the duties devolving upon him in the administration of this Agreement.

3. The Council, after consulting the Executive Director, shall by special vote appoint the other senior officials of the Organization on such terms as the Council shall determine, having regard to those applying to corresponding officials of similar intergovernmental organizations.

4. The Executive Director shall appoint the staff in accordance with regulations established by the Council. In framing such regulations the Council shall have regard to those applying to officials of similar intergovernmental organizations.

5. Neither the Executive Director, nor the senior officials, nor any member of the staff shall have any financial interest in the sugar industry or sugar trade.

6. The Executive Director, senior officials and staff shall not seek or receive instructions regarding their duties under this Agreement from any Member or from any authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization. Each Member shall respect the exclusively international character of the responsibilities of the Executive Director, senior officials and staff and shall not seek to influence them in the discharge of their responsibilities.

CHAPTER VII. FINANCE

Article 23. EXPENSES

1. The expenses of delegations to the Council, the Executive Committee or any of the committees of the Council or of the Executive Committee shall be met by the Members concerned.

2. The expenses necessary for the administration of this Agreement shall be met by annual contributions from Members, assessed in accordance with article 24. If, however, a Member requests special services, the Council may require that Member to pay for them.

3. Appropriate accounts shall be kept for the administration of this Agreement.

Article 24. DETERMINATION OF THE ADMINISTRATIVE BUDGET
AND ASSESSMENT OF CONTRIBUTIONS

1. During the second half of each year, the Council shall adopt the administrative budget of the Organization for the following year and shall assess the contribution of each Member to that budget.

2. The contribution of each Member to the administrative budget for each year shall be in the proportion which the number of its votes at the time the administrative budget for that year is adopted bears to the total votes of all Members. In assessing contributions, the votes of each Member shall be calculated without regard to the suspension of any Member's voting rights and any redistribution of votes resulting therefrom.

3. The initial contribution of any Member joining the Organization after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current year as well as for the following year if that Member joins the Organization between the adoption of the budget for, and the beginning of, that year, but assessments made upon other Members shall not be altered. In assessing contributions of Members joining the Organization after the adoption of a budget for a given year or years, the votes of such Members shall be calculated without regard to the suspension of any Member's voting rights and any redistribution of votes resulting therefrom.

4. If this Agreement enters into force more than eight months before the beginning of the first full year of this Agreement, the Council shall at its first session adopt an administrative budget covering the period up to the commencement of the first full year. Otherwise, the first administrative budget shall cover both the initial period and the first full year.

5. The Council may take such measures as it might deem appropriate when adopting the budget for the first year of this Agreement and for the first year following any extension of this Agreement under article 44, in order to mitigate the effects on contributions for those years resulting from a possibly limited membership of this Agreement at the time of the adoption of budgets for those years.

Article 25. PAYMENT OF CONTRIBUTIONS

1. Members shall pay their contributions to the administrative budget for each year in accordance with their respective constitutional procedures. Contributions to the administrative budget for each year shall be payable in freely convertible currencies and shall become due on the first day of that year; contributions of Members in respect of the year in which they join the Organization shall be due on the date on which they become Members.

2. If, at the end of four months following the date on which its contribution is due in accordance with paragraph 1 of this article, a Member has not paid its full contribution to the administrative budget, the Executive Director shall request the Member to make payment as quickly as possible. If, at the expiration of two months after the request of the Executive Director, the Member has still not paid its contribution, its voting rights in the Council and in the Executive Committee shall be suspended until such time as it has made full payment of the contribution.

3. A Member whose voting rights have been suspended under paragraph 2 of this article shall not be deprived of any of its other rights or relieved of any of its obligations under this Agreement, unless the Council so decides by special vote. It shall remain liable to pay its contribution and to meet any other of its financial obligations under this Agreement.

Article 26. AUDIT AND PUBLICATION OF ACCOUNTS

As soon as possible after the close of each year, the financial statements of the Organization for that year, certified by an independent auditor, shall be presented to the Council for approval and publication.

CHAPTER VIII. GENERAL UNDERTAKINGS OF MEMBERS

Article 27. UNDERTAKINGS BY MEMBERS

Members undertake to adopt such measures as are necessary to enable them to fulfil their obligations under this Agreement and fully to co-operate with one another in securing the attainment of the objectives of this Agreement.

Article 28. LABOUR STANDARDS

Members shall ensure that fair labour standards are maintained in their respective sugar industries and, as far as possible, shall endeavour to improve the standard of living of agricultural and industrial workers in the various branches of sugar production and of growers of sugar cane and sugar beet.

CHAPTER IX. INFORMATION AND STUDIES

Article 29. INFORMATION AND STUDIES

1. The Organization shall act as a centre for the collection and publication of statistical information and studies on world production, prices, exports and imports, consumption and stocks of sugar, including both raw and refined sugar as appropriate, and taxes on sugar.

2. Members undertake to make available and to supply within the time which may be prescribed in the rules of procedure all such statistics and information as may be identified in those rules as necessary to enable the Organization to discharge its functions under this Agreement. Should this become necessary, the Organization shall use such relevant information as may be available to it from other sources. No information shall be published by the Organization which might serve to identify the operations of persons or companies producing, processing or marketing sugar.

Article 30. SUGAR CONSUMPTION COMMITTEE

1. The Council shall establish a Sugar Consumption Committee composed of both exporting and importing Members.

2. The Committee shall study, *inter alia*, the following:

- (a) The effects on sugar consumption of the use of any form of substitutes for sugar, including both natural and artificial sweeteners;
- (b) The relative tax treatment of sugar and other sweeteners or raw materials for the production of the latter;

- (c) The effects on the consumption of sugar in different countries of (i) taxation and restrictive measures, (ii) economic conditions and, in particular, balance-of-payments difficulties, and (iii) climatic and other conditions;
 - (d) Means of promoting consumption, particularly in countries where *per capita* consumption is low;
 - (e) Ways and means of co-operating with agencies concerned with the expansion of consumption of sugar and related foodstuffs;
 - (f) Research into new uses of sugar, its by-products and the plants from which it is derived;
- and shall submit its report to the Council.

CHAPTER X. PREPARATIONS FOR A NEW AGREEMENT

Article 31. PREPARATIONS FOR A NEW AGREEMENT

1. The Council may study the bases and framework of a new international sugar agreement and report to the Members and make such recommendations as it deems appropriate.
2. The Council may, as soon as it considers appropriate, request the Secretary-General of UNCTAD to convene a negotiating conference.

CHAPTER XI. DISPUTES AND COMPLAINTS

Article 32. DISPUTES

1. Any dispute concerning the interpretation or application of this Agreement which is not settled among the Members involved shall, at the request of any Member party to the dispute, be referred to the Council for decision.
2. In any case where a dispute has been referred to the Council under paragraph 1 of this article, a majority of Members holding not less than one third of the total votes may require the Council, after discussion, to seek the opinion of an advisory panel constituted under paragraph 3 of this article on the issue in dispute before giving its decision.
3. (a) Unless the Council decides otherwise by special vote, the panel shall consist of five persons as follows:
 - (i) Two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting Members;
 - (ii) Two such persons nominated by the importing Members; and
 - (iii) A Chairman selected unanimously by the four persons nominated under (i) and (ii) above or, if they fail to agree, by the Chairman of the Council.
- (b) Nationals of Members and of non-Members shall be eligible to serve on the advisory panel.
- (c) Persons appointed to the advisory panel shall act in their personal capacities and without instructions from any Government.
- (d) The expenses of the advisory panel shall be paid by the Organization.

4. The opinion of the advisory panel and the reasons therefor shall be submitted to the Council, which, after considering all the relevant information, shall decide the dispute by special vote.

*Article 33. ACTION BY THE COUNCIL ON COMPLAINTS
AND ON NON-FULFILMENT OF OBLIGATIONS BY MEMBERS*

1. Any complaint that a Member has failed to fulfil its obligations under this Agreement shall, at the request of the Member making the complaint, be referred to the Council, which, subject to prior consultation with the Members concerned, shall take a decision on the matter.

2. Any decision by the Council that a Member is in breach of its obligations under this Agreement shall specify the nature of the breach.

3. Whenever the Council, whether as the result of a complaint or otherwise, finds that a Member has committed a breach of this Agreement, it may, without prejudice to such other measures as are specifically provided for in other articles of this Agreement, by special vote:

- (a) Suspend that Member's voting rights in the Council and in the Executive Committee; and, if it deems it necessary,
- (b) Suspend further rights of such Member, including that of being eligible for or of holding office in the Council or in any of its committees, until it has fulfilled its obligations; or, if such breach significantly impairs the operation of this Agreement,
- (c) Take action under article 41.

CHAPTER XII. FINAL PROVISIONS

Article 34. DEPOSITARY

The Secretary-General of the United Nations is hereby designated as the depositary of this Agreement.

Article 35. SIGNATURE

This Agreement shall be open for signature at United Nations Headquarters from 1 September until 31 December 1984 by any Government invited to the United Nations Sugar Conference, 1983.

Article 36. RATIFICATION, ACCEPTANCE AND APPROVAL

1. This Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional procedures.

2. Instruments of ratification, acceptance or approval shall be deposited with the depositary not later than 31 December 1984. The Council may, however, grant extensions of time to signatory Governments which are unable to deposit their instruments by that date.

Article 37. NOTIFICATION OF PROVISIONAL APPLICATION

1. A signatory Government which intends to ratify, accept or approve this Agreement, or a Government for which the Council has established conditions for accession but which has not yet been able to deposit its instrument, may, at

any time, notify the depositary that it will apply this Agreement provisionally either when it enters into force in accordance with article 38 or, if it is already in force, at a specified date.

2. A Government which has notified under paragraph 1 of this article that it will apply this Agreement either when it enters into force or, if it is already in force, at a specified date shall, from that time, be a provisional Member until it deposits its instrument of ratification, acceptance, approval or accession and thus becomes a Member.

Article 38. ENTRY INTO FORCE

1. This Agreement shall enter into force definitively on 1 January 1985, or on any date thereafter, if by that date instruments of ratification, acceptance, approval or accession have been deposited on behalf of Governments holding 50 per cent of the votes of the exporting countries and 50 per cent of the votes of the importing countries in accordance with the distribution established in annex A and annex B to this Agreement, respectively.

2. If, on 1 January 1985, this Agreement has not entered into force in accordance with paragraph 1 of this article, it shall enter into force provisionally if by that date instruments of ratification, acceptance or approval or notifications of provisional application have been deposited on behalf of Governments satisfying the percentage requirements of paragraph 1 of this article.

3. If, on 1 January 1985, the required percentages for entry into force of this Agreement in accordance with paragraph 1 or paragraph 2 of this article are not met, the Secretary-General of the United Nations shall invite the Governments on whose behalf instruments of ratification, acceptance or approval or notifications of provisional application have been deposited to decide whether this Agreement shall enter into force definitively or provisionally among themselves, in whole or in part, on such date as they may determine. If this Agreement has entered into force provisionally in accordance with this paragraph, it shall subsequently enter into force definitively upon fulfilment of the conditions set out in paragraph 1 of this article without the necessity of a further decision.

4. For a Government on whose behalf an instrument of ratification, acceptance, approval or accession or a notification of provisional application is deposited after the entry into force of this Agreement in accordance with paragraphs 1, 2 or 3 of this article, the instrument or notification shall take effect on the date of deposit and, with regard to notification of provisional application, in accordance with the provisions of article 37, paragraph 1.

Article 39. ACCESSION

This Agreement shall be open to accession by the Governments of all States upon conditions established by the Council. Accession shall be effected by the deposit of an instrument of accession with the depositary. Instruments of accession shall state that the Government accepts all the conditions established by the Council.

Article 40. WITHDRAWAL

1. Any Member may withdraw from this Agreement at any time after the entry into force of this Agreement by giving written notice of withdrawal to the

depository. The Member shall simultaneously inform the Council of the action it has taken.

2. Withdrawal under this article shall be effective 30 days after the receipt of the notice by the depository.

Article 41. EXCLUSION

If the Council finds that any Member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by special vote, exclude such Member from the Organization. The Council shall immediately notify the depository of any such decision. Ninety days after the date of the Council's decision that Member shall cease to be a Member of the Organization.

Article 42. SETTLEMENT OF ACCOUNTS

1. The Council shall determine any settlement of accounts which it finds equitable with a Member which has withdrawn from this Agreement or which has been excluded from the Organization, or has otherwise ceased to be a party to this Agreement. The Organization shall retain any amounts already paid by such Member. Such Member shall be bound to pay any amounts due from it to the Organization.

2. Upon termination of this Agreement, any Member referred to in paragraph 1 of this article shall not be entitled to any share of the proceeds of the liquidation or the other assets of the Organization; nor shall it be burdened with any part of the deficit, if any, of the Organization.

Article 43. AMENDMENT

1. The Council may, by special vote, recommend to the Members an amendment of this Agreement. The Council may fix a time after which each Member shall notify the depository of its acceptance of the amendment. The amendment shall become effective 100 days after the depository has received notifications of acceptance from Members holding at least 850 of the total votes of exporting Members and representing at least three quarters of those Members and from Members holding at least 800 of the total votes of importing Members and representing at least three quarters of those Members, or on such later date as the Council may have determined by special vote. The Council may fix a time within which each Member shall notify the depository of its acceptance of the amendment and, if the amendment has not become effective by such time, it shall be considered withdrawn. The Council shall provide the depository with the information necessary to determine whether the notifications of acceptance received are sufficient to make the amendment effective.

2. Any Member on behalf of which notification of acceptance of an amendment has not been made by the date on which such amendment becomes effective shall as of that date cease to be a party to this Agreement, unless such Member has satisfied the Council that acceptance could not be secured in time owing to difficulties in completing its constitutional procedures and the Council decides to extend for such Member the period fixed for acceptance. Such Member shall not be bound by the amendment before it has notified its acceptance thereof.

Article 44. DURATION, EXTENSION AND TERMINATION

1. This Agreement shall remain in force until 31 December 1986, unless extended under paragraph 2 of this article or terminated earlier under paragraph 3 of this article.

2. The Council may, by special vote, extend this Agreement further on a year-to-year basis. Any Member which does not accept any such extension of this Agreement shall so inform the Council and shall cease to be a party to this Agreement from the beginning of the period of extension.

3. The Council may at any time decide, by special vote, to terminate this Agreement with effect from such date and subject to such conditions as it may determine.

4. Upon termination of this Agreement, the Organization shall continue in being for such time as may be required to carry out its liquidation and shall have such powers and exercise such functions as may be necessary for that purpose.

5. The Council shall notify the depositary of any action taken under paragraph 2 or paragraph 3 of this article.

Article 45. TRANSITIONAL MEASURES

The administrative budget of the Organization for 1985 shall be provisionally approved by the Council under the International Sugar Agreement, 1977, at its last regular session in 1984, subject to final approval by the Council under this Agreement at its first session in 1985.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have affixed their signatures under this Agreement on the dates indicated.

DONE at Geneva, this fifth day of July, one thousand nine hundred and eighty-four, the texts of this Agreement in the Arabic, English, French, Russian and Spanish languages being equally authentic. The authentic Chinese text of this Agreement shall be established by the depositary and submitted for adoption to all signatories and Governments which have acceded to this Agreement.

ANNEX A

LIST OF EXPORTING COUNTRIES AND ALLOCATION OF VOTES
FOR THE PURPOSES OF ARTICLE 38

Argentina	24	Kenya	5
Australia	87	Madagascar	5
Austria	5	Malawi	5
Barbados	5	Mauritius	8
Belize	5	Mexico	10
Bolivia	5	Mozambique	5
Brazil	110	Nicaragua	5
Cameroon	5	Pakistan	5
Colombia	13	Panama	5
Congo	5	Papua New Guinea	5
Costa Rica	5	Paraguay	5
Cuba	128	Peru	5
Dominican Republic	30	Philippines	51
Ecuador	5	Poland	7
El Salvador	5	Romania	5
Ethiopia	5	Saint Christopher and Nevis	5
European Economic Community	190	South Africa	31
Fiji	12	Sudan	5
Gabon	5	Swaziland	5
Guatemala	11	Thailand	51
Guyana	5	Trinidad and Tobago	5
Haiti	5	Uganda	5
Honduras	5	United Republic of Tanzania	5
Hungary	5	Uruguay	5
Indonesia	5	Venezuela	5
India	39	Yugoslavia	6
Ivory Coast	5	Zimbabwe	7
Jamaica	5		<u>1 000</u>

ANNEX B

LIST OF IMPORTING COUNTRIES AND ALLOCATION OF VOTES
FOR THE PURPOSES OF ARTICLE 38

Bulgaria	10	Norway	12
Canada	61	Republic of Korea	32
Chile	19	Saudi Arabia	33
Egypt	45	Senegal	5
Finland	8	Spain	5
German Democratic Republic	6	Sri Lanka	16
Iraq	42	Sweden	5
Israel	17	Switzerland	12
Japan	149	Union of Soviet Socialist Republics	270
Lebanon	5	United States of America	<u>216</u>
Morocco	20		
New Zealand	12		1 000

ACCORD¹ INTERNATIONAL DE 1984 SUR LE SUCRE

CHAPITRE PREMIER. OBJECTIFS

Article premier. OBJECTIFS

Les objectifs de l'Accord international de 1984 sur le sucre (ci-après dénommé « le présent Accord ») sont, à la lumière des termes de la résolu-

¹ Entré en vigueur à titre provisoire à l'égard des Etats suivants le 1^{er} janvier 1985, date à laquelle les Gouvernements qui détenaient 50 p. 100 des voix des pays exportateurs et 50 p. 100 des voix des pays importateurs, selon la répartition des voix indiquées aux annexes A et B, avaient déposé auprès du Secrétaire général de l'Organisation des Nations Unies leur instrument de ratification, d'acceptation ou d'approbation, ou une notification d'application provisoire, conformément au paragraphe 2 de l'article 38 :

<i>Etat importateur (*) ou exportateur</i>	<i>Date du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA) ou de notification d'application provisoire (n)</i>
Argentine	27 décembre 1984 n
Australie [†]	31 décembre 1984
Barbade	31 décembre 1984
Bolivie	18 décembre 1984 n
Brésil	28 décembre 1984 n
Communauté économique européenne	20 décembre 1984 AA
Congo	28 décembre 1984 n
Costa Rica	19 décembre 1984 n
Egypte*	31 décembre 1984 n
Etats-Unis d'Amérique*	7 décembre 1984 n
Fidji	19 décembre 1984
Guatemala	21 décembre 1984 n
Guyana	21 décembre 1984
Hongrie	21 décembre 1984 n
Inde	31 décembre 1984 n
Jamaïque	28 décembre 1984 n
Japon*	28 décembre 1984 A
Malawi	31 décembre 1984
Nicaragua	28 décembre 1984
Norvège*	21 décembre 1984
Ouganda	28 décembre 1984
Pakistan	31 décembre 1984 AA
Panama	11 décembre 1984 n
Paraguay	31 décembre 1984 n
République de Corée*	27 décembre 1984 n
République démocratique allemande*	31 décembre 1984 n
Saint-Christophe-et-Nevis	31 décembre 1984 n
Suède*	19 décembre 1984
Trinité-et-Tobago	28 décembre 1984 n
Union des Républiques socialistes soviétiques* †	27 décembre 1984 A

[†] Voir p. 166 du présent volume pour le texte des déclarations faites lors de la ratification, de l'acceptation, de l'approbation ou de la notification d'application provisoire.

Par la suite, l'Accord est entré en vigueur à titre provisoire pour les Etats suivants à la date du dépôt auprès du Secrétaire général de l'Organisation des Nations Unies de leur notification d'application provisoire, conformément au paragraphe 4 de l'article 38 :

<i>Etat</i>	<i>Date du dépôt de la notification d'application provisoire (n)</i>
Pérou	8 janvier 1985 n
(Avec effet au 8 janvier 1985.)	
Colombie	9 janvier 1985 n
(Avec effet au 9 janvier 1985.)	

tion 93 (IV)¹ adoptée par la Conférence des Nations Unies sur le commerce et le développement, de favoriser la coopération internationale touchant les problèmes relatifs au sucre et, en particulier, de fournir un cadre approprié pour la négociation éventuelle d'un nouvel accord international sur le sucre qui contiendrait des dispositions économiques.

CHAPITRE II. DÉFINITIONS

Article 2. DÉFINITIONS

Aux fins du présent Accord :

1. Le terme « Organisation » désigne l'organisation internationale du sucre visée à l'article 3;

2. Le terme « Conseil » désigne le Conseil international du sucre visé au paragraphe 3 de l'article 3;

3. Le terme « Membre » désigne une Partie au présent Accord;

4. L'expression « Membre exportateur » désigne tout Membre qui figure dans l'annexe A au présent Accord, ou à qui le statut de Membre exportateur est conféré lorsqu'il adhère au présent Accord ou lorsqu'il change de catégorie conformément au paragraphe 3 de l'article 4;

5. L'expression « Membre importateur » désigne tout Membre qui figure dans l'annexe B au présent Accord, ou à qui le statut de Membre importateur est conféré lorsqu'il adhère au présent Accord ou lorsqu'il change de catégorie conformément au paragraphe 3 de l'article 4;

6. Par « vote spécial », il convient d'entendre un vote où sont requis les deux tiers au moins des suffrages exprimés par les Membres exportateurs présents et votants et les deux tiers au moins des suffrages exprimés par les Membres importateurs présents et votants, à condition que ces suffrages soient exprimés par la moitié au moins du nombre des Membres présents et votants;

7. Par « vote à la majorité simple répartie », il convient d'entendre les suffrages requérant plus de la moitié du total des suffrages exprimés par les Membres exportateurs présents et votants et plus de la moitié du total des suffrages exprimés par les Membres importateurs présents et votants, à condition que ces suffrages soient exprimés par la moitié au moins du nombre des Membres présents et votants dans chaque catégorie;

8. Par « année », il faut entendre l'année civile;

9. Le terme « sucre » désigne le sucre sous toutes ses formes commerciales reconnues, extrait de la canne à sucre ou de la betterave à sucre, y compris les mélasses comestibles et mélasses fantaisie, les sirops et toutes autres formes de sucre liquide destinées à la consommation humaine, mais non les mélasses d'arrière-produit ni les sucres non centrifugés de qualité inférieure produits par des méthodes primitives, ni le sucre destiné à des usages autres que la consommation humaine, en tant qu'aliment;

¹ *Actes de la Conférence des Nations Unies sur le commerce et le développement, quatrième session, vol. 1, rapport et annexes, p. 6.*

10. L'expression « entrée en vigueur » désigne la date à laquelle l'Accord entre en vigueur à titre provisoire ou définitif, conformément aux dispositions de l'article 38;

11. L'expression « marché libre » désigne le total des importations nettes du marché mondial, à l'exception de celles qui résultent de l'application d'arrangements spéciaux tels que ceux qui sont définis au chapitre IX de l'Accord international de 1977 sur le sucre¹;

12. L'expression « marché mondial » désigne le marché international du sucre et englobe à la fois le sucre échangé sur le marché libre et le sucre échangé en application d'arrangements spéciaux tels que ceux qui sont définis au chapitre IX de l'Accord international de 1977 sur le sucre.

CHAPITRE III. ORGANISATION INTERNATIONALE DU SUCRE

Article 3. MAINTIEN EN EXISTENCE, SIÈGE ET STRUCTURE DE L'ORGANISATION INTERNATIONALE DU SUCRE

1. L'Organisation internationale du sucre créée par l'Accord international de 1968 sur le sucre² maintenue par l'Accord international de 1973 sur le sucre³ et par l'Accord international de 1977 sur le sucre reste en existence pour assurer la mise en œuvre du présent Accord et en contrôler l'application, et elle a la composition, les pouvoirs et les fonctions définis dans le présent Accord.

2. L'Organisation a son siège à Londres, à moins que le Conseil, par un vote spécial, n'en décide autrement.

3. L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international du sucre, de son Comité exécutif, de son Directeur exécutif, de ses hauts fonctionnaires et de son personnel.

Article 4. MEMBRES DE L'ORGANISATION

1. Chaque Partie au présent Accord est Membre de l'Organisation.

2. Il est institué deux catégories de Membres de l'Organisation, à savoir :

a) Les Membres exportateurs; et

b) Les Membres importateurs.

3. Un Membre peut changer de catégorie aux conditions que fixe le Conseil.

Article 5. PARTICIPATION D'ORGANISATIONS INTERGOUVERNEMENTALES

Toute mention, dans le présent Accord, d'un « gouvernement » ou de « gouvernements » est réputée valoir pour la Communauté économique européenne et pour toute autre organisation intergouvernementale ayant des responsabilités dans la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base. En conséquence, toute mention, dans le présent Accord, de la signature, de la ratification, de l'acceptation ou de l'approbation, ou de la notification d'application à titre provisoire, ou de l'adhé-

¹ Nations Unies, *Recueil des Traités*, vol. 1064, p. 219.

² *Ibid.*, vol. 654, p. 3.

³ *Ibid.*, vol. 906, p. 69.

sion est, dans le cas de ces organisations intergouvernementales, réputée valoir aussi pour la signature, la ratification, l'acceptation ou l'approbation, ou pour la notification d'application à titre provisoire, ou pour l'adhésion, par ces organisations intergouvernementales.

Article 6. PRIVILÈGES ET IMMUNITÉS

1. L'Organisation a la personnalité juridique. Elle peut en particulier conclure des contrats, acquérir et céder des biens meubles et immeubles et ester en justice.

2. Le statut, les privilèges et les immunités de l'Organisation sur le territoire du Royaume-Uni continuent d'être régis par l'Accord relatif au siège conclu entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et l'Organisation internationale du sucre, signé à Londres le 29 mai 1969¹, avec les amendements qui peuvent être nécessaires pour assurer le bon fonctionnement du présent Accord.

3. Si le siège de l'Organisation est transféré dans un pays qui est membre de l'Organisation, ce membre conclut aussitôt que possible avec l'Organisation un accord, qui doit être approuvé par le Conseil, touchant le statut, les privilèges et les immunités de l'Organisation, de son Directeur exécutif, de ses hauts fonctionnaires, de son personnel et de ses experts, ainsi que des représentants des Membres qui se trouvent dans ce pays pour y exercer leurs fonctions.

4. A moins que d'autres dispositions d'ordre fiscal ne soient prises en vertu de l'accord envisagé au paragraphe 3 du présent article et en attendant la conclusion de cet accord, le nouveau Membre hôte :

- a) Exonère de tous impôts les émoluments versés par l'Organisation à son personnel, l'exonération ne s'appliquant pas nécessairement à ses propres ressortissants; et
- b) Exonère de tous impôts les avoirs, revenus et autres biens de l'Organisation.

5. Si le siège de l'Organisation est transféré dans un pays qui n'est pas Membre de l'Organisation, le Conseil doit, avant le transfert, obtenir du gouvernement de ce pays une assurance écrite attestant :

- a) Qu'il conclura aussitôt que possible avec l'Organisation un accord comme celui qui est visé au paragraphe 3 du présent article; et
- b) Qu'en attendant la conclusion d'un tel accord, il accordera les exonérations prévues au paragraphe 4 du présent article.

6. Le Conseil s'efforce de conclure, avant le transfert du siège, l'accord visé au paragraphe 3 du présent article avec le gouvernement du pays dans lequel le siège de l'Organisation doit être transféré.

CHAPITRE IV. CONSEIL INTERNATIONAL DU SUCRE

Article 7. COMPOSITION DU CONSEIL INTERNATIONAL DU SUCRE

1. L'autorité suprême de l'Organisation est le Conseil international du sucre, qui se compose de tous les Membres de l'Organisation.

¹ Nations Unies, *Recueil des Traités*, vol. 700, p. 121.

2. Chaque Membre a un représentant au Conseil et, s'il le désire, un ou plusieurs suppléants. Tout Membre peut en outre adjoindre à son représentant ou à ses suppléants un ou plusieurs conseillers.

Article 8. POUVOIRS ET FONCTIONS DU CONSEIL

1. Le Conseil exerce tous les pouvoirs et s'acquitte, ou veille à l'accomplissement, de toutes les fonctions qui sont nécessaires à l'application des dispositions du présent Accord ou que le Conseil existant au titre de l'Accord international de 1977 sur le sucre peut lui demander d'accomplir en ce qui concerne la liquidation du Fonds de financement des stocks créé en vertu de l'article 49 dudit Accord.

2. Le Conseil adopte, par un vote spécial, les règlements qui sont nécessaires à l'application des dispositions du présent Accord et compatibles avec celles-ci, notamment le règlement intérieur du Conseil et de ses comités, ainsi que le règlement financier et le statut du personnel de l'Organisation. Le Conseil peut prévoir, dans son règlement intérieur, une procédure lui permettant de prendre, sans se réunir, des décisions sur des questions spécifiques.

3. Le Conseil recueille et tient la documentation dont il a besoin pour s'acquitter des fonctions que le présent Accord lui confère et toute autre documentation qu'il juge appropriée.

4. Le Conseil publie un rapport annuel et tous autres renseignements qu'il juge appropriés.

Article 9. PRÉSIDENT ET VICE-PRÉSIDENT DU CONSEIL

1. Pour chaque année, le Conseil élit parmi les délégations un Président et un Vice-Président, qui ne sont pas rémunérés par l'Organisation.

2. Le Président et le Vice-Président sont élus, l'un parmi les délégations des Membres importateurs, l'autre parmi celles des Membres exportateurs. La présidence et la vice-présidence sont, en règle générale, attribuée à tour de rôle à l'une et l'autre catégorie de Membres pour une année, étant entendu que cette alternance n'empêche pas la réélection, dans des circonstances exceptionnelles, du Président ou du Vice-Président, ou de l'un et de l'autre, si le Conseil en décide ainsi par un vote spécial. Quand le Président ou le Vice-Président est réélu de la sorte, la règle énoncée dans la première phrase du présent paragraphe demeure applicable.

3. En cas d'absence temporaire simultanée du Président et du Vice-Président, ou en cas d'absence permanente de l'un ou de l'autre ou des deux, le Conseil peut élire, parmi les délégations, de nouveaux titulaires de ces fonctions, temporaires ou permanents selon le cas, en observant la règle générale de l'alternance énoncée au paragraphe 2 du présent article.

4. Ni le Président ni aucun autre membre du Bureau qui préside une réunion n'a le droit de vote. Il peut toutefois charger une autre personne d'exercer les droits de vote du Membre qu'il représente.

Article 10. SESSIONS DU CONSEIL

1. En règle générale, le Conseil se réunit en session ordinaire une fois par semestre de l'année.

2. En outre, le Conseil se réunit en session extraordinaire s'il en décide ainsi ou s'il en est requis :

- a) Soit par cinq Membres;
- b) Soit par deux Membres ou plus détenant ensemble au moins 250 voix;
- c) Soit par le Comité exécutif.

3. Les sessions du Conseil sont annoncées aux Membres au moins trente jours d'avance, sauf en cas d'urgence, où le préavis sera d'au moins dix jours.

4. Les sessions se tiennent au siège de l'Organisation, à moins que le Conseil n'en décide autrement par un vote spécial. Si un Membre invite le Conseil à se réunir ailleurs qu'au siège de l'Organisation et que le Conseil y consente, ce Membre prend à sa charge les frais supplémentaires qui en résultent.

Article 11. VOIX

1. Les Membres exportateurs détiennent ensemble 1 000 voix et les Membres importateurs 1 000 voix.

2. Aucun Membre ne détient plus de 300 voix ni moins de 5 voix.

3. Il n'y a pas de fractionnement de voix.

4. Les 1 000 voix détenues ensemble par les Membres exportateurs sont réparties entre eux au prorata de la moyenne pondérée, dans chaque cas, de a) leurs exportations nettes sur le marché libre, b) leurs exportations nettes totales et c) leur production totale. Les chiffres à utiliser à cet égard sont, pour chaque facteur, la moyenne des trois chiffres annuels les plus élevés pour les années 1980 à 1983 inclusivement. Pour chaque Membre exportateur, le calcul de la moyenne pondérée s'effectue en allouant un coefficient de pondération de 50% au premier facteur et un coefficient de pondération de 25% à chacun des deux autres facteurs.

5. Les voix des Membres importateurs sont réparties entre eux au prorata de leurs importations nettes en provenance du marché libre et au titre d'arrangements spéciaux, calculées séparément selon la formule suivante :

- a) Chaque Membre importateur détient une fraction de 900 voix qui correspond à la part que ses importations annuelles nettes moyennes en provenance du marché libre pour les années 1980 à 1983 inclusivement, compte non tenu de l'année où ses importations en provenance du marché libre ont été les plus faibles, représentent dans le total des importations moyennes en provenance du marché libre ainsi effectuées par tous les Membres importateurs;
- b) Chaque Membre importateur détient la fraction de 100 voix qui correspond à la part que ses importations moyennes au titre d'arrangements spéciaux pour les années 1980 à 1983 inclusivement, compte non tenu de l'année où ses importations au titre d'arrangements spéciaux ont été les plus faibles, représentent dans le total des importations moyennes au titre d'arrangements spéciaux ainsi effectuées par tous les Membres importateurs.

6. Les voix sont réparties au début de chaque année conformément aux dispositions du présent article et cette répartition vaut pour l'année complète, sous réserve des dispositions du paragraphe 7 du présent article.

7. Lorsque la composition de l'Organisation change, ou que les droits de vote d'un Membre sont suspendus ou rétablis en application d'une disposition

quelconque du présent Accord, le Conseil procède à une nouvelle répartition du total des voix à l'intérieur de la catégorie de Membres ou des catégories de Membres intéressées, en appliquant les formules indiquées dans le présent article.

Article 12. PROCÉDURE DE VOTE DU CONSEIL

1. Chaque Membre dispose, pour le vote, du nombre de voix qu'il détient en vertu de l'article 11. Il n'a pas la faculté de diviser ces voix.

2. Par notification écrite adressée au Président, tout Membre exportateur peut autoriser tout autre Membre exportateur, et tout Membre importateur peut autoriser tout autre Membre importateur, à représenter ses intérêts et à utiliser ses voix à toute réunion du Conseil. Copie de ces autorisations est soumise à l'examen de toute commission de vérification des pouvoirs créée en application du règlement intérieur du Conseil.

3. Un Membre autorisé par un autre Membre à utiliser les voix que celui-ci détient en vertu de l'article 11 utilise ces voix comme il y est autorisé et en conformité avec le paragraphe 2 du présent article.

Article 13. DÉCISIONS DU CONSEIL

1. Le Conseil prend toutes ses décisions et fait toutes ses recommandations par un vote à la majorité simple répartie, à moins que le présent Accord ne prescrive un vote spécial.

2. Dans le décompte des suffrages nécessaires à l'adoption de toute décision du Conseil, les voix des Membres qui s'abstiennent ne sont pas prises en considération. Si un Membre invoque les dispositions du paragraphe 2 de l'article 12 et que ses voix soient utilisées à une réunion du Conseil, ce Membre est considéré, aux fins du paragraphe 1 du présent article, comme présent et votant.

3. Les Membres sont liés par toutes les décisions que le Conseil prend en application du présent Accord.

Article 14. COOPÉRATION AVEC D'AUTRES ORGANISATIONS

1. Le Conseil prend toutes dispositions appropriées pour procéder à des consultations ou collaborer avec l'Organisation des Nations Unies et ses organes, en particulier la CNUCED, et avec l'Organisation pour l'alimentation et l'agriculture et les autres institutions spécialisées des Nations Unies et organisations intergouvernementales qui conviendraient.

2. Le Conseil, eu égard au rôle particulier dévolu à la CNUCED dans le commerce international des produits de base, la tient, selon qu'il convient, au courant de ses activités et de ses programmes de travail.

3. Le Conseil peut aussi prendre toutes dispositions appropriées pour entretenir des contacts effectifs avec les organismes internationaux de producteurs, de négociants et de fabricants de sucre.

Article 15. ADMISSION D'OBSERVATEURS

1. Le Conseil peut inviter tout Etat non membre à assister en qualité d'observateur à l'une quelconque de ses réunions.

2. Le Conseil peut aussi inviter à assister à l'une quelconque de ses réunions, en qualité d'observateur, toute organisation mentionnée au paragraphe 1 de l'article 14.

Article 16. QUORUM AUX RÉUNIONS DU CONSEIL

Le quorum exigé pour toute réunion du Conseil est constitué par la présence de plus de la moitié de tous les Membres exportateurs et de plus de la moitié de tous les Membres importateurs, les Membres ainsi présents détenant les deux tiers au moins du total des voix de tous les Membres dans chacune des catégories. Si, le jour fixé pour l'ouverture d'une session du Conseil, le quorum n'est pas atteint, ou si, au cours d'une session du Conseil, le quorum n'est pas atteint lors de trois séances consécutives, le Conseil est convoqué sept jours plus tard; le quorum est alors, et pour le reste de la session, constitué par la présence de plus de la moitié de tous les Membres exportateurs et de plus de la moitié de tous les Membres importateurs, les Membres ainsi présents représentant plus de la moitié du total des voix de tous les Membres dans chacune des catégories. Tout Membre représenté conformément au paragraphe 2 de l'article 12 est considéré comme présent.

CHAPITRE V. COMITÉ EXÉCUTIF

Article 17. COMPOSITION DU COMITÉ EXÉCUTIF

1. Le Comité exécutif se compose de 10 Membres exportateurs et de 10 Membres importateurs, qui sont élus pour chaque année conformément à l'article 18 et sont rééligibles.

2. Chaque membre du Comité exécutif nomme un représentant et peut nommer en outre un ou plusieurs suppléants et conseillers.

3. Le Comité exécutif élit son Président pour chaque année. Le Président n'a pas le droit de vote; il est rééligible.

4. Le Comité exécutif se réunit au siège de l'Organisation, à moins qu'il n'en décide autrement. Si un Membre invite le Comité à se réunir ailleurs qu'au siège de l'Organisation et que le Comité y consente, ce Membre prend à sa charge les frais supplémentaires qui en résultent.

Article 18. ELECTION DU COMITÉ EXÉCUTIF

1. Les Membres exportateurs et les Membres importateurs de l'Organisation élisent respectivement, au sein du Conseil, les Membres exportateurs et les Membres importateurs du Comité exécutif. L'élection dans chaque catégorie a lieu conformément aux paragraphes 2 à 7 inclus du présent article.

2. Chaque Membre porte sur un seul candidat toutes les voix dont il dispose en vertu de l'article 11. Tout Membre peut porter sur un autre candidat les voix qu'il est autorisé à utiliser en vertu du paragraphe 2 de l'article 12.

3. Les 10 candidats qui obtiennent le plus grand nombre de voix sont élus; toutefois, pour être élu au premier tour de scrutin, tout candidat doit avoir obtenu au moins 60 voix.

4. Si moins de 10 candidats sont élus au premier tour de scrutin, il est procédé à de nouveaux tours de scrutin auxquels ont seuls le droit de participer les membres qui n'ont voté pour aucun des candidats élus. A chaque nouveau tour de scrutin, le nombre minimal de voix requis pour l'élection est réduit de cinq jusqu'à ce que les 10 candidats soient élus.

5. Tout Membre qui n'a voté pour aucun des membres élus peut attribuer par la suite ses voix à l'un d'eux, sous réserve des paragraphes 6 et 7 du présent article.

6. Un membre est réputé avoir reçu le nombre des voix qu'il a initialement obtenues quand il a été élu, plus le nombre de voix qui lui ont été attribuées, sous réserve que le nombre total de voix ne dépasse 300 pour aucun des membres élus.

7. Si le nombre des voix qu'un membre élu est réputé avoir obtenues devait être supérieur à 300, les Membres qui ont voté pour ce membre ou qui lui ont attribué leurs voix s'entendent pour qu'un ou plusieurs d'entre eux lui retirent leurs voix et les attribuent ou les réattribuent à un autre membre élu, de manière que les voix obtenues par chaque membre élu ne dépassent pas la limite de 300.

8. Si l'exercice du droit de vote d'un membre du Comité exécutif est suspendu en vertu de l'une quelconque des dispositions pertinentes du présent Accord, chacun des Membres qui ont voté en faveur de ce membre ou qui lui ont attribué leurs voix conformément au présent article peut, pendant la période de suspension, attribuer ses voix à tout autre membre du Comité appartenant à sa catégorie, sous réserve du paragraphe 6 du présent article.

9. Si un membre du Comité exécutif cesse d'être Membre de l'Organisation, les Membres qui ont voté pour lui ou qui lui ont attribué leurs voix et les Membres qui n'ont ni voté pour un autre membre ni attribué leurs voix à un autre membre du Comité exécutif élisent, lors de la session suivante du Conseil, un Membre pour pourvoir le poste vacant au Comité. Tout Membre qui a voté pour le membre qui a cessé d'être Membre de l'Organisation ou qui lui a attribué ses voix et qui ne vote pas en faveur du Membre élu pour pourvoir le poste vacant au Comité peut attribuer ses voix à un autre membre du Comité, sous réserve du paragraphe 6 du présent article.

10. Dans des circonstances particulières et après consultation avec le membre du Comité exécutif pour lequel il a voté ou auquel il a attribué ses voix conformément aux dispositions du présent article, un Membre peut retirer ses voix à ce membre pour le reste de l'année. Il peut alors attribuer ces voix à un autre membre du Comité exécutif appartenant à sa catégorie, mais ne peut les retirer à cet autre membre pendant le reste de l'année. Le membre du Comité exécutif auquel les voix ont été retirées conserve son siège au Comité exécutif pendant le reste de l'année. Toute mesure prise en application des dispositions du présent paragraphe devient effective après que le Président du Comité exécutif en a été avisé par écrit.

Article 19. DÉLÉGATION DE POUVOIRS DU CONSEIL AU COMITÉ EXÉCUTIF

1. Le Conseil peut, par un vote spécial, déléguer au Comité exécutif tout ou partie de ses pouvoirs, à l'exception des suivants :

- a) Choix du siège de l'Organisation conformément au paragraphe 2 de l'article 3;
- b) Nomination du Directeur exécutif et des hauts fonctionnaires conformément à l'article 22;
- c) Adoption du budget administratif et fixation des contributions conformément à l'article 24;

- d) Toute demande faite au Secrétaire général de la CNUCED de convoquer une conférence de négociation conformément au paragraphe 2 de l'article 31;
- e) Règlement des différends conformément à l'article 32;
- f) Suspension des droits de vote et autres droits d'un Membre conformément au paragraphe 3 de l'article 33;
- g) Exclusion d'un Membre de l'Organisation en vertu de l'article 41;
- h) Recommandation d'amendement conformément à l'article 43;
- i) Prorogation ou fin du présent Accord en vertu de l'article 44.

2. Le Conseil peut à tout moment révoquer la délégation de tout pouvoir au Comité exécutif.

Article 20. PROCÉDURE DE VOTE ET DÉCISIONS DU COMITÉ EXÉCUTIF

1. Chaque membre du Comité exécutif dispose, pour le vote, du nombre de voix qu'il a reçues en application de l'article 18; il ne peut diviser ces voix.

2. Toute décision prise par le Comité exécutif exige la même majorité que si elle était prise par le Conseil.

3. Tout Membre a le droit d'en appeler au Conseil, aux conditions que le Conseil peut définir dans son règlement intérieur, de toute décision du Comité exécutif.

Article 21. QUORUM AUX RÉUNIONS DU COMITÉ EXÉCUTIF

Pour toute réunion du Comité exécutif, le quorum est constitué par la présence de plus de la moitié de tous les membres exportateurs du Comité et de plus de la moitié de tous les membres importateurs du Comité, les membres ainsi présents représentant les deux tiers au moins du total des voix de tous les membres du Comité dans chacune des catégories.

CHAPITRE VI. DIRECTEUR EXÉCUTIF, HAUTS FONCTIONNAIRES ET PERSONNEL

Article 22. DIRECTEUR EXÉCUTIF, HAUTS FONCTIONNAIRES ET PERSONNEL

1. Le Conseil, après avoir consulté le Comité exécutif, nomme le Directeur exécutif par un vote spécial. Il fixe les conditions d'engagement du Directeur exécutif en tenant compte de celles des fonctionnaires homologues d'organisations intergouvernementales semblables.

2. Le Directeur exécutif est le plus haut fonctionnaire de l'Organisation; il est responsable de l'exécution des tâches qui lui incombent dans l'application du présent Accord.

3. Le Conseil, après avoir consulté le Directeur exécutif, nomme également les autres hauts fonctionnaires de l'Organisation par un vote spécial. Il détermine leurs conditions d'engagement en tenant compte de celles des fonctionnaires homologues d'organisations intergouvernementales semblables.

4. Le Directeur exécutif nomme le personnel conformément au règlement arrêté par le Conseil. En établissement ce règlement, le Conseil tient compte de ceux qui sont applicables au personnel d'organisations intergouvernementales semblables.

5. Ni le Directeur exécutif, ni les hauts fonctionnaires, ni les autres membres du personnel ne doivent avoir d'intérêt financier dans l'industrie ou le commerce du sucre.

6. Dans l'accomplissement de leurs devoirs aux termes du présent Accord, le Directeur exécutif, les hauts fonctionnaires et le personnel ne sollicitent ni n'acceptent d'instructions d'aucun Membre ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux responsables seulement envers l'Organisation. Chaque Membre doit respecter le caractère exclusivement international des fonctions du Directeur exécutif, des hauts fonctionnaires et du personnel et ne pas chercher à les influencer dans l'exécution de leurs tâches.

CHAPITRE VII. FINANCES

Article 23. DÉPENSES

1. Les dépenses des délégations au Conseil, au Comité exécutif ou à tout Comité du Conseil ou du Comité exécutif sont à la charge des Membres intéressés.

2. Pour couvrir les dépenses requises par l'application du présent Accord les Membres versent une contribution annuelle fixée comme il est indiqué à l'article 24. Toutefois, si un Membre demande des services spéciaux, le Conseil peut lui en réclamer le paiement.

3. L'Organisation tient les comptes nécessaires à l'application du présent Accord.

Article 24. ÉTABLISSEMENT DU BUDGET ADMINISTRATIF ET FIXATION DES CONTRIBUTIONS

1. Au cours du deuxième semestre de chaque année, le Conseil adopte le budget administratif de l'Organisation pour l'année suivante et fixe la contribution de chaque Membre à ce budget.

2. Pour chaque année, la contribution de chaque Membre au budget administratif correspond au rapport qui existe, au moment de l'adoption du budget administratif de ladite année, entre le nombre de voix dont ce Membre dispose et le nombre de voix de tous les Membres réunis. Pour fixer les contributions, le Conseil dénombre les voix de chaque Membre sans tenir compte de la suspension éventuelle des droits de vote d'un Membre ni de la redistribution des voix qui peut en résulter.

3. Le Conseil fixe la contribution initiale de tout Membre qui adhère à l'Organisation après l'entrée en vigueur du présent Accord en fonction du nombre de voix que ce Membre doit détenir et de la fraction non écoulée de l'année en cours, ainsi que de l'année suivante si ce Membre adhère à l'Organisation entre l'adoption du budget pour ladite année et le début de celle-ci; toutefois, les contributions assignées aux autres Membres restent inchangées. Quand il fixe les contributions des Membres qui adhèrent à l'Organisation après l'adoption du budget pour une ou plusieurs années données, le Conseil dénombre les voix qui reviennent à ces Membres sans tenir compte de la suspension éventuelle des droits de vote d'un Membre ni de la redistribution des voix qui peut en résulter.

4. Si le présent Accord entre en vigueur plus de huit mois avant le début de sa première année complète, le Conseil, à sa première session, adopte un budget administratif pour la période allant jusqu'au début de cette première année complète. Dans les autres cas, le premier budget administratif couvre à la fois la période initiale et la première année complète.

5. Le Conseil, quand il adopte le budget pour la première année d'application du présent Accord et le budget pour l'année qui suit immédiatement toute prorogation du présent Accord en vertu de l'article 44, peut prendre les mesures qu'il juge propres à atténuer les effets, sur le montant des contributions pour ces années, d'une participation éventuellement réduite au présent Accord lors de l'adoption de ces budgets.

Article 25. VERSEMENT DES CONTRIBUTIONS

1. Les Membres versent leur contribution au budget administratif de chaque année conformément à leur procédure constitutionnelle. Les contributions au budget administratif de chaque année sont payables en monnaies librement convertibles et sont exigibles le premier jour de l'année; les contributions des Membres pour l'année au cours de laquelle ils deviennent Membres de l'Organisation sont exigibles à la date à laquelle ils le deviennent.

2. Si un Membre ne verse pas intégralement sa contribution au budget administratif dans un délai de quatre mois à compter de la date à laquelle sa contribution est exigible en vertu du paragraphe 1 du présent article, le Directeur exécutif lui demande d'en effectuer le paiement le plus tôt possible. Si, à l'expiration d'un délai de deux mois à compter de la date de cette demande du Directeur exécutif, le Membre en question n'a toujours pas versé sa contribution, ses droits de vote au Conseil et au Comité exécutif sont suspendus jusqu'au versement intégral de la contribution.

3. Un Membre dont les droits de vote ont été suspendus conformément au paragraphe 2 du présent article ne peut être privé d'aucun de ses autres droits ni déchargé d'aucune de ses obligations découlant du présent Accord, à moins que le Conseil n'en décide ainsi par un vote spécial. Il reste tenu de verser sa contribution et de faire face à toutes ses autres obligations financières découlant du présent Accord.

Article 26. VÉRIFICATION ET PUBLICATION DES COMPTES

Aussitôt que possible après la clôture de chaque année, les comptes financiers de l'Organisation pour ladite année, certifiés par un vérificateur indépendant, sont présentés au Conseil pour approbation et publication.

CHAPITRE VIII. ENGAGEMENTS D'ENSEMBLE DES MEMBRES

Article 27. ENGAGEMENTS DES MEMBRES

Les Membres s'engagent à prendre les mesures nécessaires pour pouvoir remplir les obligations que le présent Accord leur impose et à coopérer pleinement en vue d'atteindre ses objectifs.

Article 28. CONDITIONS DE TRAVAIL

Les Membres veillent à ce que des conditions de travail équitables soient maintenues dans leur industrie du sucre et ils s'efforcent, autant que possible, d'améliorer le niveau de vie des travailleurs agricoles et des ouvriers d'usine dans les différentes branches de la production sucrière, ainsi que des cultivateurs de canne à sucre et de betterave à sucre.

CHAPITRE IX. INFORMATION ET ÉTUDES

Article 29. INFORMATION ET ÉTUDES

1. L'Organisation sert de centre pour rassembler et publier des renseignements statistiques et des études sur la production, les prix, les exportations et importations, la consommation et les stocks de sucre, à la fois pour le sucre brut et le sucre raffiné selon qu'il convient, et les taxes sur le sucre, au niveau mondial.

2. Les Membres s'engagent à mettre à la disposition de l'Organisation et à lui fournir dans les délais que le règlement intérieur peut fixer tous les renseignements statistiques ou autres qui, aux termes dudit règlement intérieur, lui sont nécessaires pour s'acquitter des fonctions que le présent Accord lui confère. Au besoin, l'Organisation utilise tous renseignements pertinents qu'elle pourrait obtenir d'autres sources. L'Organisation ne publie aucun renseignement qui permettrait d'identifier les opérations de particuliers ou de sociétés qui produisent, traitent ou écoulent du sucre.

Article 30. COMITÉ DE LA CONSOMMATION DE SUCRE

1. Le Conseil crée un Comité de la consommation de sucre, composé de Membres exportateurs et de Membres importateurs.

2. Le Comité étudie, entre autres, les questions suivantes :

- a) Les effets que l'emploi de produits de remplacement, sous quelque forme que ce soit et notamment d'édulcorants naturels ou artificiels, exerce sur la consommation de sucre;
- b) Le régime fiscal du sucre par rapport à celui des autres édulcorants ou des matières premières qui servent à produire ces derniers;
- c) Les effets qu'exercent sur la consommation de sucre dans les différents pays i) la fiscalité et les mesures restrictives, ii) la situation économique et, en particulier, les difficultés de balance des paiements, et iii) les conditions climatiques et autres;
- d) Les moyens d'encourager la consommation, notamment dans les pays où la consommation par habitant est faible;
- e) Les moyens de coopérer avec les organismes qui s'occupent d'accroître la consommation de sucre et de denrées apparentées;
- f) Les travaux de recherche sur les nouvelles utilisations du sucre, de ses sous-produits et des plantes dont il est extrait;

et il soumet ses rapports au Conseil.

CHAPITRE X. PRÉPARATIFS EN VUE D'UN NOUVEL ACCORD

Article 31. PRÉPARATIFS EN VUE D'UN NOUVEL ACCORD

1. Le Conseil peut étudier les bases et le cadre d'un nouvel accord international sur le sucre, faire rapport aux Membres et élaborer les recommandations qu'il juge appropriées.

2. Le Conseil peut, aussitôt qu'il le juge approprié, prier le Secrétaire général de la CNUCED de réunir une conférence de négociation.

CHAPITRE XI. DIFFÉRENDS ET PLAINTES

Article 32. DIFFÉRENDS

1. Tout différend relatif à l'interprétation ou à l'application du présent Accord qui n'est pas réglé entre les Membres en cause est, à la demande de tout Membre partie au différend, déféré au Conseil pour décision.

2. Quand un différend est déféré au Conseil en vertu du paragraphe 1 du présent article, une majorité des Membres, détenant au moins un tiers du total des voix, peut demander au Conseil de prendre, après examen de l'affaire et avant de rendre sa décision, l'opinion, sur la question en litige, d'une commission consultative constituée ainsi qu'il est indiqué au paragraphe 3 du présent article.

3. a) A moins que le Conseil, par un vote spécial, n'en décide autrement, la commission est composée de cinq personnes de la façon suivante :

- i) Deux personnes, désignées par les Membres exportateurs, dont l'une possède une grande expérience des questions du genre de celle qui est en litige et l'autre est un juriste qualifié et expérimenté;
- ii) Deux personnes de qualifications analogues, désignées par les Membres importateurs; et
- iii) Un Président choisi à l'unanimité par les quatre personnes nommées conformément aux alinéas i) et ii) ci-dessus ou, en cas de désaccord entre elles, par le Président du Conseil.

b) Des ressortissants de Membres et de non-membres peuvent siéger à la commission consultative.

c) Les membres de la commission consultative siègent à titre personnel et sans recevoir d'instruction d'aucun gouvernement.

d) Les dépenses de la commission consultative sont à la charge de l'Organisation.

4. L'opinion motivée de la commission consultative est soumise au Conseil, qui règle le différend par un vote spécial après avoir pris en considération toutes les données pertinentes.

Article 33. ACTION DU CONSEIL EN CAS DE PLAINTE ET DE MANQUEMENT, PAR DES MEMBRES, À LEURS OBLIGATIONS

1. Toute plainte pour manquement, par un Membre, aux obligations que le présent Accord lui impose est, à la demande du Membre auteur de la plainte, déférée au Conseil, qui statue après consultation des Membres intéressés.

2. La décision par laquelle le Conseil conclut qu'un Membre a enfreint les obligations que le présent Accord lui impose spécifie la nature de l'infraction.

3. Toutes les fois qu'il conclut, que ce soit ou non à la suite d'une plainte, qu'un Membre a enfreint le présent Accord, le Conseil peut, par un vote spécial, sans préjudice des autres mesures expressément prévues dans d'autres articles du présent Accord :

- a) Suspendre les droits de vote de ce Membre au Conseil et au Comité exécutif et, s'il le juge nécessaire,
- b) Suspendre d'autres droits du Membre en question, notamment son éligibilité à une fonction au Conseil ou à ses comités, ou son droit d'exercer cette fonction, jusqu'à ce qu'il se soit acquitté de ses obligations; ou, si l'infraction entrave sérieusement le fonctionnement du présent Accord,
- c) Prendre la mesure prévue à l'article 41.

CHAPITRE XII. DISPOSITIONS FINALES

Article 34. DÉPOSITAIRE

Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire du présent Accord.

Article 35. SIGNATURE

Le présent Accord sera ouvert, au Siège de l'Organisation des Nations Unies, du 1^{er} septembre au 31 décembre 1984, à la signature de tout gouvernement invité à la Conférence des Nations Unies sur le sucre, 1983.

Article 36. RATIFICATION, ACCEPTATION ET APPROBATION

1. Le présent Accord est sujet à ratification, acceptation ou approbation par les gouvernements signataires conformément à leur procédure constitutionnelle.

2. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du dépositaire le 31 décembre 1984 au plus tard. Le Conseil pourra toutefois accorder des délais aux gouvernements signataires qui n'auront pu déposer leur instrument à cette date.

Article 37. NOTIFICATION D'APPLICATION À TITRE PROVISOIRE

1. Un gouvernement signataire qui a l'intention de ratifier, accepter ou approuver le présent Accord, ou un gouvernement pour lequel le Conseil a fixé des conditions d'adhésion mais qui n'a pas encore pu déposer son instrument, peut, à tout moment, notifier au dépositaire qu'il appliquera le présent Accord à titre provisoire, soit quand celui-ci entrera en vigueur conformément à l'article 38, soit, s'il est déjà en vigueur, à une date spécifiée.

2. Un gouvernement qui a notifié conformément au paragraphe 1 du présent article qu'il appliquera le présent Accord quand celui-ci entrera en vigueur ou, s'il est déjà en vigueur, à une date spécifiée, est dès lors Membre à titre provisoire jusqu'à ce qu'il dépose son instrument de ratification, d'acceptation, d'approbation ou d'adhésion et devienne ainsi Membre.

Article 38. ENTRÉE EN VIGUEUR

1. Le présent Accord entrera en vigueur à titre définitif le 1^{er} janvier 1985, ou à toute date ultérieure si, à cette date, des instruments de ratification, d'acceptation, d'approbation ou d'adhésion ont été déposés au nom de gouvernements détenant 50% des voix des pays exportateurs et 50% des voix des pays importateurs, selon la répartition des voix indiquées dans l'annexe A et dans l'annexe B, respectivement, du présent Accord.

2. Si, au 1^{er} janvier 1985, le présent Accord n'est pas entré en vigueur conformément au paragraphe 1 du présent article, il entrera en vigueur à titre provisoire, si, à cette date, des instruments de ratification, d'acceptation ou d'approbation ou des notifications d'application provisoire ont été déposés au nom de gouvernements remplissant les conditions en matière de pourcentage indiquées au paragraphe 1 du présent article.

3. Si, au 1^{er} janvier 1985, les pourcentages requis pour l'entrée en vigueur du présent Accord, conformément au paragraphe 1 ou au paragraphe 2 du présent article, ne sont pas réunis, le Secrétaire général de l'Organisation des Nations Unies invitera les gouvernements, au nom desquels auront été déposés un instrument de ratification, d'acceptation ou d'approbation ou une notification d'application provisoire, à décider si le présent Accord entrera en vigueur entre eux, à titre définitif ou à titre provisoire, en totalité ou en partie, à la date qu'ils pourront fixer. Si le présent Accord est entré en vigueur à titre provisoire conformément aux dispositions du présent paragraphe, il entrera ultérieurement en vigueur à titre définitif dès que les conditions indiquées au paragraphe 1 du présent article seront remplies, sans qu'il soit nécessaire de prendre d'autre décision.

4. Pour tout gouvernement au nom duquel un instrument de ratification, d'acceptation, d'approbation ou d'adhésion ou une notification d'application provisoire est déposé après l'entrée en vigueur du présent Accord conformément aux paragraphes 1, 2 ou 3 du présent article, l'instrument ou la notification prendra effet à la date du dépôt et, en ce qui concerne la notification d'application provisoire, conformément aux dispositions du paragraphe 1 de l'article 37.

Article 39. ADHÉSION

Les gouvernements de tous les Etats peuvent adhérer au présent Accord aux conditions que le Conseil détermine. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du dépositaire. Les instruments d'adhésion doivent indiquer que le gouvernement accepte toutes les conditions fixées par le Conseil.

Article 40. RETRAIT

1. Tout Membre peut se retirer du présent Accord à tout moment après l'entrée en vigueur de celui-ci en notifiant son retrait par écrit au dépositaire. Ce Membre avise simultanément le Conseil de la décision qu'il a prise.

2. Le retrait effectué en vertu du présent article prend effet 30 jours après réception de la notification par le dépositaire.

Article 41. EXCLUSION

Si le Conseil conclut qu'un Membre a enfreint les obligations que lui impose le présent Accord et décide en outre que cette infraction entrave sérieusement le fonctionnement du présent Accord, il peut, par un vote spécial, exclure ce Mem-

bre de l'Organisation. Le Conseil notifie immédiatement cette décision au dépositaire. Quatre-vingt-dix jours après la décision du Conseil, ledit Membre perd sa qualité de Membre de l'Organisation.

Article 42. LIQUIDATION DES COMPTES

1. Le Conseil procède dans les conditions qu'il juge équitables à la liquidation des comptes d'un Membre qui s'est retiré du présent Accord ou qui a été exclu de l'Organisation ou qui a, de toute autre manière, cessé d'être partie au présent Accord. L'Organisation conserve les sommes déjà versées par ledit Membre. Ledit Membre est tenu de régler toute somme qu'il doit à l'Organisation.

2. A la fin du présent Accord, un Membre se trouvant dans la situation visée au paragraphe 1 du présent article n'a droit à aucune part du produit de la liquidation ni des autres avoirs de l'Organisation; il ne peut non plus avoir à couvrir aucune partie du déficit de l'Organisation.

Article 43. AMENDEMENT

1. Le Conseil peut, par un vote spécial, recommander aux Membres un amendement au présent Accord. Il peut fixer la date à partir de laquelle chaque Membre notifiera au dépositaire qu'il accepte l'amendement. L'amendement prendra effet 100 jours après que le dépositaire aura reçu des notifications d'acceptation de Membres détenant au moins 850 voix du nombre total des voix des Membres exportateurs et représentant au moins trois quarts desdits Membres, ainsi que de Membres détenant au moins 800 voix du nombre total des voix des Membres importateurs et représentant au moins trois quarts desdits Membres, ou à une date ultérieure que le Conseil aurait fixée par un vote spécial. Le Conseil peut assigner aux Membres un délai pour faire savoir au dépositaire qu'ils acceptent l'amendement; si l'amendement n'est pas entré en vigueur à l'expiration de ce délai, il est réputé retiré. Le Conseil donne au dépositaire les renseignements nécessaires pour déterminer si le nombre des notifications d'acceptation reçues est suffisant pour que l'amendement prenne effet.

2. Tout Membre au nom duquel il n'a pas été fait de notification d'acceptation d'un amendement à la date où celui-ci prend effet cesse, à compter de cette date, d'être partie au présent Accord, à moins que ledit Membre n'ait prouvé au Conseil qu'il n'a pu faire accepter l'amendement en temps voulu par suite de difficultés rencontrées pour mener à terme sa procédure constitutionnelle et que le Conseil ne décide de prolonger pour ledit Membre le délai d'acceptation. Ce Membre n'est pas lié par l'amendement tant qu'il n'a pas notifié son acceptation dudit amendement.

Article 44. DURÉE, PROROGATION ET FIN DE L'ACCORD

1. Le présent Accord restera en vigueur jusqu'au 31 décembre 1986, à moins qu'il ne soit prorogé en application du paragraphe 2 du présent article ou qu'il n'y soit mis fin auparavant en application du paragraphe 3 du présent article.

2. Le Conseil pourra, par un vote spécial, proroger le présent Accord d'année en année. Les Membres qui n'acceptent pas une prorogation ainsi décidée du présent Accord le feront savoir au Conseil et cesseront d'être parties au présent Accord à compter du début de la période de prorogation.

3. Le Conseil peut à tout moment, par un vote spécial, décider de mettre fin au présent Accord à compter de la date et aux conditions de son choix.

4. A la fin du présent Accord, l'Organisation continue d'exister aussi longtemps qu'il le faut pour procéder à sa liquidation et elle dispose alors des pouvoirs et exerce les fonctions nécessaires à cette fin.

5. Le Conseil notifie au dépositaire toute décision prise au titre du paragraphe 2 ou du paragraphe 3 du présent article.

Article 45. MESURES TRANSITOIRES

Le budget administratif de l'Organisation pour 1985 sera approuvé à titre provisoire par le Conseil de l'Accord international sur le sucre de 1977 à sa dernière session ordinaire de 1984, sous réserve d'approbation définitive par le Conseil du présent Accord à sa première session de 1985.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet, ont apposé leur signature sur le présent Accord aux dates indiquées.

FAIT à Genève, le cinq juillet mil neuf cent quatre-vingt-quatre, les textes du présent Accord en langues anglaise, arabe, espagnole, française et russe faisant tous également foi. Le texte du présent Accord faisant foi en langue chinoise sera établi par le dépositaire et soumis à l'adoption de tous les signataires et des gouvernements ayant adhéré au présent Accord.

ANNEXE A

LISTE DES PAYS EXPORTATEURS ET ATTRIBUTION DES VOIX
AUX FINS DE L'ARTICLE 38

Afrique du Sud	31	Kenya	5
Argentine	24	Madagascar	5
Australie	87	Malawi	5
Autriche	5	Maurice	8
Barbade	5	Mexique	10
Belize	5	Mozambique	5
Bolivie	5	Nicaragua	5
Brésil	110	Ouganda	5
Cameroun	5	Pakistan	5
Colombie	13	Panama	5
Communauté économique européenne	190	Papouasie-Nouvelle-Guinée	5
Congo	5	Paraguay	5
Costa Rica	5	Pérou	5
Côte d'Ivoire	5	Philippines	51
Cuba	128	Pologne	7
El Salvador	5	République dominicaine	30
Equateur	5	République-unie de Tanzanie	5
Ethiopie	5	Roumanie	5
Fidji	12	Saint-Christophe-et-Nevis	5
Gabon	5	Soudan	5
Guatemala	11	Swaziland	5
Guyana	5	Thaïland	51
Haïti	5	Trinité-et-Tobago	5
Honduras	5	Uruguay	5
Hongrie	5	Venezuela	5
Inde	39	Yougoslavie	6
Indonésie	5	Zimbabwe	7
Jamaïque	5		<u>1 000</u>

ANNEXE B

LISTE DES PAYS IMPORTATEURS ET ATTRIBUTION DES VOIX
AUX FINS DE L'ARTICLE 38

Arabie saoudite	33	Maroc	20
Bulgarie	10	Norvège	12
Canada	61	Nouvelle-Zélande	12
Chili	19	République de Corée	32
Egypte	45	République démocratique allemande	6
Espagne	5	Sénégal	5
Etats-Unis d'Amérique	216	Sri Lanka	16
Finlande	8	Suède	5
Iraq	42	Suisse	12
Israël	17	Union des Républiques socialistes soviétiques	<u>270</u>
Japon	149		<u>1 000</u>
Liban	5		

[RUSSIAN TEXT — TEXTE RUSSE]

МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО САХАРУ 1984 ГОД

ГЛАВА I. ЦЕЛИ

Статья 1. ЦЕЛИ

Цели Международного соглашения по сахару 1984 г. (в дальнейшем именуемого «настоящее Соглашение») в свете положений резолюции 93 (IV), принятой Конференцией Организации Объединенных Наций по торговле и развитию, состоят в том, чтобы расширить международное сотрудничество в связанных с сахаром вопросах и, в частности, обеспечить соответствующие рамки для возможных переговоров по новому Международному соглашению по сахару с экономическими положениями.

ГЛАВА II. ОПРЕДЕЛЕНИЯ

Статья 2. ОПРЕДЕЛЕНИЯ

Для целей настоящего Соглашения:

1. «Организация» означает Международную организацию по сахару, на которую делается ссылка в статье 3;
2. «Совет» означает Международный совет по сахару, на который делается ссылка в пункте 3 статьи 3;
3. «Участник» означает сторону настоящего Соглашения;
4. «Экспортирующий участник» означает любого участника, который перечислен в приложении А к данному Соглашению или которому предоставлен статус экспортирующего участника после его присоединения к настоящему Соглашению или изменения категории участия в соответствии с пунктом 3 статьи 4;
5. «Импортирующий участник» означает любого участника, который перечислен в приложении В к настоящему Соглашению или которому предоставлен статус импортирующего участника после его присоединения к настоящему Соглашению или изменения категории участия в соответствии с пунктом 3 статьи 4;
6. «Специальное большинство голосов» означает большинство голосов, требующее, по крайней мере, две трети голосов, поданных присутствующими и голосующими экспортирующими участниками, и, по крайней мере, две трети голосов, поданных присутствующими и голосующими импортирующими участниками, при условии, что число поданных таким образом голосов представляет не менее половины присутствующих и голосующих участников;
7. «Раздельное простое большинство голосов» означает большинство голосов, требующее более половины общего числа голосов присутствующих и голосующих экспортирующих участников и более половины общего числа голосов присутствующих и голосующих импортирующих участников, при условии, что число поданных таким образом голосов представляет не менее половины присутствующих и голосующих участников в каждой категории;

8. «Год» означает календарный год;

9. «Сахар» означает сахар в любом из его принятых в торговле видов, полученных из сахарного тростника или сахарной свеклы, включая пищевую мелассу и мелассы высших сортов, сиропы и любые другие виды жидкого сахара, используемые для употребления в пищу человеком, однако не включает конечные мелассы или низкосортные виды нецентрифугированного сахара, произведенного примитивными методами, или сахар, предназначенный для использования помимо потребления человеком в пищу;

10. «Вступление в силу» означает дату, по состоянию на которую данное Соглашение вступает в силу временно или окончательно, как это предусматривается в статье 38;

11. «Свободный рынок» означает общий объем нетто-импорта мирового рынка, за исключением нетто-импорта, являющегося результатом действия специальных соглашений, как они определяются в главе IX Международного соглашения по сахару 1977 года;

12. «Мировой рынок» означает международный рынок сахара и включает как торговлю сахаром на свободном рынке, так и торговлю сахаром в рамках специальных соглашений, как они определяются в главе IX Международного соглашения по сахару 1977 года.

ГЛАВА III. МЕЖДУНАРОДНАЯ ОРГАНИЗАЦИЯ ПО САХАРУ

Статья 3. ПРОДОЛЖЕНИЕ ФУНКЦИОНИРОВАНИЯ, МЕСТОНАХОЖДЕНИЕ И СТРУКТУРА МЕЖДУНАРОДНОЙ ОРГАНИЗАЦИИ ПО САХАРУ

1. Международная организация по сахару, учрежденная в рамках Международного соглашения по сахару 1968 года и сохраненная в рамках Международного соглашения по сахару 1973 года и Международного соглашения по сахару 1977 года, сохранит существование с целью управления механизмом настоящего Соглашения и контроля за его выполнением, располагая при этом составом участников, полномочиями и выполняя функции, которые определены настоящим Соглашением.

2. Местонахождением Организации является Лондон, если только Совет специальным большинством голосов не примет иного решения.

3. Организация осуществляет свои функции через Международный совет по сахару, его Исполнительный комитет и ее Исполнительного директора, старших должностных лиц и персонал.

Статья 4. УЧАСТИЕ В ОРГАНИЗАЦИИ

1. Каждая Сторона настоящего Соглашения является участником Организации.

2. Устанавливаются две категории участников Организации, а именно:

a) участники-экспортеры;

b) участники-импортеры.

3. Участник может изменить категорию своего участия на таких условиях, которые могут быть установлены Советом.

Статья 5. УЧАСТИЕ МЕЖПРАВИТЕЛЬСТВЕННЫХ ОРГАНИЗАЦИЙ

Любая ссылка в настоящем Соглашении на «правительство» или «правительства» рассматривается как включающая ссылку на Европейское экономическое сообщество и на любую другую межправительственную организацию, имеющую обязательства в отношении ведения переговоров, заключения и применения международных соглашений, в частности товарных соглашений. Соответственно любая ссылка в настоящем Соглашении на его подписание, ратификацию, принятие или утверждение, или на уведомление о его временном применении или на присоединение к нему рассматривается в отношении к таким межправительственным организациям как включающая ссылку на подписание, ратификацию, принятие или утверждение, на уведомление о временном применении или на присоединение таких межправительственных организаций.

Статья 6. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

1. Организация является юридическим лицом. Она, в частности, пользуется правом заключать договоры, приобретать и отчуждать движимое и недвижимое имущество и быть стороной в судебном процессе.

2. Статус, привилегии и иммунитеты Организации на территории Соединенного Королевства продолжают регулироваться Соглашением о штаб-квартире между правительством Соединенного Королевства Великобритании и Северной Ирландии и Международной организацией по сахару, подписанным в Лондоне 29 мая 1969 года, с такими поправками, которые могут быть необходимыми для эффективного действия настоящего Соглашения.

3. Если местонахождение Организации переводится в страну, которая является участником Организации, то указанный участник в кратчайший срок заключает с Организацией соглашение, подлежащее утверждению Советом, относительно статуса, привилегий и иммунитетов Организации, ее Исполнительного директора, старших должностных лиц, персонала и экспертов, а также представителей участников в период их пребывания в указанной стране с целью осуществления своих функций.

4. При отсутствии иных договоренностей в отношении налогообложения, применяемых в соответствии с соглашением, предусмотренным в пункте 3 настоящей статьи, а также в период до заключения такого соглашения новая принимающая страна-участник:

- a) освобождает от налогообложения суммы вознаграждения, выплачиваемые Организацией своим сотрудникам, за тем исключением, что указанное освобождение не распространяется на граждан самой принимающей страны-участника; и
- b) освобождает от налогообложения активы, доходы и прочее имущество Организации.

5. Если местонахождение Организации переводится в страну, которая не является участником Организации, то Совет до указанного перевода получает письменное заверение от правительства упомянутой страны в том, что:

- a) последнее в кратчайший срок заключит с Организацией соглашение, указанное в пункте 3 настоящей статьи; а также

b) в период до заключения такого соглашения предоставит освобождения, предусмотренные в пункте 4 настоящей статьи.

6. Совет прилагает усилия к тому, чтобы указанное в пункте 3 настоящей статьи соглашение с правительством страны, в которую переводится местонахождение Организации, было заключено до такого перевода.

ГЛАВА IV. МЕЖДУНАРОДНЫЙ СОВЕТ ПО САХАРУ

Статья 7. СОСТАВ МЕЖДУНАРОДНОГО СОВЕТА ПО САХАРУ

1. Высшим органом Организации является Международный совет по сахару, в состав которого входят все участники Организации.

2. Каждый участник имеет в Совете одного представителя и, если сочтет это целесообразным, одного или нескольких заместителей представителя. Участник может, кроме того, назначить одного или нескольких советников при своем представителе или заместителях представителя.

Статья 8. ПОЛНОМОЧИЯ И ФУНКЦИИ СОВЕТА

1. Совет обладает всеми полномочиями и выполняет или обеспечивает выполнение всех функций, которые необходимы для проведения в жизнь положений настоящего Соглашения или которые Совет, созданный в соответствии с Международным соглашением по сахару 1977 г., может запросить в связи с ликвидацией Фонда финансирования запасов, учрежденного согласно статье 49 этого Соглашения.

2. Совет специальным большинством голосов устанавливает правила и нормы, которые необходимы для выполнения положений настоящего Соглашения и не противоречат ему, включая правила процедуры Совета и его комитетов, а также финансовые и кадровые нормы Организации. Совет может предусмотреть в своих правилах процедуры возможность решения определенных вопросов без созыва заседаний.

3. Совет ведет такую документацию, которая необходима для выполнения им своих функций по настоящему Соглашению, а также любую иную документацию, которую он сочтет необходимой.

4. Совет публикует годовой отчет и любую иную информацию, которую он сочтет необходимой.

Статья 9. ПРЕДСЕДАТЕЛЬ И ЗАМЕСТИТЕЛЬ ПРЕДСЕДАТЕЛЯ СОВЕТА

1. На каждый год Совет избирает из числа делегаций председателя и заместителя председателя, которые выполняют свои обязанности без вознаграждения со стороны Организации.

2. Председатель и заместитель председателя избираются по следующему принципу: один из числа делегаций импортирующих участников, а другой — из числа делегаций экспортирующих участников. Как правило, каждый год две категории участников чередуются между собой в избрании своих представителей на каждый из этих постов при условии, однако, что это не препятствует переизбранию в исключительных обстоятельствах председателя и заместителя председателя, или того и другого, если Совет принимает такое решение специальным большинством голосов. В случае такого переизбрания какого-либо

должностного лица неизменно применяется правило, изложенное в первом предложении настоящего пункта.

3. В случае временного отсутствия как председателя, так и заместителя председателя или постоянного отсутствия одного из них или обоих Совет может избрать из числа делегаций новых должностных лиц для временного или постоянного исполнения обязанностей, в зависимости от обстоятельств, с учетом общего правила чередования, установленного в пункте 2 настоящей статьи.

4. Ни председатель, ни какое-либо другое должностное лицо, председательствующее на заседаниях Совета, не участвует в голосовании. Однако они могут назначить другое лицо для осуществления права голоса участника, которого они представляют.

Статья 10. СЕССИИ СОВЕТА

1. Совет, как правило, проводит одну очередную сессию в каждом полугодии года.

2. Кроме того, Совет собирается также на специальные сессии во всех случаях, когда он принимает решение об этом, или по требованию:

- a) любых пяти участников;
- b) двух или более участников, располагающих совместно не менее чем 250 голосами; или
- c) Исполнительного комитета.

3. Извещение о созыве сессий рассылается участникам по меньшей мере за тридцать календарных дней до их открытия, за исключением экстренных случаев, когда такое извещение рассылается по меньшей мере за десять дней до открытия сессии.

4. Сессии проводятся в штаб-квартире Организации, если только Совет специальным большинством голосов не принимает иного решения. Если какой-либо участник предлагает Совету провести сессию не в штаб-квартире Организации, а в ином месте, и Совет согласен поступить таким образом, то такой участник оплачивает связанные с этим дополнительные расходы.

Статья 11. РАСПРЕДЕЛЕНИЕ ГОЛОСОВ

1. Экспортирующие участники все вместе располагают 1 000 голосами, и импортирующие участники все вместе располагают 1 000 голосами.

2. Ни один участник не располагает более чем 300 голосами или менее чем 5 голосами.

3. Дробление голосов не допускается.

4. Все 1 000 голосов экспортирующих участников распределяются между ними пропорционально средневзвешенной величине, в каждом случае, a) объема их нетто-экспорта на свободный рынок, b) общего объема их нетто-экспорта и c) общего объема их производства. Показатели, которые будут использоваться для этой цели по каждому из факторов, будут средними за три наивысших годовых показателя с 1980 по 1983 г. включительно. При вычислении средневзвешенного показателя для каждого экспортирующего участника

на первый фактор выделяется 50 процентов, а на каждый последующий из двух факторов — по 25 процентов.

5. Голоса импортирующих участников распределяются между ними пропорционально объему их нетто-импорта со свободного рынка и по специальным соглашениям, рассчитанному отдельно, согласно следующей формуле:

- a) каждый импортирующий участник располагает той частью от 900 голосов, которую составляет его среднегодовой нетто-импорт со свободного рынка с 1980 по 1983 г. включительно, без учета года его наименьшего импорта со свободного рынка, в общем объеме такого среднего импорта со свободного рынка всех импортирующих участников;
- b) каждый импортирующий участник располагает той частью от 100 голосов, которую составляет его средний импорт по специальным соглашениям с 1980 по 1983 г. включительно, без учета года его наименьшего импорта в рамках специальных соглашений, в общем объеме такого среднего импорта по специальным соглашениям всех импортирующих участников.

6. Голоса распределяются в начале каждого года в соответствии с положениями настоящей статьи, и это распределение остается в силе на протяжении всего года, за исключением тех случаев, которые предусмотрены в пункте 7 настоящей статьи.

7. В тех случаях, когда изменяется состав участников Организации или когда какой-либо участник временно лишается права голоса, или вновь получает право голоса согласно положению настоящего Соглашения, Совет осуществляет перераспределение общего количества голосов в соответствующей категории или категориях участников на основе формул, указанных в настоящей статье.

Статья 12. ПРОЦЕДУРА ГОЛОСОВАНИЯ В СОВЕТЕ

1. Каждый участник имеет право подавать то число голосов, которым он располагает согласно статье 11. Он не имеет права делить эти голоса.

2. Путем письменного извещения Председателя любой экспортирующий участник может уполномочить любого другого экспортирующего участника и любой импортирующий участник может уполномочить любого другого импортирующего участника представлять его интересы и подавать его голоса на любом заседании или заседаниях Совета. Копия таких полномочий рассматривается любым комитетом по проверке полномочий, который может быть создан в соответствии с правилами процедуры Совета.

3. Участник, уполномоченный другим участником подавать голоса, которыми последний располагает согласно статье 11, подает эти голоса в соответствии с данными ему полномочиями и с пунктом 2 настоящей статьи.

Статья 13. РЕШЕНИЯ СОВЕТА

1. Все решения и все рекомендации Совета принимаются отдельным простым большинством голосов, если только настоящим Соглашением не предусматривается специальное большинство голосов.

2. При подсчете числа голосов, необходимого для принятия Советом любого решения, голоса участников, воздержавшихся от голосования, не учитываются. Если какой-либо участник воспользовался положениями пункта

2 статьи 12 и его голоса были поданы на заседании совета, то такой участник для целей пункта 1 настоящей статьи считается присутствующим и голосующим.

3. Все решения Совета, принятые в соответствии с настоящим Соглашением, являются обязательными для участников.

Статья 14. СОТРУДНИЧЕСТВО С ДРУГИМИ ОРГАНИЗАЦИЯМИ

1. Совет принимает любые необходимые меры для организации консультаций или сотрудничества с Организацией Объединенных Наций и ее органами, в частности с ЮНКТАД и с Продовольственной и сельскохозяйственной организацией, а также другими специализированными учреждениями Организации Объединенных Наций и межправительственными организациями, как это может быть сочтено целесообразно.

2. Учитывая особую роль ЮНКТАД в международной торговле сырьевыми товарами, Совет должным образом информирует ЮНКТАД о своей деятельности и программах работы.

3. Совет может также принимать любые необходимые меры для поддержания эффективных контактов с международными организациями производителей сырья, сахара и торговцев сахаром.

Статья 15. ПРИГЛАШЕНИЕ НАБЛЮДАТЕЛЕЙ

1. Совет может пригласить любое государство, которое не является участником Соглашения, присутствовать на любом из своих заседаний в качестве наблюдателя.

2. Совет может также пригласить любую из организаций, упомянутых в пункте 1 статьи 14, присутствовать на любом из своих заседаний в качестве наблюдателя.

Статья 16. КВОРУМ НА ЗАСЕДАНИЯХ СОВЕТА

Кворум на любом заседании Совета составляет присутствие более половины всех экспортирующих участников и более половины всех импортирующих участников; присутствующие участники должны располагать при этом по меньшей мере двумя третями общего количества голосов всех участников соответствующей категории. Если в назначенный день открытия сессии Совета кворум отсутствует или если в ходе работы сессии Совета кворум отсутствует на трех заседаниях подряд, то заседание Совета откладывается на семь дней; с указанного момента и до конца данной сессии кворум составляет присутствие более половины всех экспортирующих участников и более половины всех импортирующих участников; присутствующие участники должны представлять при этом более половины общего количества голосов всех участников соответствующей категории. Представительство в соответствии с пунктом 2 статьи 12 рассматривается как присутствие участника.

ГЛАВА V. ИСПОЛНИТЕЛЬНЫЙ КОМИТЕТ

Статья 17. СОСТАВ ИСПОЛНИТЕЛЬНОГО КОМИТЕТА

1. Исполнительный комитет состоит из десяти экспортирующих участников и десяти импортирующих участников, которые избираются на каждый год в соответствии со статьей 18 и могут быть избраны на новый срок.

2. Каждый член Исполнительного комитета назначает одного представителя и, кроме того, может назначить одного или более заместителей представителя и советников.

3. Исполнительный комитет на каждый год избирает своего председателя. Последний не имеет права голоса и может быть избран на новый срок.

4. Исполнительный комитет собирается на заседания в штаб-квартире Организации, если только он не принимает иного решения. Если какой-либо участник предлагает провести заседание Исполнительного комитета не в штаб-квартире Организации, а в ином месте, и Исполнительный комитет согласен поступить таким образом, то такой участник оплачивает связанные с этим дополнительные расходы.

Статья 18. ВЫБОРЫ ИСПОЛНИТЕЛЬНОГО КОМИТЕТА

1. Экспортирующие и импортирующие участники-члены Исполнительного комитета избираются в Совете соответственно экспортирующими и импортирующими участниками Организации. Выборы в каждой категории участников проводятся в соответствии с положениями пунктов 2-7 включительно настоящей статьи.

2. Каждый участник отдает все голоса, которыми он располагает согласно статье 11, только одному кандидату. Участник может отдать другому кандидату любые голоса, которые он имеет право использовать в соответствии с пунктом 2 статьи 12.

3. Избранными считаются десять кандидатов, получивших наибольшее число голосов; однако, для того чтобы быть избранным в первом туре голосования, кандидат должен получить по меньшей мере 60 голосов.

4. Если в первом туре голосования избирается менее десяти кандидатов, проводятся дальнейшие туры голосования, в которых правом голоса пользуются лишь участники, не голосовавшие ни за одного из избранных кандидатов. При каждом следующем туре голосования минимальное число голосов, необходимое для избрания, последовательно уменьшается на пять до тех пор, пока не будет избрано десять кандидатов.

5. Любой участник, который не голосовал ни за одного из избранных в Комитет членов, может, при условии выполнения пунктов 6 и 7 настоящей статьи, передать впоследствии свои голоса одному из них.

6. Считается, что член Комитета получил то число голосов, которое было первоначально подано за него при избрании, плюс то число голосов, которое ему передано, при условии, что общее число голосов, полученных каждым избранным членом Комитета, не превышает 300.

7. Если число голосов, которые считаются полученными избранным членом Комитета, превышает 300, то участники, которые голосовали за такого избранного члена Комитета или передали ему свои голоса, договариваются между собой о том, чтобы один или несколько из них отозвали свои голоса, отданные за этого члена Комитета или переданные последнему, и передали их другому избранному члену Комитета с таким расчетом, чтобы число голосов, полученных каждым избранным членом Комитета, не превышало 300 голосов.

8. Если какой-либо член Исполнительного комитета временно лишается права голоса в силу любого из соответствующих положений настоящего Соглашения, то каждый участник, который проголосовал за него или передал ему свои голоса в соответствии с настоящей статьёй, может в течение периода, когда действует такое временное лишение права голоса, передать свои голоса любому другому члену Комитета в своей категории при условии выполнения положений пункта 6 настоящей статьи.

9. Если какой-либо член Комитета перестает быть участником Организации, то участники, которые проголосовали за него или передали ему свои голоса, и участники, которые не голосовали за другого члена Комитета или не передавали ему своих голосов, избирают на очередной сессии Совета другого участника для заполнения вакансии в Комитете. Любой участник, который проголосовал за члена Комитета, переставшего быть участником Организации, или передал ему свои голоса и который не голосует за участника, избранного для заполнения вакансии в Комитете, может с соблюдением условий пункта 6 настоящей статьи передать свои голоса другому члену Комитета.

10. При особых обстоятельствах и после проведения консультаций с членом Исполнительного комитета, за которого он проголосовал или которому передал свои голоса в соответствии с положениями настоящей статьи, участник может отозвать свои голоса у упомянутого члена Комитета на оставшуюся часть года. Такой участник может затем передать эти голоса другому члену Исполнительного комитета в своей категории, но не может отозвать их у такого другого члена на оставшуюся часть этого года. Член Исполнительного комитета, у которого голоса были отозваны, сохраняет свое место в Исполнительном комитете на оставшуюся часть этого года. Любое действие, предпринятое в соответствии с положениями настоящего пункта, вступает в силу после того, как председатель Исполнительного комитета будет информирован о нем в письменном виде.

Статья 19. ПЕРЕДАЧА СОВЕТОМ СВОИХ ПОЛНОМОЧИЙ ИСПОЛНИТЕЛЬНОМУ КОМИТЕТУ

1. Совет может специальным большинством голосов передать Исполнительному комитету осуществление любых или всех своих полномочий, за исключением следующих:

- a) местонахождение штаб-квартиры Организации согласно пункту 2 статьи 3;
- b) назначение Исполнительного директора и старших должностных лиц согласно статье 22;
- c) утверждение административного бюджета и установление размера взносов согласно статье 24;
- d) любые обращения с просьбой к Генеральному секретарю ЮНКТАД о созыве конференции по ведению переговоров в соответствии с пунктом 2 статьи 31;
- e) решение споров согласно статье 32;
- f) временное лишение участника прав голоса и других прав согласно пункту 3 статьи 33;
- g) исключение участника из Организации согласно статье 41;
- h) рекомендации о внесении поправок согласно статье 43;

i) продление или прекращение действия настоящего Соглашения согласно статье 44.

2. Совет может в любой момент отозвать передачу любого полномочия Исполнительному комитету.

**Статья 20. ПРОЦЕДУРА ГОЛОСОВАНИЯ И ПРИНЯТИЕ РЕШЕНИЙ
В ИСПОЛНИТЕЛЬНОМ КОМИТЕТЕ**

1. Каждый член Исполнительного комитета имеет право подавать то число голосов, которое было им получено в соответствии с положениями статьи 18, и не может делить эти голоса.

2. Любые решения, принимаемые Исполнительным комитетом, требуют такого же большинства голосов, которое было бы необходимо для принятия такого решения Советом.

3. Любой участник имеет право обжаловать в Совете любое решение Исполнительного комитета при соблюдении таких условий, которые Совет может предусмотреть в своих правилах процедуры.

Статья 21. КВОРУМ НА ЗАСЕДАНИЯХ ИСПОЛНИТЕЛЬНОГО КОМИТЕТА

Кворум на любом заседании Исполнительного комитета составляет присутствие более половины всех экспортирующих членов Комитета и более половины всех импортирующих членов Комитета; присутствующие члены должны представлять по меньшей мере две трети общего количества голосов всех членов Комитета в их соответствующих категориях.

**ГЛАВА VI. ИСПОЛНИТЕЛЬНЫЙ ДИРЕКТОР, СТАРШИЕ ДОЛЖНОСТНЫЕ
ЛИЦА И ПЕРСОНАЛ**

**Статья 22. ИСПОЛНИТЕЛЬНЫЙ ДИРЕКТОР, СТАРШИЕ ДОЛЖНОСТНЫЕ
ЛИЦА И ПЕРСОНАЛ**

1. Совет после проведения консультаций с Исполнительным комитетом назначает специальным большинством голосов Исполнительного директора. Условия назначения Исполнительного директора устанавливаются Советом в свете условий, применяемых к соответствующим должностным лицам аналогичных межправительственных организаций.

2. Исполнительный директор является главным административным должностным лицом Организации и несет ответственность за выполнение возлагаемых на него обязанностей по управлению механизмом постоянного Соглашения.

3. Совет после консультаций с Исполнительным директором назначает специальным большинством голосов других старших должностных лиц Организации на таких условиях, которые устанавливаются Советом с учетом условий, применимых к соответствующим должностным лицам аналогичных межправительственных организаций.

4. Исполнительный директор назначает персонал в соответствии с нормами, установленными Советом. При разработке таких норм Совет учитывает нормы, применяемые к должностным лицам аналогичных межправительственных организаций.

5. Ни Исполнительный директор, ни старшие должностные лица, ни какой-либо сотрудник персонала не может иметь никаких финансовых интересов в сахарной промышленности или в торговле сахаром.

6. Исполнительный директор, старшие должностные лица и персонал не запрашивают и не получают указаний относительно своих обязанностей по настоящему Соглашению от какого-либо участника или от органа, постороннего для Организации. Они воздерживаются от любых действий, которые могли бы отразиться на их положении международных должностных лиц, ответственных только перед Организацией. Каждый участник уважает строго международный характер обязанностей Исполнительного директора, старших должностных лиц и персонала и не пытается оказать на них влияние при исполнении ими своих обязанностей.

ГЛАВА VII. ФИНАНСЫ

Статья 23. РАСХОДЫ

1. Расходы делегаций, участвующих в работе Совета, Исполнительного комитета или любого комитета Совета или Исполнительного комитета, покрываются соответствующими участниками.

2. Расходы, требующиеся для управления механизмом настоящего Соглашения, покрываются за счет ежегодных взносов участников; размер этих взносов устанавливается в соответствии со статьей 24. Однако, если какой-либо участник просит о предоставлении специальных услуг, Совет может потребовать от него оплатить последние.

3. По расходам, относящимся к управлению механизмом настоящего Соглашения, ведется соответствующая отчетность.

Статья 24. УТВЕРЖДЕНИЕ АДМИНИСТРАТИВНОГО БЮДЖЕТА И УСТАНОВЛЕНИЕ РАЗМЕРА ВЗНОСОВ

1. Во второй половине каждого года Совет принимает административный бюджет Организации на следующий год и устанавливает размер взносов каждого участника в этот бюджет.

2. Размер взноса каждого участника в административный бюджет на каждый год устанавливается пропорционально отношению числа голосов, которыми располагает данный участник в момент утверждения административного бюджета на этот год, к общему числу голосов всех участников. При установлении размера взносов голоса каждого участника подсчитываются без учета временного лишения кого-либо из участников права голоса и без учета произведенного в результате этого перераспределения голосов.

3. Размер первоначального взноса любого участника, присоединившегося к Организации после вступления в силу настоящего Соглашения, устанавливается Советом на основе количества голосов, которыми будет располагать участник, и срока, оставшегося до конца текущего года, а также на следующий год, если упомянутый участник присоединяется к Организации в период между принятием бюджета на этот год и его началом; однако размеры взносов, установленные для других участников, при этом не меняются. При установлении размера взносов участников, присоединяющихся к Организации после принятия бюджета на данный год или годы, голоса таких участников рассчиты-

ваются без учета временного лишения кого-либо из участников права голоса и без учета произведенного в результате этого перераспределения голосов.

4. Если настоящее Соглашение вступает в силу более чем за восемь месяцев до начала первого полного года действия настоящего Соглашения, то Совет на своей первой сессии принимает административный бюджет на период до начала первого полного года. В противном случае первый административный бюджет охватывает как первоначальный период, так и первый полный год.

5. Совет может принимать меры, которые сочтет целесообразными, при утверждении бюджета на первый год действия настоящего Соглашения, а также на первый год вслед за любым продлением настоящего Соглашения согласно статье 44, с тем чтобы смягчить последствия для размера взносов в эти годы, которые могут быть вызваны ограниченным составом участников настоящего Соглашения в момент утверждения бюджета на эти годы.

Статья 25. УПЛАТА ВЗНOSОВ

1. Каждый участник уплачивает свой взнос в административный бюджет на каждый год в соответствии со своими конституционными процедурами. Взносы в административный бюджет на каждый год подлежат уплате в свободно конвертируемых валютах начиная с первого дня соответствующего года; взносы участников в отношении года, в котором они присоединяются к Организации, подлежат уплате начиная с той даты, на которую они становятся участниками.

2. Если по истечении четырех месяцев после наступления даты, на которую его взнос подлежит уплате в соответствии с пунктом 1 настоящей статьи, какой-либо участник не уплатил полностью своего взноса в административный бюджет, Исполнительный директор предлагает этому участнику произвести платеж в кратчайший срок. Если по истечении двух месяцев после такого обращения Исполнительного директора данный участник все же не уплатит свой взнос, то он временно лишается права голоса в Совете и в Исполнительном комитете до тех пор, пока полностью не уплатит свой взнос.

3. Участник, временно лишенный права голоса в соответствии с пунктом 2 настоящей статьи, не утрачивает никаких других своих прав и не освобождается от своих обязанностей по настоящему Соглашению, если только Совет не примет иного решения специальным большинством голосов. Он продолжает нести ответственность по уплате своего взноса и по исполнению любого иного из своих финансовых обязательств по настоящему Соглашению.

Статья 26. РЕВИЗИЯ И ОПУБЛИКОВАНИЕ ОТЧЕТНОСТИ

В кратчайший срок по окончании каждого года Совету для утверждения и опубликования представляются заверенные независимыми бухгалтерами-ревизорами финансовые отчеты Организации на этот год.

ГЛАВА VIII. ОБЩИЕ ОБЯЗАТЕЛЬСТВА УЧАСТНИКОВ

Статья 27. ОБЯЗАТЕЛЬСТВА УЧАСТНИКОВ

1. Участники обязуются принимать меры, необходимые для исполнения ими своих обязательств по настоящему Соглашению, и в полной мере сотрудничать друг с другом в достижении целей настоящего Соглашения.

Статья 28. НОРМЫ, РЕГУЛИРУЮЩИЕ УСЛОВИЯ ТРУДА

Участники обеспечивают соблюдение справедливых норм, регулирующих условия труда в сахарной промышленности, и, по мере возможности, стремятся повышать уровень жизни сельскохозяйственных и промышленных рабочих, занятых в различных отраслях производства сахара, а также занимающихся выращиванием сахарного тростника и сахарной свеклы.

ГЛАВА IX. ИНФОРМАЦИЯ И ИССЛЕДОВАНИЯ

Статья 29. ИНФОРМАЦИЯ И ИССЛЕДОВАНИЯ

1. Организация выступает в роли центра по сбору и публикации статистической информации о мировом производстве, ценах, экспорте и импорте, потреблении и запасах сахара, включая в случае необходимости сахар-сырец и рафинированный сахар, а также о налогах на сахар.

2. Участники обязуются представлять и направлять в срок, который может быть установлен в правилах процедуры, все такие статистические данные и информацию, которые могут быть определены в этих правилах как необходимые для осуществления Организацией ее функций по настоящему Соглашению. При необходимости Организация использует соответствующую информацию, которая может быть получена из других источников. Организация не публикует информацию, которая может быть использована для получения данных о деятельности лиц или компаний, занимающихся производством, переработкой или сбытом сахара.

Статья 30. КОМИТЕТ ПО ПОТРЕБЛЕНИЮ САХАРА

1. Совет учреждает Комитет по потреблению сахара, состоящий из экспортирующих и импортных участников.

2. Комитет, в частности, проводит изучение следующих вопросов:

- a) влияние на потребление сахара применения любых видов заменителей сахара, включая как искусственные, так и натуральные подслащивающие вещества;
- b) сравнительный налоговый режим для сахара и других подслащивающих веществ или сырья для производства последних;
- c) влияние на потребление сахара в различных странах i) налогообложения и ограничительных мер; ii) экономических условий и, в частности, затруднений с платежными балансами и iii) климатических и иных условий;
- d) способы содействия развитию потребления, особенно в странах с низким уровнем потребления на душу населения;
- e) пути и методы сотрудничества с организациями, занимающимися вопросами расширения потребления сахара и связанных с ним пищевых продуктов;
- f) исследование новых областей применения сахара, его побочных продуктов и культур, из которых он производится;

и представляет Совету отчеты о проделанной работе.

ГЛАВА X. ПОДГОТОВКА НОВОГО СОГЛАШЕНИЯ

Статья 31. ПОДГОТОВКА НОВОГО СОГЛАШЕНИЯ

1. Совет может изучить основы и структуру нового международного соглашения по сахару, представить доклад участникам и сделать такие рекомендации, которые он сочтет необходимыми.

2. Совет может, как только он сочтет необходимым, направить просьбу Генеральному секретарю ЮНКТАД о созыве конференции по ведению переговоров.

ГЛАВА XI. СПОРЫ И ЖАЛОБЫ

Статья 32. СПОРЫ

1. Любой спор в связи с толкованием или применением настоящего Соглашения, который не был урегулирован самими заинтересованными участниками, передается по просьбе любого участника, являющегося стороной в споре, в Совет для принятия решения.

2. В любом случае передачи спора в Совет согласно пункту 1 настоящей статьи большинство участников, располагающих не менее чем одной третью общего числа голосов, могут потребовать, чтобы Совет после обсуждения вопроса и до вынесения своего решения запросил по предмету спора мнение консультативной группы, создаваемой согласно пункту 3 настоящей статьи.

3. *a)* Если Совет не принимает иного решения специальным большинством голосов, то консультативная группа состоит из пяти лиц, а именно:

- i) двух лиц, назначаемых экспортирующими участниками, причем одно из них должно обладать большим опытом в вопросах, аналогичных спорному вопросу, а другое должно быть авторитетным и опытным юристом;
- ii) двух лиц, назначаемых импортирующими участниками и отвечающих аналогичным требованиям;
- iii) председателя, единогласно избранного четырьмя лицами, назначенными согласно подпунктам (i) и (ii) выше, или, если они не приходят к соглашению, назначенного Председателем Совета.

b) В консультативную группу могут входить граждане участвующих и не участвующих в Соглашении стран.

c) Лица, назначенные в консультативную группу, выступают в своем личном качестве и не получают инструкций от какого-либо правительства.

d) Расходы консультативной группы оплачиваются Организацией.

4. Заключение консультативной группы и мотивировка этого заключения направляются Совету, который, рассмотрев всю относящуюся к делу информацию, специальным большинством голосов выносит решение по спору.

Статья 33. МЕРЫ, ПРИНИМАЕМЫЕ СОВЕТОМ В СВЯЗИ С ЖАЛОБАМИ И В СЛУЧАЕ НЕВЫПОЛНЕНИЯ УЧАСТНИКАМИ СВОИХ ОБЯЗАТЕЛЬСТВ

1. Любая жалоба на то, что участник не выполняет своих обязательств по настоящему Соглашению, по просьбе участника, подающего жалобу, направ-

ляется Совету, который при условии проведения предварительных консультаций с заинтересованными участниками выносит решение по этому вопросу.

2. В любом решении Совета о том, что участник нарушает свои обязательства по настоящему Соглашению, конкретно указывается характер нарушения.

3. Во всех случаях, когда Совет в связи с поступлением жалобы или в ином порядке находит, что участник нарушил настоящее Соглашение, он может без ущерба для других мер, особо предусмотренных в других статьях настоящего Соглашения, специальным большинством голосов:

- a) временно лишить этого участника права голоса в Совете и Исполнительном комитете и, если он считает это необходимым,
- b) временно лишить этого участника также и других прав, включая право выставлять свою кандидатуру и входить в состав Совета или любого из его комитетов до тех пор, пока он не выполнит свои обязательства; или, если такое нарушение наносит существенный ущерб действию настоящего Соглашения,
- c) принять меры согласно статье 41.

ГЛАВА XII. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 34. ДЕПОЗИТАРИЙ

Депозитарием настоящего Соглашения назначается Генеральный секретарь Организации Объединенных Наций.

Статья 35. ПОДПИСАНИЕ

Настоящее Соглашение открыто для подписания в штаб-квартире Организации Объединенных Наций с 1 сентября по 31 декабря 1984 г. правительством любой страны, приглашенной принять участие в Конференции Организации Объединенных Наций по сахару 1983 года.

Статья 36. РАТИФИКАЦИЯ, ПРИНЯТИЕ И ОДОБРЕНИЕ

1. Настоящее Соглашение подлежит ратификации, принятию или одобрению подписавшими его правительствами согласно их соответствующим конституционным процедурам.

2. Ратификационные грамоты и акты о принятии или одобрении депонируются у депозитария не позднее 31 декабря 1984 года. Однако Совет может продлить срок подачи ратификационных грамот для тех подписавших Соглашение правительств, которые не смогли депонировать свои ратификационные грамоты в установленный срок.

Статья 37. УВЕДОМЛЕНИЕ О ВРЕМЕННОМ ПРИМЕНЕНИИ

1. Правительство, подписавшее настоящее Соглашение, которое намеревается ратифицировать, принять или одобрить его, или правительство, для которого Совет установил условия присоединения, но которое еще не смогло депонировать свою ратификационную грамоту, может в любое время уведомить депозитария о том, что оно будет применять настоящее Соглашение на временной основе — либо когда оно вступит в силу в соответствии со статьей 38, либо, если оно уже вступило в силу, в указанный срок.

2. Правительство, направившее в соответствии с пунктом 1 настоящей статьи уведомление о том, что оно будет применять настоящее Соглашение, либо когда оно вступит в силу, либо, если оно уже вступило в силу, в указанный срок, является начиная с этого времени временным участником до тех пор, пока оно не депонирует свою ратификационную грамоту или акт о принятии, одобрении или присоединении и, таким образом, не станет участником.

Статья 38. ВСТУПЛЕНИЕ В СИЛУ

1. Настоящее Соглашение окончательно вступает в силу 1 января 1985 г. или в любой день после этой даты, если к указанному сроку ратификационные грамоты или акты о принятии, одобрении или присоединении будут депонированы от имени правительств, располагающих 50% голосов экспортирующих стран и 50% голосов импортирующих стран согласно распределению, установленному в приложении А и приложении В к настоящему Соглашению, соответственно.

2. Если по состоянию на 1 января 1985 г. настоящее Соглашение не вступит в силу в соответствии с пунктом 1 настоящей статьи, то оно вступает в силу на временной основе, если к этой дате ратификационные грамоты или акты о принятии или одобрении или уведомления о применении на временной основе будут депонированы от имени правительств, удовлетворяющих требованиям пункта 1 настоящей статьи в отношении процента голосов.

3. Если по состоянию на 1 января 1985 г. требуемый процент голосов для вступления настоящего Соглашения в силу в соответствии с пунктом 1 или пунктом 2 настоящей статьи не набран, то Генеральный секретарь Организации Объединенных Наций предлагает всем правительствам, от имени которых были депонированы ратификационные грамоты или акты о принятии или одобрении или уведомления о применении на временной основе, принять решение о том, вступит ли настоящее Соглашение в силу в отношениях между ними, окончательно или на временной основе, в целом или частично, начиная с даты, которую они могут определить. Если настоящее Соглашение вступает в силу на временной основе в соответствии с настоящим пунктом, то впоследствии оно вступит в силу окончательно после выполнения условий, изложенных в пункте 1 настоящей статьи, без необходимости принятия последующего решения.

4. Для правительства, от имени которого депонированы ратификационные грамоты или акты о принятии, одобрении или присоединении или уведомления о применении на временной основе после вступления в силу настоящего Соглашения в соответствии с пунктами 1, 2 или 3 настоящей статьи, грамоты, акты или уведомление вступают в силу со дня депонирования, а уведомление о применении на временной основе — в соответствии с положениями пункта 1 статьи 37.

Статья 39. ПРИСОЕДИНЕНИЕ

Настоящее Соглашение открыто для присоединения правительств всех государств на условиях, установленных Советом. Присоединение осуществляется посредством депонирования у депозитария акта о присоединении. В акте о присоединении указывается, что данное правительство принимает все условия, установленные Советом.

Статья 40. ДОБРОВОЛЬНЫЙ ВЫХОД

1. Любой участник может выйти из настоящего Соглашения в любое время после вступления в силу настоящего Соглашения, направив письменное извещение о выходе депозитарию. Такой участник одновременно уведомляет Совет о предпринятом им шаге.

2. Выход из Соглашения согласно настоящей статье вступает в силу через 30 дней после получения извещения депозитарием.

Статья 41. ИСКЛЮЧЕНИЕ

Если Совет сочтет, что какой-либо участник нарушает свои обязательства по настоящему Соглашению, и решит далее, что такое нарушение наносит существенный ущерб действию настоящего Соглашения, то он может специальным большинством голосов исключить такого участника из Организации. О любом таком решении Совет немедленно уведомляет депозитария. По истечении девяноста дней с даты вынесения решения Советом такой участник перестает быть участником Организации.

Статья 42. ПОРЯДОК РАСЧЕТОВ

1. Совет определяет порядок расчетов, который он считает справедливым, с участником, который выходит из настоящего Соглашения или исключается из Организации или который каким-либо иным образом перестает быть стороной настоящего Соглашения. Организация удерживает любые суммы, уже уплаченные этим участником. Такой участник остается обязанным уплатить Организации любые причитающиеся с него суммы.

2. После истечения срока действия настоящего Соглашения любой участник, упомянутый в пункте 1 настоящей статьи, не имеет права на какую-либо долю поступлений от ликвидации или какие-либо другие активы Организации; на него также не возлагается какая-либо часть возможного дефицита Организации.

Статья 43. ПОПРАВКИ

1. Совет может специальным большинством голосов рекомендовать участникам поправку к настоящему Соглашению. Совет может установить срок, по истечении которого каждый участник уведомляет депозитария о принятии им указанной поправки. Поправка вступает в силу через 100 дней после получения депозитарием уведомлений о ее принятии от участников, располагающих по меньшей мере 850 голосами из общего числа голосов экспортирующих участников и представляющих по меньшей мере три четверти упомянутых участников, и от участников, располагающих по меньшей мере 800 голосами из общего числа голосов импортирующих участников и представляющих по меньшей мере три четверти упомянутых участников, или в такой более поздний срок, который может быть установлен Советом специальным большинством голосов. Совет может установить срок, в пределах которого каждый участник уведомляет депозитария о принятии им поправки, и если к этому сроку поправка не вступает в силу, то она считается снятой. Совет представляет депозитарию информацию, необходимую для определения того, являются ли полученные уведомления о принятии поправки достаточными для вступления последней в силу.

2. Любой участник, от имени которого не было направлено уведомление о принятии какой-либо поправки к дате ее вступления в силу, перестает с указанной даты быть стороной настоящего Соглашения, если только такой участник не убедит Совет в том, что ее принятие не может быть обеспечено в срок ввиду затруднений в завершении его конституционных процедур, и Совет не решит продлить для такого участника срок, установленный для принятия поправки. Поправка не является обязательной для такого участника до тех пор, пока он не уведомит о своем принятии этой поправки.

Статья 44. СРОК, ПРОДЛЕНИЕ И ПРЕКРАЩЕНИЕ ДЕЙСТВИЯ СОГЛАШЕНИЯ

1. Настоящее Соглашение остается в силе до 31 декабря 1986 г. включительно, если оно не будет продлено согласно пункту 2 настоящей статьи или если его действие не будет прекращено ранее согласно пункту 3 настоящей статьи.

2. Совет специальным большинством голосов может ежегодно продлевать настоящее Соглашение. Любой участник, который не согласен с любым таким продлением настоящего Соглашения, информирует об этом Совет и прекращает быть стороной настоящего Соглашения с того момента, когда начинается срок продления.

3. Совет может в любой момент специальным большинством голосов принять решение о прекращении действия настоящего Соглашения, и такое прекращение вступает в силу с той даты и на тех условиях, какие он может определить.

4. После прекращения действия настоящего Соглашения Организация продолжает существовать в течение такого периода времени, какой может потребоваться для проведения ее ликвидации, и обладает такими полномочиями и выполняет такие функции, какие могут быть необходимы для указанной цели.

5. Совет уведомляет депозитария о любых мерах, принятых в соответствии с пунктом 2 или пунктом 3 настоящей статьи.

Статья 45. ПЕРЕХОДНЫЕ МЕРОПРИЯТИЯ

Административный бюджет Организации на 1985 год предварительно принимается Советом в рамках Международного соглашения по сахару 1977 года на его последней регулярной сессии в 1984 году, при условии окончательного утверждения Советом в рамках настоящего Соглашения на его первой сессии в 1985 году.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом на то уполномоченные, поставили свои подписи под настоящим Соглашением в указанные даты.

СОВЕРШЕНО в Женеве 5 июля одна тысяча девятьсот восемьдесят четвертого года, причем тексты настоящего Соглашения на английском, арабском, испанском, русском и французском языках являются в равной степени аутентичными. Аутентичный текст настоящего Соглашения на китайском языке будет составлен депозитарием и представлен для принятия всем подписавшимся сторонам и правительствам, присоединившимся к настоящему Соглашению.

ПРИЛОЖЕНИЕ А

СПИСОК ЭКСПОРТИРУЮЩИХ СТРАН И РАСПРЕДЕЛЕНИЕ
ГОЛОСОВ ДЛЯ ЦЕЛЕЙ СТАТЬИ 38

Аргентина	24	Кения	5
Австралия	87	Мадагаскар	5
Австрия	5	Малави	5
Барбадос	5	Маврикий	8
Белиз	5	Мексика	10
Боливия	5	Мозамбик	5
Бразилия	110	Никарагуа	5
Камерун	5	Пакистан	5
Колумбия	13	Панама	5
Конго	5	Папуа-Новая Гвинея	5
Коста-Рика	5	Парагвай	5
Куба	128	Перу	5
Доминиканская Республика	30	Филиппины	51
Эквадор	5	Польша	7
Сальвадор	5	Румыния	5
Эфиопия	5	Сент-Кристофер и Невис	5
Европейское экономическое сообщество	190	Южная Африка	31
Фиджи	12	Судан	5
Габон	5	Свазиленд	5
Гватемала	11	Таиланд	51
Гайана	5	Тринидад и Тобаго	5
Гаити	5	Уганда	5
Гондурас	5	Объединенная Республика Танзания	5
Венгрия	5	Уругвай	5
Индонезия	5	Венесуэла	5
Индия	39	Югославия	6
Берег Слоновой Кости	5	Зимбабве	7
Ямайка	5		<u>1 000</u>

ПРИЛОЖЕНИЕ В

СПИСОК ИМПОРТИРУЮЩИХ СТРАН И РАСПРЕДЕЛЕНИЕ
ГОЛОСОВ ДЛЯ ЦЕЛЕЙ СТАТЬИ 38

Болгария	10	Норвегия	12
Канада	61	Корейская Республика	32
Чили	19	Саудовская Аравия	33
Египет	45	Сенегал	5
Финляндия	8	Испания	5
Германская Демократическая Республика	6	Шри Ланка	16
Ирак	42	Швеция	5
Израиль	17	Швейцария	12
Япония	149	Союз Советских Социалистических Республик	270
Ливан	5	Соединенные Штаты Америки	<u>216</u>
Марокко	20		
Новая Зеландия	12		1 000

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO INTERNACIONAL DEL AZÚCAR, 1984

CAPÍTULO I. OBJETIVOS

Artículo 1. OBJETIVOS

Los objetivos del Convenio Internacional del Azúcar, 1984 (en adelante denominado este Convenio), habida cuenta de los términos de la resolución 93 (IV) aprobada por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, consisten en fomentar la cooperación internacional en las cuestiones azucareras y, en particular, proporcionar un marco apropiado para la posible negociación de un nuevo convenio internacional del azúcar que contenga disposiciones económicas.

CAPÍTULO II. DEFINICIONES

Artículo 2. DEFINICIONES

A los efectos de este Convenio:

- 1) “Organización” significa la Organización Internacional del Azúcar a que se refiere el artículo 3;
- 2) “Consejo” significa el Consejo Internacional del Azúcar a que se refiere el párrafo 3 del artículo 3;
- 3) “Miembro” significa una Parte en este Convenio;
- 4) “Miembro exportador” significa todo Miembro que esté enumerado en el anexo A de este Convenio o al que se haya concedido la condición de Miembro exportador al adherirse a este Convenio o al cambiar de categoría en virtud del párrafo 3 del artículo 4;
- 5) “Miembro importador” significa todo Miembro que esté enumerado en el anexo B de este Convenio o al que se haya concedido la condición de Miembro importador al adherirse a este Convenio o al cambiar de categoría en virtud del párrafo 3 del artículo 4;
- 6) “Votación especial” significa una votación que exija al menos dos tercios de los votos emitidos por los Miembros exportadores presentes y votantes y al menos dos tercios de los votos emitidos por los Miembros importadores presentes y votantes, a condición de que estos votos sean emitidos por al menos la mitad del número de los Miembros presentes y votantes;
- 7) “Mayoría simple distribuida” significa una votación que exija más de la mitad del total de votos de los Miembros exportadores presentes y votantes y más de la mitad del total de votos de los Miembros importadores presentes y votantes, a condición de que estos votos sean emitidos por al menos la mitad del número de los Miembros de cada categoría presentes y votantes;
- 8) “Año” significa el año civil;
- 9) “Azúcar” significa al azúcar en cualquiera de sus formas comerciales reconocidas derivadas de la caña de azúcar o de la remolacha azucarera,

incluidas las melazas comestibles y finas, los jarabes y cualquier otra forma de azúcar líquido utilizado para consumo humano, pero el término no incluye las melazas finales ni las clases de azúcar no centrífugo de baja calidad producido por métodos primitivos ni el azúcar destinado a otros usos que no sean el consumo humano como alimento;

10) “Entrada en vigor” significa la fecha en que este Convenio entre en vigor provisional o definitivamente, según se dispone en el artículo 38;

11) “Mercado libre” significa el total de las importaciones netas del mercado mundial, con excepción de las resultantes del funcionamiento de acuerdos especiales tal como se definen en el capítulo IX del Convenio Internacional del Azúcar, 1977;

12) “Mercado mundial” significa el mercado azucarero internacional e incluye tanto el azúcar objeto de comercio en el mercado libre como el azúcar objeto de comercio en virtud de acuerdos especiales tal como se definen en el capítulo IX del Convenio Internacional del Azúcar, 1977.

CAPÍTULO III. LA ORGANIZACIÓN INTERNACIONAL DEL AZÚCAR

Artículo 3. CONTINUACIÓN, SEDE Y ESTRUCTURA DE LA ORGANIZACIÓN INTERNACIONAL DEL AZÚCAR

1. La Organización Internacional del Azúcar establecida en virtud del Convenio Internacional del Azúcar, 1968, y mantenida en virtud del Convenio Internacional del Azúcar, 1973, y del Convenio Internacional del Azúcar, 1977, continuará su existencia con el fin de poner en práctica este Convenio y supervisar su aplicación, con la composición, las atribuciones y las funciones establecidas en el mismo.

2. La Organización tendrá su sede en Londres, a menos que el Consejo decida otra cosa por votación especial.

3. La Organización funcionará a través del Consejo Internacional del Azúcar, su Comité Ejecutivo y su Director Ejecutivo, sus funcionarios superiores y su personal.

Artículo 4. MIEMBROS DE LA ORGANIZACIÓN

1. Cada una de las Partes en este Convenio será un Miembro de la Organización.

2. Habrá dos categorías de Miembros de la Organización, a saber:

a) Los Miembros exportadores;

b) Los Miembros importadores.

3. Un Miembro podrá cambiar de categoría en las condiciones que el Consejo establezca.

Artículo 5. PARTICIPACIÓN DE ORGANIZACIONES INTERGUBERNAMENTALES

Toda referencia que se haga en este Convenio a un “gobierno” o “gobiernos” será interpretada en el sentido de que incluye a la Comunidad Económica Europea y a cualquier organización intergubernamental que sea competente en lo que respecta a la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos básicos. En consecuencia,

toda referencia que se haga en este Convenio a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, será interpretada, en el caso de esas organizaciones intergubernamentales, en el sentido de que incluye una referencia a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, por esas organizaciones intergubernamentales.

Artículo 6. PRIVILEGIOS E INMUNIDADES

1. La Organización tendrá personalidad jurídica. En particular, tendrá capacidad para contratar, para adquirir y enajenar bienes muebles e inmuebles y para litigar.

2. La condición jurídica, los privilegios y las inmunidades de la Organización en el territorio del Reino Unido continuarán rigiéndose por el Acuerdo sobre la sede entre el Gobierno del Reino Unido de Gran Bretaña e Irlanda del Norte y la Organización Internacional del Azúcar firmado en Londres el 29 de mayo de 1969, con las enmiendas que puedan ser necesarias para el debido funcionamiento de este Convenio.

3. Si la sede de la Organización se traslada a un país Miembro de la Organización, ese Miembro celebrará con ésta, lo antes posible, un acuerdo, que habrá de ser aprobado por el Consejo, relativo a la condición jurídica, los privilegios y las inmunidades de la Organización, de su Director Ejecutivo, de sus funcionarios superiores y de su personal y sus expertos, así como de los representantes de los Miembros mientras se encuentren en ese país para ejercer sus funciones.

4. A menos que se adopten otras disposiciones fiscales en el acuerdo a que se refiere el párrafo 3 de este artículo y hasta que se celebre ese acuerdo, el nuevo país Miembro huésped:

- a) Otorgará exención de impuestos sobre las remuneraciones pagadas por la Organización a sus funcionarios, con la salvedad de que tal exención no se aplicará necesariamente a sus propios nacionales, y
- b) Otorgará exención de impuestos sobre los haberes, ingresos y demás bienes de la Organización.

5. Si la sede de la Organización ha de trasladarse a un país que no sea Miembro de ésta, el Consejo recabará, antes de ese traslado, del gobierno de ese país una garantía escrita de que:

- a) Celebrará lo antes posible con la Organización un acuerdo como el previsto en el párrafo 3 de este artículo; y
- b) Otorgará, hasta que se celebre ese acuerdo, las exenciones dispuestas en el párrafo 4 de este artículo.

6. El Consejo procurará celebrar el acuerdo previsto en el párrafo 3 de este artículo con el gobierno del país al que haya de trasladarse la sede de la Organización antes de que se efectúe el traslado.

CAPÍTULO IV. EL CONSEJO INTERNACIONAL DEL AZÚCAR

Artículo 7. COMPOSICIÓN DEL CONSEJO INTERNACIONAL DEL AZÚCAR

1. La autoridad suprema de la Organización será el Consejo Internacional del Azúcar, que estará integrado por todos los Miembros de la Organización.

2. Cada Miembro tendrá un representante en el Consejo y, si lo desea, uno o varios suplentes. Además, cada Miembro podrá nombrar uno o varios asesores de su representante o de sus suplentes.

Artículo 8. ATRIBUCIONES Y FUNCIONES DEL CONSEJO

1. El Consejo ejercerá todas las atribuciones y desempeñará, o hará que se desempeñen, todas las funciones que sean necesarias para dar cumplimiento a las disposiciones de este Convenio o que el Consejo del Convenio Internacional del Azúcar, 1977, pueda pedir con respecto a la liquidación del Fondo de Financiación de Existencias establecido en virtud del artículo 49 de ese Convenio.

2. El Consejo, por votación especial, aprobará las normas y reglamentos que sean necesarios para aplicar este Convenio y que sean compatibles con sus disposiciones, entre ellos los reglamentos del Consejo y de sus comités, así como el reglamento financiero de la Organización y el reglamento del personal de ésta. El Consejo podrá prever, en su reglamento, un procedimiento para decidir determinadas cuestiones sin necesidad de reunirse.

3. El Consejo llevará los registros necesarios para desempeñar las funciones que le confiere este Convenio, así como cualquier otro registro que considere apropiado.

4. El Consejo publicará un informe anual y cualquier otra información que considere apropiada.

Artículo 9. PRESIDENTE Y VICEPRESIDENTE DEL CONSEJO

1. Para cada año, el Consejo elegirá entre las delegaciones un Presidente y un Vicepresidente, que no serán remunerados por la Organización.

2. El Presidente y el Vicepresidente serán elegidos, uno entre las delegaciones de los Miembros importadores y el otro entre las delegaciones de los Miembros exportadores. Como norma general, cada uno de estos cargos se alterará cada año entre las dos categorías de Miembros, lo cual no impedirá, sin embargo, que el Presidente, el Vicepresidente o ambos puedan ser reelegidos en circunstancias excepcionales, cuando el Consejo así lo decida por votación especial. En el caso de que uno de los dos sea reelegido, continuará aplicándose la norma establecida en la primera frase de este párrafo.

3. En caso de ausencia temporal simultánea del Presidente y del Vicepresidente, o en caso de ausencia permanente de uno de ellos o de ambos, el Consejo podrá elegir entre los miembros de las delegaciones un nuevo Presidente y un nuevo Vicepresidente, con carácter temporal o permanente según el caso, teniendo en cuenta la norma general de la representación alterna establecida en el párrafo 2 de este artículo.

4. Ni el Presidente ni ningún otro Miembro de la Mesa que presida las sesiones del Consejo tendrá derecho de voto. Podrá, sin embargo, designar a otra persona para que ejerza los derechos de voto del Miembro al que represente.

Artículo 10. REUNIONES DEL CONSEJO

1. Como norma general, el Consejo celebrará una reunión ordinaria en cada semestre del año.

2. Además, el Consejo celebrará reuniones extraordinarias si así lo decide o a petición de:

- a) Cinco Miembros cualesquiera;
- b) Dos o más Miembros que tengan colectivamente 250 o más votos; o
- c) El Comité Ejecutivo.

3. La convocatoria de las reuniones tendrá que notificarse a los Miembros con al menos 30 días civiles de antelación, excepto en casos de emergencia, en los que la notificación tendrá que hacerse con al menos 10 días civiles de antelación.

4. Las reuniones se celebrarán en la sede de la Organización, a menos que el Consejo decida otra cosa por votación especial. Si un Miembro invita al Consejo a reunirse en un lugar que no sea el de la sede de la Organización, y el Consejo así lo acuerda, ese Miembro sufragará los gastos adicionales que ello suponga.

Artículo II. VOTOS

1. Los Miembros exportadores tendrán en total 1.000 votos y los Miembros importadores tendrán en total 1.000 votos.

2. Ningún Miembro tendrá más de 300 votos ni menos de 5 votos.

3. No habrá votos fraccionarios.

4. El total de 1.000 votos de los Miembros exportadores se distribuirá entre ellos en proporción al promedio ponderado, en cada caso, de: *a*) sus exportaciones netas al mercado libre, *b*) sus exportaciones netas totales, y *c*) su producción total. Las cifras que han de utilizarse para tal efecto serán, para cada factor, el promedio de las tres cifras anuales más altas durante los años 1980 a 1983, inclusive. Para calcular el promedio ponderado de cada Miembro exportador, se asignará un coeficiente de ponderación de 50% al primer factor y del 25% a cada uno de los otros dos factores.

5. Los votos de los Miembros importadores se distribuirán entre ellos en proporción tanto a sus importaciones netas del mercado libre como a las que hayan efectuado en virtud de acuerdos especiales, y se calcularán por separado con arreglo a la fórmula siguiente:

- a) Cada Miembro importador tendrá una fracción de 900 votos igual a la relación que exista entre el promedio de las importaciones netas anuales que haya efectuado del mercado libre en los años 1980 a 1983, inclusive, sin tomar en consideración el año en que sus importaciones del mercado libre hayan alcanzado la cifra más baja, y las importaciones medias totales que hayan efectuado del mercado libre todos los Miembros importadores;
- b) Cada Miembro importador tendrá una fracción de 100 votos igual a la relación que exista entre el promedio de las importaciones que haya efectuado en virtud de acuerdos especiales en los años 1980 a 1983, inclusive, sin tomar en consideración el año en que sus importaciones en virtud de acuerdos especiales hayan alcanzado la cifra más baja, y las importaciones medias totales que hayan efectuado en virtud de acuerdos especiales todos los Miembros importadores.

6. Los votos se distribuirán al comienzo de cada año con arreglo a las disposiciones de este artículo, y su distribución permanecerá en vigor durante un año completo, sin perjuicio de lo dispuesto en el párrafo 7 de este artículo.

7. Cada vez que cambie la lista de los Miembros de la Organización, o que se suspendan o restablezcan los derechos de voto de un Miembro conforme a cualquier disposición de este Convenio, el Consejo redistribuirá los votos totales dentro de la categoría o las categorías de Miembros afectadas sobre la base de las fórmulas indicadas en este artículo.

Artículo 12. PROCEDIMIENTO DE VOTACIÓN DEL CONSEJO

1. Cada Miembro tendrá derecho a emitir el número de votos que tenga conforme al artículo 11. No tendrá derecho a dividir esos votos.

2. Siempre que informe de ello por escrito al Presidente, todo Miembro exportador podrá autorizar a cualquier otro Miembro exportador, y todo Miembro importador podrá autorizar a cualquier otro Miembro importador, a que represente sus intereses y emita sus votos en cualquier sesión o sesiones del Consejo. El Comité de Verificación de Poderes que pueda crearse conforme al reglamento del Consejo examinará un ejemplar de esas autorizaciones.

3. Un Miembro autorizado por otro Miembro a emitir los votos que tenga este último conforme al artículo 11 emitirá esos votos con arreglo a la autorización y conforme al párrafo 2 de este artículo.

Artículo 13. DECISIONES DEL CONSEJO

1. El Consejo tomará todas sus decisiones y formulará todas sus recomendaciones por mayoría simple distribuida, a menos que este Convenio exija una votación especial.

2. En el cómputo de los votos necesarios para adoptar cualquier decisión del Consejo, las abstenciones no se contarán como votos. Cuando un Miembro se acoja a las disposiciones del párrafo 2 del artículo 12 y sus votos sean emitidos en una sesión del Consejo, será considerado como Miembro presente y votante a los efectos del párrafo 1 de este artículo.

3. Todas las decisiones que tome el Consejo conforme a este Convenio serán vinculantes para los Miembros.

Artículo 14. COOPERACIÓN CON OTRAS ORGANIZACIONES

1. El Consejo tomará todas las disposiciones apropiadas para celebrar consultas o cooperar con las Naciones Unidas y sus órganos, en particular la UNCTAD, y con la Organización de las Naciones Unidas para la Agricultura y la Alimentación y los demás organismos especializados de las Naciones Unidas y organizaciones intergubernamentales según sea pertinente.

2. El Consejo, teniendo presente la función especial de la UNCTAD en el comercio internacional de productos básicos, mantendrá informada, en su caso, a la UNCTAD de sus actividades y programas de trabajo.

3. El Consejo podrá asimismo tomar todas las disposiciones apropiadas para mantener un contacto eficaz con las organizaciones internacionales de productores, comerciantes y fabricantes de azúcar.

Artículo 15. ADMISIÓN DE OBSERVADORES

1. El Consejo podrá invitar a cualquier Estado no miembro a que asista a cualquiera de sus sesiones en calidad de observador.
2. El Consejo también podrá invitar a cualquiera de las organizaciones a que se refiere el párrafo 1 del artículo 14 a que asista a cualquiera de sus sesiones en calidad de observador.

Artículo 16. QUÓRUM PARA LAS SESIONES DEL CONSEJO

Constituirá quórum para cualquier sesión del Consejo la presencia de más de la mitad de todos los Miembros exportadores y de más de la mitad de todos los Miembros importadores, siempre que los Miembros así presentes tengan al menos dos tercios del total de votos de todos los Miembros de sus categorías respectivas. Si no hay quórum en el día fijado para la apertura de una reunión del Consejo, o si durante cualquier reunión del Consejo no hay quórum en tres sesiones sucesivas, se convocará al Consejo para siete días después; a partir de entonces, y durante el resto de esa reunión, el quórum estará constituido por la presencia de más de la mitad de todos los Miembros exportadores y más de la mitad de todos los Miembros importadores, siempre que los Miembros así presentes representen más de la mitad del total de votos de todos los Miembros de sus categorías respectivas. Se considerarán presentes los Miembros representados conforme al párrafo 2 del artículo 12.

CAPÍTULO V. EL COMITÉ EJECUTIVO

Artículo 17. COMPOSICIÓN DEL COMITÉ EJECUTIVO

1. El Comité Ejecutivo se compondrá de diez Miembros exportadores y diez Miembros importadores, que serán elegidos para cada año conforme al artículo 18 y podrán ser reelegidos.
2. Cada miembro del Comité Ejecutivo designará un representante y podrá designar además uno o varios suplentes y asesores.
3. El Comité Ejecutivo elegirá para cada año un Presidente, que no tendrá derecho de voto y podrá ser reelegido.
4. El Comité Ejecutivo se reunirá en la sede de la Organización, a menos que decida otra cosa. Si un Miembro invita al Comité Ejecutivo a reunirse en un lugar que no sea el de la sede de la Organización, y el Comité Ejecutivo así lo acuerda, ese Miembro sufragará los gastos adicionales que ello suponga.

Artículo 18. ELECCIÓN DEL COMITÉ EJECUTIVO

1. Los Miembros exportadores y los Miembros importadores del Comité Ejecutivo serán elegidos en el Consejo por los Miembros exportadores y los Miembros importadores de la Organización, respectivamente. La elección dentro de cada categoría se efectuará conforme a los párrafos 2 a 7, ambos inclusive, de este artículo.
2. Cada Miembro emitirá en favor de un solo candidato todos los votos a que tenga derecho conforme al artículo 11. Un Miembro podrá emitir en favor de otro candidato los votos que le correspondan conforme al párrafo 2 del artículo 12.

3. Serán elegidos los diez candidatos que obtengan el mayor número de votos; sin embargo, para ser elegido en primera votación un candidato deberá obtener al menos 60 votos.

4. Si resultan elegidos menos de diez candidatos en primera votación, se celebrarán nuevas votaciones en las que sólo tendrán derecho de voto los Miembros que no hayan votado por ninguno de los candidatos elegidos. En cada nueva votación, el número mínimo de votos requerido irá disminuyendo sucesivamente en cinco unidades hasta que queden elegidos los diez candidatos.

5. Todo Miembro que no haya votado por ninguno de los miembros elegidos podrá asignar posteriormente sus votos a uno de ellos, sin perjuicio de lo dispuesto en los párrafos 6 y 7 de este artículo.

6. Se considerará que un miembro ha recibido el número de votos emitidos en su favor cuando fue elegido y, además, el número de votos que le hubieren sido asignados, siempre que el número total de votos no sea superior a 300 para ninguno de los miembros elegidos.

7. Si el número de votos que se consideran recibidos por un miembro elegido fuese superior a 300, los Miembros que votaron a favor de tal miembro elegido, o le asignaron sus votos, se pondrán de acuerdo a fin de que uno o varios de ellos retire sus votos a ese miembro y los asigne o reasigne a otro miembro elegido, de manera que el número de votos recibido por cada miembro elegido no sea superior al límite de 300.

8. Si se suspende el ejercicio del derecho de voto de un miembro del Comité Ejecutivo conforme a cualquiera de las disposiciones pertinentes de este Convenio, cada uno de los Miembros que hubieren votado por él o le hubieren asignado sus votos conforme a este artículo podrá, durante el tiempo en que la suspensión esté en vigor, asignar sus votos a cualquier otro miembro del Comité dentro de su categoría, sin perjuicio de lo dispuesto en el párrafo 6 de este artículo.

9. Si un miembro del Comité deja de ser Miembro de la Organización, los Miembros que hubieren votado por él o le hubieren asignado sus votos y los Miembros que no hubieren votado por otro miembro del Comité ni le hubieren asignado sus votos procederán, durante la siguiente reunión del Consejo, a la elección de un Miembro para que cubra la vacante del Comité. Cualquier Miembro que hubiere votado por el miembro que dejó de ser Miembro de la Organización o le hubiere asignado sus votos y que no vote por el Miembro elegido para cubrir la vacante del Comité podrá asignar sus votos a otro miembro del Comité, sin perjuicio de lo dispuesto en el párrafo 6 de este artículo.

10. En circunstancias especiales, y después de consultar con el miembro del Comité Ejecutivo por el cual hubiere votado o al que hubiere asignado sus votos conforme a lo dispuesto en este artículo, todo Miembro podrá retirar sus votos a ese miembro durante el resto del año. Ese Miembro podrá entonces asignar esos votos a otro miembro del Comité Ejecutivo dentro de su categoría, pero no podrá retirar esos votos a ese otro miembro durante el resto de ese año. El miembro del Comité Ejecutivo al que se hayan retirado los votos conservará su puesto en el Comité Ejecutivo durante el resto de ese año. Toda medida que se adopte conforme a lo dispuesto en este párrafo surtirá efecto después de ser comunicada por escrito al Presidente del Comité Ejecutivo.

Artículo 19. DELEGACIÓN DE ATRIBUCIONES DEL CONSEJO
EN EL COMITÉ EJECUTIVO

1. El Consejo, por votación especial, podrá delegar en el Comité Ejecutivo el ejercicio de todas o de algunas de sus atribuciones, con excepción de las siguientes:

- a) La ubicación de la sede de la Organización conforme al párrafo 2 del artículo 3;
- b) El nombramiento del Director Ejecutivo y los funcionarios superiores conforme al artículo 22;
- c) La aprobación del presupuesto administrativo y la determinación de las contribuciones conforme al artículo 24;
- d) Toda petición dirigida al Secretario General de la UNCTAD para que convoque una conferencia de negociación en virtud del párrafo 2 del artículo 31;
- e) La adopción de decisiones sobre controversias conforme al artículo 32;
- f) La suspensión de los derechos de voto y otros derechos de un Miembro conforme al párrafo 3 del artículo 33;
- g) La exclusión de un Miembro de la Organización conforme al artículo 41;
- h) La recomendación de modificaciones conforme al artículo 43;
- i) La prórroga o terminación de este Convenio conforme al artículo 44.

2. El Consejo podrá, en todo momento, revocar la delegación de cualquiera de sus atribuciones en el Comité Ejecutivo.

Artículo 20. PROCEDIMIENTO DE VOTACIÓN Y DECISIONES
DEL COMITÉ EJECUTIVO

1. Cada miembro del Comité Ejecutivo tendrá derecho a emitir el número de votos que haya recibido conforme al artículo 18 y no podrá dividirlos.

2. Cualquier decisión adoptada por el Comité Ejecutivo requerirá la misma mayoría que hubiese requerido para ser adoptada por el Consejo.

3. Todo Miembro tendrá derecho a recurrir ante el Consejo, en las condiciones que éste establezca en su reglamento, contra cualquier decisión del Comité Ejecutivo.

Artículo 21. QUÓRUM PARA LAS SESIONES DEL COMITÉ EJECUTIVO

Constituirá quórum para todas las sesiones del Comité Ejecutivo la presencia de más de la mitad de todos los miembros exportadores del Comité y de más de la mitad de todos los miembros importadores del Comité, siempre que los miembros presentes representen por lo menos dos tercios del total de votos de todos los miembros del Comité en sus categorías respectivas.

CAPÍTULO VI. EL DIRECTOR EJECUTIVO, LOS FUNCIONARIOS
SUPERIORES Y EL PERSONAL

Artículo 22. EL DIRECTOR EJECUTIVO, LOS FUNCIONARIOS
SUPERIORES Y EL PERSONAL

1. El Consejo, después de consultar al Comité Ejecutivo, nombrará por votación especial al Director Ejecutivo. El Consejo fijará las condiciones de

empleo del Director Ejecutivo teniendo en cuenta las que se aplican a los funcionarios de igual categoría de organizaciones intergubernamentales similares.

2. El Director Ejecutivo será el funcionario administrativo superior de la Organización y será responsable de la ejecución de todas las funciones que le incumban en la aplicación de este Convenio.

3. El Consejo, después de consultar con el Director Ejecutivo, nombrará por votación especial a los demás funcionarios superiores de la Organización en las condiciones que determine el Consejo, teniendo en cuenta las que se aplican a los funcionarios de igual categoría de organizaciones intergubernamentales similares.

4. El Director Ejecutivo nombrará al personal conforme al reglamento establecido por el Consejo. Al establecer ese reglamento, el Consejo deberá tener en cuenta las normas que se aplican a los funcionarios de organizaciones intergubernamentales similares.

5. Ni el Director Ejecutivo ni los funcionarios superiores ni ningún miembro del personal podrán tener ningún interés financiero en la industria o el comercio del azúcar.

6. En el desempeño de las funciones que les incumban conforme a este Convenio, el Director Ejecutivo, los funcionarios superiores y el personal no solicitarán ni recibirán instrucciones de ningún Miembro ni de ninguna autoridad ajena a la Organización. Se abstendrán de actuar en forma alguna que sea incompatible con su condición de funcionarios internacionales responsables únicamente ante la Organización. Cada uno de los Miembros respetará el carácter exclusivamente internacional de las funciones del Director Ejecutivo, los funcionarios superiores y el personal y no tratará de influir en ellos en el desempeño de las mismas.

CAPÍTULO VII. DISPOSICIONES FINANCIERAS

Artículo 23. GASTOS

1. Los gastos de las delegaciones ante el Consejo, el Comité Ejecutivo o cualquiera de los comités del Consejo o del Comité Ejecutivo serán sufragados por los Miembros interesados.

2. Los gastos necesarios para la aplicación de este Convenio se sufragarán mediante contribuciones anuales de los Miembros, determinadas conforme al artículo 24. Sin embargo, si un Miembro solicita servicios especiales, el Consejo podrá exigirle el pago de esos servicios.

3. Se llevará una contabilidad adecuada para la aplicación de este Convenio.

Artículo 24. APROBACIÓN DEL PRESUPUESTO ADMINISTRATIVO Y DETERMINACIÓN DE LAS CONTRIBUCIONES

1. Durante el segundo semestre de cada año, el Consejo aprobará el presupuesto administrativo de la Organización para el año siguiente y determinará el importe de la contribución de cada Miembro a dicho presupuesto.

2. La contribución de cada Miembro al presupuesto administrativo para cada año será proporcional a la relación que exista, en el momento de aprobarse el presupuesto administrativo correspondiente a ese año, entre el número de votos

de ese Miembro y la suma de votos de todos los Miembros. Al determinar las contribuciones, los votos de cada Miembro se calcularán sin tener en cuenta la posible suspensión del derecho de voto de un Miembro y la redistribución de votos que resulte de ello.

3. La contribución inicial de todo Miembro que ingrese en la Organización después de la entrada en vigor de este Convenio será determinada por el Consejo atendiendo al número de votos que se le asigne y al período que reste del año en curso, así como para el año siguiente si ese Miembro ingresa en la Organización entre la aprobación del presupuesto para ese año y el comienzo de éste, pero en ningún caso se modificarán las contribuciones asignadas a los demás Miembros. Al determinar las contribuciones de los Miembros que ingresen en la Organización después de ser aprobado el presupuesto para uno o varios años determinados, los votos de esos Miembros se calcularán sin tener en cuenta la suspensión del derecho de voto de un Miembro y la redistribución que resulte de ello.

4. Si este Convenio entra en vigor cuando falten más de ocho meses para el comienzo del primer año completo de este Convenio, el Consejo aprobará en su primera reunión un presupuesto administrativo para el período que falte hasta el comienzo del primer año completo. En caso contrario, el presupuesto administrativo abarcará tanto el período inicial como el primer año completo.

5. Al aprobar el presupuesto para el primer año de este Convenio y para el primer año siguiente a una prórroga de éste conforme al artículo 44, el Consejo podrá tomar las medidas que estime adecuadas para atenuar los efectos que pueda tener en las contribuciones la participación quizás limitada en este Convenio en el momento de ser aprobado el presupuesto para dichos años.

Artículo 25. PAGOS DE LAS CONTRIBUCIONES

1. Los Miembros pagarán sus contribuciones al presupuesto administrativo para cada año de conformidad con sus respectivos procedimientos constitucionales. Las contribuciones al presupuesto administrativo de cada año se abonarán en monedas libremente convertibles y serán exigibles el primer día de ese año; las contribuciones de los Miembros correspondientes al año en que ingresen en la Organización serán exigibles en la fecha en que pasen a ser Miembros.

2. Si un Miembro no ha pagado su contribución completa al presupuesto administrativo en un plazo de cuatro meses contado a partir de la fecha en que venza su contribución conforme al párrafo 1 de este artículo, el Director Ejecutivo le requerirá a que efectúe el pago lo más rápidamente posible. Si, en el plazo de dos meses a contar de la fecha de ese requerimiento, el Miembro todavía no ha pagado su contribución, sus derechos de voto en el Consejo y en el Comité Ejecutivo quedarán suspendidos hasta que haya abonado íntegramente su contribución.

3. El Miembro cuyos derechos de voto hayan sido suspendidos conforme al párrafo 2 de este artículo no será privado de ninguno de sus otros derechos ni relevado de ninguna de las obligaciones que haya contraído en virtud de este Convenio, a menos que así lo decida el Consejo por votación especial, y seguirá obligado a pagar su contribución y a cumplir sus demás obligaciones financieras estipuladas en este Convenio.

Artículo 26. COMPROBACIÓN Y PUBLICACIÓN DE CUENTAS

Tan pronto como sea posible después de finalizado cada año, se presentarán al Consejo, para su aprobación y publicación, los estados financieros de la Organización correspondientes a ese año, comprobados por un auditor independiente.

CAPÍTULO VIII. COMPROMISOS GENERALES DE LOS MIEMBROS

Artículo 27. COMPROMISOS DE LOS MIEMBROS

Los Miembros se comprometen a adoptar las medidas que sean necesarias para dar cumplimiento a las obligaciones contraídas en virtud de este Convenio y a cooperar plenamente entre sí para la consecución de los objetivos de este Convenio.

Artículo 28. NORMAS LABORALES

Los Miembros garantizarán el mantenimiento de normas laborales justas en sus respectivas industrias azucareras y, en la medida de lo posible, procurarán mejorar el nivel de vida de los trabajadores agrícolas e industriales en los distintos ramos de la producción azucarera y de los cultivadores de caña de azúcar y de remolacha azucarera.

CAPÍTULO IX. INFORMACIÓN Y ESTUDIOS

Artículo 29. INFORMACIÓN Y ESTUDIOS

1. La Organización actuará como centro para la reunión y publicación de información estadística y de estudios sobre la producción, los precios, las exportaciones e importaciones, el consumo y las existencias de azúcar, incluidos tanto el azúcar crudo como el azúcar refinado según el caso, y los impuestos sobre el azúcar en el mundo.

2. Los Miembros se comprometen a facilitar y suministrar dentro del plazo que se prescriba en el reglamento todas las estadísticas y toda la información que según dicho reglamento sean necesarias para que la Organización pueda desempeñar las funciones que le confiere este Convenio. Si fuere necesario, la Organización utilizará la información pertinente que pueda obtener de otras fuentes. La Organización no publicará ninguna información que pueda servir para identificar las operaciones de personas o compañías que produzcan, elaboren o comercialicen azúcar.

Artículo 30. COMITÉ DE CONSUMO DE AZÚCAR

1. El Consejo creará un Comité de Consumo de Azúcar compuesto de Miembros exportadores y de Miembros importadores.

2. El Comité estudiará, entre otras, las cuestiones siguientes:

- a) Los efectos que ejerce sobre el consumo de azúcar la utilización de cualquier forma de sucedáneos de este producto, incluidos los edulcorantes naturales y artificiales;
- b) El trato fiscal que se dé al azúcar, en comparación con el que se dé a los demás edulcorantes o a las materias primas que sirven para la producción de estos últimos;

- c) Los efectos que ejercen sobre el consumo de azúcar en los diferentes países i) el régimen fiscal y las medidas restrictivas, ii) las condiciones económicas y, en particular, las dificultades de balanza de pagos, y iii) las condiciones climáticas y de otra índole;
 - d) Los medios de promover el consumo, especialmente en los países en que el consumo *per capita* es bajo;
 - e) Los medios de cooperar con los organismos que se ocupan del aumento del consumo de azúcar y de los productos alimenticios conexos;
 - f) La investigación de las nuevas utilidades del azúcar, de sus subproductos y de las plantas de las cuales se extrae;
- y presentará sus informes al Consejo.

CAPÍTULO X. PREPARATIVOS PARA UN NUEVO CONVENIO

Artículo 31. PREPARATIVOS PARA UN NUEVO CONVENIO

1. El Consejo podrá estudiar las bases y el marco de un nuevo convenio internacional del azúcar, informar a los Miembros y hacer las recomendaciones que estime pertinentes.

2. El Consejo podrá, tan pronto como lo considere apropiado, pedir al Secretario General de la UNCTAD que convoque una conferencia de negociación.

CAPÍTULO XI. CONTROVERSIAS Y RECLAMACIONES

Artículo 32. CONTROVERSIAS

1. Toda controversia relativa a la interpretación o a la aplicación de este Convenio que no sea resuelta entre los Miembros interesados será sometida, a instancia de cualquier Miembro parte en la controversia, a la decisión del Consejo.

2. Cuando una controversia haya sido sometida al Consejo conforme al párrafo 1 de este artículo, una mayoría de Miembros que reúnan al menos un tercio del total de votos podrá pedir al Consejo que solicite, después de examinado el asunto y antes de adoptar su decisión, la opinión de una comisión consultiva, constituida conforme al párrafo 3 de este artículo, sobre la cuestión en litigio.

3. a) A menos que el Consejo decida otra cosa por votación especial, la comisión estará compuesta de las cinco personas siguientes:

- i) Dos personas designadas por los Miembros exportadores, una de ellas con gran experiencia en asuntos de la misma naturaleza que la cuestión objeto de la controversia, y la otra con autoridad y experiencia en cuestiones jurídicas;
- ii) Dos personas de calificaciones análogas designadas por los Miembros importadores; y
- iii) Un Presidente elegido por unanimidad por las cuatro personas designadas conforme a los incisos i) y ii) de este apartado o, en caso de desacuerdo, por el Presidente del Consejo.

b) Podrán ser designados para formar parte de la comisión consultiva ciudadanos de Miembros y de no miembros.

c) Las personas designadas para formar parte de la comisión consultiva actuarán a título personal y no recibirán instrucciones de ningún gobierno.

d) Los gastos de la comisión consultiva serán sufragados por la Organización.

4. La opinión de la comisión consultiva y las razones de la misma serán sometidas al Consejo, el cual dirimirá la controversia por votación especial, después de tomar en consideración toda la información pertinente.

Artículo 33. MEDIDAS DEL CONSEJO EN CASO DE RECLAMACIÓN O DE INCUMPLIMIENTO DE OBLIGACIONES POR LOS MIEMBROS

1. Toda reclamación en el sentido de que un Miembro ha incumplido las obligaciones que le impone este Convenio será sometida, a petición del Miembro que la formule, al Consejo, el cual decidirá al respecto previa consulta con los Miembros interesados.

2. Toda decisión del Consejo en el sentido de que un Miembro ha infringido las obligaciones que le impone este Convenio especificará la naturaleza de la infracción.

3. El Consejo, siempre que como consecuencia de una reclamación o de otro modo llegue a la conclusión de que un Miembro ha infringido este Convenio, podrá por votación especial y sin perjuicio de las demás medidas expresamente previstas en otros artículos de este Convenio:

- a) Suspender a ese Miembro en sus derechos de voto en el Consejo y en el Comité Ejecutivo; y, si lo considera necesario,
- b) Suspender otros derechos de ese Miembro, incluidos el de poder ser designado para una función oficial en el Consejo o en cualquiera de sus comités o el de ejercer tal función, hasta que haya cumplido sus obligaciones; o, si la infracción entorpece seriamente el funcionamiento de este Convenio,
- c) Adoptar la medida prevista en el artículo 41.

CAPÍTULO XII. DISPOSICIONES FINALES

Artículo 34. DEPOSITARIO

Por el presente artículo se designa depositario de este Convenio al Secretario General de las Naciones Unidas.

Artículo 35. FIRMA

Este Convenio estará abierto en la Sede de las Naciones Unidas, desde el 1º de septiembre hasta el 31 de diciembre de 1984, a la firma de todo gobierno invitado a la Conferencia de las Naciones Unidas sobre el Azúcar, 1983.

Artículo 36. RATIFICACIÓN, ACEPTACIÓN Y APROBACIÓN

1. Este Convenio estará sujeto a ratificación, aceptación o aprobación por los gobiernos signatarios, de conformidad con sus respectivos procedimientos constitucionales.

2. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del depositario a más tardar el 31 de diciembre de 1984. El Consejo

podrá, no obstante, conceder prórrogas a los gobiernos signatarios que no puedan depositar sus instrumentos en esa fecha.

Artículo 37. NOTIFICACIÓN DE APLICACIÓN PROVISIONAL

1. Todo gobierno signatario que tenga intención de ratificar, aceptar o aprobar este Convenio, o todo gobierno para el que el Consejo haya establecido condiciones de adhesión pero que todavía no haya podido depositar su instrumento, podrá en todo momento notificar al depositario que aplicará este Convenio con carácter provisional, bien cuando éste entre en vigor conforme al artículo 38, bien, si está ya en vigor, en la fecha que se especifique.

2. Todo gobierno que haya notificado conforme al párrafo 1 de este artículo que aplicará este Convenio, bien cuando éste entre en vigor, bien, si está ya en vigor, en la fecha que se especifique, será desde ese momento Miembro provisional hasta la fecha en que deposite su instrumento de ratificación, aceptación, aprobación o adhesión y se convierta así en Miembro.

Artículo 38. ENTRADA EN VIGOR

1. Este Convenio entrará definitivamente en vigor el 1° de enero de 1985, o en cualquier otra fecha posterior, si para esa fecha se han depositado los correspondientes instrumentos de ratificación, aceptación, aprobación o adhesión en nombre de varios gobiernos que reúnan el 50% de los votos de los países exportadores y el 50% de los votos de los países importadores, conforme a la distribución establecida en el anexo A y el anexo B de este Convenio, respectivamente.

2. Si el 1° de enero de 1985 no ha entrado en vigor este Convenio de conformidad con lo dispuesto en el párrafo 1 de este artículo, entrará provisionalmente en vigor si para esa fecha se han depositado los correspondientes instrumentos de ratificación, aceptación o aprobación o las correspondientes notificaciones de aplicación provisional en nombre de varios gobiernos que cumplan los requisitos de porcentajes prescritos en el párrafo 1 del presente artículo.

3. Si el 1° de enero de 1985 no se han alcanzado los porcentajes prescritos para la entrada en vigor de este Convenio con arreglo a lo dispuesto en el párrafo 1 o el párrafo 2 de este artículo, el Secretario General de las Naciones Unidas invitará a los gobiernos en cuyo nombre se hayan depositado los correspondientes instrumentos de ratificación, aceptación o aprobación o las correspondientes notificaciones de aplicación provisional a que se reúnan para decidir si este Convenio debe entrar definitiva o provisionalmente en vigor entre ellos, en su totalidad o en parte, en la fecha que determinen. Si este Convenio ha entrado provisionalmente en vigor de conformidad con lo dispuesto en este párrafo, entrará posteriormente en vigor definitivamente si se han cumplido las condiciones prescritas en el párrafo 1 de este artículo, sin que sea necesaria ninguna otra decisión.

4. Para todo gobierno en cuyo nombre se deposite un instrumento de ratificación, aceptación, aprobación o adhesión o una notificación de aplicación provisional después de la entrada en vigor de este Convenio de conformidad con lo dispuesto en los párrafos 1, 2 ó 3 de este artículo, el instrumento o la notificación surtirá efecto en la fecha de su depósito y, respecto de la notificación de aplicación provisional, con arreglo a lo dispuesto en el párrafo 1 del artículo 37.

Artículo 39. ADHESIÓN

Podrán adherirse a este Convenio, en las condiciones que el Consejo establezca, los gobiernos de todos los Estados. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del depositario. En los instrumentos de adhesión se declarará que el gobierno acepta todas las condiciones establecidas por el Consejo.

Artículo 40. RETIRO

1. Cualquier Miembro podrá retirarse de este Convenio en cualquier momento después de la entrada en vigor de este Convenio notificando por escrito su retiro al depositario. Este Miembro deberá informar simultáneamente al Consejo de la decisión que ha tomado.

2. El retiro conforme a este artículo tendrá efecto 30 días después de que el depositario reciba dicha notificación.

Artículo 41. EXCLUSIÓN

El Consejo, si estima que un Miembro ha infringido las obligaciones contraídas en virtud de este Convenio y decide además que tal infracción entorpece el funcionamiento de este Convenio, podrá excluir, por votación especial, a dicho Miembro de la Organización. El Consejo notificará inmediatamente al depositario esta decisión. Noventa días después de la fecha de la decisión del Consejo, ese Miembro dejará de ser Miembro de la Organización.

Artículo 42. LIQUIDACIÓN DE LAS CUENTAS

1. Si un Miembro se hubiere retirado de este Convenio o hubiere sido excluido de la Organización, o hubiere dejado por otra causa de ser parte en este Convenio, el Consejo procederá a liquidar con él las cuentas que considere equitativas. La Organización retendrá las cantidades ya abonadas por dicho Miembro. Este estará obligado a pagar toda cantidad que adeude a la Organización.

2. El Miembro a que se hace referencia en el párrafo 1 de este artículo no tendrá derecho, al terminar este Convenio, a recibir ninguna parte del producto de la liquidación o de otros haberes de la Organización; tampoco responderá de parte alguna del déficit que pudiese tener la Organización.

Artículo 43. MODIFICACIÓN

1. El Consejo, por votación especial, podrá recomendar a los Miembros que se modifique este Convenio. El Consejo podrá fijar un plazo al término del cual cada Miembro deberá notificar al depositario que acepta la modificación. Esta modificación entrará en vigor 100 días después de que el depositario haya recibido las notificaciones de aceptación de miembros que reúnan al menos 850 del total de votos de los Miembros exportadores y representen al menos tres cuartos de dichos Miembros y de Miembros que reúnan al menos 800 del total de votos de los Miembros importadores y representen al menos tres cuartos de dichos Miembros, o en la fecha posterior que el Consejo haya determinado por votación especial. El Consejo podrá fijar un plazo para que cada Miembro notifique al depositario su aceptación de la modificación; si transcurrido dicho plazo la modificación no hubiere entrado en vigor, se considerará retirada. El Consejo proporcionará al depositario la información necesaria para determinar si las noti-

ficaciones de aceptación recibidas son suficientes para que la modificación entre en vigor.

2. Todo Miembro en cuyo nombre no se haya notificado la aceptación de una modificación antes de la fecha en que ésta entre en vigor dejará en esa fecha de ser parte en este Convenio, a menos que pruebe, a satisfacción del Consejo, que por dificultades de procedimientos constitucionales no se pudo conseguir a tiempo su aceptación y que el Consejo decida prorrogar respecto de tal Miembro el plazo fijado para la aceptación. Ese Miembro no estará obligado por la modificación hasta que haya notificado su aceptación de la misma.

Artículo 44. DURACIÓN, PRÓRROGA Y TERMINACIÓN

1. Este Convenio permanecerá en vigor hasta el 31 de diciembre de 1986, a menos que haya sido prorrogado conforme al párrafo 2 de este artículo o que se declare terminado con anterioridad conforme al párrafo 3 de este artículo.

2. El Consejo, por votación especial, podrá acordar nuevas prórrogas de este Convenio año por año. Todo Miembro que no acepte tales prórrogas de este Convenio informará de ello al Consejo y dejará de ser parte en este Convenio desde el comienzo del período de prórroga.

3. El Consejo, por votación especial, podrá en cualquier momento declarar terminado este Convenio con efecto a partir de la fecha y con sujeción a las condiciones que establezca.

4. Al declararse terminado este Convenio, la Organización continuará en funciones durante el tiempo que sea necesario para llevar a cabo su liquidación y tendrá los poderes y ejercerá las funciones que sean necesarios a tal efecto.

5. El Consejo notificará al depositario toda medida adoptada en conformidad con el párrafo 2 o el párrafo 3 de este artículo.

Artículo 45. MEDIDAS TRANSITORIAS

El presupuesto administrativo de la Organización para 1985 será aprobado provisionalmente por el Consejo del Convenio Internacional del Azúcar, 1977, en su última reunión ordinaria de 1984, a reserva de su aprobación definitiva por el Consejo de este Convenio en su primera reunión de 1985.

EN FE DE LO CUAL los infrascritos, debidamente autorizados al efecto por sus gobiernos respectivos, han firmado este Convenio en las fechas que figuran junto a sus firmas.

HECHO en Ginebra el día cinco de julio de mil novecientos ochenta y cuatro. Los textos en árabe, español, francés, inglés y ruso son igualmente auténticos. El texto auténtico en chino de este Convenio será preparado por el depositario y sometido, para su adopción, a todos los signatarios y gobiernos que se hayan adherido a este Convenio.

ANEXO A

LISTA DE LOS PAÍSES EXPORTADORES Y ASIGNACIÓN
DE VOTOS A LOS EFECTOS DEL ARTÍCULO 38

Argentina	24	Kenya	5
Australia	87	Madagascar	5
Austria	5	Malawi	5
Barbados	5	Mauricio	8
Belize	5	México	10
Bolivia	5	Mozambique	5
Brasil	110	Nicaragua	5
Camerún	5	Pakistán	5
Colombia	13	Panamá	5
Comunidad Económica Europea	190	Papua Nueva Guinea	5
Congo	5	Paraguay	5
Costa de Marfil	5	Perú	5
Costa Rica	5	Polonia	7
Cuba	128	República Dominicana	30
Ecuador	5	República Unida de Tanzania	5
El Salvador	5	Rumania	5
Etiopía	5	San Cristóbal-Nieves	5
Fiji	12	Sudáfrica	31
Filipinas	51	Sudán	5
Gabón	5	Swazilandia	5
Guatemala	11	Thailandia	51
Guyana	5	Trinidad y Tabago	5
Haití	5	Uganda	5
Honduras	5	Uruguay	5
Hungría	5	Venezuela	5
India	39	Yugoslavia	6
Indonesia	5	Zimbabwe	7
Jamaica	5		<u>1 000</u>

ANEXO B

LISTA DE LOS PAÍSES IMPORTADORES Y ASIGNACIÓN
DE VOTOS A LOS EFECTOS DEL ARTÍCULO 38

Arabia Saudita	33	Marruecos	20
Bulgaria	10	Noruega	12
Canadá	61	Nueva Zelandia	12
Chile	19	República de Corea	32
Egipto	45	República Democrática Alemana	6
España	5	Senegal	5
Estados Unidos de América	216	Sri Lanka	16
Finlandia	8	Suecia	5
Iraq	42	Suiza	12
Israel	17	Unión de Repúblicas Socialistas	
Japón	149	Soviéticas	<u>270</u>
Líbano	5		<u>1 000</u>

باسم أفغانستان :

代表阿富汗:

In the name of Afghanistan:

Au nom de l'Afghanistan :

От имени Афганистана:

En nombre del Afganistán:

باسم ألبانيا :

代表阿尔巴尼亚:

In the name of Albania:

Au nom de l'Albanie :

От имени Албании:

En nombre de Albania:

باسم الجزائر :

代表阿尔及利亚:

In the name of Algeria:

Au nom de l'Algérie :

От имени Алжира:

En nombre de Argelia:

باسم أنغولا :

代表安哥拉:

In the name of Angola:

Au nom de l'Angola :

От имени Анголы:

En nombre de Angola:

باسم أنتيغوا وباربودا :

代表安提瓜和巴布达:

In the name of Antigua and Barbuda:

Au nom d'Antigua-et-Barbuda :

От имени Антигуа и Барбуды:

En nombre de Antigua y Barbuda:

باسم الأرجنتين :

代表阿根廷:

In the name of Argentina:

Au nom de l'Argentine :

От имени Аргентины:

En nombre de la Argentina:

CARLOS MANUEL MUNIZ
27 Diciembre 1984¹

باسم استراليا :

代表澳大利亚:

In the name of Australia:

Au nom de l'Australie :

От имени Австралии:

En nombre de Australia:

RICHARD WOOLCOTT
31 December 1984

باسم النمسا :

代表奥地利:

In the name of Austria:

Au nom de l'Autriche :

От имени Австрии:

En nombre de Austria:

KARL FISCHER
20 décembre 1984

¹ 27 December 1984 — 27 décembre 1984.

باسم البهاما :

代表巴哈马:

In the name of the Bahamas:

Au nom des Bahamas :

От имени Багамских островов:

En nombre de las Bahamas:

باسم البحرين :

代表巴林:

In the name of Bahrain:

Au nom de Bahrein :

От имени Бахрейна:

En nombre de Bahrein:

باسم بنغلاديش :

代表孟加拉国:

In the name of Bangladesh:

Au nom du Bangladesh :

От имени Бангладеш:

En nombre de Bangladesh:

باسم بربادوس :

代表巴巴多斯:

In the name of Barbados:

Au nom de la Barbade :

От имени Барбадоса:

En nombre de Barbados:

HARLEY S. L. MOSELEY

31st December 1984

باسم بلجیکا :

代表比利时:

In the name of Belgium:

Au nom de la Belgique :

От имени Бельгии:

En nombre de Belgique:

باسم بلیز :

代表伯利兹

In the name of Belize:

Au nom de Belize :

От имени Белиза:

En nombre de Belice:

ROBERT ANTHONY LESLIE⁶
Dec. 20, 1984

باسم بنین :

代表贝宁:

In the name of Benin:

Au nom du Bénin :

От имени Бенина:

En nombre de Benin:

باسم بوتان :

代表不丹:

In the name of Bhutan:

Au nom du Bhoutan :

От имени Бутана:

En nombre de Bhután:

باسم بوليفيا :

代表玻利维亚:

In the name of Bolivia:

Au nom de la Bolivie :

От имени Боливии:

En nombre de Bolivia:

JORGE GUMUCIO GRANIER

18 Dic. 1984¹

باسم بوتسوانا :

代表博茨瓦纳:

In the name of Botswana:

Au nom du Botswana :

От имени Ботсваны:

En nombre de Botswana:

باسم البرازيل :

代表巴西:

In the name of Brazil:

Au nom du Brésil :

От имени Бразилии:

En nombre del Brasil:

ADHEMAR GABRIEL BAHADIAN

December, 28 - 1984

باسم بروني دارالسلام :

代表文莱国:

In the name of Brunei Darussalam:

Au nom du Brunéi Darussalam:

От имени Брунея Даруссалама:

En nombre de Brunei Darussalam:

¹ 18 December 1984 — 18 décembre 1984.

باسم بلغاريا :

代表保加利亚:

In the name of Bulgaria:

Au nom de la Bulgarie :

От имени Болгарии:

En nombre de Bulgaria:

BORIS TZVETKOV

27. XII. 1984

باسم بوركينا فاسو :

代表布尔基纳法索:

In the name of Burkina Faso:

Au nom du Burkina Faso :

От имени Буркина Фасо:

En nombre de Burkina Faso:

باسم بورما :

代表缅甸:

In the name of Burma:

Au nom de la Birmanie :

От имени Бирмы:

En nombre de Birmania:

باسم بوروندي :

代表布隆迪:

In the name of Burundi:

Au nom du Burundi :

От имени Бурунди:

En nombre de Burundi:

باسم جمهورية بيلوروسيا الاشتراكية السوفياتية :

代表白俄罗斯苏维埃社会主义共和国：

In the name of the Byelorussian Soviet Socialist Republic:

Au nom de la République socialiste soviétique de Biélorussie :

От имени Белорусской Советской Социалистической Республики:

En nombre de la República Socialista Soviética de Bielorrusia:

باسم جمهورية الكاميرون :

代表喀麦隆共和国：

In the name of the Republic of Cameroon:

Au nom de la République du Cameroun :

От имени Республики Камерун:

En nombre de la República del Camerún:

باسم كندا :

代表加拿大：

In the name of Canada:

Au nom du Canada :

От имени Канады:

En nombre del Canadá:

باسم الرأس الأخضر :

代表佛得角：

In the name of Cape Verde:

Au nom du Cap-Vert :

От имени Островов Зеленого Мыса:

En nombre de Cabo Verde:

باسم جمهورية أفريقيا الوسطى :

代表中非共和国:

In the name of the Central African Republic:

Au nom de la République centrafricaine :

От имени Центральноафриканской Республики:

En nombre de la República Centrafricana:

باسم تشاد :

代表乍得:

In the name of Chad:

Au nom du Tchad :

От имени Чада:

En nombre del Chad:

باسم شيلي :

代表智利:

In the name of Chile:

Au nom du Chili :

От имени Чили:

En nombre de Chile:

باسم الصين :

代表中国:

In the name of China:

Au nom de la Chine :

От имени Китая:

En nombre de China:

باسم كولومبيا :

代表哥伦比亚:

In the name of Colombia:

Au nom de la Colombie :

От имени Колумбии:

En nombre de Colombia:

CARLOS ALBAN-HOLGUIN

Oct. 30, 1984

باسم كومورو :

代表科摩罗:

In the name of the Comoros:

Au nom des Comores :

От имени Коморских островов:

En nombre de las Comoras:

باسم الكونغو:

代表刚果:

In the name of the Congo:

Au nom du Congo :

От имени Конго:

En nombre del Congo:

PASCAL GAYAMA

28 déc. 1984

باسم كوستاريكا :

代表哥斯达黎加:

In the name of Costa Rica:

Au nom du Costa Rica :

От имени Коста-Рики:

En nombre de Costa Rica:

FERNANDO ZUMBADO JIMINEZ

Nov. 19, 1984

باسم كوبا :

代表古巴:

In the name of Cuba:

Au nom de Cuba :

От имени Кубы:

En nombre de Cuba:

OSCAR ORAMAS OLIVA¹

13-12-84

باسم قبرص :

代表塞浦路斯:

In the name of Cyprus:

Au nom de Chypre :

От имени Кипра:

En nombre de Chipre:

باسم تشيكوسلوفاكيا :

代表捷克斯洛伐克:

In the name of Czechoslovakia:

Au nom de la Tchécoslovaquie :

От имени Чехословакии:

En nombre de Checoslovaquia:

باسم كمبوتشيا الديمقراطية :

代表民主柬埔寨:

In the name of Democratic Kampuchea:

Au nom du Kampuchea démocratique :

От имени Демократической Кампучии:

En nombre de Kampuchea Democrática:

¹ See p. 164 of this volume for the texts of the declarations made upon signature — Voir p. 164 du présent volume pour les textes des déclarations faites lors de la signature.

باسم جمهورية كوريا الشعبية الديمقراطية :

代表朝鲜民主主义人民共和国:

In the name of the Democratic People's Republic of Korea:

Au nom de la République populaire démocratique de Corée :

От имени Корейской Народно-Демократической Республики:

En nombre de la República Popular Democrática de Corea:

باسم اليمن الديمقراطية :

代表民主也门:

In the name of Democratic Yemen:

Au nom du Yémen démocratique :

От имени Демократического Йемена:

En nombre del Yemen Democrático:

باسم الدانمرك :

代表丹麦:

In the name of Denmark:

Au nom du Danemark :

От имени Дании:

En nombre de Dinamarca:

باسم جيبوتي :

代表吉布提:

In the name of Djibouti:

Au nom de Djibouti :

От имени Джибути:

En nombre de Djibouti:

باسم دومينيكا :

代表多米尼加：

In the name of Dominica:

Au nom de la Dominique :

От имени Доминики:

En nombre de Dominica:

باسم الجمهورية الدومينيكية :

代表多米尼加共和国：

In the name of the Dominican Republic:

Au nom de la République dominicaine :

От имени Доминиканской Республики:

En nombre de la República Dominicana:

باسم اکوادور :

代表厄瓜多尔：

In the name of Ecuador:

Au nom de l'Équateur :

От имени Эквадора:

En nombre del Ecuador:

MIGUEL ALBORNOZ

27 Diciembre 1984¹

باسم مصر :

代表埃及：

In the name of Egypt:

Au nom de l'Égypte :

От имени Египта:

En nombre de Egipto:

AHMED TAWFIK KHALIL

Dec. 28th, 1984

¹ 27 December 1984 — 27 décembre 1984.

باسم السلفادور:

代表萨尔瓦多:

In the name of El Salvador:
 Au nom d'El Salvador :
 От имени Сальвадора:
 En nombre de El Salvador:

MAURICIO ROSALES-RIVERA
 20 de Diciembre de 1984¹

باسم فينما الاستوائية:

代表赤道几内亚:

In the name of Equatorial Guinea:
 Au nom de la Guinée équatoriale :
 От имени Экваториальной Гвинеи:
 En nombre de Guinea Ecuatorial:

باسم الصومال:

代表埃塞俄比亚:

In the name of Ethiopia:
 Au nom de l'Éthiopie :
 От имени Эфиопии:
 En nombre de Etiopía:

باسم فيجي:

代表斐济:

In the name of Fiji:
 Au nom de Fidji :
 От имени Фиджи:
 En nombre de Fiji:

RATU JONE FILIPE RADRODRO
 12/19/84

¹ 20 December 1984 — 20 décembre 1984.

باسم فنلندا :

代表芬兰:

In the name of Finland:
Au nom de la Finlande :
От имени Финляндии:
En nombre de Finlandia:

باسم فرنسا :

代表法国:

In the name of France:
Au nom de la France :
От имени Франции:
En nombre de Francia:

باسم غابون :

代表加蓬:

In the name of Gabon:
Au nom du Gabon :
От имени Габона:
En nombre del Gabón:

باسم غامبيا :

代表冈比亚:

In the name of the Gambia:
Au nom de la Gambie :
От имени Гамбии:
En nombre de Gambia:

باسم الجمهورية الديمقراطية الألمانية :

代表德意志民主共和国：

In the name of the German Democratic Republic:
 Au nom de la République démocratique allemande :
 От имени Германской Демократической Республики:
 En nombre de la República Democrática Alemana:

DIETMAR HUCKE¹
 31 December 1984

باسم جمهورية ألمانيا الاتحادية :

代表德意志联邦共和国：

In the name of the Federal Republic of Germany:
 Au nom de la République fédérale d'Allemagne :
 От имени Федеративной Республики Германии:
 En nombre de la República Federal de Alemania:

باسم غانا :

代表加纳：

In the name of Ghana:
 Au nom du Ghana :
 От имени Ганы:
 En nombre de Ghana:

باسم اليونان :

代表希腊：

In the name of Greece:
 Au nom de la Grèce :
 От имени Греции:
 En nombre de Grecia:

¹ See p. 164 of this volume for the texts of the declarations made upon signature — Voir p. 164 du présent volume pour les textes des déclarations faites lors de la signature.

باسم غرينادا :

代表格林纳达:

In the name of Grenada:

Au nom de la Grenade :

От имени Гренады:

En nombre de Granada:

باسم غواتيمالا :

代表危地马拉:

In the name of Guatemala:

Au nom du Guatemala :

От имени Гватемалы:

En nombre de Guatemala:

RENÉ MONTES-COBAR
29. 11. 84

باسم غينيا - بيساو :

代表几内亚比绍:

In the name of Guinea-Bissau:

Au nom de la Guinée-Bissau :

От имени Гвинеи-Бисау:

En nombre de Guinea-Bissau:

باسم غيانا :

代表圭亚那:

In the name of Guyana:

Au nom de la Guyane :

От имени Гвианы:

En nombre de Guyana:

NOEL GORDON SINCLAIR
Dec. 20, 1984

باسم هاييتى :

代表海地:

In the name of Haiti:

Au nom d'Haïti :

От имени Гаити:

En nombre de Haïti:

باسم الكرسي الرسولي :

代表教廷:

In the name of the Holy See:

Au nom du Saint-Siège :

От имени Святейшего престола:

En nombre de la Santa Sede:

باسم هندوراس :

代表洪都拉斯:

In the name of Honduras:

Au nom du Honduras :

От имени Гондураса:

En nombre de Honduras:

باسم هنغاريا :

代表匈牙利:

In the name of Hungary:

Au nom de la Hongrie :

От имени Венгрии:

En nombre de Hungría:

MIKLOS ENDREFFY

December 21, 1984

باسم آيسلندا :

代表冰島：

In the name of Iceland:

Au nom de l'Islande :

От имени Исландии:

En nombre de Islandia:

باسم الهند :

代表印度：

In the name of India:

Au nom de l'Inde :

От имени Индии:

En nombre de la India:

SHRI N. KRISHNAN

31 December 1984

باسم اندونسيا :

代表印度尼西亚：

In the name of Indonesia:

Au nom de l'Indonésie :

От имени Индонезии:

En nombre de Indonesia:

ALI ALATAS

31 December 1984

باسم العراق :

代表伊拉克：

In the name of Iraq:

Au nom de l'Iraq :

От имени Ирака:

En nombre del Iraq:

باسم ایرلندا :

代表爱尔兰:

In the name of Ireland:

Au nom de l'Irlande :

От имени Ирландии:

En nombre de Irlanda:

باسم جمهورية ايران الاسلامية :

代表伊朗伊斯兰共和国:

In the name of the Islamic Republic of Iran:

Au nom de la République islamique d'Iran :

От имени Исламской Республики Иран:

En nombre de la República Islámica del Irán:

باسم اسرائيل :

代表以色列:

In the name of Israel:

Au nom d'Israël :

От имени Израиля:

En nombre de Israel:

باسم ايطاليا :

代表意大利:

In the name of Italy:

Au nom de l'Italie :

От имени Италии:

En nombre de Italia:

باسم ساحل العاج :

代表象牙海岸:

In the name of the Ivory Coast:

Au nom de la Côte d'Ivoire :

От имени Берега Слоновой Кости:

En nombre de la Costa de Marfil:

ESSY AMARA

Le 31 décembre 1984

باسم جامايكا :

代表牙买加:

In the name of Jamaica:

Au nom de la Jamaïque :

От имени Ямайки:

En nombre de Jamaica:

LLOYD M. H. BARNETT

28 Dec. 1984

باسم اليابان :

代表日本:

In the name of Japan:

Au nom du Japon :

От имени Японии:

En nombre del Japón:

ТОМОHIKO KOBAYASHI

Dec. 28, 1984

باسم الأردن :

代表约旦:

In the name of Jordan:

Au nom de la Jordanie :

От имени Иордании:

En nombre de Jordania:

باسم كينيا :

代表肯尼亚:

In the name of Kenya:

Au nom du Kenya :

От имени Кении:

En nombre de Kenya:

باسم كيريباتي :

代表基里巴斯:

In the name of Kiribati:

Au nom de Kiribati :

От имени Кирибати:

En nombre de Kiribati:

باسم الكويت :

代表科威特:

In the name of Kuwait:

Au nom du Koweït :

От имени Кувейта:

En nombre de Kuwait:

باسم جمهورية لاو الديمقراطية الشعبية :

代表老挝人民民主共和国:

In the name of the Lao People's Democratic Republic:

Au nom de la République démocratique populaire lao :

От имени Лаосской Народно-Демократической Республики:

En nombre de la República Democrática Popular Lao:

باسم لبنان :

代表黎巴嫩:

In the name of Lebanon:

Au nom du Liban :

От имени Ливана:

En nombre del Líbano:

MOHAMED RACHID FAKHOURY

20 décembre 1984

باسم ليسوتو :

代表莱索托:

In the name of Lesotho:

Au nom du Lesotho :

От имени Лесото:

En nombre de Lesotho:

باسم ليبيريا :

代表利比里亚:

In the name of Liberia:

Au nom du Libéria :

От имени Либерии:

En nombre de Liberia:

باسم الجماهيرية العربية الليبية :

代表阿拉伯利比亚民众国:

In the name of the Libyan Arab Jamahiriya:

Au nom de la Jamahiriya arabe libyenne :

От имени Ливийской Арабской Джамахирии:

En nombre de la Jamahiriya Arabe Libia:

باسم لىختنشتاين:

代表列支敦士登:

In the name of Liechtenstein:

Au nom du Liechtenstein :

От имени Лихтенштейна:

En nombre de Liechtenstein:

باسم لكسمبورج:

代表卢森堡:

In the name of Luxembourg:

Au nom du Luxembourg :

От имени Люксембурга:

En nombre de Luxemburgo:

باسم ماداغاسكار:

代表马达加斯加:

In the name of Madagascar:

Au nom de Madagascar :

От имени Мадагаскара:

En nombre de Madagascar:

باسم ملاوى:

代表马拉维:

In the name of Malawi:

Au nom du Malawi :

От имени Малави:

En nombre de Malawi:

N. T. MIZERE

31/12/84

باسم ماليزيا :

代表马来西亚:

In the name of Malaysia:

Au nom de la Malaisie :

От имени Малайзии:

En nombre de Malasia:

باسم ملديف :

代表马尔代夫:

In the name of Maldives:

Au nom des Maldives :

От имени Мальдивов:

En nombre de Maldivas:

باسم مالي :

代表马里:

In the name of Mali:

Au nom du Mali :

От имени Мали:

En nombre de Malí:

باسم مالطة :

代表马耳他:

In the name of Malta:

Au nom de Malte :

От имени Мальты:

En nombre de Malta:

باسم موريتانيا :

代表毛里塔尼亚:

In the name of Mauritania:

Au nom de la Mauritanie :

От имени Мавритании:

En nombre de Mauritanie:

باسم موريشوس :

代表毛里求斯:

In the name of Mauritius:

Au nom de Maurice :

От имени Маврикия:

En nombre de Maurice:

RAMESCHAND SEEREKISSOON
21 Dec. 84

باسم المكسيك :

代表墨西哥:

In the name of Mexico:

Au nom du Mexique :

От имени Мексики:

En nombre de México:

MUÑOZ LEDO
Ad referendum
18 diciembre de 1984¹

باسم موناكو :

代表摩纳哥:

In the name of Monaco:

Au nom de Monaco :

От имени Монако:

En nombre de Mónaco:

¹ 18 December 1984 — 18 décembre 1984.

باسم منغوليا :

代表蒙古:

In the name of Mongolia:

Au nom de la Mongolie :

От имени Монголии:

En nombre de Mongolia:

باسم المغرب :

代表摩洛哥:

In the name of Morocco:

Au nom du Maroc :

От имени Марокко:

En nombre de Marruecos:

باسم موزامبيق :

代表莫桑比克:

In the name of Mozambique :

Au nom du Mozambique :

От имени Мозамбика:

En nombre de Mozambique:

باسم ناورو:

代表瑙鲁:

In the name of Nauru:

Au nom de Nauru :

От имени Науру:

En nombre de Nauru:

باسم نيبال :

代表尼泊尔：

In the name of Nepal:
Au nom du Népal :
От имени Непала:
En nombre de Nepal:

باسم هولندا :

代表荷兰：

In the name of the Netherlands:
Au nom des Pays-Bas :
От имени Нидерландов:
En nombre de los Países Bajos:

باسم نيوزيلندا :

代表新西兰：

In the name of New Zealand:
Au nom de la Nouvelle-Zélande :
От имени Новой Зеландии:
En nombre de Nueva Zelandia:

باسم نيكاراغوا :

代表尼加拉瓜：

In the name of Nicaragua:
Au nom du Nicaragua :
От имени Ннкарагуа:
En nombre de Nicaragua:

FRANCISCO JAVIER CHAMORRO MORA
11/15/84

باسم النيجر:

代表尼日尔:

In the name of the Niger:

Au nom du Niger :

От имени Нигера:

En nombre del Níger:

باسم نيجيريا:

代表尼日利亚:

In the name of Nigeria:

Au nom du Nigéria :

От имени Нигерии:

En nombre de Nigeria:

باسم النرويج:

代表挪威:

In the name of Norway:

Au nom de la Norvège :

От имени Норвегии:

En nombre de Noruega:

TOM ERIC VRAALSEN ✓
21 December 1984

باسم عمان:

代表阿曼:

In the name of Oman:

Au nom de l'Oman :

От имени Омана:

En nombre de Omán:

باسم پاکستان :

代表巴基斯坦:

In the name of Pakistan:

Au nom du Pakistan :

От имени Пакистана:

En nombre del Pakistán:

S. SHAH NAWAZ

Dec. 31, 1984

باسم بنما :

代表巴拿马:

In the name of Panama:

Au nom du Panama :

От имени Панамы:

En nombre de Panamá:

LEONARDO A. KAM

11 Dic. 1984¹

باسم بابوا غينيا الجديدة :

代表巴布亚新几内亚:

In the name of Papua New Guinea:

Au nom de la Papouasie-Nouvelle-Guinée :

От имени Папуа-Новой Гвинеи:

En nombre de Papua Nueva Guinea:

RENAGI LOHIA

31.12.84

باسم باراغواي :

代表巴拉圭:

In the name of Paraguay:

Au nom du Paraguay :

От имени Парагвая:

En nombre del Paraguay:

ALFREDO CANETE

31 Diciembre, 1984²

¹ 11 December 1984 — 11 décembre 1984.

² 31 December 1984 — 31 décembre 1984.

باسم بيرو:

代表秘鲁:

In the name of Peru:

Au nom du Pérou :

От имени Перу:

En nombre del Perú:

JAVIER ARIAS STELLA
31 Diciembre 1984¹

باسم الفلبين:

代表菲律宾:

In the name of the Philippines:

Au nom des Philippines :

От имени Филиппин:

En nombre de Filipinas:

باسم بولندا:

代表波兰:

In the name of Poland:

Au nom de la Pologne :

От имени Польши:

En nombre de Polonia:

باسم البرتغال:

代表葡萄牙:

In the name of Portugal:

Au nom du Portugal :

От имени Португалии:

En nombre de Portugal:

¹ 31 December 1984 — 31 décembre 1984.

باسم قطر:

代表卡塔尔:

In the name of Qatar:

Au nom du Qatar :

От имени Катара:

En nombre de Qatar:

باسم جمهورية غينيا:

代表几内亚共和国:

In the name of the Republic of Guinea:

Au nom de la République de Guinée :

От имени Гвинейской Республики:

En nombre de la República de Guinea:

باسم جمهورية كوريا:

代表大韩民国:

In the name of the Republic of Korea:

Au nom de la République de Corée :

От имени Корейской Республики:

En nombre de la República de Corea:

KYUNG WON KIM

Dec. 29, 1984

باسم رومانيا:

代表罗马尼亚:

In the name of Romania:

Au nom de la Roumanie :

От имени Румынии:

En nombre de Rumania:

باسم رواندا :

代表卢旺达:

In the name of Rwanda:

Au nom du Rwanda :

От имени Руанды:

En nombre de Rwanda:

باسم سانت كيتس و نيفيس

代表圣基茨和尼维斯

In the name of Saint Kitts and Nevis:

Au nom de Saint-Kitts-et-Nevis :

От имени Сент-Китс и Невис:

En nombre de Saint Kitts y Nevis:

KUTAYBA T. ALGHANIM

باسم سانت لوسيا :

代表圣卢西亚:

In the name of Saint Lucia:

Au nom de Sainte-Lucie :

От имени Сент-Люсии:

En nombre de Santa Lucía:

باسم سانت فنسنت وجزر غرينادا :

代表圣文森特和格林纳丁斯:

In the name of Saint Vincent and the Grenadines:

Au nom de Saint-Vincent-et-Grenadines :

От имени Сент-Винсента и Гренады:

En nombre de San Vicente y las Granadinas:

باسم ساموا :

代表萨摩亚:

In the name of Samoa:

Au nom du Samoa :

От имени Самоа:

En nombre de Samoa:

باسم سان مارينو:

代表圣马力诺:

In the name of San Marino:

Au nom de Saint-Marin :

От имени Сан-Марино:

En nombre de San Marino:

باسم سان تومي وبرينسيبي :

代表圣多美和普林西比:

In the name of Sao Tome and Principe:

Au nom de Sao Tomé-et-Príncipe :

От имени Сан-Томе и Принсипи:

En nombre de Santo Tomé y Príncipe:

باسم المملكة العربية السعودية :

代表沙特阿拉伯:

In the name of Saudi Arabia:

Au nom de l'Arabie saoudite :

От имени Саудовской Аравии:

En nombre de Arabia Saudita:

باسم السنغال :

代表塞内加尔:

In the name of Senegal:

Au nom du Sénégal :

От имени Сенегала:

En nombre del Senegal:

باسم سيشيل :

代表塞舌尔:

In the name of Seychelles:

Au nom des Seychelles :

От имени Сейшельских островов:

En nombre de Seychelles:

باسم سيراليون :

代表塞拉利昂:

In the name of Sierra Leone:

Au nom de la Sierra Leone :

От имени Сьерра-Леоне:

En nombre de Sierra Leona:

باسم سنغافوره :

代表新加坡:

In the name of Singapore:

Au nom de Singapour :

От имени Сингапура:

En nombre de Singapur:

باسم جزر سليمان :

代表所罗门群岛:

In the name of Solomon Islands:
Au nom des Iles Salomon :
От имени Соломоновых Островов:
En nombre de las Islas Salomón:

باسم الصومال :

代表索马里:

In the name of Somalia:
Au nom de la Somalie :
От имени Сомали:
En nombre de Somalia:

باسم افريقيا الجنوبية :

代表南非:

In the name of South Africa:
Au nom de l'Afrique du Sud :
От имени Южной Африки:
En nombre de Sudáfrica:

KURT ROBERT SAMUEL VON SCHIRNDING
28 December 1984

باسم اسبانيا :

代表西班牙:

In the name of Spain:
Au nom de l'Espagne :
От имени Испании:
En nombre de España:

باسم سری لانکا :

代表斯里兰卡:

In the name of Sri Lanka:

Au nom de Sri Lanka :

От имени Шри Ланки:

En nombre de Sri Lanka:

باسم السودان :

代表苏丹:

In the name of the Sudan:

Au nom du Soudan :

От имени Судана:

En nombre del Sudán:

باسم سورينام :

代表苏里南:

In the name of Suriname:

Au nom du Suriname :

От имени Суринама:

En nombre de Suriname:

باسم سوازيلاندا :

代表斯威士兰:

In the name of Swaziland:

Au nom du Swaziland :

От имени Свазиленда:

En nombre de Swazilandia:

N. Z. M. MALINGA
13th Dec. 1984

باسم السويد :

代表瑞典：

In the name of Sweden:

Au nom de la Suède :

От имени Швеции:

En nombre de Suecia:

19 December 1984

ANDERS FERM

باسم سويسرا :

代表瑞士：

In the name of Switzerland:

Au nom de la Suisse :

От имени Швейцарии:

En nombre de Suiza:

باسم الجمهورية العربية السورية :

代表阿拉伯叙利亚共和国：

In the name of the Syrian Arab Republic:

Au nom de la République arabe syrienne :

От имени Сирийской Арабской Республики:

En nombre de la República Arabe Siria:

باسم تايلند :

代表泰国：

In the name of Thailand:

Au nom de la Thaïlande :

От имени Таиланда:

En nombre de Tailandia:

باسم توگو؛

代表多哥：

In the name of Togo:

Au nom du Togo :

От имени Того:

En nombre del Togo:

باسم تونگا؛

代表汤加：

In the name of Tonga:

Au nom des Tonga :

От имени Тоига:

En nombre de Tonga:

باسم ترینیداد وتوباگو؛

代表特立尼达和多巴哥：

In the name of Trinidad and Tobago:

Au nom de la Trinité-et-Tobago :

От имени Тринидада и Тобаго:

En nombre de Trinidad y Tabago:

DODDRIDGE H. N. ALLEYNE

Dec. 28, 1984

باسم تونس؛

代表突尼斯：

In the name of Tunisia:

Au nom de la Tunisie :

От имени Туниса:

En nombre de Túnez:

باسم ترکیسا :

代表土耳其:

In the name of Turkey:

Au nom de la Turquie :

От имени Турции:

En nombre de Turquía:

باسم توفالو :

代表图瓦卢:

In the name of Tuvalu:

Au nom de Tuvalu :

От имени Тувалу:

En nombre de Tuvalu:

باسم أونددا :

代表乌干达:

In the name of Uganda:

Au nom de l'Ouganda :

От имени Уганды:

En nombre de Uganda:

OLARA A. OTUNNU

December 27, 1984

باسم جمهورية اوكرانيا الاشتراكية السوفياتية :

代表乌克兰苏维埃社会主义共和国:

In the name of the Ukrainian Soviet Socialist Republic:

Au nom de la République socialiste soviétique d'Ukraine :

От имени Украинской Советской Социалистической Республики:

En nombre de la República Socialista Soviética de Ucrania:

باسم اتحاد الجمهوريات الاشتراكية السوفياتية:

代表苏维埃社会主义共和国联盟:

In the name of the Union of Soviet Socialist Republics:

Au nom de l'Union des Républiques socialistes soviétiques :

От имени Союза Советских Социалистических Республик:

En nombre de la Unión de Repúblicas Socialistas Soviéticas:

OLEG ALEKSANDROVICH TROYANOVSKY¹

30 November 1984

باسم الامارات العربية المتحدة:

代表阿拉伯联合酋长国:

In the name of the United Arab Emirates:

Au nom des Emirats arabes unis :

От имени Объединенных Арабских Эмиратов:

En nombre de los Emiratos Arabes Unidos:

باسم المملكة المتحدة لبريطانيا العظمى وأيرلندا الشمالية:

代表大不列颠及北爱尔兰联合王国:

In the name of the United Kingdom of Great Britain and Northern Ireland:

Au nom du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :

От имени Соединенного Королевства Великобритании и Северной Ирландии:

En nombre del Reino Unido de Gran Bretaña e Irlanda del Norte:

باسم جمهورية تنزانيا المتحدة:

代表坦桑尼亚联合共和国:

In the name of the United Republic of Tanzania:

Au nom de la République-Unie de Tanzanie :

От имени Объединенной Республики Танзания:

En nombre de la República Unida de Tanzania:

¹ See p. 164 of this volume for the texts of the declarations made upon signature — Voir p. 164 du présent volume pour les textes des déclarations faites lors de la signature.

باسم الولايات المتحدة الأمريكية؛

代表美利坚合众国：

In the name of the United States of America:

Au nom des Etats-Unis d'Amérique :

От имени Соединенных Штатов Америки:

En nombre de los Estados Unidos de América:

ROBERT ROSENSTOCK

December 7, 1984

باسم أوروغواي؛

代表乌拉圭：

In the name of Uruguay:

Au nom de l'Uruguay :

От имени Уругвая:

En nombre del Uruguay:

باسم فانواتو؛

代表瓦努阿图：

In the name of Vanuatu:

Au nom de Vanuatu :

От имени Вануату:

En nombre de Vanuatu:

باسم فنزويلا؛

代表委内瑞拉：

In the name of Venezuela:

Au nom du Venezuela :

От имени Венесуэлы:

En nombre de Venezuela:

باسم فيت نام :

代表越南社会主义共和国:

In the name of Viet Nam:

Au nom du Viet Nam :

От имени Вьетнама:

En nombre de Viet Nam:

باسم اليمن :

代表也门:

In the name of Yemen:

Au nom du Yémen :

От имени Йемена:

En nombre del Yemen:

باسم يوغوسلافيا :

代表南斯拉夫:

In the name of Yugoslavia:

Au nom de la Yougoslavie :

От имени Югославии:

En nombre de Yugoslavia:

باسم زائير :

代表扎伊尔:

In the name of Zaïre:

Au nom du Zaïre :

От имени Заира:

En nombre del Zaïre:

باسم زامبيا :

代表赞比亚:

In the name of Zambia:

Au nom de la Zambie :

От имени Замбии:

En nombre de Zambia:

باسم زيمبابوي :

代表津巴布韦:

In the name of Zimbabwe:

Au nom du Zimbabwe :

От имени Зимбабве:

En nombre de Zimbabwe:

ELLECK MASHINGAIDZE
31/12/84

باسم المجتمع الاقتصادي الأوروبي :

代表欧洲经济共同体:

In the name of the European Economic Community:

Au nom de la Communauté économique européenne :

От имени Европейского экономического сообщества:

En nombre de la Comunidad Económica Europea:

MICHAEL HARDY
20 December 1984

باسم مجلس التعااضد الاقتصادي :

代表经济互助委员会:

In the name of the Council for Mutual Economic Assistance:

Au nom du Conseil d'aide économique mutuelle :

От имени Совета Экономической Взаимопомощи :

En nombre del Consejo de Asistencia Económica Mutua:

رئيس المؤتمر:

会议主席:

The President of the Conference:

Le Président de la Conférence :

Председатель Конференции:

El Presidente de la Conferencia:

الأمين العام:

秘书长:

The Secretary-General:

Le Secrétaire général :

Генеральный секретарь:

El Secretario General:

DECLARATIONS MADE
UPON SIGNATUREDÉCLARATION FAITES
LORS DE LA SIGNATURE

CUBA

CUBA

[SPANISH TEXT — TEXTE ESPAGNOL]

“La firma de la República de Cuba al Convenio Internacional del Azúcar, 1984, no podrá interpretarse como el reconocimiento o aceptación por parte del Gobierno de Cuba, del Gobierno racista de Sudáfrica, que no representa al pueblo sudafricano y que por su práctica sistemática de la política discriminatoria del *apartheid* ha sido expulsado de Organismos Internacionales, recibido la condena de la Organización de las Naciones Unidas y la repulsa de todos los pueblos del Mundo.”

[TRANSLATION]

The signature of the Republic of Cuba to the 1984 International Sugar Agreement shall not be interpreted as recognition or acceptance on the part of the Government of Cuba of the racist Government of South Africa, which does not represent the South African people and which because of its systematic practice of the discriminatory policy of *apartheid* has been expelled from international agencies, condemned by the United Nations and rejected by all the peoples of the world.

GERMAN DEMOCRATIC
REPUBLIC

[TRADUCTION]

La signature par la République de Cuba de l'Accord international de 1984 sur le sucre n'implique en aucune façon la reconnaissance ou l'acceptation, de la part du Gouvernement cubain, du Gouvernement raciste de l'Afrique du Sud, qui ne représente pas le peuple sudafricain et qui, en raison de la politique discriminatoire d'*apartheid* qu'il pratique systématiquement, a été expulsé des organismes internationaux, condamné par l'Organisation des Nations Unies et rejeté par tous les peuples du monde.

RÉPUBLIQUE DÉMOCRATIQUE
ALLEMANDE

[TRADUCTION — TRANSLATION]

“The participation of the Government of the German Democratic Republic in the International Sugar Agreement, 1984, does not imply any change of its position towards various international organizations.”

La participation du Gouvernement de la République démocratique allemande à l'Accord international sur le sucre, 1984, n'implique aucun changement de sa position à l'égard de diverses organisations internationales.

*UNION OF SOVIET SOCIALIST
REPUBLICS*

*UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES*

[RUSSIAN TEXT — TEXTE RUSSE]

«Подписывая Международное соглашение по сахару 1984 года, Правительство Союза Советских Социалистических Республик считает необходимым заявить:

- a) в случае, если участником настоящего Соглашения станет Европейское экономическое сообщество, участие в Соглашении Союза Советских Социалистических Республик не будет создавать для него каких-либо обязательств в отношении этого Сообщества;
- b) в свете своей известной позиции по корейскому вопросу Союз Советских Социалистических Республик не может признать правомерным наименование «Корейская Республика», содержащееся в приложении В к Соглашению.»

[TRANSLATION]

[TRADUCTION]

In signing the International Sugar Agreement of 1984 the Government of the Union of Soviet Socialist Republics deems it necessary to declare that:

- a) In the event that the European Economic Community becomes a party to the present Agreement, the participation of the Union of Soviet Socialist Republics in the Agreement shall not give rise to any obligations on its part in relation to the Community;
- b) In view of its well-known position on the Korean question, the Union of Soviet Socialist Republics cannot recognize as lawful the designation "Republic of Korea" contained in Annex B to the Agreement.

En signant l'Accord international de 1984 sur le sucre, le Gouvernement de l'Union des Républiques socialistes soviétiques juge indispensable de faire la déclaration suivante :

- a) Au cas où la Communauté européenne deviendrait partie audit accord, la participation de l'Union des Républiques socialistes soviétiques à l'Accord ne créera pour elle aucune obligation à l'égard de ladite communauté;
- b) Vu sa position bien connue sur la question de Corée, l'Union des Républiques socialistes soviétiques ne peut reconnaître comme fondée en droit l'appellation « République de Corée » qui figure à l'annexe B de l'Accord.

DECLARATIONS MADE UPON
RATIFICATION, ACCEPT-
ANCE (A), APPROVAL (AA) OR
NOTIFICATION OF PROVI-
SIONAL APPLICATION (n)

AUSTRALIA

“The Government of Australia wishes to state that its decision to participate in the International Sugar Agreement 1984 does not indicate any change in its position regarding Cuba’s trade with socialist countries.

“Consistent with the approach of the Government of Australia on this matter during the unsuccessful negotiations for an agreement with economic provisions, the Government of Australia also opposed recognition being accorded to Cuba’s Special Arrangements trade in the voting provisions of the International Sugar Agreement 1984. In any future negotiations for an agreement with economic provisions, the Government of Australia will continue to press for the acceptance by Cuba for disciplines comparable to those to which other exporters are subjected, that is of limitations on exports at times of low prices.”

*UNION OF SOVIET SOCIALIST
REPUBLICS (A)*

[*Confirming the declaration made upon signature. For the text of this declaration, see p. 165 of this volume.*]

DÉCLARATIONS FAITES LORS
DE LA RATIFICATION, DE L’AC-
CEPTATION (A), DE L’APPRO-
BATION (AA) OU DE LA NOTI-
FICATION D’APPLICATION
PROVISOIRE (n)

AUSTRALIE

[TRADUCTION — TRANSLATION]

Le Gouvernement australien entend préciser que sa décision de participer à l’Accord international de 1984 sur le sucre ne modifie en rien sa position en ce qui concerne les relations commerciales de Cuba avec les pays socialistes.

Conformément au point de vue exposé par le Gouvernement australien en cette matière lors des négociations tendant à la conclusion d’un accord comportant des dispositions économiques, négociations qui n’ont pas abouti, le Gouvernement australien s’était d’ailleurs opposé à ce que dans les dispositions relatives aux droits de vote figurant dans l’Accord international de 1984 sur le sucre l’on reconnaisse les arrangements commerciaux spéciaux de Cuba. Dans toutes futures négociations visant à la conclusion d’un accord comportant des dispositions économiques, le Gouvernement australien continuera d’insister pour que Cuba se plie aux mêmes règles que les autres exportateurs, c’est-à-dire qu’elle limite ses exportations en période de bas prix.

*UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES (A)*

[*Avec confirmation de la déclaration faite lors de la signature. Pour le texte de cette déclaration, voir p. 165 du présent volume.*]

No. 23226

**LIBYAN ARAB JAMAHIRIYA
and
MOROCCO**

**Treaty establishing a Union between the State of the
Kingdom of Morocco and the State of the Socialist
People's Libyan Arab Jamabiriya. Signed at Oujda
on 13 August 1984**

Authentic text: Arabic.

*Registered by the Libyan Arab Jamahiriya and Morocco on 3 January
1985.*

**JAMAHIRIYA ARABE LIBYENNE
et
MAROC**

**Traité instituant une Union d'États entre le Royaume du
Maroc et la Jamahiriya arabe libyenne populaire et
socialiste. Signé à Oujda le 13 août 1984**

Texte authentique : arabe.

Enregistré par la Jamahiriya arabe libyenne et le Maroc le 3 janvier 1985.

المادة الخامسة عشرة

يَقُومُ بِتَمَثِيلِ مَصَالِحِ كُلِّ مِنَ الدَّوْلَتَيْنِ فِي الدَّوْلَةِ الأُخْرَى
وَزَيْرًا وَآمِينَ مُقِيمًا.

المادة السادسة عشرة

تَدْخُلُ هَذِهِ المَعَاهِدَةُ حَيْثُ التَّنْفِيدُ قُوَّةَ المُوَافَقَةِ عَلَيْهَا
مِنَ قِبَلِ شَعْبِ المَمْلَكَةِ المَغْرِبِيَّةِ وَشَعْبِ الجَمَاهِيرِيَّةِ العَرَبِيَّةِ اللِّيبيَّةِ
الشَّعْبِيَّةِ الإِسْتِرَاكِيَّةِ عَن طَرِيقِ اسْتِيفَاءِ وَفَقًا لِالإِجْرَاءَاتِ الجَارِيَةِ
بِهَا العَمَلُ فِي كُلِّ مِنَ الدَّوْلَتَيْنِ.

وَجَرَدَ بِمَدِينَةِ وَجْدَةَ يَوْمَ الإِثْنَيْنِ 16 ذِي القعدة عام 1404

الموافق لـ 13 أغسطس 1984.

(توقيع) العقيد عمر القذافي
قائد ثورة الفاتح من سبتمبر

(توقيع) الحسن الثاني
ملك المغرب

المادة العاشرة

- يكون للإتحاد ميزانية إدارية وميزانية للتنمية .

المادة الحادية عشرة

تُحترم كلتا الدولتين سيادة الدولة الأخرى احتراماً مطلقاً
وتتعهد بعدم التدخل في شؤونها الداخلية .

المادة الثانية عشرة

كل اعتداء تستهدف له إحدى الدولتين يُعتبر اعتداءً على
الدولة الأخرى

المادة الثالثة عشرة

لا يحول الإتحاد بين أي من الدولتين الشاركتين فيه وبين
عقد اتفاقات تشبه أو تحاكي المعاهدة التي يقوم عليها، بل يجوز
لكل منهما إبرام ذلك مع غيرهما من الدول .
ويجوز للدول الأخرى التسمية إلى الأمة العربية أو الأسرة
الأفريقية أن تنضم إلى هذه المعاهدة وأن تصير أعضاء في الإتحاد
بشرط أن يقبل الطرفان ذلك .

المادة الرابعة عشرة

تتولى لجنة خاصة تعين الرئاسة أعضاءها لتقديم مشاريع
الاتفاقيات التكميلية الرامية إلى توضيح وبسط الأحكام الواردة
أعلى .

وتعرض المشاريع الأربعة المذكورة على الرئاسة لئلا يفتأ فيها .

- المساهمة في الحفاظ على السلام كلما كان قائماً على أساس العدل والإنصاف ومتسماً بصفة ائدوام والاستقرار .
- نهج سياسة مشتركة في مختلف الميادين .
- المساهمة في توحيد المغرب العربي وبالتالي في تحقيق وحدة الأمة العربية .

المادة التاسعة

- تهدف السياسة المشتركة المشار إليها في المادة السابقة إلى تحقيق الأغراض التالية :
- في المجال الدولي : تعزيز أو اصدار المودة الأخوية بين البلدين وإقامة تعاون دبلوماسي وثيق بينهما .
 - في مجال الدفاع : مساندة استقلال كلا البلدين .
 - في المجال الاقتصادي : السعي لتحقيق التنمية الصناعية والزراعية والتجارية والاجتماعية بكلا البلدين واتخاذ ما يلزم من وسائل لتلوع هذه الغاية ، ولا سيما بإحداث منشات مشتركة وإعداد برامج اقتصادية عامة أو نوعية .
 - في المجال الثقافي : إقامة تعاون يرمي إلى تنمية التعليم على اختلاف مستوياته وإلى الحفاظ على القيم الروحية والخلقية المستمدة من تعاليم الإسلام السمحة ، ومساندة الهوية الوطنية العربية واتخاذ ما يلزم من وسائل لتلوع جميع هذه الأهداف ولا سيما بتبادل الأساندة والطلبة وإحداث المؤسسات المشتركة ذات الصبغة الجامعية أو الثقافية أو المتخصصة في البحوث .

المادة الخامسة

يكون للإتحاد هيئة إتحادية تتألف من أعضاء من مجلس النواب بالمملكة المغربية وأعضاء من مؤتمر الشعب العام بالجمهورية العربية الليبية الشعبية الاشتراكية، ومهمته هذه الهيئة تقديم توصيات للرئاسة قصد تعزيز الإتحاد وتحقيق أهدافه.

المادة السادسة

يكون للإتحاد لجنة تنفيذية تتكون من مجلس الوزراء بالمملكة المغربية واللجنة الشعبية العامة بالجمهورية العربية الليبية الشعبية الاشتراكية مهمتها تنفيذ ومتابعة قرارات الرئاسة. وتُعقد اللجنة التنفيذية اجتماعات دورية مرة في كل بلد على وجه التناوب.

المادة السابعة

يكون للإتحاد محكمة إتحادية يصدر بتشكيلها قرار من الرئاسة. إذا تنازع الطرفان فيما يتعلق بتنفيذ أو تفسير هذه المعاهدة يكون لأي منهما الحق في عرض الأمر على المحكمة للفصل فيه. وتكون أحكام وآراء المحكمة نهائية وملزمة.

المادة الثامنة

يهدف الإتحاد إلى :
- توثيق عرى الأخوة بين الدولتين وشعبيهما
- العمل لرفي الأمة العربية والدفاع عن حقوقها.

المادة الثالثة

تُخَدَّثُ تَحْتَ سُلْطَةِ الرِّئَاسَةِ أَمَانَةٌ دَائِمَةٌ يَتَدَاوَلُ الْبَلَدَانِ مَقَرَّهَا وَتَكُونُ لَهَا مَنْدُوبِيَّةٌ دَائِمَةٌ فِي كِلَيْهِمَا. وَيَجِبُ أَنْ يَكُونَ أَمِينُ الْإِتِّحَادِ الْعَامِّ مُنْتَمِئًا إِلَى جَنَسِيَّةِ الدَّوْلَةِ الَّتِي لَا يُوَجَدُ بِهَا مَقَرُّ الْأَمَانَةِ الدَّائِمَةِ وَأَنْ يَكُونَ الْأَمِينُ الْعَامُّ الْمَسَاعِدُ تَابِعًا لِجَنَسِيَّةِ الدَّوْلَةِ الْأُخْرَى. وَتَسْتَعْرِقُ مَدَّةَ التَّعَاقُبِ سَنَتَيْنِ.

المادة الرابعة

يَكُونُ لِلْإِتِّحَادِ الْمَجَالِسُ الْآتِيَةُ :

- الْمَجْلِسُ السِّيَاسِيُّ

- مَجْلِسُ الدِّفَاعِ

- الْمَجْلِسُ الْإِقْتِصَادِيُّ

- مَجْلِسُ الْعَمَلِ الثَّقَافِيِّ وَالتَّقْنِيِّ

وَتَتَأَلَّفُ هَذِهِ الْمَجَالِسُ - تَبَعًا لِمَا تُقَرَّرُهُ الرِّئَاسَةُ - مِنْ مُنْتَدِبِينَ

لِكُلِّ مِنَ الدَّوْلَتَيْنِ، عَلَى أَنْ يَكُونَ عَدَدُ مُنْتَدِبِي كُلِّ دَوْلَةٍ مُسَاوِيًا لِعَدَدِ مُنْتَدِبِي الدَّوْلَةِ الْأُخْرَى.

وَتَقُومُ بِدَوْرٍ اسْتِشَارِيِّ وَتَكُونُ مِهْمَتُهَا فِي نِطَاقِ اخْتِصَاصِهَا:

- دِرَاسَةُ الْقَضَايَا الَّتِي تُعْرَضُهَا عَلَيْهَا الرِّئَاسَةُ.

- إِقْتِرَاحُ الْخُلُوقِ.

- إِعْدَادُ الْمَشَارِيعِ الَّتِي تَطْلُبُ إِلَيْهَا الرِّئَاسَةُ إِعْدَادَهَا كُلَّمَا

رَأَتْ فَايْدَةً فِي ذَلِكَ.

شُعُوبِ الْعَالَمِ الْمَتَّقِمَةِ وَالْإِسِيَمَا فِي حَظِيْرَةِ دَوْلِ حَوْضِ الْبَحْرِ
 الْأَبْيَضِ الْمَتَوَسِّطِ الَّتِي تَنْقَاسِمُ - بِصُرْفِ النَّظَرِ عَمَّا يَنْفَرِدُ بِهِ كُلُّ مِنْهَا مِنْ
 خَصَائِصٍ - تَرَاثًا حَضَارِيًّا يَسْتَمِدُّ جَوْهَرَهُ مِنْ قِيَمِ رُوْحِيَّةٍ وَعَقْلِيَّةٍ مُشْرَكَةٍ
 وَرَغْبَةٍ مِنْهُمَا فِي الْإِسْتِجَابَةِ لِهَذِهِ التَّطَلُّعَاتِ وَالْمَسَاهِمَةِ فِي
 تَحْقِيقِ هَذَا الطَّمُوحِ لِیُخْرَجَ عَلَى نَحْوِ بَلِيْسَمٍ بِالْوَاقِعِيَّةِ مِنْ مَجَالِ الْعِلْمِ
 إِلَى حَيْزِ التَّطْبِيقِ الْمَحْكَمِ

وَإِذْ لَا كَأَمِنْهُمَا أَنْ أَقْوَمُ سَبِيلٍ إِلَى ذَلِكَ يَتَمَثَّلُ فِي إِتَامَةِ
 اِتِّخَادِ بَيْنَهُمَا مِنْ شَأْنِهِ أَنْ يَكُونَ مُنْطَلِقًا لِقِيَامِ هِيََاكِلِ أَوْسَعِ هَدَفِهَا
 خِدْمَةِ وَحْدَةِ الشُّعُوبِ الْعَرَبِيَّةِ وَالْإِسْلَامِيَّةِ وَتَحْقِيقِ مَا تَصْبُو إِلَيْهِ
 مِنْ عِزَّةٍ وَكِرَامَةٍ .

وَاعْتِبَارًا لِكُونِ هَذَا الْإِتِّخَادِ يُشَكِّلُ لِبِنَةِ أُسَاسِيَّةٍ لَوْحْدَةِ
 الْمَغْرِبِ الْعَرَبِيِّ وَبِالْتَّالِيِ خُطْوَةً تَارِيخِيَّةً فِي سَبِيلِ تَحْقِيقِ وَحْدَةِ
 الْأُمَّةِ الْعَرَبِيَّةِ اتَّفَقْنَا عَلَى مَا يَلِي :

المَادَّةُ الْأُولَى

يُنشَأُ بِمُقْتَضَى هَذِهِ الْمُعَاهَدَةِ اِتِّخَادُ يَتَّحِدُ دَوْلَةُ الْمَمْلَكَةِ الْمَغْرَبِيَّةِ
 وَدَوْلَةُ الْجَاهِزِيَّةِ الْعَرَبِيَّةِ اللَّيْبِيَّةِ الشُّعْبِيَّةِ الْاِسْتِرَاكِيَّةِ، وَيُسَمَّى الْاِتِّخَادُ
 الْعَرَبِيَّ الْاِفْرِيْقِيَّ .

المَادَّةُ الثَّانِيَّةُ

الرِّئَاسَةُ هِيَ الْجِهَازُ الْأَسْمَى لِلْاِتِّخَادِ، وَيَشْرِكُ فِي الْاِسْطِلَاعِ
 بِمُفَارَسَتِهَا جَلَالَةُ مَلِكِ الْمَغْرِبِ وَفَخَامَةُ قَائِدِ ثَوْرَةِ الْفَاتِحِ مِنْ سِبْتَمْبَرِ
 وَيَخْتَصُّ بِسُلْطَةِ اِصْدَارِ الْقَرَارَاتِ .

وَشَعُوراً مِنْهُمَا بِأَنَّ دَرَّةَ هَذِهِ الْأَخْطَارِ الدَّاهِمَةِ الَّتِي تَسْتَهْدِفُ
الْأُمَّةَ الْعَرَبِيَّةَ وَالْعَالَمَ الْإِسْلَامِيَّ فِي مَقَدِّمَتَيْهَا فِلَسْطِينَ وَالْقُدْسَ
الشَّرِيفَ يَطْلُبُ تَوْحِيدَ الرُّؤْيَةِ وَشَحْدَ الْعِزَائِمِ وَحُشْدَ الْجُهُودِ لِرَدِّ
الْعُدْوَانِ وَإِحْقَاقِ الْحَقِّ وَصِيَانَةِ مَصَالِحِ الْعَرَبِ وَالْمُسْلِمِينَ وَالِدِّفَاعِ
عَنْ حَقِّهِمْ فِي الْوُجُودِ وَالْكَرَامَةِ .

وَإِيمَانًا مِنْهُمَا بِأَنَّ انْتِهَاجَ هَذَا السَّبِيلِ سَيَكُونُ عَامِلاً حَاسِماً
يَتِيحُ لِلْأُمَّةِ الْعَرَبِيَّةِ وَالْعَالَمِ الْإِسْلَامِيِّ أَنْ يَسْتَعِيدَا مَجْدَهُمَا الثَّالِدَ
وَبِنَايَا الْمَكَانَةِ اللَّا يَفْقَهُ بِنَاصِيهِمَا الْمَجِيدِ وَيَصْرِفَا جُهُودَهُمَا لِلنُّهُوضِ
بِشُعُوبِيَّتِهِمَا وَإِعْدَادِهَا لَوْلُوجِ الْقَرْنِ الْوَاحِدِ وَالْعِشْرِينَ ، مَسْلُوحَةً بِكُلِّ مَا
مِنْ شَأْنِهِ أَنْ يُجَلِّهَا مَقَاماً رَفِيعاً بَيْنَ الشُّعُوبِ الْمَتَّقَدِمَةِ فِي مَجَالَاتِ
الْعِلْمِ وَالْيَقِينَةِ وَمُخْتَلِفِ مَيَادِينِ الرِّقِيِّ الْبَشَرِيِّ وَالْحَضَارِيِّ .

وَرَعِيّاً لِمَا أَبَانَتْ عَنْهُ تَجَارِبُ سَابِقَةٍ مِنْ صِعَابِ تَعَرُّضِ سَبِيلِ
الْوَحْدَةِ الْعَرَبِيَّةِ وَمَا تَقْتَضِيهِ الْحِكْمَةُ مِنَ الْإِعْتِبَارِ بِالنَّكْسَاتِ الَّتِي نَشَأَتْ
عَنِ الْإِسْتِهْوَاجِ بِتِلْكَ الصِّعَابِ فِي الْمَاضِي وَمَا يَنْتَظِلُّهُ حُسْنُ التَّدْبِيرِ
مِنْ عَمَلٍ مُتَوَاصِلٍ وَسَعْيٍ دَوَّوْبٍ لِبُلُوغِ الْهَدَفِ الْمَتَّوَحَّجِ عَلَى سَبِيلِ التَّدَجِّجِ
مِنْ غَيْرِ عَجَلَةٍ فِي النُّصُورِ وَلَا اِرْتِيحَالٍ حِينَ الْإِقْدَامِ عَلَى الْإِنْجَازِ .

وَشَعُوراً مِنْهُمَا - عَلَى وَجْهِ الْخُصُوصِ - بِمَا يَجْمَعُ شُعُوبَ الْمَغْرِبِ
الْعَرَبِيِّ مِنْ أَوَاصِرٍ مَيِّتَةٍ قِوَامِهَا وَحْدَةُ الْأَصْلِ وَالْجُغْرَافِيَا وَالنَّارِيحِ
وَالدِّينِ وَاللُّغَةِ وَأَنْطَاطِ الْعَيْشِ وَأَسَالِبِ الْحَضَارَةِ وَإِعْتِبَاراً لِبُطْلُوعِ هَذِهِ
الشُّعُوبِ وَقَادَتِهَا مِنْذُ زَمَنِ بَعِيدٍ إِلَى إِقَامَةِ اِتِّحَادٍ بَيْنَهَا يُعَزِّزُ صِلَاتِهَا
الْقَائِمَةَ عَلَى وَحْدَةِ الْمَصِيرِ وَالْحَوَارِ وَيُسِيرُ بِهَا قَدَمًا نَحْوَ تَكْوِينِ وَحْدَةٍ
مُتَكَامِلَةٍ لَا يَسْتَهَانُ بِوُزْنِهَا فِي الْمَيْدَانَيْنِ السِّيَاسِيِّ وَالْاِقْتِصَادِيِّ بَيْنَ

[ARABIC TEXT — TEXTE ARABE]

نص
 المعاهدة المنشأ بمقتضاها
 اتحاد يضم دولة المملكة المغربية
 ودولة الجماهيرية العربية الليبية
 الشعبية الاشتراكية

بِسْمِ اللَّهِ الرَّحْمَنِ الرَّحِيمِ

وَالصَّلَاةَ وَالسَّلَامَ عَلَى رَسُولِ اللَّهِ وَآلِهِ وَصَحْبِهِ

الْحَمْدُ لِلَّهِ

إِنَّ الْمَمْلَكَةَ الْمَغْرِبِيَّةَ
 وَالْجُمَاهِيرِيَّةَ الْعَرَبِيَّةَ اللَّيْبِيَّةَ الشَّعْبِيَّةَ الْإِسْتِرَاقِيَّةَ

إذراكا مِنْهُمَا لِلأخطارِ الَّتِي تَعَرَّضَ لَهَا الأُمَّةُ الْعَرَبِيَّةُ وَالعَالَمُ
 الْإِسْلَامِيُّ عَامَّةً وَفِلَسْطِينَ السَّلْبِيَّةَ وَالقُدْسَ الشَّرِيفَ بِوَجْهِ خَاصِّ بِنَيْجَةِ
 سِيَّاسَةِ العُنْفِ وَالْعُدْوَانِ الَّتِي مَاقَتِي الصَّهَابِيَّةُ يَنْتَهِجُونَهَا عَابَثِينَ
 بِخُرْمَاتِ الْإِسْلَامِ وَمَقَدِّسَاتِهِ وَمُنْتَهَكِينَ إِحْقَاقِ الحُقوقِ الْمُسْلِمِينَ وَالْعَرَبِ،
 بَعْدَ أَنْ أَخَذَتْهُمُ العِزَّةُ بِالْإِثْمِ وَأَعَمَّتْهُمُ الْكِبْرِيَاءُ وَتَمَكَّنَ مِنْهُمُ العُرُوزُ
 فَصَارُوا لَا يَأْبَهُونَ بِالْمَبَادِيِ وَالْمَثَلِ الْعُلْيَا الَّتِي يَقُومُ عَلَيْهَا الْمَجْتَمَعُ
 الدَّوْلِيُّ وَلَا يُعِيرُونَ اهْتِمَامًا لِلْمَقَرَّرَاتِ الصَّادِرَةِ عَنِ الْمُنْظَمَاتِ وَالْعَاقِلِ
 الدَّوْلِيَّةِ عَلَى اخْتِلَافِ مُسْتَوِيَاتِهَا.

[TRANSLATION — TRADUCTION]

TREATY¹ ESTABLISHING A UNION BETWEEN THE STATE OF
THE KINGDOM OF MOROCCO AND THE STATE OF THE
SOCIALIST PEOPLE'S LIBYAN ARAB JAMAHIRIYA

IN THE NAME OF GOD, THE MERCIFUL, THE COMPASSIONATE
PRAISE BE TO GOD
BLESSINGS AND PEACE BE UPON THE PROPHET OF GOD,
HIS FAMILY AND HIS COMPANIONS

The Kingdom of Morocco and the Socialist People's Libyan Arab Jamaririya,

Aware of the dangers to which the Arab nation and the Islamic world in general and the usurped land of Palestine and the Holy City of Jerusalem in particular are exposed as a result of the policy of violence and aggression that the Zionists, seized by sinful pride, blinded by arrogance and overcome by conceit, continue to follow in flagrant abuse of all that is hallowed and held sacred by Islam and in violation of the rights of Muslims and Arabs, those same Zionists being unmindful of the principles and ideals on which the international community is based and taking no heed of the resolutions adopted by international organizations and forums at the various levels,

Realizing that averting such insidious dangers threatening the Arab nation and the Islamic world, and in the first instance Palestine and Jerusalem, requires unanimity of outlook, the strengthening of determination and the mobilization of efforts in order to repulse aggression, make truth triumphant and safeguard the interests of Arabs and Muslims and defend their right to existence and dignity,

Believing that the adoption of such a course would be a decisive factor in allowing the Arab nation and the Islamic world to regain their time-honoured glory, take up a position befitting their glorious past and devote their efforts to advancing their peoples and preparing them to enter the twenty-first century armed with all they need to assure them of high standing among the developed peoples in the fields of science and technology and in all other spheres of human and socio-cultural progress,

Bearing in mind the difficulties in the way of Arab unity revealed by past experience, the concern dictated by wisdom for the set-backs which have arisen from underrating such difficulties in the past, and the unremitting work and assiduous effort required for proper organization so as to reach the desired goal in a gradual manner, without haste in planning or improvisation in embarking on execution,

Aware, in particular, of the firm bonds uniting the peoples of the Arab Maghreb, bolstered by their common origin, geography, history, religion, language, styles of living and patterns of civilization; and considering the aspiration of those peoples and their leaders, from remote times, to establish a union

¹ Came into force on 1 September 1984 by approval by referendum in each of the two States, in accordance with article 16.

among them which would consolidate links based on community of destiny and contiguity and which would advance those peoples towards the formation of an integral unit of not inconsiderable weight in political and economic spheres among the peoples of the developed world, and particularly among the States of the Mediterranean Basin, which share, notwithstanding the characteristics peculiar to each one of them, a socio-cultural heritage which derives its essential features from common spiritual and intellectual values,

Desirous of meeting these aspirations and contributing to the achievement of this ambition so that it may, in a manner characterized by realism, leave the visionary realm and enter the domain of effective application,

Realizing that the most appropriate means to that end is to establish a union between them such as to provide a basis for the introduction of more extensive structures with the goal of serving the unity of the Arab and Islamic peoples and attaining the pride and dignity to which they aspire, and

Considering that such a union would form a corner-stone for the unity of the Arab Maghreb and, consequently, a historic step in the achievement of the unity of the Arab nation,

Have agreed as follows:

Article 1. There is established, under the terms of this Treaty, a Union of the State of the Kingdom of Morocco and the State of the Socialist People's Libyan Arab Jamahiriya, to be called the Arab-African Union.

Article 2. The Presidency is the supreme organ of the Union, shall be jointly exercised by His Majesty the King of Morocco and His Excellency the Leader of the Revolution of 1 September and shall alone have the power to issue decisions.

Article 3. There shall be established, under the authority of the Presidency, a permanent secretariat, the seat of which shall alternate between the two countries and which shall have permanent representation in both of them. The Secretary-General of the Union shall be a national of the State in which the seat of the permanent secretariat is not situated, and the Assistant Secretary-General shall be a national of the other State. Alternation shall occur at two yearly intervals.

Article 4. The Union shall have the following councils:

- Political Council;
- Defence Council;
- Economic Council;
- Cultural and Technical Council.

These councils shall, subject to the decision of the Presidency, be made up of delegates from each of the two States, the number of representatives of one State being equal to the number of representatives of the other State.

They shall perform a consultative role, and their function, each in its sphere of competence, shall be:

- To study the issues submitted to it by the Presidency;
- To propose solutions;
- To prepare such plans as are requested by the Presidency, whenever it deems it useful to do so.

Article 5. The Union shall have an Assembly made up of members of the Chamber of Representatives in the Kingdom of Morocco and of members of the General People's Congress in the Socialist People's Libyan Arab Jamahiriya. The function of this Assembly shall be to submit recommendations to the Presidency with a view to strengthening the Union and achieving its goals.

Article 6. The Union shall have an Executive Committee made up of the Council of Ministers in the Kingdom of Morocco and the General People's Committee in the Socialist People's Libyan Arab Jamahiriya and entrusted with the implementation and follow-up of the decisions of the Presidency.

The Executive Committee shall hold periodic meetings, in each country alternately.

Article 7. The Union shall have a Union court of justice, concerning the composition of which a decision shall be issued by the Presidency.

If a dispute should arise between the two Parties with regard to the implementation or interpretation of this Treaty, either of them shall have the right to bring the matter before the court for a ruling.

The judgements and opinions of the court shall be final and binding.

Article 8. The purpose of the Union shall be:

- To strengthen the ties of brother hood between the two States and their peoples;
- To promote the progress of the Arab nation and to defend its rights;
- To participate in the safeguarding of peace wherever it is based on justice and equity and characterized by permanence and stability;
- To pursue a joint policy in the various fields;
- To contribute to the unification of the Arab Maghreb and thus to the achievement of the unity of the Arab nation.

Article 9. The joint policy referred to in the preceding article shall be aimed at the attainment of the following objectives:

- In the international field: the strengthening of the ties of brotherly friendship between the two countries and the establishment of close diplomatic co-operation between them;
- In the field of defence: the safeguarding of the independence of each of the two countries;
- In the economic field: the endeavour to achieve industrial, agricultural, commercial and social development in each of the two countries and the adoption of such measures as may be necessary in order to achieve that end, in particular through the creation of joint enterprises and the elaboration of general or specific economic programmes;
- In the cultural field: the establishment of co-operation for the development of education at the various levels and at the preservation of the spiritual and moral values deriving from the magnanimous teachings of Islam, the safeguarding of the Arab national identity and the adoption of such measures as may be necessary for the attainment of all these objectives, in particular the exchange of teachers and students and the establishment of joint academic, cultural or specialized research institutions.

Article 10. The Union shall have an administrative budget and a development budget.

Article 11. Each of the two States shall show absolute respect for the sovereignty of the other State and undertakes not to intervene in the internal affairs of the other State.

Article 12. Any aggression against either of the two States shall be deemed to be aggression against the other State.

Article 13. The Union shall not preclude the conclusion by either of the two participating States of agreements similar or analogous to the Treaty on which it is based, and either of them may conclude such agreements with third States.

Other States belonging to the Arab nation or the African community may accede to this Treaty and become members of the Union, subject to the consent of the two Parties.

Article 14. A special committee, whose members shall be appointed by the Presidency, shall submit draft supplementary agreements aimed at clarifying and expanding the foregoing provisions.

The drafts referred to above shall be submitted to the Presidency for a decision.

Article 15. The interests of each of the two States shall be represented in the other State by a minister or resident representative (*amin*).

Article 16. This Treaty shall enter into force upon its approval by referendum by the people of the Kingdom of Morocco and the people of the Socialist People's Libyan Arab Jamahiriya in accordance with the procedures applicable in each of the two States.

DONE at Oujda on Monday, 16 Dhu'Iqa'dah A.H. 1404, corresponding to 13 August A.D. 1984.

HASSAN II
King of Morocco

Colonel MUAMMAR AL-QATHAFI
Leader of the Revolution
of 1 September

[TRADUCTION — TRANSLATION]

TRAITÉ¹ INSTITUANT UNE UNION D'ÉTATS ENTRE LE
ROYAUME DU MAROC ET LA JAMAHIRIYA ARABE
LIBYENNE POPULAIRE ET SOCIALISTE

—
AU NOM DE DIEU, LE MISÉRICORDIEUX, LE COMPATISSANT
LOUONS DIEU
QUE LE PROPHÈTE DE DIEU, SA FAMILLE
ET SES COMPAGNONS SOIENT BÉNIS ET EN PAIX

Le Royaume du Maroc et la Jamahiriya arabe libyenne populaire et socialiste,

Conscients des dangers auxquels se trouvent exposés la nation arabe et le monde musulman en général et la Palestine et Jérusalem en particulier, du fait de la politique de violence et d'agression pratiquée par les sionistes qui, par l'orgueil et aveuglés par leur arrogance et leur superbe, ne cessent de porter atteinte aux valeurs sacrées de l'Islam et de violer les droits des Musulmans et des Arabes, faisant fi des principes et des idéaux sur lesquels est fondée la communauté internationale et ne se sentant nullement obligés par les résolutions émanant des organisations et instances internationales de tous niveaux;

Considérant que, pour conjurer ces dangers qui menacent la nation arabe et le monde musulman, et en premier lieu la Palestine et Jérusalem, il importe de réaliser l'identité de vue, d'aiguiser les volontés et de mobiliser les efforts en vue de repousser l'agression et d'assurer le triomphe de la justice, la sauvegarde des intérêts des Arabes et des Musulmans et la défense de leur droit à l'existence et à la dignité;

Convaincus que l'adoption d'une telle conduite constituera un facteur décisif devant permettre à la nation arabe et au monde musulman de retrouver leur grandeur d'antan, d'occuper dans le monde une place digne de leur passé prestigieux et de consacrer leurs efforts à œuvrer pour la promotion de leurs peuples et à les préparer à aborder le vingt et unième siècle, armés de tout ce qui pourra leur assurer un rang élevé parmi les peuples développés dans les domaines de la science et de la technique ainsi que dans les autres domaines du progrès humain et de la civilisation;

Tenant compte des obstacles auxquels se heurte la concrétisation de l'unité arabe comme l'a montré l'échec d'expériences précédentes, et considérant que la sagesse commande de tirer la leçon de cet insuccès, dû au fait d'avoir sous-estimé les difficultés de l'entreprise, et que la meilleure conduite à adopter dans ce domaine consiste à mener une action persévérante et inlassable pour atteindre progressivement le but visé, sans précipitation dans la conception ni improvisation lorsqu'il s'agira de passer à la réalisation;

Conscients, plus particulièrement, des liens solides existant entre les peuples du Maghreb arabe, unis par la communauté d'origine, la géographie, l'histoire,

¹ Entré en vigueur le 1^{er} septembre 1984 par approbation par référendum dans chacun des deux Etats, conformément à l'article 16.

la religion, la langue, la similitude des modes de vie et des types de civilisation, et prenant en considération l'aspiration ancienne de ces peuples et de leurs dirigeants à établir entre eux une union qui renforcera leurs rapports fondés sur le voisinage et la communauté de destin et leur permettra d'aller de l'avant dans la voie de la création d'un ensemble intégré qui sera d'un poids non négligeable dans les domaines politique et économique parmi les peuples du monde développés, et notamment au sein de ceux du bassin méditerranéen, qui, abstraction faite de leurs spécificités respectives, se partagent un même héritage de civilisation, constitué, par l'essentiel, de valeurs spirituelles et intellectuelles communes;

Désireux de répondre à ces aspirations et de contribuer à leur concrétisation d'une manière réaliste afin qu'elles passent du domaine des vœux à celui d'une parfaite réalisation;

Considérant que le meilleur moyen de parvenir à ce but consiste à instituer entre eux une Union susceptible de devenir un point de départ en vue de la mise en place de structures plus vastes dont l'objectif sera de servir l'unité des peuples arabes et musulmans et de réaliser leurs aspirations; et

Considérant que cette Union constitue une contribution essentielle à l'unité du Maghreb arabe et, partant, un pas historique dans la voie de la réalisation de l'unité de la nation arabe,

Sont convenus de ce qui suit :

Article premier. Sous la dénomination d'Union arabo-africaine, il est formé une Union d'Etats entre le Royaume du Maroc et la Jamahiriya arabe libyenne populaire et socialiste.

Article 2. L'organe suprême de l'Union est la Présidence, exercée en commun par Sa Majesté le Roi du Maroc et Son Excellence le Guide de la Révolution du Premier Septembre. Seule la Présidence de l'Union dispose du pouvoir de décision.

Article 3. Sous l'autorité de la Présidence, il est institué un secrétariat permanent. Le siège du secrétariat permanent est alternativement situé dans chacun des deux pays. Il comporte une délégation permanente dans l'un et l'autre pays. Le secrétaire général relève de la nationalité de l'Etat sur le territoire duquel le siège du secrétariat permanent n'est pas situé. Le secrétaire général adjoint relève de l'autre nationalité. Le rythme de l'alternance est de deux ans.

Article 4. L'Union dispose des conseils suivants :

- Un conseil politique;
- Un conseil de défense;
- Un conseil économique;
- Un conseil d'action culturelle et technique.

Ces conseils sont, selon les décisions de la Présidence, composés par parties égales, de délégués de chacun des deux Etats.

Ces conseils, de nature consultative, ont pour mission, chacun dans son ordre de compétence :

- D'étudier les questions qui lui sont soumises par la Présidence;
- D'en proposer les solutions;

— A la demande de la Présidence, de préparer tous projets utiles.

Article 5. L'Union est dotée d'une assemblée composée de membres de la Chambre des représentants du Royaume du Maroc et de membres du Congrès général du peuple de la Jamahiriya arabe libyenne populaire et socialiste. La mission de cette assemblée est de soumettre à la Présidence des recommandations en vue du renforcement de l'Union et de la réalisation de ses objectifs.

Article 6. L'Union comporte une commission exécutive formée du conseil des ministres du Royaume du Maroc et de la commission populaire générale de la Jamahiriya arabe libyenne populaire et socialiste, dont le rôle est de suivre les décisions de la Présidence et d'en assurer l'exécution.

La Commission exécutive se réunit à intervalles réguliers, alternativement dans chacun des deux pays.

Article 7. L'Union est dotée d'une cour de justice dont la composition est fixée par décision de la Présidence.

Si un différend surgit entre les deux parties contractantes en ce qui concerne l'exécution ou l'interprétation du présent traité, chacune d'elles aura le droit d'en saisir la cour de l'Union pour y statuer.

Les décisions et les avis de la cour sont définitifs et obligatoires.

Article 8. L'Union a pour objet :

- De renforcer les liens de fraternité entre les deux Etats et les deux peuples;
- De promouvoir les progrès de la communauté arabe et de défendre ses droits;
- De participer à la sauvegarde de la paix chaque fois qu'elle est fondée sur la justice et l'équité et empreinte de stabilité et de permanence;
- De mettre en œuvre des politiques communes;
- De contribuer à l'unification du Maghreb arabe et, partant, à la réalisation de l'unité de la nation arabe.

Article 9. Les politiques communes visées à l'article précédent concernent :

- Dans le domaine international, la fraternelle entente entre les deux pays et leur étroite coopération diplomatique;
- Dans le domaine de la défense, la sauvegarde de l'indépendance de chacun des deux pays;
- Dans le domaine économique, le développement industriel, agricole, commercial et social, au moyen notamment de la création d'entreprises communes et de l'élaboration de programmes économiques généraux ou spécifiques;
- Dans le domaine culturel, une coopération tendant au développement de l'instruction à tous les niveaux, à la préservation des valeurs spirituelles et morales fondées sur les sains enseignements de l'Islam et à la sauvegarde de l'identité nationale arabe, par le moyen notamment d'échange d'enseignants et d'étudiants, de la création d'institutions universitaires, culturelles et de recherches communes.

Article 10. L'Union dispose d'un budget de fonctionnement et d'un budget de développement.

Article 11. Dans le respect sans réserve de leur souveraineté respective, chacun des deux Etats s'engage à ne point intervenir dans les affaires intérieures de l'autre Etat.

Article 12. Toute agression dont l'un des deux Etats serait l'objet constituerait une agression envers l'autre.

Article 13. L'Union n'exclut pour aucune des deux parties contractantes la conclusion d'accords analogues ou similaires que chacune d'elles pourrait conclure avec des Etats tiers.

Avec l'agrément des deux parties contractantes, des Etats tiers appartenant à la nation arabe ou à la communauté africaine pourront adhérer au présent traité et devenir membres de l'Union.

Article 14. Une commission *ad hoc* dont les membres seront désignés par la Présidence présentera des projets d'accords complémentaires tendant à préciser ou à développer les dispositions ci-dessus.

Ces projets seront soumis à la Présidence pour décision.

Article 15. Les intérêts de chacun des deux Etats seront représentés dans l'autre par un ministre ou un secrétaire (*amin*) résident.

Article 16. Le présent traité entrera en vigueur dès son approbation, par voie de référendum, par le peuple du Royaume du Maroc et le peuple de la Jamahiriya arabe libyenne populaire et socialiste, conformément aux procédures applicables dans chacun des deux Etats.

FAIT à Oujda, le 16 kaâda 1404 de l'hégire (13 août 1984).

HASSAN II
Roi du Maroc

Le Colonel MUAMMAL AL-KADHAFI
Guide de la Révolution
du Premier Septembre

No. 23227

**UNITED REPUBLIC OF TANZANIA,
KENYA and UGANDA**

**Agreement for the division of assets and liabilities of
the former East African Community (The East Afri-
can Community Mediation Agreement 1984) (with
annexes). Done at Arusha on 14 May 1984**

Authentic text: English.

Registered by the United Republic of Tanzania on 4 January 1985.

**RÉPUBLIQUE-UNIE DE TANZANIE,
KENYA et OUGANDA**

**Accord relatif à la division de l'actif et du passif de
l'ancienne Communauté de l'Afrique orientale (Accord
de médiation de la Communauté est-africaine de 1984)
[avec annexes]. Fait à Arusha le 14 mai 1984**

Texte authentique : anglais.

Enregistré par la République-Unie de Tanzanie le 4 janvier 1985.

AGREEMENT¹ FOR THE DIVISION OF ASSETS AND LIABILITIES OF THE FORMER EAST AFRICAN COMMUNITY

AGREEMENT BETWEEN THE GOVERNMENTS OF THE UNITED REPUBLIC OF TANZANIA, THE REPUBLIC OF UGANDA AND THE REPUBLIC OF KENYA (HEREINAFTER COLLECTIVELY REFERRED TO AS THE "STATES")

Whereas:

The States by the Treaty for East African Co-operation, dated 6th June, 1967, established the East African Community (hereinafter referred to as "the Community"), and, as institutions thereof, certain Corporations (hereinafter collectively referred to as "the Corporations") and provided for certain services to be administered by the Community (hereinafter referred to as "the General Fund Services");

The Community and the Corporations ceased to perform their functions in 1977 and the General Fund Services can no longer be administered;

Conscious of the need to achieve a rational settlement of the Community's affairs, the States engaged the services of a Mediator (hereinafter referred to as "the Mediator");

The Mediator, on the basis of the findings presented in his Consolidated Report dated 28th October, 1981 (hereinafter referred to as the "Consolidated Report"), and in subsequent documents has made proposals for the permanent and equitable division of the assets and liabilities of the Corporations and the General Fund Services;

Now, therefore, the States, having considered the proposals of the Mediator, hereby agree as follows:

Article 1. DEFINITIONS

In this Agreement, unless the context otherwise requires, the following terms and letters have the following meanings:

- (a) "EA Railways" means the East African Railways Corporation;
- (b) "EA P & T" means the East African Posts and Telecommunications Corporation;
- (c) "EA Harbours" means the East African Harbours Corporation;
- (d) "EA Airways" means the East African Airways Corporation;
- (e) "EA Extelcoms" means the East African External Telecommunications Company Limited, a subsidiary of the East African Posts and Telecommunications Corporation;
- (f) "EA Cargo Handling" means the East African Cargo Handling Services Limited, a subsidiary of the East African Harbours Corporation;

¹ Came into force on 14 May 1984 by signature, in accordance with article 16 (with effect from 1 July 1984 for article 8.01, in accordance with article 8.04).

(g) "GFS" means the General Fund Services;

(h) "Corporations" means the EA Railways, EA P & T, EA Harbours, EA Airways, and their subsidiaries, collectively, and the term "Corporation" means any one of the Corporations individually;

(i) "Division date" means in the case of:

- EA Railways 30th June, 1977;
- EA P & T 31st December, 1976;
- EA Harbours 30th June, 1977;
- EA Airways 15th February, 1977;
- EA Extelcoms 31st March, 1977;
- EA Cargo Handling 31st December, 1976; and
- GFS 30th June, 1977;

(j) "Long-term liabilities" means all those liabilities which are listed in Annex "A" to this Agreement;

(k) "Current liabilities" means those liabilities expected to be settled within a limited period not exceeding one year;

(l) "Net assets" means in the case of each Corporation and the GFS all the assets less current liabilities of such Corporation and of the GFS other than the assets and liabilities of the pension and provident funds and those which have been defined as long-term liabilities;

(m) "Rolling Stock Report" means the report on the identification and allocation of rolling stock between Kenya and Uganda dated 1st and 2nd December, 1982, hereto attached as Annex "B" to this Agreement together with the list of rolling stock and three Annexes thereto, submitted on 7th December, 1982, agreed to by Kenya and Uganda and hereby deemed part of Annex "B" of this Agreement;

(n) "Shs.m" means millions of shillings of Kenya, Tanzania or Uganda, as the case may be, at the rate of 8.31542 shillings to 1 US Dollar in effect on 30th June, 1977;

(o) "\$M" means millions of United States Dollars;

(p) "Convertible currency" means the following currencies:

- The Canadian Dollar;
- The Deutsche Mark;
- The Italian Lira;
- The Pound Sterling;
- The Japanese Yen;
- The United States Dollar;

(q) "Tribunal" means the Arbitration Tribunal as provided for in article 12 hereof;

(r) "Board" means the Board of Trustees as provided for in article 10 hereof;

(s) "Mediation ratio" or "Mediation formula" means the division in the proportion of forty-two per cent (42%) for Kenya, thirty-two per cent (32%) for Tanzania and twenty-six per cent (26%) for Uganda.

Article 2. ASSETS AND LIABILITIES COVERED

2.00. This Agreement covers the assets and liabilities of the Corporations and the GFS at the division date of each Corporation and of the GFS.

Article 3. NET ASSETS; EQUITY SHARES; EXCESS AND SHORTFALL

3.00. The amount of the net assets of the Corporations and of the GFS held in each of the States, the allocation of such amount as equity shares among the States, taking into account the geographic location of such assets and the common ownership interests by the States in such assets, and the resulting excess or shortfall of net assets are:

	EQUITY SHARE							
			Kenya 42%		Tanzania 32%		Uganda 26%	
	Shs.m	\$m	Shs.m	\$m	Shs.m	\$m	Shs.m	\$m
Assets held	11,913	1,432.640	6,207.00	746.445	4,198.00	504.845	1,508.00	181.350
Equity shares			5,003.46	601.709	3,812.16	458.445	3,097.38	372.486
			(42%)		(32%)		(26%)	
Excess (Shortfall) . .			1,203.54	144.736	385.84	46.400	(1,589.38)	(191.136)

Article 4. COMPENSATION TO UGANDA FOR SHORTFALL OF NET ASSETS; INTEREST PAYMENTS

4.01. Kenya and Tanzania shall compensate Uganda for its shortfall of net assets as set forth in article 3 hereinabove by one or more of the following methods:

- (a) Payments in convertible currencies;
- (b) The provision of goods;
- (c) The provision of services;
- (d) The financing of existing or new productive facilities;
- (e) The set-off, or compensation for mutually recognized claims; or
- (f) A combination of any of these modes;

all on terms and conditions agreed between Kenya and Uganda, and between Tanzania and Uganda, as set forth in Annexes "C" and "D", respectively, to this Agreement.

4.02. Kenya and Tanzania shall pay interest at the rate of seven per cent (7%) per annum from the date of signing of this Agreement on the outstanding amounts of compensation due to Uganda from time to time under this article.

Article 5. COMPENSATION FOR EQUIPMENT AND ALLOCATION OF ROLLING STOCK TO UGANDA

5.01. Kenya shall pay to Uganda the amount of shillings one million (Shs. 1m) equivalent to United States dollars one hundred and twenty thousand (US\$120,000) being compensation for certain GFS equipment.

5.02. Kenya shall transfer to Uganda the number of coaches and wagons of the quality, size and specifications as set forth in the Rolling Stock Report.

Article 6. VALUATION OF LONG-TERM LIABILITIES

6.00. The long-term liabilities of the Corporations and of the GFS at the division date of each Corporation and of the GFS amount to shillings two thousand eight hundred and sixty-three million, eight hundred thousand (Shs. 2,863,800,000).

Article 7. ALLOCATION OF LONG-TERM LIABILITIES; INTERIM PAYMENTS

7.01. The long-term liabilities of the Corporations and of the GFS as at the division dates, set out in Annex "A", are allocated to the States in the proportion of forty-two per cent (42%) to Kenya, thirty-two per cent (32%) to Tanzania, and twenty-six per cent (26%) to Uganda.

TABLE OF DIVISION

	Total		Kenya 42%		Tanzania 32%		Uganda 26%	
	Shs.m	\$m	Shs.m	\$m	Shs.m	\$m	Shs.m	\$m
Long-term liabilities	2,863.800	344.396	1,202.796	144.646	916.416	110.207	744.588	89.543

7.02. Payments made by each State in respect of the long-term liabilities from the division dates to 30th June, 1984, shared either in excess or short of the proportion allocated to a State in sub-article 7.01 are to be taken into account in calculating the amount of compensation due by or to that State under article 4.

Article 8. LIABILITY TOWARDS CREDITORS

8.01. The creditors of the long-term liabilities and the States having agreed to the division of the liabilities pursuant to article 7 and, where applicable, to the elimination of joint and several guarantees in respect of such liabilities, each State shall solely be responsible for such balance of liabilities allocated to it and as reflected in the separate Agreements between each State and each Creditor.

8.02. The repayment to local holders of loan stocks issued by the Corporations, shall be the responsibility of the Government of the State in which the stockholders reside.

8.03. Each State hereby indemnifies the other States against all responsibilities for the liabilities it has assumed as provided in sub-articles 8.01 and 8.02 above.

8.04. Notwithstanding any other provision in this Agreement to the contrary, the effective date of sub-article 8.01 shall be 1st July, 1984.

Article 9. CLAIMS

9.01. Claims, registered prior to 31st December, 1978, other than claims for pensions by former members of staff of the Community institutions, claims against EA Airways and long-term liabilities, shall be dealt with as follows:

- (a) Claims for amounts due in the currency of one of the States are assigned to, and shall be dealt with by such State in accordance with its existing procedures;
- (b) Claims for amounts due in foreign currency, not covered by article 8, may be dealt with by *ad hoc* agreement between the States or, failing such agreement, by the Arbitration Tribunal referred to in article 12 of this Agreement.

9.02. Claims against EA Airways registered prior to 31st December, 1978, not allocated as part of the long-term liabilities pursuant to article 7, shall be dealt with by the State in which they were registered in accordance with that State's existing procedures.

Article 10. PENSION AND PROVIDENT FUNDS

10.01. The assets of the Pension and Provident Funds of the Corporations and GFS consist of the value of the Pension and Provident Funds assets located in the States and those currently held and managed by the Crown Agents.

10.02. The Pension assets and liabilities of the Corporations and GFS shall be subject to an actuarial exercise which shall determine the value of the Pension assets and liabilities in each State and abroad for a decision by the States on the final division of the assets and the liabilities.

10.03. Pending the determination of the Pension assets and liabilities for each State:

(a) Pension and Provident Funds assets located in the States shall continue to be vested and managed by the States where they are so located.

(b) (i) Pension and Provident Funds assets of the Community currently held and administered by the Crown Agents shall vest in and be managed and administered by a Board of Trustees consisting of the Governors of the Central Banks of the States.

(ii) The Board shall sit not later than one month after the signing of the Mediation Agreement and shall thereafter meet quarterly and submit its reports to the Ministers responsible for Finance in the States.

(iii) The Board shall function in accordance with the rules of procedure set forth in Annex "F" to this Agreement. If any question of procedure arises which is not covered by the said annex, the Board shall decide the question.

(iv) The Board shall cease to exist upon a final division of the Pension and Provident Funds assets and other assets and liabilities as provided for in sub-articles 10.01, 10.02 and 11.03 of this Agreement.

(c) The Pension and Provident Funds Assets of the Community now held and managed by the Crown Agents consisted of the following as at 31st March, 1984:

- (i) Pension Fund assets amounting to Pounds Sterling twenty million, five hundred and ninety-two thousand, four hundred and fifty (£20,592,450).
- (ii) Provident Fund assets amounting to Pounds Sterling one million, two hundred forty-eight thousand, nine hundred and seventy-seven (£1,248,977).

10.04. The value of the assets of the Pension Fund of EA P & T other than those covered in sub-article 10.01 above, located in Uganda shall be ascertained and a decision made thereon by the States in the light of actuarial and other findings.

10.05. Each State shall:

- (a) Pay its nationals, employed by the Corporations or GFS and retired from active service by the division date the pensions and other benefits due to them on account of such employment.
- (b) Make provision for the pension rights and entitlements to other benefits accrued as of the division date in favour of its nationals in active service with such Corporations and GFS at that date.

10.06. (a) Each State shall pay to members of staff formerly employed by the Corporations or GFS, other than its nationals and other than those covered by the Pensions Take-over Agreement with the United Kingdom whose last duty station was within its territory, and to their widows and orphans the pensions and other benefits lawfully due to them on account of such employment.

(b) The obligation referred to in paragraph (a) of this sub-article covers both members of staff retired from active service and those in active service at the division date.

Article 11. OTHER ASSETS

11.01. Other assets of the Community held by the Crown Agents consist of:

(a) Sinking Funds which amounted, as at 31st March, 1984, to Pounds Sterling four million, five hundred thirty-eight thousand, six hundred eighty-two (£4,538,682):

- (i) Out of this amount, a sum of Pounds Sterling five hundred thousand, seven hundred and sixty-seven (£500,767) is distributed to the States in the proportion of forty-two per cent (42%) to Kenya, thirty-two per cent (32%) to Tanzania and twenty-six per cent (26%) to Uganda;
- (ii) The balance of Pounds Sterling four million, and thirty-seven thousand, nine hundred and fifteen (£4,037,915) shall be used to redeem the following two loan stocks:
 - 1957 East African High Commission (Railways and Harbours) 5 3/4% 1977-83;
 - 1956 East African High Commission (Railways and Harbours) 5 1/2% 1980-84.

Any surplus will be divided among the States in accordance with the Mediation formula.

(b) (i) Cash balances, which amounted to Pounds Sterling one million, one hundred and twenty thousand, five hundred ninety (£1,120,590) at 31st March, 1984, are distributed to the States in proportion of forty-two per cent (42%) to Kenya, thirty-two per cent (32%) to Tanzania and twenty-six per cent (26%) to Uganda.

(ii) Out of this amount, the sum of £5,400 may be transferred to Pensions Fund.

11.02. The amount due from the United Kingdom to the Community arising out of the Pensions Take-over Agreement which is currently estimated at Pounds Sterling five hundred and sixty-four thousand (£564,000) shall be distributed to the States in the proportion of forty-two per cent (42%) to Kenya, thirty-two per cent (32%) to Tanzania and twenty-six per cent (26%) to Uganda.

11.03. Any other assets not particularly provided for in this Agreement, which after the signature of this Agreement are ascertained by the States, the Board of Trustees or any other person or body as belonging to the Community, shall automatically vest in the Board of Trustees which shall manage and administer the same until a decision is made by the States for the final disposal thereof.

Article 12. SETTLEMENT OF DISPUTES

12.01. Any dispute between two or more of the States and/or any claim by any one or more of them against any other of the States arising under this Agreement, including any question concerning its interpretation or implementation, which cannot be determined by agreement between the parties, shall be submitted for decision to an Arbitration Tribunal.

12.02. (a) The Tribunal shall consist of four members appointed as follows: each State shall appoint one member, the fourth member, who shall be the Chairman of the Tribunal and who shall not be a national of any of the States, shall be appointed by agreement of the States.

(b) Notwithstanding the foregoing, in the event that one State shall fail to make an appointment within three months from the date of this Agreement the Tribunal shall be deemed to be properly constituted.

(c) In case the States fail to agree on the appointment of a Chairman within three months from the date of this Agreement, the President of the World Bank shall make such appointment.

12.03. The Tribunal shall function in accordance with the Rules of Procedure set forth in annex "E" to this Agreement. If any question of procedure arises which is not covered by the said annex, the Tribunal shall decide the question.

12.04. Every decision of the Tribunal shall be taken by the majority of the members present at a sitting, and where the members are equally divided in their opinions, that of the Chairman shall prevail.

12.05. The decisions of the Tribunal shall be in writing and shall be signed by each member present at the sitting.

12.06. The States shall by mutual agreement determine the terms and conditions of service of the Chairman of the Tribunal.

12.07. Each State shall pay the member of the Tribunal representing it allowances and other remuneration for attendance at sessions of the Tribunal. In addition, each member will be reimbursed by the State which appointed him for expenses reasonably incurred by him in the course of his duties as a member of the Tribunal.

12.08. (a) There shall be a Registrar who shall be appointed by agreement of the States.

(b) Until the States exercise their powers under sub-article 12.08 (a) above, the Secretary of the East African Development Bank shall be the Registrar of the Tribunal.

(c) The States shall make equal advance payments for the setting up of the Registry, and thereafter make appropriate financial arrangements for the running thereof.

12.09. The Registry of the Tribunal shall be situated in Kampala, Uganda.

12.10. The Tribunal may in any particular case meet and exercise its jurisdiction at any place, within the States, it considers desirable.

12.11. The Tribunal shall cease to exist upon the full and final payment and settlement of all compensation, claims and disputes under this Agreement.

Article 13. LAW GOVERNING THIS AGREEMENT

13.00. The Tribunal shall apply legal principles common to the contracting States and recognized principles and rules of International Law.

Article 14. CONTINUATION OF CERTAIN INSTITUTIONS AND SERVICES; FUTURE CO-OPERATION

14.01. The States agree that the Soroti Civil Flying School, the East African Development Bank, the East African Inter-University Committee, the Eastern and Southern African Management Institute, and the East African Community Library Services shall continue to function as joint East African institutions or common services, as the case may be, and agree to make appropriate arrangements for the financing and operation thereof.

14.02. The States agree to explore and identify further areas for future co-operation and to work out concrete arrangements for such co-operation.

Article 15. ABROGATION OF THE TREATY FOR EAST AFRICAN CO-OPERATION

15.00. The Treaty for East African Co-operation, dated 6th June, 1967, is hereby abrogated.

Article 16. ENTRY INTO FORCE

16.00. This Agreement shall enter into force upon its signature.

Article 17. CITATION

17.00. This Agreement shall be cited as "the East African Community Mediation Agreement 1984".

Article 18. SCOPE OF THIS AGREEMENT

18.00. This Agreement consists of 18 articles and 6 annexes, each of which forms an integral part hereof. The Agreement is made and signed in five originals, all in English and all of them being equally authentic. Each State shall retain one original and the fourth and fifth originals shall be deposited with the Secretaries-General of the United Nations and the Organization of African Unity.

DONE at Arusha, Tanzania, on the fourteenth day of May in the year one thousand nine hundred and eighty-four.

IN FAITH WHEREOF the undersigned have placed their signatures at the end of this Agreement.

For the Government
of the United Republic
of Tanzania:

[Signed]

JULIUS K. NYERERE
President

For the Government
of the Republic
of Uganda:

[Signed]

A. MILTON OBOTE
President

For the Government
of the Republic
of Kenya:

[Signed]

DANIEL T. ARAP MOI
President

ANNEXES TO THE MEDIATION AGREEMENT

- A. Long-term Liabilities and allocation thereof
- B. The Rolling Stock Report
- C. Kenya/Uganda Compensation Agreement
- D. Tanzania/Uganda Compensation Agreement
- E. Rules of Procedure of the Arbitration Tribunal
- F. Rules of Procedure of the Board of Trustees

ANNEX A. EAST AFRICAN COMMUNITY MEDIATION LONG-TERM LIABILITIES AND ALLOCATION THEREOF

I. LOANS FROM GOVERNMENTS AND INTERNATIONAL AGENCIES

	Balance at division date				
	Currency	Total	Kenya	Tanzania	Uganda
		Shs. '000	Shs. '000 42%	Shs. '000 32%	Shs. '000 26%
<i>British Government</i>					
E.A. Railways					
1961 £5.6m 6 1/2% 1986 Exchequer	£	49,448	20,768	15,823	12,857
1965 £3.15m 7.1% 1984 ECGD	£	23,199	9,743	7,424	6,032
1970 £1.0m 1995 (interest free)	£	13,190	5,540	4,221	3,429
1970 £1.0m 5 1/2% 1982 commercial Credit	£	8,521	3,579	2,727	2,215
<i>E.A.P. & T.</i>					
1961 £0.75m 6 1/2% 1986 Exchequer	£	5,881	2,470	1,882	1,529
1963 £0.25m 5 1/2% 1988 Exchequer	£	2,359	991	755	613
E.A. Harbours					
1961 £1.9m 6 1/2% 1986 Exchequer	£	16,129	6,774	5,161	4,194
	£	118,727	49,865	37,993	30,869
<i>West German Government</i>					
E.A. Railways					
1964 AL 60 DM 8.96m	DM	11,245	4,723	3,598	2,924
1971 AL 634 DM 8.6m 1966	DM	30,766	12,922	9,845	7,999
	DM	42,011	17,645	13,443	10,923
<i>Italian Government/Condotte</i>					
GFS	Lire	13,497 m	52,067	39,671	32,232
<i>Zambian Government</i>					
E.A. Harbours					
1966 Kw 4.0m 6% 1982	Kw	12,975	5,450	4,152	3,373

	Balance at division date				
	Total	Kenya		Tanzania	Uganda
		Currency	Shs. '000	Shs. '000 4.2%	Shs. '000 3.2%
<i>East African Governments</i>					
E.A. Railways	Shs. 150,000,000	150,000	63,000	48,000	39,000
E.A.P.&T.					
Zanzibar Govt.	\$ 1,617,670	13,450	5,649	4,304	3,497
GFS					
Balance	Shs. 2,000,000	2,000	840	640	520
Sinking Fund	£ (70,509)	(900)	(378)	(288)	(234)
		164,550	69,111	52,656	42,783
<i>I.B.R.D.</i>					
<i>E.A. Railways</i>					
No. 428-1 E.A.	\$ 28,480,000	257,006	107,942	82,242	66,822
No. 674 E.A.	\$ 31,590,000	259,495	108,988	83,038	67,469
<i>E.A.P.&T.</i>					
No. 483 E.A.	\$ 10,890,000	111,000	46,620	35,520	28,860
No. 675 E.A.	\$ 9,890,000	79,600	33,432	25,472	20,696
No. 914 E.A.	\$ 22,650,000	181,700	76,314	58,144	47,242
<i>E.A. Harbours</i>					
No. 428-2 E.A.	\$ 4,930,000	56,663	23,798	18,132	14,733
No. 638 E.A.	\$ 30,250,000	262,068	110,068	83,862	68,138
No. 865 E.A.	\$ 24,450,000	204,081	85,714	65,306	53,061
	\$ 163,130,000	1,411,613	592,876	451,716	367,021
<i>Canadian International Development Agency</i>					
<i>E.A. Railways</i>					
1970 C\$ 14m 2020 (interest free)	C\$ 13,955,000	109,506	45,993	35,042	28,471
<i>E.A. Harbours</i>					
1974 C\$ 33.5m 2022 (interest free)	C\$ 32,930,000	258,409	108,532	82,691	67,186
	C\$ 46,885,000	367,915	154,525	117,733	95,657
<i>UNDP</i>					
GFS	\$ 414,791	3,061	1,286	979	796
<i>International Co-operation Administration</i>					
E.A. Harbours	£ 103,914	1,486	624	476	386
		2,246,308	943,449	718,819	584,040
TOTAL LOANS FROM GOVERNMENTS AND INTERNATIONAL AGENCIES					

II. COMMERCIAL LOANS

<i>Creditors of E.A.P.&T.</i>									
C. Iroh Credit	Yen	925,676,244	26,456	11,111	8,466	6,879			
Cable and Wireless	£	470,332	6,726	2,825	2,152	1,749			
<i>Creditors of E.A. Airways</i>									
DC 9 Loans									
National Bank of Kenya	Shs.	10,361,000	10,361	4,351	3,316	2,694			
Bank of Commerce, Tanzania	Shs.	9,700,000	9,700	4,074	3,104	2,522			
Consortium of Uganda Banks	Shs.	2,035,000	2,035	855	651	529			
Eximbank	\$	5,456,000	45,683	19,187	14,618	11,878			
MacDonnell Douglas	\$	606,000	5,074	2,131	1,624	1,319			
VC 10 Loan — BAC	£	4,313,000	62,107	26,085	19,874	16,148			
B707 Loan — National Bank of Kenya	Shs.	41,682,000	41,682	17,506	13,339	10,837			
Special Loan — National Bank of Kenya	Shs.	18,945,000	18,945	7,957	6,062	4,926			
<i>Creditors of E.A. Extelecoms</i>									
Standard and Chartered Bank, Tanzania	\$	833,035	6,368	2,675	2,038	1,655			
Tanzania Investment Bank	Shs.	13,000,000	13,000	5,460	4,160	3,380			
Consortium-Grindlays/Grindlays International, Uganda	Shs.	17,000,000	17,000	7,140	5,440	4,420			
Grindlays Bank, Uganda	Shs.	12,000,000	12,000	5,040	3,840	3,120			
Marconi Communications Limited	£	103,107	1,650	693	528	429			
TOTAL COMMERCIAL LOANS			278,787	117,090	89,212	72,485			

III. LOAN STOCK AND RELATED SINKING FUNDS

<i>E.A. Railways</i>									
1954 £Stg 5m 4% 1973/76 local register	£	471,390	6,819	2,864	2,182	1,773			
1956 £Stg 3.0m 5 1/2% 1980/84									
London register	£	2,896,665	41,422	17,397	13,255	10,770			
Local register	£	117,730	1,684	707	539	438			
Sinking fund	£	(1,339,882)	(19,160)	(8,047)	(6,131)	(4,982)			
1957 £Stg 8.5m 5 3/4% 1977/83									
London register	£	7,257,483	103,249	43,364	33,040	26,845			
Local register	£	278,558	3,983	1,673	1,275	1,035			
Sinking fund	£	(3,133,555)	(44,810)	(18,820)	(14,339)	(11,651)			

	Balance at division date				
	Total	Kenya		Tanzania	Uganda
		Currency	Shs. '000	Shs. '000 42%	Shs. '000 32%
1975 £Sig 5.9m 9% 1977	£ 6,810,428	97,750	41,055	31,280	25,415
1970 K£ 1.0m 6 3/4% 1990					
Balance	Shs. 22,700,000	22,700	9,534	7,264	5,902
Sinking fund	Shs. (702,000)	(702)	(294)	(225)	(183)
1971 K£ 2.0m 6 3/4% 1986					
Balance	Shs. 45,437,858	45,438	19,084	14,540	11,814
Sinking fund	Shs. (859,000)	(859)	(361)	(275)	(223)
<i>E.A.P. & T.</i>					
1957 £Sig 3.0m 5 3/4% 1977/83					
Balance (London and local)	£ 3,000,000	42,900	18,018	13,728	11,154
Sinking fund	£ (1,087,183)	(15,200)	(6,384)	(4,864)	(3,952)
<i>E.A. Harbours</i>					
1956 £Sig 0.5m 5 1/2% 1980/84					
London register	£ 482,789	6,904	2,900	2,209	1,795
Local register	£ 17,221	246	103	79	64
Sinking fund	(223,240)	(3,192)	(1,341)	(1,022)	(829)
1957 £Sig 1.0m 5 3/4% 1977/83					
London register	£ 1,004,919	14,370	6,036	4,598	3,736
Local register	£ 32,336	462	194	148	120
Sinking fund	(435,536)	(6,228)	(2,616)	(1,993)	(1,619)
1971 K£ 1.4m 6 3/4% 1986					
1946 Supplementary Fund	Shs. 29,149,504	29,150	12,243	9,328	7,579
Kenya 2 3/4%					
Sinking fund	£ (177,572)	(2,539)	(1,066)	(813)	(660)
TOTAL LOAN STOCKS AND RELATED FUNDS		324,387	136,243	103,803	84,341
IV. OVERDRAFT AND CASH BALANCES					
<i>Crown Agents</i>					
E.A. Railways — overdraft	£ 2,297,117	32,849	13,796	10,512	8,541
E.A.P.&T. — overdraft	£ 1,905,627	27,250	11,445	8,720	7,085
Miscellaneous receipts	£ (127,268)	(1,801)	(757)	(576)	(468)

GFS — overdraft	£	364,924	5,474	2,299	1,752	1,423
<i>E.A.P. & T. Headquarters Accounts</i>	£	4,440,400	63,772	26,783	20,408	16,581
Uganda Commercial Bank	Shs.	(678,667)	(679)	(285)	(217)	(177)
Grindlays Bank, Uganda	Shs.	(1,049,233)	(1,049)	(440)	(336)	(273)
New York	\$	(26,374)	(219)	(92)	(70)	(57)
<i>GFS Overseas accounts</i>						
London	£	(4,991)	(80)	(33)	(26)	(21)
Bombay and Karachi	?	?	(75)	(32)	(24)	(19)
Montreal	?	?	(115)	(48)	(37)	(30)
TOTAL OVERDRAFTS AND BANK BALANCES		61,555		25,853	19,698	16,004
V. MISCELLANEOUS						
<i>Creditors of E.A. Railways</i>						
Unallocated loan interest	Shs.	5,400,000	5,400	2,268	1,728	1,404
<i>Owed to E.A. Governments by E.A.P.&T.</i>						
1949 initial conversion (1979) 3%	Shs.	3,190,023	3,190	1,340	1,021	829
Depreciation loans	Shs.	9,659,480	9,660	4,057	3,091	2,512
<i>Overseas and liabilities of E.A. Railways</i>						
Overseas assets	Shs.	(150,200,000)*	(150,200)	(63,084)	(48,064)	(39,052)
Overseas short-term liabilities	Shs.	46,400,000 *	46,400	19,488	14,848	12,064
* Various currencies.						
<i>E.A. Cargo Handling</i>						
E.A. Harbours debenture	Shs.	4,600,000	4,600	1,932	1,472	1,196
E.A. Harbours loan	Shs.	22,500,000	22,500	9,450	7,200	5,850
<i>GFS</i>						
Pension fund loans	Shs.	12,112,636	12,113	5,088	3,876	3,149
Building in Montreal	Shs.	(900,000)	(900)	(378)	(288)	(234)
TOTAL MISCELLANEOUS		(47,237)		(19,839)	(15,116)	(12,282)

Balance at division date

	Total		Kenya		Tanzania		Uganda	
	Currency	Shs. '000	Shs. '000	%	Shs. '000	%	Shs. '000	%
				42%		32%		26%
<i>Summary</i>								
Loans from Governments and International Agencies		2,246,308	943,449		718,819		584,040	
Commercial loans		278,787	117,090		89,212		72,485	
Loan stocks and related sinking funds		324,387	136,243		103,803		84,341	
Overdrafts and cash balances		61,555	25,853		19,698		16,004	
Miscellaneous		(47,237)	(19,839)		(15,116)		(12,282)	
		2,863,800	1,202,796		916,416		744,588	

NOTE: The rates of exchange used in this table are as in the Mediator's Consolidated Report. The principal rates involved at 30 June, 1977 are: £1 = Shs. 14,30001, U.S. \$ 1 = Shs. 8,31542, DM 1 = Shs. 3,55059, Canadian \$ 1 = Shs. 7,84723.

ANNEX B

D. M. S. Fairweather, B. Sc (Hons), C. Eng., F.I.Mech.E.
Consulting Engineer
Oxted, Surrey, RHB OBU

7th December, 1982

Gentlemen,

East African Community — Mediation Working Party on Railway Rolling Stock

Following the agreement reached between all railways at the meetings of the Working Party in Kampala on December 1st and 2nd, of which your delegates will already have advised you, a detailed list of the rolling stock to be allocated to Kenya and to Uganda has been drawn up in strict accordance with the methods agreed by the Working Party. A copy of this list is enclosed.

It was also agreed by the Working Party that any minor adjustments to this list, which may arise from practical problems relating to individual vehicles, should be agreed in bilateral discussions between the two railway organizations.

Copies of the following Annexes to the Agreement of December 2nd are also enclosed.

Annex 1. List of all rolling stock in existence at census date;

Annex 2. List of all rolling stock scrapped, or listed for scrapping, since the division date (30th June 1977);

Annex 3. Detailed division of rolling stock between Kenya and Uganda, by type of vehicle, age group and technical features.

Yours faithfully,

D. M. S. FAIRWEATHER
Chairman, Working Party

The Managing Director
Uganda Railways Corporation
P.O. Box 7150
Kampala, Uganda

The General Manager
Tanzania Railways Corporation
P.O. Box 468
Dar-es-Salaam, Tanzania.

The Managing Director
Kenya Railways Corporation
P.O. Box 30121
Nairobi, Kenya

East African Community Mediation Working Party on Rolling Stock

1. The Working Party met in Kampala on 1st and 2nd December 1982.

Present were:

Mr. D. M. S. FAIRWEATHER	Chairman	
Mr. J. K. NJUE	Deputy Chief Mechanical and Electrical Engineer	K.R.C.
Mr. S. LUDEK	Data Processing Officer	K.R.C.

Mr. S. M. KWESIGA	Chief Mechanical Engineer	U.R.C.
Mr. C. KARAMAGI	Chief Traffic Manager	U.R.C.
Mr. E. M. KASIMBAZI	Chief Civil Engineer	U.R.C.
Mr. D. MURUNGI	Mechanical Engineer (Technical)	T.R.C.
Mr. M. S. KABIPE	Assistant Chief Mechanical Engineer	T.R.C.
Mr. G. N. HIZZA	Corporate Planning Manager	T.R.C.

2. The Working Party worked to the Terms of Reference given by the Mediator in his Consolidated Report of October, 1981.

3. The Working Party, having obtained and examined all possible sources of information on rolling stock in Kenya and Uganda, have agreed on a comprehensive list of all rolling stock in existence and of vehicles known to have been scrapped since the division date (30th June, 1977).

4. The Working Party agreed that all life expired vehicles, either scrapped in Kenya or listed to be scrapped in Uganda should not feature in the division of rolling stock.

5. The Working Party agreed that all non-life expired vehicles, scrapped as a result of accident damage, should be charged to the Railway on which the accident occurred.

6. The balance of rolling stock, after deduction of life expired stock (either scrapped in Kenya or listed to be scrapped in Uganda) has been divided in exactly the same proportions, for coaches and goods wagons, as in the Mediator's Terms of Reference.

The numbers of stock are:

	<i>Total No.</i>	<i>Kenya No.</i>	<i>%</i>	<i>Uganda No.</i>	<i>%</i>
Coaches	509	402	79	107	21
Wagons	6,354	5,422	85.3	932	14.7
TOTAL	6,863	5,824		1,039	

7. Bearing in mind specific traffic requirements for both Railways, and to assist as far as possible in Uganda's maintenance situation, the division of rolling stock in detail, covering every type of vehicle, age group and principal technical features was agreed; this division closely reflecting the Mediator's recommendations in his consolidated report of October, 1981, both numerically and financially.

8. The Working Party have agreed on the method of marking and identification of individual coaches and wagons in accordance with the above allocation.

9. The Tanzania Railways, as observers, submitted a list of wagons and coaches that were scrapped, or have been condemned, in Tanzania, since the division date. This is submitted for record and adjustment to para. 61 of the Mediator's Consolidated Report of October, 1981.

S. M. KWESIGA
For Uganda Railways Corporation

J. K. NJUE
For Kenya Railways Corporation

M. S. KABIPE
For Tanzania Railways Corporation (Observers)

D. M. S. FAIRWEATHER
Chairman, Working Party

ANNEX C. COMPENSATION AGREEMENT BETWEEN THE GOVERNMENTS OF THE REPUBLIC OF UGANDA AND THE REPUBLIC OF KENYA IN RESPECT OF THE SHORTFALL OF NET ASSETS UNDER THE MEDIATION AGREEMENT

Agreement between the Governments of the Republic of Uganda (hereinafter referred to as "Uganda") of the one part and the Republic of Kenya (hereinafter referred to as "Kenya") of the other part:

Whereas:

By virtue of the Agreement for the division of the Assets and Liabilities of the former East African Community (hereinafter referred to as the "Mediation Agreement") Kenya shall compensate Uganda for her shortfall of net assets the amount of shillings one billion, two hundred and three million, five hundred and forty thousand (Sh. 1,203.54 million) equivalent to United States of America dollars one hundred and forty-four million, seven hundred and thirty-six thousand (US \$144.736 million) calculated at the rate of Sh. 8.31542 per 1 US dollar as at 30th June, 1977. The amount shall be paid in convertible currencies.

Pursuant to article 5.01 of the Mediation Agreement, Kenya shall further compensate Uganda for the General Fund Services Equipment, the amount of shillings one million (Sh. 1 million) equivalent to United States of America dollars one hundred and twenty thousand (US \$0.12 million) calculated at the rate of Sh. 8.31542 per 1 US dollar as at 30th June, 1977. The amount shall be paid in convertible currencies.

By virtue of article 4 of the Mediation Agreement and the Memorandum of Understanding between Kenya and Uganda dated 3rd March, 1984, the compensation to Uganda shall consist of the following methods:

- (i) Convertible cash;
- (ii) Set-off of monies Uganda owes Kenya;
- (iii) Payment for services rendered to Uganda by Kenya;
- (iv) Payment for raw materials and manufactured goods obtained by Uganda from Kenya;
- (v) Payment for any fixed assets acquired by Uganda in Kenya; or a Combination of any one of these methods.

Uganda will, after due consultation with Kenya, and taking into account proposals and views submitted by Kenya at such consultation, decide on the extent and combination of modes of payment.

The parties hereto acknowledge the fact that there exist claims due to Kenya payable by Uganda Government arising out of the Inter Central Banks' Credit Facility Agreement of 1981 between Kenya and Uganda and the current indebtedness of the Uganda Government and her parastatal bodies to the Kenya Government, Kenya parastatal bodies and Kenya private sector.

Now therefore Kenya and Uganda agree on the methods of payment of compensation as hereunder:

Article I. AMOUNT OF COMPENSATION

The compensation amount is the sum of United States of America dollars one hundred forty-four million, seven hundred and thirty-six thousand (US \$144.736 million) and a further sum of United States of America dollars one hundred and twenty thousand (US \$0.12 million) amounting to a total sum of United States of America dollars one hundred forty-four million, eight hundred and fifty-six thousand (US \$144.856 million).

Article II. PAYMENT OF COMPENSATION

The amount hereinabove stated in article I shall be paid over a period of eight (8) years with interest at the rate of seven per cent (7%) per annum on outstanding balances from the date of signature of the Mediation Agreement as follows:

(i) For the first five years, the annual sum of United States of America dollars twenty-nine million, four hundred and twelve thousand (US \$29,412 million) inclusive of interest shall be paid by Kenya to Uganda in ten (10) half-yearly instalments of United States of America dollars fourteen million, seven hundred and six thousand (US \$14.706 million) each, commencing on 1st July, 1984 or three months after the signing of the Mediation Agreement whichever is the earliest and ending on 1st January, 1989 inclusive as set out in Schedule A to this Agreement.

(ii) The balance outstanding as at 1st July, 1989 or such subsequent date subject to the due date of the first instalment in article II (i) above, shall be paid in three (3) years in six equal half-yearly instalments inclusive of interest, commencing six months after the last instalment in article II (i) above and ending on the 1st day of July, 1992, or such subsequent date depending on the date of the first instalment herein.

Provided that after working out and adjusting Schedule A, Schedule B shall be worked out and shall form part of this article and shall be read and interpreted together with this Agreement.

Article III. PAYMENT IN CONVERTIBLE CASH

The compensation amount payable by Kenya to Uganda in convertible cash shall be paid into the Bank of Uganda's account with the Federal Reserve Bank in New York.

Article IV. SET-OFF

(i) Upon the coming into effect of the Mediation Agreement, there shall be set-off against the compensation amount payable by Kenya Government to the Uganda Government the amount payable by Uganda Government to Kenya Government arising out of the Inter Central Banks' Credit Facility Agreement of 1981 and such other debts owed by Uganda Government and her parastatals to the Kenya Government, Kenya parastatals and Kenya Private sector, as shall have been verified by 1st July, 1984.

(ii) Any debts which shall not have been verified by 1st July, 1984 shall be verified by 30th September, 1984 and off-set from the instalment next following. 30th September, 1984 shall be the cut-off date for all current indebtedness.

Article V. PAYMENT BY OFF-SETTING CASH PAYMENT FOR SERVICES RENDERED: GOODS OBTAINED AND ASSETS ACQUIRED

For the first five years Uganda shall at any time within any instalment, consult Kenya and, taking into account proposals and views submitted by Kenya at such consultation, decide the amount to be off-set for:

- (a) Any services rendered by Kenya to Uganda,
- (b) Any goods obtained from Kenya by Uganda,
- (c) Any fixed assets Uganda may acquire in Kenya.

Article VI. INTEREST

Kenya shall pay interest under article 4.02 of the Mediation Agreement only on any outstanding amounts of the compensation amount.

Article VII. WAIVER

Kenya shall waive all claims against Uganda arising out of the set-off specified in article IV to the extent of the amounts found due to Kenya and set-off against Uganda as at 30th September, 1984.

Article VIII. AMENDMENTS

This Agreement may be amended by mutual consent of the parties and such amendment shall be in writing and signed by duly authorized representatives of the two Governments and shall form an integral part of this Agreement.

Article IX. SCOPE OF AGREEMENT

This Agreement shall be attached to and form an annex to the Mediation Agreement and constitute an integral part thereof.

Article X. COMING INTO FORCE

This Agreement shall come into force upon the date of signature of the Mediation Agreement.

DONE at Arusha this 31st day of March, 1984.

SAM TEWUNGWA

Minister of Regional Co-operation
for the Government of the Republic
of Uganda

PETER C. J. O. NYAKIAMO

Minister of State, Office of the President
for the Government of the Republic
of Kenya

SCHEDULE A. PROPOSED PAYMENT SCHEDULE BY KENYA TO UGANDA
IN U.S. DOLLARS (MILLION)

<i>Date</i>	<i>Outstanding U.S. \$</i>	<i>Interest U.S. \$</i>	<i>Total Due U.S. \$</i>	<i>Payment Due U.S. \$</i>
1st July, 1984	144.856	2.535	147.391	14.706
1st January, 1985	132.685	4.644	137.329	14.706
1st July, 1985	122.623	4.292	126.915	14.706
1st January, 1986	112.209	3.927	116.136	14.706
1st July, 1986	101.430	3.550	104.980	14.706
1st January, 1987	90.274	3.160	93.434	14.706
1st July, 1987	78.728	2.755	81.483	14.706
1st January, 1988	66.777	2.337	69.114	14.706
1st July, 1988	54.408	1.905	56.313	14.706
1st January, 1989	41.607	1.456	43.063	14.706

NOTE: The figures in Columns 1, 2 and 3 will be adjusted, subject to:

- (i) The date of the signature of the Mediation Agreement;
- (ii) The verified debts to be set-off on the date of the signature of the Mediation Agreement.

ANNEX C (II). AMENDMENT

(Number One)

Whereas on the 31st of March, 1984 the Governments of the Republic of Uganda and the Republic of Kenya signed a Compensation Agreement in respect of the Compensation amount of United States dollars one hundred forty-four million, eight hundred fifty-six thousand (US \$144.856 m) payable by Kenya to Uganda;

And whereas article VIII permits the two Governments to amend the aforementioned Agreement;

And whereas after mutual consultations and discussions it has become necessary to amend some articles thereof.

Now therefore it is agreed as follows:

Article I. SUBSTITUTIONS AND AMENDMENTS

1. (A) Article IV (set-off) of the Agreement dated 31st March, 1984, is deleted and substituted with the following provisions:

“Article IV. SET-OFF

“(i) Upon the coming into effect of the Mediation Agreement, there shall be a set-off against the Compensation amount payable by the Government of Kenya to the Government of Uganda in the sum of United States dollars eight million, seven hundred thirty thousand, eight hundred and ninety-five cents fifty-seven only (US\$8,730,895.57) being:

“(a) Kenya’s net claim arising out of Kenya’s overpayment of the Long-term Liabilities of the Community as a result of the division of the said Liabilities in the mediation ratio of a sum of United States dollars seven million, six hundred twenty-seven thousand, five hundred and twenty-nine cents fifty-seven only (US\$7,627,549.57) as more fully set out and summarized in a schedule hereto attached and marked Annexure A.

“(b) Tanzania’s obligation to pay Kenya a sum of United States dollars one million, one hundred and three thousand, three hundred and sixty-six only (US\$1,103,366) as a result of the division of the Long-term Liabilities of the Community in the mediation ratio. The said obligation is assumed by Uganda as per exchange of letters between Uganda and Tanzania copied to Kenya dated 27th April, 1984 and as more particularly set out and summarized in a schedule hereto attached and marked Annexure B.

“(ii) Upon the coming into effect of the Mediation Agreement, there shall be a further set-off against the Compensation amount payable by the Government of Kenya to the Government of Uganda, the amount representing the current indebtedness of the Government of Uganda and her parastatals to the Government of Kenya, Kenya parastatals and Kenya private sector as shall have been verified by the effective date of the Mediation Agreement. The verified figure to be off-set shall be agreed upon by exchange of letters between the two Governments.

“(iii) Any Government debts which shall not have been verified by the effective date of the Mediation Agreement shall be verified by 30th September, 1984 and off-set from the instalment next following. 30th September, 1984, shall be the cut-off date for all current indebtedness.”

1. (B) Article VI (Interest) of the Agreement mentioned in 1 (A) above is amended to make the present provision (i) and introduce (ii) as hereunder:

“(ii) After the set-off in article IV (i) and (ii) the balance of the Compensation amount shall be subject to interest under article 4.02 of the Mediation Agreement.”

1. (C) Article VII (Waiver) of the Compensation Agreement shall be amended by substituting the reference “. . . Article II . . .” in the second line with the reference “. . . Article IV . . .”.

Article II. INTERPRETATION

11. This Amendment shall be construed, interpreted and read together with and shall form an integral part of the Agreement dated 31st March, 1984.

DONE at Nairobi this 28th day of April, 1984.

SAM TEWUNGWA
Minister for Regional Co-operation

For the Government
of the Republic of Uganda

PETER C. J. O. NYAKIAMO
Minister of State
Office of the President

For the Government
of the Republic of Kenya

ANNEXTURE A. SCHEDULE OF COMPENSATION PAYMENTS BETWEEN
KENYA AND UGANDA

<i>Institution/Loan</i>	<i>Uganda to pay Kenya</i>	<i>Kenya to pay Uganda</i>
A. Railways		
1. 1956 £Stg. 3.5m 1980/84	£ 92,537.17	—
2. 1967 £Stg. 8.5m 1977/83	£ 238,925.80	—
3. 1961 £Stg. 7.5m 1986 Exchequer	£ 703,504.00	—
4. 1965 £Stg. 3.15m 1970/84 7.1% E.C.G.D.	£ 295,025.00	—
5. 1970 £Stg. 1.0m Comm. credit	£ 35,939.33	—
6. 1970 £Stg. 1.0m Interest Free	£ 46,199.00	—
7. 1965 I.B.R.D. Loan 428-1 E.A.	\$ 1,141,671.00	—
8. 1970 I.B.R.D. Loan 647 — E.A.	\$ 1,613,433.00	—
9. E. A. Government Loan	—	\$ 1,322,910.40
10. 1954 £Stg. 5.0m — 4% 1973/76	£ 114,771.85	—
11. 1957 £Stg. 8.5m — 5 3/4% 1977/83	£ 26,795.65	—
B. Posts and Telecommunications		
1. Standard Chartered Bank	—	—
2. Tanzania Investment Bank	—	—
3. Zanzibar Govt. Loan	—	—
4. Consortium Loan	—	\$ 1,182,661.00
5. Grindlays Bank Loan	—	\$ 1,123,466.00
6. Initial Conversion Loan	\$ 37,712.00	—
7. Depreciation Loan	\$ 29,386.00	—
8. C. Itoh Credit	Y 275,184,947.00	—
9. Marconi Communications	£ 28,282.00	—
10. Cable and Wireless Loan	£ 3,118.00	—
11. Crown Agents Overdraft	£ 13,980.00	—
12. I.B.R.D. Loan No. 483 — E.A.	\$ 94,965.00	—
13. I.B.R.D. Loan No. 675 — E.A.	\$ 77,776.00	—
14. I.B.R.D. Loan No. 914 — E.A.	\$ 201,291.00	—
15. British Exchequer Loan 1961/86 £Stg. 0.75m — 6 1/2%	£ 39,980.00	—
16. British Exchequer Loan 1963/88 £Stg. 0.25m — 5 1/2%	£ 15,220.00	—
17. 1957 E.A.H.C. £Stg. 3.0m — 5 3/4% 1977/83 ..	£ 13,320.00	—
C. Harbours		
1. I.B.R.D. Loan 428 — E.A.	\$ 354,880.00	—
2. I.B.R.D. Loan 638 — E.A.	\$ 2,049,704.00	—
3. I.B.R.D. Loan 865 — E.A.	\$ 1,623,641.00	—
4. International Co-operation Administration (1978)	£ 9,819.86	—

<i>Institution/Loan</i>	<i>Uganda to pay Kenya</i>	<i>Kenya to pay Uganda</i>
D. GFS Liabilities		
I. Building in Montreal	\$ 45,460.00	—
E. Stocks — Local Register (Non-Sterling)		
I. 1975 £Stg. 5.9m — 9% 1977	£ 43,290.47	—
Summary		
	£ 1,720,708.13	—
	\$ 7,269,919.00	\$ 3,629,037.40
	Y 275,184,947.00	—
Conversion to U.S. \$		
£ 1,720,708.13		U.S. \$ 2,959,100.04
		\$ 7,269,919.00
Y 275,184,947.00		\$ 1,027,547.93
		\$ 11,256,566.97
Less		\$ 3,629,037.40
Net Position		\$ 7,627,529.57

ANNEXTURE B

	<i>Kenya to pay Tanzania</i>	<i>Tanzania to pay Kenya</i>
Railways and Harbours		
1954 £Stg. 5m 4% — 1973/76		£Stg. 81,665.32
1957 £Stg. 8.5m 5 1/4% — 1977/83		£Stg. 36,800.80
E.A. Government Loan	U.S. \$ 240,529.16	
1961 £Stg. 7.5m 6 1/2% — 1986 Exchequer Loan..		£Stg. 2,968
1970 £Stg. 1.0m — 1995		£Stg. 9,454
1975 £Stg. 5.9m 9% — 1977 Stock		£Stg. 53,280.58
Posts and Telecommunications		
C. Itoh Credit		JY. 338,689,165
Zanzibar Government Loan	U.S. \$ 997,224	
Marconi Communications		£Stg. 34,809
Standard and Chartered Bank	U.S. \$ 349,875	
Tanzania Investment	U.S. \$ 846,251	
Depreciation Loan		U.S. \$ 48,452.17
1957 E.A.H.C. £Stg. 3m 5 1/4% — 1977/83		£Stg. 53,240
Cable and Wireless		£Stg. 12,473.76
Crown Agents Overdraft		£Stg. 116,360
1.B.R.D. 483 E.A.		U.S. \$ 379,860
1.B.R.D. 675 E.A.		U.S. \$ 311,103
1.B.R.D. 914 E.A.		U.S. \$ 805,163
6 1/2% British Exchequer Loan		£Stg. 18,360
5 1/2% British Exchequer Loan		£Stg. 5,040
TOTALS	U.S. \$ 2,433,879.16	U.S. \$ 1,544,578.17
		JY. 338,689,165
		£Stg. 424,451.46

Kenya-Tanzania Settlement Analysis

		<i>Tanzania to pay Kenya</i>	<i>U.S. \$</i>
<i>U.S. \$</i>			
2,433,879.16 — 1,544,578.17 U.S. \$		(-) 889,301	(-) 889,301
£Stg.			
424,451.46	£Stg.	424,451.46	+ 729,965
<i>Japanese Yen</i>			
338,689,165	JY.	338,689,165	+ 1,262,702
			<u>1,103,366</u>

ANNEX D (I). COMPENSATION AGREEMENT BETWEEN THE GOVERNMENTS OF THE UNITED REPUBLIC OF TANZANIA AND THE REPUBLIC OF UGANDA IN RESPECT OF THE SHORTFALL OF THE ASSETS ALLOCATION UNDER THE MEDIATION AGREEMENT

Agreement between the Governments of the United Republic of Tanzania (hereinafter referred to as "Tanzania") of the one part and the Republic of Uganda (hereinafter referred to as "Uganda") of the other part:

Whereas:

By virtue of the proposed Agreement for the Division of the Assets and Liabilities of the former East African Community (hereinafter referred to as the "Mediation Agreement") between the Governments of the United Republic of Tanzania, the Republic of Uganda and the Republic of Kenya, Tanzania has agreed to compensate Uganda for its shortfall of net assets the amount of US \$46.4m.

Under article 4 of the said Mediation Agreement the payment of compensation to Uganda shall be made by several methods amongst which is the set-off of mutually recognized claims.

The parties hereto recognize that there are outstanding claims due to Tanzania payable by Uganda arising out of the Loan Agreement dated 12th December, 1979, as amended by the Supplementary Agreement dated 26th June, 1981 and the Inter-Central Bank Commodity Loan Credit Agreement dated 18th May, 1979, as amended by the Supplementary Agreement dated 18th December, 1979.

After the reconciliation of actual figures of the Loans specified in the Long-term Liabilities schedule of the said Mediation Agreement under article 7 thereof, there may arise claims between Tanzania and Uganda.

Now therefore it is agreed and declared as follows: That Tanzania hereby offers to compensate Uganda and Uganda hereby accepts to be compensated by way of set-off from the balance of Tanzania's outstanding claims as hereunder:

1. That 88.6 per cent of the compensation amount shall be paid by way of set-off from Tanzania's claims against Uganda arising out of the Loan Agreement dated 12th December, 1979, as amended on 26th June, 1981.

2. That 11.4 per cent of the compensation amount shall be paid by way of set-off from Tanzania's net claims against Uganda arising out of the Uganda/Tanzania set-off of loans under Categories I and II of the Long-term Liabilities schedule of the Mediation Agreement.

3. That any balance of the compensation amount remaining after the set-off in clause 2 hereinabove shall be paid by way of set-off from Tanzania's claims against Uganda arising out of the Inter-Central Bank Commodity Credit Agreement dated 18th May, 1979, as amended on 18th December, 1979.

4. That any balance of the compensation amount remaining after the set-off in clause 3 hereinabove shall be paid by way of set-off from any further claims by Tanzania against Uganda arising out of the Loan Agreement specified in clause 1 hereinabove.

5. That the amounts in clauses 1 to 4 shall be appropriately quantified after reconciliation of the actual figures of the loans in the Long-term Liabilities schedule of the Mediation Agreement. The said quantified figures shall be agreed upon by exchange of letters between the two Governments.

6. That Uganda hereby waives claims against Tanzania under the Mediation Agreement to the extent of Shs. 385.84m (US \$46.4m) being the compensation payable to Uganda by Tanzania under the said Agreement and Tanzania hereby waives claims against Uganda under the Agreements in clauses 1 and 3 and the set-off in clause 2 above to the extent of the amounts set-off therein and further agree as follows:

- (i) That the set-off in clauses 1 to 4 hereinabove agreed, constitute a full and final payment of the compensation payable to Uganda by Tanzania;
- (ii) That Tanzania shall be obliged to pay interest under article 4.02 of the Mediation Agreement only on any outstanding amounts that may remain due to Uganda after the settlements stipulated in clauses 1 to 4;
- (iii) That the Agreements referred to in clauses 1 and 3 hereinabove shall be appropriately amended in respect of the amounts set-off therein.

7. That this Agreement shall be attached to and form an annex to the Mediation Agreement.

8. That this Agreement shall come into force upon the date of signature of the Mediation Agreement.

DONE at Kampala this 24th day of February, 1984.

C. D. MSUYA (M.P.)

Minister of Finance for the Government
of the United Republic of Tanzania

S. TEWUNGWA (M.P.)

Minister of Regional Co-operation for the
Government of the Republic of Uganda

ANNEX D (II)

THE UNITED REPUBLIC OF TANZANIA
THE MINISTER FOR FINANCE
THE TREASURY
DAR ES SALAAM

27th April, 1984

Our Ref: TYC/E/640/85
Your Ref: EA 43

Hon. S. Tewungwa (M.P.)
Minister for Regional Co-operation for the Government
of the Republic of Uganda
Kampala, Uganda

Re: *Exchange of letters between the Governments of the Republic of Uganda and the United Republic of Tanzania on the set-off arrangements arising out of the Division of the Long-term Liabilities of the former Community*

I acknowledge receipt of your letter of 27th April, 1984, regarding the set-off arrangements arising out of the Division of the Long-term Liabilities of the former Community which reads as follows:

"I refer to the Compensation Agreement between the Governments of the Republic of Uganda (hereinafter referred to as 'Uganda') and the United Republic of Tanzania (hereinafter referred to as 'Tanzania') dated 24th February, 1984, and to the subsequent bilateral negotiations concerning the reconciliation of repayments and the ensuing set-off arrangements arising out of the Division of the Long-term Liabilities of the former East African Community in the mediation ratio and confirm the agreed set-off arrangements between Uganda and Tanzania as hereunder:

1. That the amount of United States Dollars ten million, two hundred and seven thousand, seven hundred ninety-four only (US \$10,207,794) being Tanzania's net overpayment and Uganda's underpayment of the Long-term Liabilities of the Community as a result of the division of the said Liabilities of the Community in the mediation ratio. These are more fully set out and summarized in a schedule hereto attached and marked "A". The sum shall be settled between Uganda and Tanzania by way of set-off from the compensation amount of United States Dollars forty-six million and four hundred thousand (US \$46.4m) payable by Tanzania to Uganda.

2. That after the set-off in paragraph 1 above, the balance of the compensation amount payable by Tanzania to Uganda shall be paid by way of set-off from Tanzania's claim against Uganda arising out of the Loan Agreement dated 12th December, 1979, as amended on 26th June, 1981, thereby reducing Uganda's indebtedness to Tanzania thereunder.

3. That clause 3 of the Compensation Agreement dated 24th February, 1984, is deleted and shall not be included in the set-off arrangements.

4. (a) That Uganda accepts Tanzania's proposals under their letter dated 27th April, 1984, and agree to pay the Government of Kenya on behalf of Tanzania through the Uganda/Kenya bilateral arrangements the sum of United States Dollars one million, one hundred and three thousand, three hundred sixty-six only (US \$1,103,366) being Kenya's net overpayment and Tanzania's underpayment of the Long-term Liabilities of the Community as a result of the division of the said Liabilities in the Mediation ratio. These are more fully set out in a schedule hereto attached and marked B and in the schedule to the Agreement between Tanzania and Kenya dated 27th April, 1984.

(b) The amount referred to in paragraph 4 (a) above shall be settled between Uganda and Tanzania by way of set-off from Tanzania's claim against Uganda arising out of the Loan Agreement referred to in paragraph 2 above thereby further reducing Uganda's indebtedness to Tanzania thereunder.

5. That in the event of any changes in the amount referred to in paragraphs 1 and 4 above, the same shall be settled between Uganda and Tanzania by way of a further set-off from Uganda's indebtedness to Tanzania arising out of the Loan Agreement referred to in paragraph 2 above.

6. Any amendments shall be mutually agreed on by exchange of letters between the two Governments.

7. That Uganda waives claims against Tanzania under the Mediation Agreement to the extent of Shs. 385.84 million (shillings three hundred and eighty-five million and eighty-four thousand) equivalent to United States Dollars forty-six million and four hundred thousand (US \$46.4m) as at 30th June, 1977, being the compensation amount payable by Tanzania to Uganda and fully settled in paragraphs 1, 2 and 5 above.

8. (a) That Tanzania waives all claims against Uganda arising out of the net overpayments by Tanzania in respect of the Long-term Liabilities of the Community to the extent of the amounts set-off under paragraphs 1 and 5 above.

(b) That Tanzania waives claims against Uganda arising out of the Loan Agreement referred to in paragraph 2 above, to the extent of the amounts set-off in paragraphs 2, 4 (b) and 5 above.

(c) That Tanzania shall be obliged to pay interest under article 4.02 of the Mediation Agreement only on any outstanding amounts that may remain due to Uganda after the settlements in paragraphs 1, 2 and 5.

(d) That the Agreement referred to in paragraph 2 above shall be appropriately amended to reflect the amount set-off in paragraphs 2, 4 (b) and 5.

(e) That Uganda indemnifies Tanzania against all responsibility for the Liabilities it has assumed under paragraph 4 (a) above.

This letter correctly sets out the agreed terms of the set-off arrangements between our Governments and I propose that this letter and your reply thereto shall form an Agreement between our two Governments in respect of the set-off arrangements and shall constitute an amendment to clauses 1 to 6 inclusive of the Compensation Agreement dated 24th February, 1984, and shall be construed, interpreted and read together with and shall form an integral part thereof and shall likewise enter into force on the day of signature of the Mediation Agreement."

I am pleased to inform you that the understanding therein is acceptable to the Government of the United Republic of Tanzania and therefore agree that your said letter and this reply shall form an Agreement between our two Governments in respect of the set-off arrangements and shall constitute an amendment to the Compensation Agreement dated 24th February, 1984 and shall be construed, interpreted and read together with and form an integral part thereof and shall likewise enter into force on the day of signature of the Mediation Agreement.

Hon. S. A. Kibona (M.P.)
Deputy Minister for Finance
for the Government of the United Republic
of Tanzania

c.c. Hon. P. C. J. O. Nyakiamo (M.P.)
Minister of State
Office of the President of the Republic of Kenya

ANNEXTURE A. SCHEDULE OF COMPENSATION PAYMENTS
BETWEEN UGANDA AND TANZANIA

<i>Institution/Loan</i>	<i>Uganda to pay Tanzania</i>	<i>Tanzania to pay Uganda</i>
A. Railways		
1. 1956 £Stg. 3.5m 1980/84 (overseas)	£ 96,580.74	—
2. 1957 £Stg. 8.5m 1977/83	£ 242,360.20	—
3. 1965 £Stg.	£ 606.00	—
4. 1970 £Stg. 1.0m Comm. Credit	£ 30,026.93	—
5. 1970 K£ 1.0m (1990)	—	Sh. 383,575.50*
6. 1965 I.B.R.D. Loan 428-1 E.A.	\$ 951,392.60	—
7. 1970 I.B.R.D. Loan 674 E.A.	\$ 1,344,556.00	—
8. 1971 K£ 3.4m 6 3/4% (1986)	—	Sh. 498,304.24*

<i>Institution/Loan</i>	<i>Uganda to pay Tanzania</i>	<i>Tanzania to pay Uganda</i>
B. Posts and Telecommunications		
1. Std. Chartered Bank	\$ 216,589.00	—
2. Tanzania Investment Bank	\$ 523,869.00	—
3. Zanzibar Government Loan	\$ 617,329.00	—
4. Consortium Loan	—	\$ 901,075.00
5. Grindlays Bank	—	\$ 855,974.00
6. Initial Conversion Loan	\$ 150.69	—
C. Harbours		
1. I.B.R.D. Loan 428-2 E.A.	\$ 670,328.50	—
2. I.B.R.D. Loan 638 E.A.	\$ 3,871,663.00	—
3. I.B.R.D. Loan 865 E.A.	\$ 3,066,876.00	—
4. I.C.A. (1978)	£ 18,548.65	—
D. GFS Liabilities		
Montreal House	\$ 34,636.00	—
<i>Summary</i>		
TOTALS	£Stg. 388,122.52	K.Sh. 881,879.74*
	U.S. \$ 11,297,389.79	U.S. \$ 1,757,049.00

* This set-off figure of U.S. \$ 10,207,794.23 excludes K.Shs. 881,879.74 which is a future stock obligation.

Conversion in U.S. \$		
(a) £Stg. 388,122.52	U.S. \$	667,453.44
(b)	U.S. \$	11,297,389.79
		11,964,843.23
	U.S. \$	1,757,049.00
Net position	U.S. \$	10,207,794.23

ANNEXTURE B

	<i>Kenya to pay Tanzania</i>	<i>Tanzania to pay Kenya</i>
Railways and Harbours		
1954 £Stg. 5m 4% — 1973/76		£Stg. 81,665.32
1957 £Stg. 8.5m 5 1/4% — 1977/83		£Stg. 36,800.80
E.A. Government Loan	U.S. \$ 240,529.16	
1961 £Stg. 7.5m 6 1/2% — 1986 Exchequer Loan		£Stg. 2,968
1970 £Stg. 1.0m — 1995		£Stg. 9,454
1975 £Stg. 5.9m 9% — 1977 Stock		£Stg. 53,280.58
Posts and Telecommunications		
C. Itoh Credit		JY. 338,689,165
Zanzibar Government Loan	U.S. \$ 997,224	
Marconi Communications		£Stg. 34,809
Standard and Chartered Bank	U.S. \$ 349,675	
Tanzania Investment	U.S. \$ 846,251	
Depreciation Loan		U.S. \$ 43,452.17
1957 E.A.H.C. £Stg. 3m 5 1/4% — 1977/83		£Stg. 53,240
Cable and Wireless		£Stg. 12,473.76
Crown Agents Overdraft		£Stg. 116,360
I.B.R.D. 483 E.A.		U.S. \$ 379,860

	<i>Kenya to pay Tanzania</i>	<i>Tanzania to pay Kenya</i>
I.B.R.D. 675 E.A.		U.S. \$ 311,103
I.B.R.D. 914 E.A.		U.S. \$ 805,163
6 1/2% British Exchequer Loan		£Stg. 18,360
5 1/2% British Exchequer Loan		£Stg. 5,040
TOTALS	U.S. \$ 2,433,879.16	U.S. \$ 1,544,578.17 JY. 336,689.165 £Stg. 424,451.46

Kenya-Tanzania Settlement Analysis

	<i>Tanzania to pay Kenya</i>	U.S. \$
<i>U.S. \$</i>		
2,433,879.16 — 1,544,578.17 U.S. \$	(-) 889,301	(-) 889,301
£Stg. 424,451.46	£Stg. 424,451.46	+ 729,965
<i>Japanese Yen</i>		
338,689,165	JY. 338,689,165	+ 1,262,702
		1,103,366

ANNEX E. RULES OF PROCEDURE OF THE ARBITRATION TRIBUNAL

Article 1. ESTABLISHMENT OF THE TRIBUNAL

1.01. The Tribunal shall be established as provided for in sub-article 12.02 of the Mediation Agreement. The Chairman of the Tribunal shall not be a national of any of the States.

1.02. A vacancy occurring among the members of the Tribunal shall be filled within three months by the same method by which the appointment was made.

Article 2. PROCEDURES

2.01. A State wishing to institute a proceeding under the Mediation Agreement shall lodge a claim in writing to the Registrar. The claim shall name the party or parties to the proceedings, state the nature of the dispute or claim and the nature of the remedy or relief sought.

2.02. The Registrar shall upon receipt of the claim:

- (a) Register the same;
- (b) Notify the aggrieved party or parties of the registration of the claim;
- (c) Send copies of the claim to:
 - (i) The party or parties named as respondents; and
 - (ii) The Chairman and Members of the Tribunal.

2.03. Any party named as respondent shall within 90 days acknowledge and file with the Registrar a Written reply to the claim.

2.04. The Registrar shall upon receipt of the Written reply to the claim promptly send copies thereof to:

- (i) The aggrieved party or parties; and
- (ii) The Chairman and Members of the Tribunal.

2.05. Every claim, pleading, application or other written instrument or document to be filed with the Registrar shall be accompanied by seven copies.

2.06. Every document prepared for use in the Tribunal shall be on foolscap paper of durable quality; only one side of the paper shall be used and a margin of not less than four centimetres shall be left on the left side of the sheet.

2.07. All documents prepared for use in the Tribunal shall be clear and easily legible and may be produced by printing, type lithography, stencil duplicating, photography, xerography, type-writing or writing or any combination of these media.

2.08. For the purposes of these Rules, the Registrar may, in consultation with the Chairman, designate any offices in Kenya and Tanzania as Sub-Registries of the Tribunal.

Article 3. SESSIONS OF THE TRIBUNAL

3.01. The Registrar shall, in consultation with the Chairman, fix the date, time and venue of the sittings of the Tribunal.

3.02. The Chairman shall preside at all sittings of the Tribunal.

3.03. The parties to the proceedings may be represented by authorized agents and/or counsel whose names and authority shall be notified to the Registrar before the commencement of the proceedings.

3.04. Every party to the proceedings shall be entitled to adduce oral or documentary evidence and/or to make oral submissions in support of its claim.

3.05. The Tribunal may on its own volition summon any person or persons to give evidence on any matter before it.

3.06. The Tribunal may either on its own volition or at the request of any party visit any locus for purposes of verifying any matter in dispute.

3.07. The announcement of the decision or award of the Tribunal shall be delivered in open session within forty-five (45) days after both parties have made their final submissions.

3.08. The Registrar of the Tribunal shall authenticate the original text of the decision or award and shall immediately dispatch certified copies thereof to each party to the dispute.

3.09. At the written request of both parties to a proceeding, the Tribunal shall discontinue the hearing of the dispute.

Article 4. OTHER EXPENSES

4.01. Each party to the proceedings shall bear the costs and expenses of its own duly authorized agents, counsel and witnesses appearing before the Tribunal.

4.02. Where the Tribunal has on its own volition called witnesses or experts the costs and expenses of such witnesses shall be borne and shared equally by the parties in the proceedings.

4.03. Reimbursements of expenses incurred by witnesses and experts summoned at the initiative of the Tribunal shall be made by the Registrar who shall thereafter recoup the same from the parties to the proceedings.

Article 5. MISCELLANEOUS

5.00. Save as provided for in the Mediation Agreement and these Rules, the Tribunal may regulate its own procedure.

Article 6. CESSATION

6.00. The Tribunal shall cease to exist upon the full and final payment and settlement of all compensation, claims and disputes under this Agreement.

ANNEX F. RULES OF PROCEDURE OF THE BOARD OF TRUSTEES

Article 1. ESTABLISHMENT OF THE BOARD

1.01. The Board shall be established as provided for in sub-article 10.03 (b) (i) of the Mediation Agreement and shall consist of three members who shall be the Governors of the Central Banks of Tanzania, Uganda, and Kenya.

1.02. In the event of the absence or incapacity of a member at a meeting, he may be represented by a Deputy Governor.

1.03. Each Central Bank shall be responsible for the allowances, remuneration and expenses payable to its member.

1.04. The Governor of the host Central Bank shall provide secretarial services to the Board. The Board shall maintain records of all proceedings and documents of the Board.

Article 2. FUNCTIONS OF THE BOARD

2.01. The Board shall manage and administer, in the best interest of the States, all the assets of the Community vested in it by virtue of articles 10 and 11 of the Mediation Agreement.

2.02. The Board shall determine the investment policy for all the assets under its control and may invest all or part of the assets in such a way as it shall deem fit at such interest rates and terms as shall be beneficial to the States.

2.03. The report of the Actuary to be established in accordance with sub-article 10.02 of the Mediation Agreement shall be submitted to the Board of Trustees who in turn shall forward it to the Ministers responsible for Finance in each State.

2.04. The Board shall cease to exist upon a final division of the Pension and Provident Fund assets and other assets and liabilities as provided for in articles 10 and 11 of the Mediation Agreement.

Article 3. MEETINGS OF THE BOARD

3.01. The Board shall hold its first meeting in Tanzania within one month of the signing of the Mediation Agreement and shall thereafter meet at least quarterly in the States in rotation.

3.02. The date and time of the first meeting of the Board shall be fixed by the States. At that meeting and at subsequent meetings, the Board shall fix the date, time and venue of the next meeting.

3.03. The meetings will be chaired by the Governor of the Central Bank in the host country.

3.04. The Board shall take its decisions by consensus.

3.05. The Board shall produce a quarterly report, duly signed by the members, certified copies of which shall be dispatched to the Minister responsible for Finance in each State.

3.06. Save as provided for in the Mediation Agreement and these Rules, the Board may regulate its own procedure.

Article 4. OTHER EXPENSES

4.01. Costs and expenses incurred by the Board, such as telephones, telexes, transport at meetings and other administrative services shall be a charge on the income from Pension Funds.

4.02. The Board shall keep and maintain a proper record of accounts of the costs and expenses charged on the income from the Pension Funds and shall submit a half-yearly report thereon to the Minister responsible for Finance in each State.

[TRADUCTION — TRANSLATION]

ACCORD¹ RELATIF À LA DIVISION DE L'ACTIF ET DU PASSIF
DE L'ANCIENNE COMMUNAUTÉ DE L'AFRIQUE ORIENTALE

ACCORD ENTRE LES GOUVERNEMENTS DE LA RÉPUBLIQUE-UNIE
DE TANZANIE, DE LA RÉPUBLIQUE DE L'OUGANDA ET DE LA
RÉPUBLIQUE DU KENYA (CI-APRÈS COLLECTIVEMENT DÉNOMMÉS « LES ÉTATS »)

Considérant :

Que les Etats ont, par le Traité de coopération de l'Afrique Orientale, daté du 6 juin 1967, créé la Communauté des Etats de l'Afrique Orientale (ci-après dénommé « la Communauté ») et, en tant qu'institutions de celle-ci, certaines sociétés (ci-après collectivement dénommées « les Sociétés ») et ont prévu que la Communauté serait chargée d'administrer certains services (ci-après dénommés « les Services du Fonds général »);

Que la Communauté et les Sociétés ont cessé de remplir leurs fonctions en 1977 et qu'il n'est plus possible de gérer les Services du Fonds général;

Que, conscients de la nécessité de parvenir à un règlement rationnel des affaires de la Communauté, les Etats ont fait appel aux services d'un médiateur (ci-après dénommé « le Médiateur »);

Que le Médiateur, en s'appuyant sur les conclusions qu'il a présentées dans son rapport de synthèse daté du 28 octobre 1981 (ci-après dénommé « le Rapport de synthèse ») et dans des documents ultérieurs, a fait des propositions visant à répartir définitivement et équitablement l'actif et le passif des Sociétés et des Services du Fonds général;

Les Etats, après avoir examiné les propositions du Médiateur, conviennent des dispositions qui suivent :

Article premier. DÉFINITIONS

Dans le présent Accord, à moins que le contexte ne l'exige autrement, les expressions et sigles suivants ont le sens indiqué ci-après :

a) « EA Railways » s'entend de la Société des chemins de fer de l'Afrique Orientale;

b) « EA P & T » s'entend de la Société des postes et télécommunications de l'Afrique Orientale;

c) « EA Harbours » s'entend de la Société des ports de l'Afrique Orientale;

d) « EA Airways » s'entend de la Société des lignes aériennes de l'Afrique Orientale;

¹ Entré en vigueur le 14 mai 1984 par la signature, conformément à l'article 16 (avec effet au 1^{er} juillet 1984 en ce qui concerne l'article 8.01, conformément à l'article 8.04).

e) « EA Extelcoms » s'entend de la Société des télécommunications extérieures de l'Afrique Orientale, filiale de la Société des postes et télécommunications de l'Afrique Orientale;

f) « EA Cargo Handling » s'entend de la Société de manutention des cargaisons de l'Afrique Orientale, filiale de la Société des ports de l'Afrique Orientale;

g) « SFG » s'entend des Services du Fonds général;

h) « Sociétés » s'entend de la Société des chemins de fer de l'Afrique Orientale, de la Société des postes et télécommunications de l'Afrique Orientale, de la Société des ports de l'Afrique Orientale, de la Société des compagnies aériennes de l'Afrique Orientale et de leurs filiales, considérées collectivement et le terme « Société » s'entend de l'une quelconque de ces sociétés considérée séparément;

i) La « date de division » désigne :

— Pour la Société des chemins de fer de l'Afrique Orientale, le 30 juin 1977;

— Pour la Société des postes et télécommunications de l'Afrique Orientale, le 31 décembre 1976;

— Pour la Société des ports de l'Afrique Orientale, le 30 juin 1977;

— Pour la Société des lignes aériennes de l'Afrique Orientale, le 15 février 1977;

— Pour la Société des télécommunications extérieures de l'Afrique Orientale, le 31 mars 1977;

— Pour la Société de manutention des cargaisons de l'Afrique Orientale, le 31 décembre 1976; et

— Pour les SFG, le 30 juin 1977;

j) Le « passif à long terme » s'entend de tous les éléments de passif énumérés à l'annexe « A » du présent Accord;

k) Le « passif à court terme » s'entend des éléments de passif dont le règlement doit avoir lieu dans un délai ne pouvant pas excéder un an;

l) L'« actif net » s'entend, pour chacune des Sociétés et des SFG, de l'ensemble des éléments d'actif, déduction faite du passif à court terme de ladite Société et des SFG, à l'exception de l'actif et du passif des caisses de pensions et des fonds de prévoyance et des éléments constituant le passif à long terme;

m) Le « Rapport sur le matériel roulant » s'entend du rapport relatif à la désignation du matériel roulant et à sa répartition entre le Kenya et l'Ouganda, daté des 1^{er} et 2 décembre 1982, joint en annexe « B » au présent Accord, ainsi que de la liste du matériel roulant et des trois annexes à cette liste, communiquées le 7 décembre 1982 approuvées par le Kenya et l'Ouganda et réputées faire partie de l'annexe « B » du présent Accord;

n) « M. de sh » s'entend de millions de shillings kenyens, tanzaniens ou ougandais, selon le cas, au taux de 8,31542 shillings pour un dollar des Etats-Unis en vigueur au 30 juin 1977;

o) « M. de d » s'entend de millions de dollars des Etats-Unis;

p) « Monnaie convertible » s'entend des monnaies suivantes :

— Le dollar canadien;

- Le deutsche mark;
- La lire italienne;
- La livre sterling;
- Le yen japonais;
- Le dollar des Etats-Unis;

q) « Tribunal » s'entend du Tribunal arbitral dont l'article 12 du présent Accord prévoit la création;

r) « Conseil » s'entend du Conseil d'administration dont l'article 10 du présent Traité prévoit la création;

s) « Taux ou formule retenu dans l'Accord de médiation » s'entend de la division effectuée dans les proportions suivantes : quarante-deux p. 100 (42%) pour le Kenya, trente-deux p. 100 (32%) pour la Tanzanie et vingt-six p. 100 (26%) pour l'Ouganda.

Article 2. ELÉMENTS D'ACTIF ET DE PASSIF VISÉS

2.00. Le présent Accord vise les éléments d'actif et de passif des Sociétés et des SFG à la date de division de chaque société et des SFG.

Article 3. ACTIF NET; ACTIONS; MONTANTS EN EXCÉDENT OU À RECEVOIR

3.00. Le montant de l'actif net des Sociétés et des SFG détenu par chacun des Etats, la répartition de ce montant entre chacun des Etats sous forme d'actions, compte tenu de la situation géographique de cet actif et la part détenue par ces Etats dans l'actif global et les montants en excédent ou à recevoir de l'actif net après cette répartition, sont indiqués dans le tableau suivant :

RÉPARTITION DES ACTIONS

	Total		Kenya 42%		Tanzanie 32%		Ouganda 26%	
	<i>M. de sh</i>	<i>M. de d</i>	<i>M. de sh</i>	<i>M. de d</i>	<i>M. de sh</i>	<i>M. de d</i>	<i>M. de sh</i>	<i>M. de d</i>
Actif détenu	11,913	1 432,640	6 207,00	746,445	4 198,00	504,845	1 508,00	181,350
Actions			5 003,46	601,709	3 812,16	458,445	3 097,38	372,486
			(42%)		(32%)		(26%)	
Montant en excé- dent à recevoir . .			1 203,54	144,736	385,84	46,400	(1 589,38)	(191,136)

Article 4. INDEMNISATION DE L'OUGANDA EN RAISON DE L'INSUFFISANCE DE SA PART DE L'ACTIF NET; VERSEMENT DES INTÉRÊTS

4.01. Le Kenya et la Tanzanie dédommageront l'Ouganda en raison de l'insuffisance de sa part de l'actif net, comme le prévoit l'article 3 ci-dessus, en recouvrant à l'une ou à plusieurs des méthodes suivantes :

- a) Versements en monnaies convertibles;
- b) Fourniture de marchandises;
- c) Prestations de services;
- d) Financement d'installations de production déjà existantes ou nouvelles;

e) Règlement ou compensation des créances reconnues par les Etats; ou

f) Application d'un certain nombre de ces méthodes;

aux clauses et conditions convenues entre le Kenya et l'Ouganda et entre la Tanzanie et l'Ouganda, comme le prévoient les annexes « C » et « D », respectivement, du présent Accord.

4.02. Le Kenya et la Tanzanie paieront un intérêt aux taux de sept p. 100 (7%) par an à compter de la date de signature du présent Accord sur les montants non réglés de l'indemnité due à l'Ouganda en vertu du présent article.

Article 5. INDEMNISATION AU TITRE DE CERTAINS ÉLÉMENTS DE MATÉRIEL ET CESSIION DE MATÉRIEL ROULANT À L'OUGANDA

5.01. Le Kenya versera à l'Ouganda un montant d'un million de shillings (1 M. de sh), équivalant à cent vingt mille (120 000) dollars des Etats-Unis à titre de compensation pour certains éléments de matériel des SFG.

5.02. Le Kenya cédera à l'Ouganda le nombre de wagons de voyageurs et de marchandises ayant la qualité, les dimensions et les caractéristiques techniques indiquées dans le Rapport sur le matériel roulant.

Article 6. EVALUATION DU PASSIF À LONG TERME

6.00. Le passif à long terme des Sociétés et des SFG à la date de division de chacune des sociétés et des SFG s'élève à deux milliards huit cent soixante-trois millions huit cent mille (2 863 800 000) shillings.

Article 7. RÉPARTITION DU PASSIF À LONG TERME; VERSEMENTS PROVISIONNELS

7.01. Le passif à long terme des Sociétés et des SFG aux dates de division, dont le détail est indiqué à l'annexe « A », est reparti entre les Etats dans les proportions suivantes : quarante-deux p. 100 (42%) au Kenya, trente-deux p. 100 (32%) à la Tanzanie et vingt-six p. 100 (26%) à l'Ouganda. Les montants correspondants figurent dans le tableau suivants :

TABLEAU DU PARTAGE

	Total		Kenya		Tanzanie		Ouganda	
	M. de sh	M. de d	M. de sh	M. de d	M. de sh	M. de d	M. de sh	M. de d
Passif à long terme.....	2 863,800	344,396	1 202,796	144,646	916,416	110,207	744,588	89,543

7.02. Les versements effectués par chacun des Etats au titre du passif à long terme à compter des dates de division et jusqu'au 30 juin 1984, qu'ils soient supérieurs ou inférieurs à la proportion qui leur est attribuée en vertu du paragraphe 7.01, seront pris en compte dans le calcul du montant de l'indemnité qu'ils doivent verser ou recevoir en application de l'article 4.

Article 8. OBLIGATIONS ENVERS LES CRÉANCIERS

8.01. Les créanciers du passif à long terme et les Etats ayant accepté que le passif soit divisé conformément aux dispositions de l'article 7 et, s'il y a lieu, que les garanties conjointes et solidaires au titre de chacun des éléments de passif soient supprimées, chaque Etat ne sera responsable que du solde du passif

qui lui a été attribué tel qu'il est indiqué dans les Accords distincts conclus entre chacune des Etats et chacun des créanciers.

8.02. Le remboursement aux souscripteurs locaux des emprunts émis par les Sociétés est à la charge de l'Etat où ceux-ci résident.

8.03. Chaque Etat dégage de toute responsabilité les autres Etats pour tous les éléments du passif qui sont à sa charge aux termes des paragraphes 8.01 et 8.02 ci-dessus.

8.04. Nonobstant toute autre disposition contraire du présent Accord, le paragraphe 8.01 entrera en vigueur le 1^{er} juillet 1984.

Article 9. CRÉANCES

9.01. Les créances enregistrées avant le 31 décembre 1978, à l'exception de celles d'anciens fonctionnaires des institutions de la Communauté ayant droit à une pension, les créances sur la Société des lignes aériennes de l'Afrique Orientale et les éléments de passif à long terme, font l'objet du règlement suivant :

- a) Les créances libellées dans la monnaie de l'un des Etats seront cédées à cet Etat qui les règlera conformément à ses procédures internes;
- b) Les créances libellées dans une monnaie étrangère non visées à l'article 8 peuvent être réglées en vertu d'un accord spécial entre les Etats ou, à défaut d'un tel accord, par le Tribunal arbitral mentionné à l'article 12 du présent Accord.

9.02. Les créances sur la Société des lignes aériennes de l'Afrique Orientale enregistrées avant le 31 décembre 1978, mais non attribuées au titre des éléments de passif à long terme conformément à l'article 7, seront réglées par l'Etat où elles ont été enregistrées suivant les procédures qui y sont en vigueur.

Article 10. CAISSES DES PENSIONS ET FONDS DE PRÉVOYANCE

10.01. L'actif des caisses des pensions et des fonds de prévoyance des Sociétés et des SFG comprend le montant de l'actif de ces caisses et fonds déposé dans les Etats et de celui que les agents de la Couronne détiennent et gèrent.

10.02. L'actif et le passif des caisses de pensions des Sociétés et des SFG feront l'objet d'une évaluation actuarielle qui déterminera la valeur de l'actif et du passif de ces caisses dans chaque Etat et à l'étranger afin de permettre aux Etats de prendre une décision au sujet de la division finale de l'actif et du passif.

10.03. En attendant la fixation du montant de l'actif et du passif des caisses de pension devant être attribué à chaque Etat :

a) L'actif des caisses des pensions et des fonds de prévoyance déposé dans les Etats restera la propriété de ceux-ci, qui continueront à en assumer la gestion.

b) i) L'actif des caisses des pensions et des fonds de prévoyance de la Communauté actuelle détenu et géré par les agents de la Couronne sera dévolu à un Conseil d'administration, composé des Gouverneurs des Banques centrales des Etats, qui en assumera la gestion.

ii) Le Conseil tiendra sa première session un mois au plus tard après la signature de l'Accord de médiation et se réunira ensuite tous les trimestres; il présentera ses rapports aux ministres des finances des Etats.

iii) Le Conseil observera le règlement intérieur dont le texte figure à l'annexe « F » du présent Accord. Au cas où se poserait une question de procédure qui n'est pas traitée dans ladite annexe, le Conseil tranchera.

iv) Le Conseil sera dissous après la division finale de l'actif des caisses des pensions et des fonds de prévoyance et des autres éléments d'actif et de passif conformément aux dispositions des paragraphes 10.01, 10.02 et 11.03 du présent Accord.

c) L'actif des caisses des pensions et des fonds de prévoyance de la Communauté actuellement détenus et gérés par les agents de la Couronne comprenait à la date du 31 mars 1984 :

- i) L'actif des caisses des pensions s'élevant à vingt millions cinq cent quatre-vingt-douze mille quatre cent cinquante (20 592 450) livres sterling.
- ii) L'actif des fonds de prévoyance s'élevant à un million deux cent quarante-huit mille neuf cent soixante-dix-sept (1 248 977) livres sterling.

10.04. La valeur de l'actif de la caisse des pensions de la Société des postes et télécommunications de l'Afrique Orientale, à l'exception des éléments d'actif dont il a été question ci-dessus au paragraphe 10.01, déposés en Ouganda, sera établie et les Etats prendront une décision à ce sujet en tenant compte des évaluations actuarielles et de diverses autres constatations.

10.05. Chaque Etat devra :

- a) Verser à ceux de ses ressortissants qui ont été au service des Sociétés ou des SFG et avaient pris leur retraite à la date de division les prestations de retraite et les autres indemnités qui leur sont dues à ce titre.
- b) Prendre les dispositions nécessaires afin d'honorer les droits aux prestations de retraite et à d'autres indemnités acquis à la date de division par ceux de ses ressortissants qui étaient encore à la même date au service des Sociétés et des SFG.

10.06. a) Chaque Etat versera aux fonctionnaires qui ont été au service des Sociétés ou des SFG, autres que ses ressortissants et ceux auxquels s'applique l'Accord de prise en charge des pensions conclu avec le Royaume-Uni affectés en dernier lieu sur son territoire, ainsi qu'aux veuves et orphelins de ces fonctionnaires, les prestations de retraite et les autres indemnités qui leur sont légalement dues à ce titre.

b) L'obligation mentionnée à l'alinéa a du présent paragraphe s'applique tant aux fonctionnaires retraités qu'à ceux en service actif à la date de la division.

Article 11. AUTRES ÉLÉMENTS D'ACTIF

11.01. Les autres éléments d'actif de la Communauté détenus par les agents de la Couronne comprennent :

a) Des fonds d'amortissement qui s'élevaient, au 31 mars 1984, à quatre millions cinq cent trente-huit mille six cent quatre-vingt-deux (4 538 682) livres sterling :

- i) Dont un montant de cinq cent mille sept cent soixante-sept (500 767) livres sterling réparti entre les Etats dans la proportion de quarante-deux p. 100

(42%) pour le Kenya, trente-deux p. 100 (32%) pour la Tanzanie et vingt-six p. 100 (26%) pour l'Ouganda;

ii) Le solde, soit quatre millions trente-sept mille neuf cent quinze (4 037 915) livres sterling servira à racheter les titres souscrits aux deux emprunts suivants :

— L'emprunt à 5 3/4% émis en 1957 par le Haut Commissariat de l'Afrique Orientale (chemins de fer et ports), amortissable de 1977 à 1983;

— L'emprunt à 5 1/2% émis en 1956 par le Haut Commissariat de l'Afrique Orientale (chemins de fer et ports), amortissable de 1980 à 1984.

Tout excédant sera réparti entre les Etats conformément à la formule retenue dans l'Accord de médiation.

b) i) Des avoirs liquides s'élevant à un million cent vingt mille cinq cent quatre-vingt-dix (1 120 590) livres sterling au 31 mars 1984 répartis entre les Etats dans la proportion de quarante-deux p. cent (42%) pour le Kenya, trente-deux p. 100 (32%) pour la Tanzanie et vingt-six p. 100 (26%) pour l'Ouganda;

ii) Sur ce total, un montant de 5 400 livres peut être transféré à la caisse des pensions.

11.02. Le montant dû par le Royaume-Uni à la Communauté en vertu de l'Accord de prise en charge des pensions, actuellement évalué à cinq cent soixante-quatre mille (564 000) livres sterling sera réparti entre les Etats dans la proportion de quarante-deux p. 100 (42%) pour le Kenya, trente-deux p. 100 (32%) pour la Tanzanie et vingt-six p. 100 (26%) pour l'Ouganda.

11.03. Tout autre élément d'actif qui n'est pas expressément mentionné dans le présent Accord et dont les Etats, le Conseil d'administration ou toute autre personne physique ou morale établissent qu'il appartient à la Communauté après la signature du présent Accord sera automatiquement dévolu au Conseil d'administration qui en assurera la gestion tant que les Etats n'auront pas pris de décision touchant sa destination finale.

Article 12. RÈGLEMENT DES DIFFÉRENDS

12.01. Tout différent entre deux ou plusieurs Etats et/ou toute réclamation élevée par l'un au moins d'entre eux contre un autre des Etats et découlant du présent Accord, y compris toute question relative à son interprétation ou à son application que les parties ne peuvent résoudre à l'amiable, sera soumis à la décision d'un tribunal arbitral.

12.02. a) Le Tribunal se composera de quatre membres nommés de la manière suivante : chaque Etat nommera un membre, le quatrième membre, qui assumera la présidence du Tribunal et ne pourra être un ressortissant d'un des Etats, devra être désigné par ceux-ci d'un commun accord.

b) Nonobstant la disposition qui précède, au cas où l'un des Etat s'abstiendrait de procéder comme prévu à la nomination d'un membre dans les trois mois suivant la date du présent Accord, le Tribunal sera réputé dûment constitué.

c) Au cas où les Etats ne pourraient s'accorder sur la nomination d'un président dans les trois mois suivant la date du présent Accord, le Président de la Banque mondiale procédera à cette nomination.

12.03. Le Tribunal observera le règlement intérieur dont le texte figure à l'annexe « E » du présent Accord. Au cas où se poserait une question de procédure qui n'est pas traitée dans ladite annexe, le Tribunal tranchera.

12.04. Le Tribunal prendra toutes ses décisions à la majorité des membres présents à ses travaux. En cas de partage égal des voix entre les membres, l'opinion du président prévaudra.

12.05. Les décisions du Tribunal seront formulées par écrit et signées par chacun des membres présents.

12.06. Les Etats fixeront d'un commun accord les clauses et conditions auxquelles le président du Tribunal remplira ses fonctions.

12.07. Chaque Etat versera au membre du Tribunal qui le représente les indemnités et autres éléments de rémunération qui lui sont dus pour sa participation aux sessions du Tribunal. De plus, l'Etat remboursera à chaque membre du Tribunal qu'il a nommé les dépenses qu'il aura raisonnablement engagées dans l'accomplissement de ses fonctions.

12.08. *a)* Un greffier sera nommé d'un commun accord entre les Etats.

b) Tant que les Etats n'auront pas exercé le droit qui leur est conféré par l'alinéa *a* ci-dessus, le Secrétaire de la Banque de développement de l'Afrique de l'Est remplira les fonctions de greffier du Tribunal.

c) Les Etats effectueront chacun un versement anticipé d'un montant égal pour l'installation du greffe et prendront ensuite les dispositions financières appropriées pour en assurer le fonctionnement.

12.09. Le greffe du Tribunal sera situé à Kampala (Ouganda).

12.10. Le Tribunal peut, s'il le juge souhaitable dans un cas particulier, se réunir et exercer sa juridiction en tout lieu du territoire des Etats.

12.11. Le Tribunal sera dissous dès que toutes les indemnités et créances auront été intégralement et définitivement réglées et que les différends visés par le présent Accord auront fait l'objet d'un règlement complet et final.

Article 13. DROIT APPLICABLE AU PRÉSENT ACCORD

13.00. Le Tribunal appliquera les principes des droits communs aux Etats contractants et les principes et règles reconnues du droit international.

Article 14. MAINTIEN DE CERTAINES INSTITUTIONS ET DE CERTAINS SERVICES; COOPÉRATION FUTURE

14.01. Les Etats conviennent que l'Ecole d'aviation civile Soroti, la Banque de développement de l'Afrique de l'Est, le Comité interuniversitaire de l'Afrique Orientale, l'Institut de gestion pour l'Afrique de l'Est et l'Afrique australe et les services de bibliothèque de la Communauté de l'Afrique Orientale poursuivront leurs activités en tant qu'organisme conjoints ou services communs des pays d'Afrique Orientale, selon le cas, et s'engagent à prendre les dispositions appropriées pour en assurer le financement et le fonctionnement.

14.02. Les Etats conviennent d'étudier et d'identifier d'autres domaines de coopération future et d'élaborer des dispositions concrètes à cette fin.

*Article 15. ABROGATION DU TRAITÉ DE COOPÉRATION
DE L'AFRIQUE ORIENTALE*

15.00. Le Traité de coopération de l'Afrique Orientale, daté du 6 juin 1967, est abrogé.

Article 16. ENTRÉE EN VIGUEUR

16.00. Le présent Accord entrera en vigueur à la date de sa signature.

Article 17. DÉNOMINATION

17.00. Le présent Accord sera dénommé « Accord de médiation de 1984 de la Communauté de l'Afrique Orientale ».

Article 18. CHAMP D'APPLICATION DU PRÉSENT ACCORD

18.00. Le présent Accord comprend 18 articles et 6 annexes, dont chacune en fait partie intégrante. L'Accord est établi et signé en cinq exemplaires originaux en langue anglaise, faisant tous également foi. Chacun des Etats conservera un exemplaire original, et les quatrième et cinquième exemplaires originaux seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies et du Secrétaire général de l'Organisation de l'unité africaine respectivement.

FAIT à Arusha (Tanzanie), le 14 mai 1984.

EN FOI DE QUOI, les soussignés ont apposé leur signature à la fin du présent Accord

Pour le Gouvernement
de la République-Unie
de Tanzanie :

[Signé]

JULIUS K. NYERERE
Président

Pour le Gouvernement
de la République
de l'Ouganda :

[Signé]

A. MILTON OBOTE
Président

Pour le Gouvernement
de la République
du Kenya :

[Signé]

DANIEL T. ARAP MOI
Président

ANNEXES À L'ACCORD DE MÉDIATION

- A. Passif à long terme et sa répartition
- B. Rapport sur le matériel roulant
- C. Accord d'indemnisation entre le Kenya et l'Ouganda
- D. Accord d'indemnisation entre la Tanzanie et l'Ouganda
- E. Règlement intérieur du Tribunal arbitral
- F. Règlement intérieur du Conseil d'administration

ANNEXE A. MÉDIATION DE LA COMMUNAUTÉ DE L'AFRIQUE ORIENTALE
PASSIF À LONG TERME ET SA RÉPARTITION

I. PRÊTS DE GOUVERNEMENTS ET D'INSTITUTIONS INTERNATIONALES

	Solde à la date de la division				
	Total				
	Monnaie	Kenya En milliers de Sh. 42%	Tanzanie En milliers de Sh. 12%	Ouganda En milliers de Sh. 26%	
<i>Gouvernement britannique</i>					
E.A. Railways					
Emprunt de 1961 à 6,5% (5,6 millions livres), échéance en 1986 — Trésor public	£ 3 475 656	49 448	20 768	15 823	12 857
Emprunt de 1965 à 7,1% (3 150 000 livres), échéance en 1984 — ECGD	£ 1 622 250	23 199	9 743	7 424	6 032
Emprunt de 1970 (1 million de livres), échéance 1995 — sans intérêts	£ 922 400	13 190	5 540	4 221	3 429
Emprunt de 1970 à 5,5% (1 million de livres), échéance en 1982 — Crédit commercial	£ 595 875	8 521	3 579	2 727	2 215
<i>E.A.P.&T.</i>					
Emprunt de 1961 à 6,5% (750 000 livres), échéance en 1986 — Trésor public	£ 413 530	5 881	2 470	1 882	1 529
Emprunt de 1963 à 5,5% (250 000 livres), échéance 1988 — Trésor public	£ 164 913	2 359	991	755	613
<i>E.A. Harbours</i>					
Emprunt de 1961 à 6,5% (1,9 million de livres), échéance 1986 — Trésor public	£ 1 127 935	16 129	6 774	5 161	4 194
	£ 8 322 559	118 727	49 865	37 993	30 869
<i>Gouvernement de la République fédérale d'Allemagne</i>					
E.A. Railways					
1964. AL 60 8,96 millions de DM	DM 3 466 296	11 245	4 723	3 598	2 924
1971 AL 634 8,6 millions de DM 1966	DM 8 598 098	30 766	12 922	9 845	7 999
	DM 12 064 394	42 011	17 645	13 443	10 923

Solde à la date de la division					
	Total		Kenya	Tanzanie	Ouganda
	Monnaie	En millions de sh	En millions de sh 42%	En millions de sh 32%	En millions de sh 26%
<i>Gouvernement italien/Condotte</i>					
SFG	Lire	13 497 m	52 067	39 671	32 232
<i>Gouvernement zambien</i>					
E.A. Harbours					
Emprunt de 1966 à 6% (4 millions de kwacha), échéance 1982	Kw	1 234 000	5 450	4 152	3 373
<i>Gouvernement des pays d'Afrique Orientale</i>					
E.A. Railways	Sh	150 000 000	63 000	48 000	39 000
E.A.P.&T.					
Gouvernement de Zanzibar	\$	1 617 670	5 649	4 304	3 497
SFG					
Solde	Sh	2 000 000	840	640	520
Fonds d'amortissement	£	(70 509)	(378)	(288)	(234)
		164 550	69 111	52 656	42 783
<i>Banque internationale pour la reconstruction et le développement (BIRD)</i>					
E.A. Railways					
N° 428-1 Afrique Orientale	\$	28 480 000	107 942	82 242	66 822
N° 674 Afrique Orientale	\$	31 590 000	108 988	83 038	67 469
E.A.P.&T.					
N° 483 Afrique Orientale	\$	10 890 000	46 620	35 520	28 860
N° 675 Afrique Orientale	\$	9 890 000	33 432	25 472	20 696
N° 914 Afrique Orientale	\$	22 650 000	76 314	58 144	47 242
E.A. Harbours					
N° 428-2 Afrique Orientale	\$	4 930 000	23 798	18 132	14 733
N° 638 Afrique Orientale	\$	30 250 000	110 068	83 862	68 138
N° 865 Afrique Orientale	\$	24 450 000	85 714	65 306	53 061
	\$	163 130 000	592 876	451 716	367 021

Agence canadienne pour le développement international

E.A. Railways									
Emprunt de 1970 (14 millions de dollars canadiens), échéance 2020 — sans intérêts	C\$	13 955 000	109 506	45 993	35 042	28 471			
E.A. Harbours									
Emprunt de 1974 (33.5 millions de dollars canadiens), échéance 2022 sans intérêts	C\$	32 930 000	258 409	108 532	82 691	67 186			
	C\$	46 885 000	367 915	154 525	117 733	95 657			
<i>PNUD</i>									
SFG	\$	414 791	3 061	1 286	979	796			
<i>International Cooperation Administration</i>									
E.A. Harbours	£	103 914	1 486	624	476	386			
MONTANT TOTAL DES PRÊTS DE GOUVERNEMENTS ET D'INSTITUTIONS INTERNATIONAUX			2 246 308	943 449	718 819	584 040			

II. PRÊTS COMMERCIAUX

*Créanciers de la Société des postes et télécommunications
de l'Afrique Orientale*

Crédit C Itoh	Yen	925 676 244	26 456	11 111	8 466	6 879			
Cable and Wireless	£	470 332	6 726	2 825	2 152	1 749			

*Créanciers de la Société des lignes aériennes de l'Afrique
Orientale*

Prêts pour l'achat de DC 9									
National Bank of Kenya	Sh	10 361 000	10 361	4 351	3 316	2 694			
Bank of Commerce (Tanzanie)	Sh	9 700 000	9 700	4 074	3 104	2 522			
Consortium of Uganda Banks	Sh	2 035 000	2 035	855	651	529			
Eximbank	\$	5 456 000	45 683	19 187	14 618	11 878			
MacDonnell Douglas	\$	606 000	5 074	2 131	1 624	1 319			
Prêt pour l'achat de VC 10 — British Aerospace Corp. (BAC)	£	4 313 000	62 107	26 085	19 874	16 148			
Prêt pour l'achat de B707 — National Bank of Kenya	Sh	41 682 000	41 682	17 506	13 339	10 837			
Prêt spécial — National Bank of Kenya	Sh	18 945 000	18 945	7 957	6 062	4 926			

	Solde à la date de division			
	Total	Kenya	Tanzanie	Ouganda
	Monnaie	En milliers de sh 42%	En milliers de sh 32%	En milliers de sh 26%
<i>Créanciers de la Société des télécommunications extérieures de l'Afrique Orientale</i>				
Standard and Chartered Bank (Tanzanie)	\$ 833 035	2 675	2 038	1 655
Tanzania Investment Bank	Sh 13 000 000	5 460	4 160	3 380
Consortium-Grindlays/Grindlays International (Ouganda)	Sh 17 000 000	7 110	5 440	4 420
Grindlay Bank (Ouganda)	Sh 12 000 000	5 040	3 840	3 120
Marconi Communications Limited	£ 103 107	693	528	429
MONTANT TOTAL DES PRÊTS COMMERCIAUX		117 090	89 212	72 485
III. EMISSIONS D'EMPRUNTS ET FONDIS D'AMORTISSEMENT CORRESPONDANTS				
<i>E.A. Railways</i>				
Emprunt de 1954 à 4% (5 millions de livres), échéance 1973-1976	£ 471 390	2 864	2 182	1 773
Registre local				
Emprunt de 1956 à 5,5% (3 millions de livres), échéance 1980-1984	£ 2 896 665	17 397	13 255	10 770
Registre de Londres	£ 117 730	707	539	438
Registre local	£ (1 339 882)	(19 160)	(6 131)	(4 982)
Fonds d'amortissement				
Emprunt de 1957 à 5 3/4% (8,5 millions de livres), échéance de 1977-1983	£ 7 257 483	43 364	33 040	26 845
Registre de Londres	£ 278 558	1 673	1 275	1 035
Registre local	£ (3 133 555)	(18 820)	(14 339)	(11 651)
Fonds d'amortissement				
Emprunt de 1975 à 9% (5,9 millions de livres), échéance 1977	£ 6 810 428	41 055	31 280	25 415
Emprunt de 1970 à 6 3/4% (1 million de livres), kényennes échéance en 1990	Sh 22 700 000	9 534	7 264	5 902
Solde	Sh (702 000)	(294)	(225)	(183)
Fonds d'amortissement				

<i>Solde à la date de division</i>				
	<i>Total</i>	<i>Kenya</i>	<i>Tanzanie</i>	<i>Ouganda</i>
<i>Monnaie</i>	<i>En milliers de sh.</i>	<i>En milliers de sh. 42%</i>	<i>En milliers de sh. 32%</i>	<i>En milliers de sh. 26%</i>
<i>Siège de E.A.P. & T. Comptes</i>				
Uganda Commercial Bank	Sh (678 667)	(285)	(217)	(177)
Grindlays Bank (Ouganda)	Sh (1 049 233)	(440)	(336)	(273)
New York	\$ (26 374)	(92)	(70)	(57)
<i>Comptes étrangers des SFG</i>				
Londres	£ (4 991)	(33)	(26)	(21)
Bombay et Karachi	?	(75)	(24)	(19)
Montréal	?	(115)	(37)	(30)
MONTANT TOTAL DES DÉCOUVERTS ET DE SOLDES BANCAIRES				
	61 555	25 853	19 698	16 004
V. DIVERS				
<i>Créanciers de E.A. Railways</i>				
Intérêts des prêts non affectés	Sh 5 400 000	2 268	1 728	1 404
<i>Montants dus aux gouvernements de la Communauté de l'Afrique Orientale par l'E.A. Railways</i>				
Conversion initiale de 1949 (1979) 3%	Sh 3 190 023	1 340	1 021	829
Prêts d'amortissements	Sh 9 659 480	4 057	3 091	2 512
<i>Actif et passif à l'étranger de l'E.A. Railways</i>				
Actif à l'étranger	Sh 150 200 000*	(63 084)	(48 064)	(39 052)
Passif à court terme à l'étranger	Sh 46 400 000 *	19 488	14 848	12 064
* Monnaies diverses				
<i>E.A. Cargo Handling</i>				
Obligations « Ports de l'Afrique de l'Est »	Sh 4 600 000	1 932	1 472	1 196
Prêt « Ports de l'Afrique de l'Est »	Sh 22 500 000	9 450	7 200	5 850

SFG

Prêts « Caisse des pensions »	Sh 12 112 636	12 113	5 088	3 876	3 149
Immeuble de Montréal	Sh (900 000)	(900)	(378)	(288)	(234)
		(47 237)	(19 839)	(15 116)	(12 282)
TOTAL : DIVERS					
<i>Récapitulation</i>					
Prêts de gouvernements et d'institutions internatio- nales	2 246 308	943 449	718 819	584 040	
Prêts commerciaux	278 787	117 090	89 212	72 485	
Emission d'emprunts et fonds d'amortissement corres- pondants	324 387	136 243	103 803	84 341	
Découverts et en caisses	61 555	25 853	19 698	16 004	
Divers	(47 237)	(19 839)	(15 116)	(12 282)	
	2 863 800	1 202 796	916 416	744 588	

NOTE : Les taux de change retenus dans le présent tableau sont ceux qui figurent dans le Rapport de synthèse établie par le Médiateur. Les principaux taux en vigueur au 30 juin 1977 étaient les suivants : 1 livre sterling = 14,3001 shillings, 1 dollar des Etats-Unis = 8,31542 shillings, 1 deutsche mark = 3,55059 shillings, 1 dollar canadien = 7,84723 shillings.

ANNEXE B

D. M. S. Fairweather, B.Sc. (Hons), C. Eng., Fellow of the Institution
of Mechanical Engineers, Ingénieur-conseil
Oxted, Surrey, RHB OBU

Le 7 décembre 1982

Messieurs,

*Communauté de l'Afrique Orientale — Groupe de travail chargé d'une mission
de médiation concernant le matériel roulant*

A la suite de l'accord auquel sont parvenues toutes les sociétés de chemins de fer aux réunions du Groupe de travail tenues à Kampala, les 1^{er} et 2 décembre, dont vos délégués vous ont déjà informés, une liste détaillée du matériel roulant à attribuer au Kenya et à l'Ouganda a été dressée en stricte conformité avec les méthodes dont le Groupe de travail est convenu. Vous trouverez cette liste ci-jointe.

Le Groupe de travail est également convenu que les aménagements mineurs qui devraient être apportés à cette liste en raison des problèmes pratiques soulevés par certains véhicules devraient être déterminés d'un commun accord au cours d'entretiens bilatéraux entre les deux sociétés de chemins de fer.

Vous trouverez également ci-joint le texte des annexes suivantes à l'Accord du 2 décembre :

Annexe 1. Liste de l'ensemble du matériel roulant existant à la date du recensement;

Annexe 2. Liste du matériel roulant mis au rebut, ou dont la mise au rebut est prévue, depuis la date de division (30 juin 1977);

Annexe 3. Répartition détaillée du matériel roulant entre le Kenya et l'Ouganda, par type de véhicule, âge et caractéristiques techniques.

Veillez agréer, etc.

D. M. S. FAIRWEATHER
Président du Groupe de travail

Monsieur l'Administrateur de la Société
des chemins de fer ougandais
P.O. Box 7150
Kampala (Ouganda)

Monsieur l'Administrateur de la Société
des chemins de fer tanzaniens
P.O. Box 468
Dar-es-Salaam (Tanzanie)

Monsieur l'Administrateur de la Société
des chemins de fer kényens
P.O. Box 30121
Nairobi (Kenya)

*Groupe de travail chargé d'une mission de médiation auprès de la Communauté
de l'Afrique Orientale concernant le matériel roulant*

1. Le Groupe de travail s'est réuni à Kampala les 1^{er} et 2 décembre 1982.

Etaient présents :

M. D. M. S. FAIRWEATHER Président

M. J. K. NJUE	Ingénieur en chef-adjoint Mécanique et électricité	Société des chemins de fer kényens
M. S. LUDEK	Spécialiste du traitement des données	Société des chemins de fer kényens
M. S. M. KWESIGA	Ingénieur en chef (mécanique)	Société des chemins de fer ougandais
M. C. KARAMAGI	Chef du service de la gestion du trafic	Société des chemins de fer ougandais
M. E. M. KASIMBAZI	Ingénieur en chef du génie civil	Société des chemins de fer ougandais
M. D. MURUNGI	Ingénieur en mécanique (ques- tions techniques)	Société des chemins de fer tanzaniens
M. M. S. KABIPE	Ingénieur en chef-adjoint (méca- nique)	Société des chemins de fer tanzaniens
M. G. N. HIZZA	Directeur de la planification	Société des chemins de fer tanzaniens

2. Le Groupe de travail s'est conformé au mandat que lui a donné le Médiateur dans son Rapport de synthèse d'octobre 1981.

3. Après avoir obtenu et examiné toutes les informations dont il pouvait disposer sur le matériel roulant au Kenya et en Ouganda, le Groupe de travail a établi une liste complète de tout le matériel roulant en service et des véhicules qui ont été mis au rebut depuis la date de division (30 juin 1977).

4. Le Groupe de travail est convenu que tous les véhicules qui avaient effectué la durée normale de service, qu'ils aient été mis au rebut au Kenya, ou qu'il soit prévu de les y mettre en Ouganda, ne devaient pas être inclus dans la répartition du matériel roulant.

5. Le Groupe de travail est convenu que tous les véhicules hors d'usage avant la durée normale de service, mis au rebut à la suite d'un accident, devaient être retranchés de la liste des véhicules attribués à la société sur le réseau de laquelle l'accident était survenu.

6. Le reste du matériel roulant, déduction faite du matériel ayant effectué la durée normale de service — que sa mise au rebut soit effective au Kenya ou prévue en Ouganda — a été réparti exactement dans les proportions définies par le Médiateur, qu'il s'agisse de wagons de voyageurs ou de marchandises.

Les voitures se répartissent comme suit :

	<i>Total</i>	<i>Kenya</i>	<i>Pourcentage</i>	<i>Ouganda</i>	<i>Pourcentage</i>
Voitures de voyageurs	509	402	79	107	21
Voitures de marchandises	<u>6 354</u>	<u>5 422</u>	85,3	<u>932</u>	14,7
TOTAL	6 863	5 824		1 039	

7. Compte tenu des exigences du trafic des deux réseaux ferroviaires et afin de faciliter autant que possible l'entretien du parc ferroviaire ougandais, il a été convenu de procéder à la répartition détaillée du matériel roulant, en prenant en considération chaque type de véhicule, son ancienneté et ses principales caractéristiques techniques; cette répartition suit étroitement les recommandations du Médiateur dans son rapport de synthèse d'octobre 1981, sur le plan tant numérique que financier.

8. Le Groupe de travail est convenu d'une méthode de marquage et d'identification de chacun des wagons de voyageurs ou de marchandises conformément à la répartition indiquée ci-dessus.

9. Les représentants de la Société des chemins de fer tanzaniens, en leur qualité d'observateurs, ont présenté une liste de wagons de voyageurs et de marchandises mis au rebut ou retirés du service en Tanzanie, depuis la date de division. Cette liste est présentée à titre d'information et tend à modifier le paragraphe 61 du rapport de synthèse du Médiateur d'octobre 1981.

S. M. KWESIGA
Pour la Société des chemins de fer ougandais

J. K. NJUE
Pour la Société des chemins de fer kényens

M. S. KABIPE
Pour la Société des chemins de fer tanzaniens
(Observateurs)

D. M. S. FAIRWEATHER
Président du Groupe de travail

ANNEXE C. ACCORD D'INDEMNISATION ENTRE LES GOUVERNEMENTS DE LA RÉPUBLIQUE DE L'UGANDA ET DE LA RÉPUBLIQUE DU KENYA RELATIF À LA PART DE L'ACTIF NET ENCORE DUE AUX TERMES DE L'ACCORD DE MÉDIATION

Accord entre les Gouvernements de la République de l'Ouganda (ci-après dénommée « l'Ouganda ») d'une part et de la République du Kenya (ci-après dénommée « le Kenya ») d'autre part :

Considérant :

Qu'en vertu de l'Accord relatif à la division de l'actif et du passif de l'ancienne communauté de l'Afrique orientale (ci-après dénommé l'« Accord de médiation »), le Kenya indemniserà l'Ouganda, au titre de la part de l'actif net, qui lui est encore due en lui versant un montant d'un milliard deux cent trois millions cinq cent quarante mille (1 203 540 000) shillings, équivalant à cent quarante-quatre millions sept cent trente-six mille (144 736 000) dollars des Etats-Unis, sur la base du taux de change de 8,31542 shillings pour un dollar des Etats-Unis en vigueur le 30 juin 1977. Ce montant sera versé en monnaies convertibles.

Qu'en application de l'article 5.01 de l'Accord de médiation, le Kenya indemniserà en outre l'Ouganda au titre du matériel des Services du fonds général, en lui versant un montant d'un million (1 000 000) de shillings, équivalant à cent-vingt mille (120 000) dollars des Etats-Unis, sur la base du taux de change de 8,31542 shillings pour un dollar des Etats-Unis en vigueur le 30 juin 1977. Ce montant sera versé en monnaies convertibles.

Qu'en vertu de l'article 4 de l'Accord de Médiation et du mémorandum d'accord entre le Kenya et l'Ouganda daté du 3 mars 1984, l'indemnité due à l'Ouganda sera réglées par l'un des moyens suivants :

- i) Paiements en monnaies convertibles;
- ii) Déduction de montants dus par l'Ouganda au Kenya;
- iii) Paiement de prestations de service fournis à l'Ouganda par le Kenya;

- iv) Paiement de matières premières et d'articles manufacturés reçus du Kenya par l'Ouganda;
- v) Paiement de toute immobilisation acquise par l'Ouganda au Kenya; ou utilisation de plusieurs des moyens indiqués ci-dessus.

Après avoir consulté le Kenya et tenu compte des propositions et des vues présentées par le Kenya à l'occasion de ces consultations, l'Ouganda décidera de l'importance relative et l'utilisation de ces différents modes de paiement.

Que les parties au présent Accord reconnaissent l'existence de créances dues par le Gouvernement ougandais au Kenya découlant de l'Accord de 1981 sur les facilités de crédit entre banques centrales conclu par le Kenya et l'Ouganda et de dettes du Gouvernement ougandais et de ses organes paraétatiques envers le Gouvernement, les organes paraétatiques et le secteur privé kényens.

Le Kenya et l'Ouganda fixent d'un commun accord les modes ci-après de règlement de l'indemnité :

Article premier. MONTANT DE L'INDEMNITÉ

Le montant de l'indemnité est de cent quarante-quatre millions sept cent trente-six mille (144 736 000) dollars des Etats-Unis auquel il faut ajouter un montant de cent vingt mille (120 000) dollars des Etats-Unis, soit un total de cent quarante-quatre millions huit cent cinquante-six mille (144 856 000) dollars des Etats-Unis.

Article II. VERSEMENT DE L'INDEMNITÉ

Le montant indiqué ci-dessus à l'article premier sera versé au cours d'une période de huit (8) ans et les soldes à régler portant un intérêt annuel de sept p. 100 (7%) à partir de la date de la signature de l'Accord de médiation, selon les modalités ci-après :

i) Pendant les cinq premières années, un montant annuel de vingt-neuf millions quatre cent douze mille (29 412 000) dollars des Etats-Unis, intérêts compris, sera versé par le Kenya à l'Ouganda en dix (10) tranches semestrielles de quatorze millions sept cent six mille (14 706 000) dollars des Etats-Unis chacune, à compter du 1^{er} juillet 1984 ou trois mois après la signature de l'Accord de médiation, la date la plus rapprochée étant retenue, et jusqu'au 1^{er} janvier 1989 inclus, comme le prévoit l'échéancier A du présent Accord.

ii) Le solde non réglé au 1^{er} juillet 1989 ou à une date ultérieure qui sera fonction de l'échéance de la première tranche conformément à l'alinéa i du présent article, sera versé dans un délai de trois (3) ans en six (6) tranches semestrielles d'un montant égal, intérêts compris, la première, six mois après la dernière tranche indiquée à l'alinéa i du présent article, et la dernière, le 1^{er} juillet 1992 ou à une date ultérieure qui sera fonction de l'échéance de la première tranche.

Après la mise au point et l'aménagement de l'échéancier A, l'échéancier B sera établi et fera partie intégrante du présent article; il sera interprété en tenant compte des dispositions du présent Accord.

Article III. VERSEMENT EN MONNAIES CONVERTIBLES

Le montant de l'indemnité due par le Kenya à l'Ouganda en monnaies convertibles sera versé au compte ouvert au nom de la Bank of Uganda auprès de la Federal Reserve Bank de New York.

Article IV. DÉDUCTIONS

i) A compter de la date de l'entrée en vigueur de l'Accord de médiation, il sera déduit de l'indemnité due par le Gouvernement du Kenya au Gouvernement de l'Ouganda le montant dû par le Gouvernement de l'Ouganda au Gouvernement du Kenya au titre de l'Accord de 1981 relatif aux facilités de crédit entre banques centrales et autres sommes

dues par le Gouvernement de l'Ouganda et ses organismes paraétatiques au Gouvernement, aux organismes paraétatiques et au secteur privé kényens, telles qu'elles auront été vérifiées à la date du 1^{er} juillet 1984.

ii) Toutes les dettes dont le montant n'aura pas été vérifié au 1^{er} juillet 1984 le sera au 30 septembre 1984 et seront déduites de la tranche de versement suivante. La date limite de prise en considération de l'ensemble des dettes exigibles est fixée au 30 septembre 1984.

Article V. COMPENSATION DES VERSEMENTS EN ESPÈCES PAR DES PRESTATIONS DE SERVICE : LIVRAISON DE MARCHANDISES ET ACQUISITION D'IMMOBILISATIONS

Au cours des cinq premières années, l'Ouganda pourra à tout moment entre le versement de deux tranches consécutives consulter le Kenya pour fixer, compte tenu des propositions et des opinions présentées par ce pays, le montant à déduire à titre de compensation pour :

- a) Les services rendus par le Kenya à l'Ouganda;
- b) Les marchandises fournies par le Kenya à l'Ouganda;
- c) Les immobilisations acquises par l'Ouganda au Kenya.

Article VI. INTÉRÊTS

Le Kenya ne versera les intérêts prévus au paragraphe 4.02 de l'Accord de médiation que sur les fractions non réglées du montant de l'indemnité.

Article VII. RENONCIATION

Le Kenya renoncera à faire valoir toutes ses créances sur l'Ouganda au titre de la compensation définie à l'article IV à concurrence des montants qui lui sont dus par l'Ouganda et ont fait l'objet d'une déduction à la date du 30 septembre 1984.

Article VIII. AMENDEMENTS

Le présent Accord pourra être amendé d'un commun accord par les Parties; tout amendement sera soumis par écrit, signé par les représentants dûment autorisés des deux gouvernements et fera partie intégrante du présent Accord.

Article IX. PORTÉE DE L'ACCORD

Le présent Accord sera joint en annexe à l'Accord de médiation, dont il fera partie intégrante.

Article X. ENTRÉE EN VIGUEUR

Le présent Accord entrera en vigueur à la date de signature de l'accord de médiation.

FAIT à Arusha le 31 mars 1984.

SAM TEWUNGWA

Pour le Gouvernement
de la République de l'Ouganda :

Le Ministre
de la coopération régionale,

PETER C. J. O. NYAKIAMO

Pour le Gouvernement
de la République du Kenya :

Le Ministre d'Etat,
Cabinet du Président,

ECHÉANCIER A. PROPOSÉ DES VERSEMENTS DU KENYA À L'OUGANDA
(EN MILLIONS DE DOLLARS DES ETATS-UNIS)

<i>Date</i>	<i>Montant dû restant à régler</i>	<i>Intérêts</i>	<i>Montant total restant à régler</i>	<i>Montant des tranches de versements</i>
1 ^{er} juillet 1984.....	144,856	2,535	147,391	14,706
1 ^{er} janvier 1985.....	132,685	4,644	137,329	14,706
1 ^{er} juillet 1985.....	122,623	4,292	126,915	14,706
1 ^{er} janvier 1986.....	112,209	3,927	116,136	14,706
1 ^{er} juillet 1986.....	101,430	3,550	104,980	14,706
1 ^{er} janvier 1987.....	90,274	3,160	93,434	14,706
1 ^{er} juillet 1987.....	78,728	2,755	81,483	14,706
1 ^{er} janvier 1988.....	66,777	2,337	69,114	14,706
1 ^{er} juillet 1988.....	54,408	1,905	56,313	14,706
1 ^{er} janvier 1989.....	41,607	1,456	43,063	14,706

* NOTE : Les chiffres figurant dans les colonnes 1, 2 et 3 seront ajustés en fonction :

i) De la date de signature de l'Accord de médiation;

ii) Des dettes vérifiées à déduire à la date de signature de l'Accord de médiation.

ANNEXE C (II). AMENDEMENT
(Numéro un)

Considérant que le 31 mars 1984 les Gouvernements de la République de l'Ouganda et de la République du Kenya ont signé un Accord d'indemnisation portant sur un montant de cent quarante-quatre millions huit cent cinquante-six mille (144 856 000) dollars des Etats-Unis que le Kenya doit verser à l'Ouganda;

Que l'article VIII autorise les deux gouvernements à amender ledit Accord;

Et qu'à la suite de consultations et d'entretiens entre les deux Parties, il est devenu nécessaire d'amender certains des articles dudit Accord;

Il est convenu ce qui suit :

Article premier. SUBSTITUTIONS ET AMENDEMENTS

1. A) L'article IV déduction de l'Accord daté du 31 mars 1984 est supprimé et remplacé par les dispositions suivantes :

« Article IV. DÉDUCTIONS

i) A compter de la date d'entrée en vigueur de l'Accord de médiation, il sera déduit de l'indemnité due par le Gouvernement du Kenya au Gouvernement de l'Ouganda, d'un montant de huit millions sept cent trente mille huit cent quatre-vingt-quinze dollars des Etats-Unis et cinquante-sept cents (8 730 895,57) les sommes représentants :

a) La créance nette du Kenya découlant de la prise en charge par le Kenya sur le passif à long terme de la Communauté à la suite de la division dudit passif sur la base des taux retenus dans l'Accord de médiation d'une somme excédentaire de sept millions six cent vingt-sept mille cinq cent vingt-neuf dollars des Etats-Unis et cinquante-sept cents (7 627 529,57) dont les éléments sont détaillés dans un tableau ci-joint (Pièce annexe A).

b) L'engagement de la Tanzanie de verser au Kenya un montant d'un million cent trois mille trois cent soixante-six (1 103 366) dollars des Etats-Unis à la suite

de la division du passif à long terme de la Communauté sur la base des taux retenus dans l'Accord de médiation. L'Ouganda s'est engagé à verser ladite somme dans un échange de lettres entre l'Ouganda et la Tanzanie, dont une copie datée du 27 avril 1984 a été communiquée au Kenya; les données y relatives sont résumées dans l'un des tableaux ci-joints (Pièce annexe B).

ii) A compter de la date de l'entrée en vigueur de l'Accord de médiation, il sera à nouveau déduit de l'indemnité due par le Gouvernement du Kenya au Gouvernement de l'Ouganda le montant représentant l'encours de la dette du Gouvernement de l'Ouganda et de ses organismes paraétatiques envers le Gouvernement, les organismes paraétatiques et le secteur privé du Kenya, tel qu'il aura été calculé et vérifié à la date de prise d'effet de l'Accord de médiation. Le montant exact à déduire sera fixé d'un commun accord dans un échange de lettres entre les deux gouvernements.

iii) Toutes les dettes publiques dont le montant n'aura pas été vérifié à la date d'entrée en vigueur de l'Accord de médiation devront l'être le 30 septembre 1984 et seront déduites de la tranche de versement suivante. La date limite de prise en considération de l'ensemble des dettes exigibles est fixée au 30 septembre 1984. »

1. B) L'Article VI (Intérêts) de l'Accord mentionné au paragraphe 1 A) ci-dessus est amendé; il devient l'alinéa i) du nouvel article, dont l'alinéa ii) est ainsi libellé :

« ii) Une fois opérée la déduction indiquée aux paragraphes i) et ii) de l'article IV, le solde du montant de l'indemnité portera intérêt en vertu de l'article 4.02 de l'Accord de médiation. »

1. C) L'Article VII (Renonciation) de l'Accord d'indemnisation est ainsi modifié : A la deuxième ligne, remplacer « . . . Article II . . . » par « . . . Article IV . . . ».

Article 11. INTERPRÉTATION

11. Le présent amendement sera expliqué, interprété et considéré en même temps que l'Accord daté du 31 mars 1984 dont il fera partie intégrante.

FAIT à Nairobi le 28 avril 1984.

Pour le Gouvernement
de la République de l'Ouganda :
Le Ministre
de la coopération régionale,
SAM TEWUNGA

Pour le Gouvernement
de la République du Kenya :
Le Ministre d'Etat,
Cabinet du Président,
PETER C. J. O. NYAKIAMO

PIÈCE ANNEXE A. ÉCHÉANCIER DES INDEMNITÉS À VERSER PAR L'OUGANDA AU KENYA ET PAR LE KENYA À L'OUGANDA

Bénéficiaire/prêt	Montant à verser par l'Ouganda au Kenya	Montant à verser par le Kenya à l'Ouganda
A. Chemins de fer		
1. 1956, 3,5 m. de 1. (millions de livres) échéance 1980-1984	£ 92 537,17	—
2. 1957, 8,5 m. de 1., échéance 1977-1983	£ 238 925,80	—
3. 1961, 7,5 m. de 1., échéance 1986 — Trésor public	£ 703 504,00	—
4. 1965, à 7,1%, 3 150 000 de 1., échéance 1970-1984 — ECGD	£ 295 025,00	—
5. 1970, 1 million de 1., — crédit commercial	£ 35 939,33	—
6. 1970, 1 m. de 1. — sans intérêts	£ 46 199,00	—

<i>Bénéficiaire/prêt</i>	<i>Montant à verser par l'Ouganda au Kenya</i>	<i>Montant à verser par le Kenya à l'Ouganda</i>
7. 1965, prêt 428 de la BIRD — Afrique Orientale	\$ 1 141 671,00	—
8. 1970, prêt 674 de la BIRD — Afrique Orientale ..	\$ 1 613 433,00	—
9. Prêt gouvernemental Afrique Orientale	—	\$ 1 322 910,40
10. 1954, à 4%, 5 m. de l., échéance 1973-1976 ...	£ 114 771,85	—
11. 1957, à 5,75%, 8,5 m. de l., échéance 1977-1983	£ 26 795,65	—
B. Postes et télécommunications		
1. Standard Chartered Bank	—	—
2. Tanzania Investment Bank	—	—
3. Prêt du Gouvernement de Zanzibar	—	—
4. Prêt consortial	—	\$ 1 182 661,00
5. Prêt de la Grindlays Bank	—	\$ 1 123 466,00
6. Prêt initial de conversion	\$ 37 712,00	—
7. Prêt d'amortissement	\$ 29 386,00	—
8. Crédit C. Itoh	Yen 275 184 947,00	—
9. Radiotélécommunications	£ 28 282,00	—
10. Prêt pour télégrammes et communications radio	£ 3 118,00	—
11. Découvert des services administratifs	£ 13 980,00	—
12. Prêt n° 483 de la BIRD — Afrique Orientale ...	\$ 94 965,00	—
13. Prêt n° 675 de la BIRD — Afrique Orientale ...	\$ 77 776,00	—
14. Prêt n° 914 de la BIRD — Afrique Orientale ...	\$ 201 291,00	—
15. Prêt de 1961 à 6 1/2%, 750 000 livres sterling, échéance 1986 — Trésor britannique	£ 39 980,00	—
16. Prêt de 1963 à 5 1/2%, 250 000 livres sterling, échéance 1988 — Trésor britannique	£ 15 220,00	—
17. Prêt de 1957 à 5 3/4%, EAHC 3 m. de l., échéance 1977-1983 — Communauté est-africaine	£ 13 320,00	—
C. Ports		
1. Prêt 428 de la BIRD — Afrique Orientale	\$ 354 880,00	—
2. Prêt 638 de la BIRD — Afrique Orientale	\$ 2 049 704,00	—
3. Prêt 865 de la BIRD — Afrique Orientale	\$ 1 623 641,00	—
4. International Cooperation Administration (1978)	£ 9 819,86	—
D. Passif des SFG		
1. Immeubles de Montréal	\$ 45 460,00	—
E. Actions — Registre local (monnaies autres que la livre sterling)		
1. Prêt de 1975 à 9%, 5,9 m. de l., échéance 1977 ..	£ 43 290,47	—
<i>Récapitulation</i>		
	£ 1 720 708,13	—
	\$ 7 269 919,00	\$ 3 629 037,40
	Yen 275 184 947,00	—
Conversion en dollars des Etats-Unis		
Livres 1 720 708,13		\$ 2 959 100,04
Yen 275 184 947,00		\$ 7 269 919,00
		\$ 1 027 547,93
A déduire		\$ 11 256 566,97
Situation nette		\$ 3 629 037,40
		\$ 7 627 529,57

PIÈCE ANNEXE B

	<i>Montants à verser par le Kenya à la Tanzanie</i>	<i>Montants à verser par la Tanzanie au Kenya</i>
<i>Chemins de fer et ports</i>		
1954 à 4% (5 m. de l.), échéance 1973-1976		£ 81 665,32
1957 à 5 1/4% (8,5 m. de l.), échéance 1977-1983 ...		£ 36 800,80
Prêt des gouvernements des pays de la Communauté est-africaine	\$ 240 529,16	
1961 à 6 1/2% (7,5 m. de l.), échéance 1986 — Prêt du Trésor		£ 2 968
1970 (1 m. de l.), échéance 1995		£ 9 454
1975 à 9% (5,9 m. de l.), échéance 1977 — options de conversion en action		£ 53 280,58
<i>Postes et télécommunications</i>		
Crédit C. Itoh		Yen 338 689 165
Prêt du Gouvernement de Zanzibar	\$ 997 224	£ 34 809
Radiotélécommunications		
Standard and Chartered Bank	\$ 349 875	
Tanzania Investment	\$ 846 251	
Prêt d'amortissement		\$ 48 452,17
1957 à 5 1/4% (3 m. de l.), EAHC échéance 1977-1983		£ 53 240
Télégraphie et communications radio		£ 12 473,76
Découvert des services administratifs		£ 116 360
Prêt n° 483 de la BIRD — Afrique Orientale		\$ 379 860
Prêt n° 675 de la BIRD — Afrique Orientale		\$ 311 103
Prêt n° 914 de la BIRD — Afrique Orientale		\$ 805 163
Prêt à 6 1/2% — Trésor britannique		£ 18 360
Prêt à 5 1/2% — Trésor britannique		£ 5 040
TOTAUX	\$ 2 433 879,16	\$ 1 544 578,17 Yen 338 689 165 £ 424 451,46

Bilan du règlement des indemnités entre le Kenya et la Tanzanie

	<i>Montants à verser par la Tanzanie au Kenya</i>	<i>En dollars des Etats-Unis</i>
<i>Dollars des Etats-Unis</i>		
2 433 879,16 — 1 544 578,17	(-) 889 301	(-) 889 301
<i>Livres sterling</i>		
424 451,46	424 451,46	+ 729 965
<i>Yen japonais</i>		
338 689 165	338 689.165	+ 1 262 702
		<u>1 103 366</u>

ANNEXE D (I). ACCORD D'INDEMNISATION ENTRE LES GOUVERNEMENTS DE LA RÉPUBLIQUE-UNIE DE TANZANIE ET DE LA RÉPUBLIQUE DE L'OUGANDA RELATIF À LA PART DES ÉLÉMENTS D'ACTIF RESTANT ENCORE DUE À LA SUITE DE LA RÉPARTITION PRÉVUE PAR L'ACCORD DE MÉDIATION

Accord entre les Gouvernements de la République-Unie de Tanzanie (ci-après dénommée « la Tanzanie »), d'une part, et de la République de l'Ouganda (ci-après dénommée « l'Ouganda ») d'autre part :

Considérant :

Qu'en application du projet d'accord de division de l'actif et du passif de l'ancienne Communauté de l'Afrique orientale (ci-après dénommé l'« Accord de médiation ») entre les Gouvernements de la République-Unie de Tanzanie, de la République de l'Ouganda et de la République du Kenya, la Tanzanie a accepté de verser à l'Ouganda une indemnité de 46,4 millions de dollars des Etats-Unis au titre de la part des éléments d'actif net qui est encore due à ce pays.

Qu'en vertu de l'article 4 dudit Accord de médiation, le versement de l'indemnité à l'Ouganda sera effectué par plusieurs méthodes, dont la compensation de créances mutuellement reconnues.

Que les parties à l'Accord reconnaissent l'existence de créances non réglées dues à la Tanzanie par l'Ouganda découlant de l'Accord de prêt daté du 12 décembre 1979, amendé par l'Accord supplémentaire daté du 26 juin 1981, et de l'Accord entre banques centrales relatif aux crédits consentis pour l'achat de marchandises daté du 18 mai 1979, amendé par l'accord supplémentaire daté du 18 décembre 1979.

Qu'après vérification de la concordance des montants effectifs des prêts qui figurent dans le tableau du passif à long terme dudit Accord de médiation, au titre de l'article 7, il peut subsister des créances entre la Tanzanie et l'Ouganda.

Il est convenu et déclaré ce qui suit : la Tanzanie offre d'indemniser l'Ouganda et l'Ouganda accepte d'être indemnisé au moyen de déductions opérées sur le solde des créances non réglées de la Tanzanie, dans les conditions suivantes :

1. Un montant représentant 88,6% de l'indemnité sera réglé par voie de déduction des créances de la Tanzanie à l'égard de l'Ouganda découlant de l'Accord de prêt daté du 12 décembre 1979, modifié le 26 juin 1981.

2. Un montant représentant 11,4% de l'indemnité sera réglé par voie de déduction des créances nettes de la Tanzanie sur l'Ouganda découlant de la compensation entre l'Ouganda et la Tanzanie des prêts classés dans les catégories I et II du tableau des éléments de passif à long terme de l'Accord de médiation.

3. Le solde éventuel du montant de l'indemnité subsistant après la compensation stipulée à la clause 2 ci-dessus sera acquitté par voie de déduction du montant des créances de la Tanzanie sur l'Ouganda découlant de l'Accord entre banques centrales relatif aux crédits consentis pour l'achat de marchandises daté du 18 mai 1979, modifié le 18 décembre de la même année.

4. Le solde éventuel du montant de l'indemnité subsistant après la déduction mentionnée à la clause 3 ci-dessus sera acquitté par voie de déduction de toute nouvelle créance de la Tanzanie sur l'Ouganda découlant de l'Accord de prêt mentionné à la clause 1 ci-dessus.

5. Les montants visés aux clauses 1 à 4 seront calculés après vérification de la concordance des montants effectifs des prêts figurant dans le tableau des éléments de passif à long terme de l'accord de médiation. Ces montants chiffrés seront fixés d'un commun accord dans un échange de lettres entre les deux Gouvernements.

6. L'Ouganda renonce à sa créance sur la Tanzanie au titre de l'Accord de médiation, à concurrence d'un montant de 385 840 000 shillings (équivalant à 46,4 M. de d), qui constitue l'indemnité due par la Tanzanie à l'Ouganda au titre dudit accord, et la Tanzanie renonce à ses créances sur l'Ouganda au titre des Accords visés aux clauses 1 et 3 ci-dessus et à la déduction stipulée à la clause 2 ci-dessus à concurrence des montants sur lesquels elle porte; les deux pays conviennent en outre de ce qui suit :

- i) Les compensations et déductions indiqués aux clauses 1 à 4 ci-dessus constituent un versement intégral et définitif de l'indemnité due à l'Ouganda par la Tanzanie;
- ii) La Tanzanie ne sera tenue de verser d'intérêts au titre de l'article 4.02 de l'Accord de médiation que sur les montants qui seront éventuellement encore dus à l'Ouganda après les règlements stipulés aux clauses 1 à 4;
- iii) Les accords visés aux clauses 1 et 3 ci-dessus seront modifiés selon que de besoin en ce qui concerne les montants à déduire.

7. Le présent Accord sera joint à l'Accord de médiation dont il constitue une annexe.

8. Le présent Accord entrera en vigueur à la date de signature de l'Accord de médiation.

FAIT à Kampala le 24 février 1984.

Pour le Gouvernement
de la République-Unie de Tanzanie :
Le Ministre des finances,

Pour le Gouvernement
de la République de l'Ouganda :
Le Ministre
de la coopération régionale,

C. D. MSUYA (Membre du Parlement)

S. TEWUNGWA (Membre du Parlement)

ANNEXE D (II)

RÉPUBLIQUE-UNIE DE TANZANIE
LE MINISTRE DES FINANCES
MINISTÈRE DES FINANCES
DAR ES SALAAM

Le 27 avril 1984

N. Réf. : TYC/E/640/85
V. Réf. : EA 43

Monsieur S. Tewungwa
Ministre de la coopération régionale du Gouvernement
de la République de l'Ouganda
Kampala (Ouganda)

Concerne : Echange de lettres entre les Gouvernements de la République de l'Ouganda et de la République-Unie de Tanzanie portant sur les dispositions compensatoires découlant de la division du passif à long terme de l'ancienne Communauté

J'accuse réception de votre lettre du 27 avril 1984 relative aux dispositions compensatoires découlant de la division du passif à long terme de l'ancienne Communauté, dont la teneur est la suivante :

« J'ai l'honneur de me référer à l'Accord d'indemnisation conclu entre les Gouvernements de la République de l'Ouganda (ci-après dénommée l'« Ouganda ») et de

la République-Unie de Tanzanie (ci-après dénommée la « Tanzanie »), daté du 24 février 1984, et aux négociations bilatérales ultérieures concernant l'ajustement des remboursements et les dispositions compensatoires découlant de la division du passif à long terme de l'ancienne Communauté de l'Afrique orientale sur la base des taux retenus dans l'Accord de médiation et d'approuver les dispositions compensatoires suivantes convenues entre l'Ouganda et la Tanzanie :

1. Le montant net de l'excédent reçu par la Tanzanie et de la part restant donc due à l'Ouganda au titre des éléments de passif à long terme de la Communauté, découlant de la division desdits éléments de passifs sur la base des taux retenus dans l'Accord de médiation, s'élève à dix millions deux cent sept mille sept cent quatre-vingt-quatorze (10 207 794) dollars des Etats-Unis. On en trouvera une description plus détaillée et une récapitulation dans le tableau ci-joint (pièce annexe « A »). Le règlement interviendra au moyen d'une déduction opérée sur l'indemnité de quarante six millions quatre cents mille (46,4 m.) dollars des Etats-Unis due par la Tanzanie à l'Ouganda.

2. Une fois opérée la déduction indiquée au paragraphe 1 ci-dessus, le solde de l'indemnité due par la Tanzanie à l'Ouganda sera acquitté en déduisant la créance de la Tanzanie sur l'Ouganda découlant de l'Accord de prêt daté du 12 décembre 1979, amendé le 26 juin 1981, ce qui aura pour effet de réduire l'endettement de l'Ouganda envers la Tanzanie au titre de cet accord.

3. La clause 3 de l'Accord d'indemnisation daté du 24 février 1984 est supprimée et ne figurera pas dans les accords de compensation.

4. a) L'Ouganda accepte les propositions formulées par la Tanzanie dans la lettre datée du 27 avril 1984 et accepte de verser au Gouvernement kényen, pour le compte de la Tanzanie et dans le cadre des accords bilatéraux entre l'Ouganda et le Kenya, le montant d'un million cent trois mille trois cent soixante-six (1 103 366) dollars des Etats-Unis, qui correspond au montant net de l'excédent reçu par le Kenya et la part restant donc due à la Tanzanie au titre des éléments de passif à long terme de la Communauté découlant de la division desdits éléments sur la base des taux retenus dans l'Accord de médiation. On en trouvera une description plus détaillée dans le tableau ci-joint (pièce annexe « B ») et dans le tableau joint à l'Accord entre la Tanzanie et le Kenya daté du 27 avril 1984.

b) Le montant visé à l'alinéa a) du présent paragraphe sera réglé par déduction de la créance de la Tanzanie sur l'Ouganda découlant de l'Accord de prêt visé ci-dessus au paragraphe 2, ce qui aura pour effet de réduire à nouveau l'endettement de l'Ouganda envers la Tanzanie au titre de cet accord.

5. En cas de modification du montant visé aux paragraphes 1 et 4 ci-dessus, il sera réglé par une nouvelle déduction des créances de la Tanzanie sur l'Ouganda découlant de l'Accord de prêt mentionné au paragraphe 2 ci-dessus.

6. Tout amendement sera convenu d'un commun accord par un échange de lettres entre les deux Gouvernements.

7. L'Ouganda renonce à ses créances sur la Tanzanie au titre de l'Accord de médiation, d'un montant de trois cent quatre-vingt-cinq millions huit cent quarante mille (385 840 000) schillings, équivalant à quarante-six millions quatre cent mille (46,4 m.) dollars des Etats-Unis, à la date du 30 juin 1977, qui représente l'indemnité due par la Tanzanie à l'Ouganda réglée en totalité conformément aux paragraphes 1, 2 et 5 ci-dessus.

8. a) La Tanzanie renonce à toutes ses créances sur l'Ouganda découlant de l'excédent net pris en charge par la Tanzanie au titre des éléments de passif à long terme de la Communauté à concurrence des montants indiqués aux paragraphes 1 et 5 ci-dessus.

b) La Tanzanie renonce à ses créances sur l'Ouganda découlant de l'Accord de prêt visé au paragraphe 2 ci-dessus, à concurrence des montants indiqués aux paragraphes 2, 4 b) et 5 ci-dessus.

c) La Tanzanie ne sera tenue de verser des intérêts au titre de l'article 4.02 de l'Accord de médiation que sur les montants qui pourraient être encore dus à l'Ouganda à l'issue des règlements stipulés aux paragraphes 1, 2 et 5.

d) L'Accord visé au paragraphe 2 ci-dessus sera amendé de manière à tenir compte du montant indiqué aux paragraphes 2, 4 b) et 5.

e) L'Ouganda dégage la Tanzanie de toute responsabilité concernant les éléments de passif qu'elle a pris à sa charge conformément à l'alinéa a) du paragraphe 4.

La présente lettre énonce exactement les clauses des accords de compensation convenues entre nos Gouvernements et je propose que la présente lettre et votre réponse constituent un accord entre nos deux Gouvernements concernant les accords de compensation et constituent un amendement aux clauses 1 à 6 incluses de l'Accord d'indemnisation daté du 24 février 1984 qui sera interprété dans le cadre de l'Accord de médiation, dont il fait partie intégrante, et qu'il entrera en vigueur à la date de la signature de celui-ci. »

Je suis heureux de vous informer que cet arrangement rencontre l'agrément du Gouvernement de la République-Unie de Tanzanie et j'accepte en conséquence que votre dite lettre et la présente réponse constituent un Accord entre nos deux Gouvernements touchant les arrangements compensatoires et un amendement à l'Accord d'indemnisation daté du 24 février 1984, qu'il soit interprété dans le cadre de l'Accord de médiation, dont il fait partie intégrante, et qu'il entrera en vigueur à la date de la signature de celui-ci.

Monsieur S. A. Kibona (Membre du Parlement)
Vice-Ministre des finances du Gouvernement de la République-Unie
de Tanzanie

c.c. Monsieur C. J. O. Nyakiamo (Membre du Parlement)
Ministre d'Etat
Cabinet du Président de la République du Kenya

PIÈCE ANNEXE A. TABLEAU DES VERSEMENTS DE L'OUGANDA À LA TANZANIE
ET DE LA TANZANIE À L'OUGANDA

	<i>Versements de l'Ouganda à la Tanzanie</i>	<i>Versements de la Tanzanie à l'Ouganda</i>
A. Chemins de fer		
1. 1956 (£3,5 m.), échéance 1980-1984 (Étran- ger)	£ 96 580,74	—
2. 1957 (£8,5 m.), échéance 1977-1983	£ 242 360,20	—
3. 1965 (. . . £)	£ 606,00	—
4. 1970 (£1 m. de l.) — Crédit commercial	£ 30 026.93	—
5. 1970 (K£ 1 m.), échéance 1990	—	Sh 383 575,50*
6. 1965 (prêt 428-1 de la BIRD) pour l'Afrique Orientale)	\$ 951 392,60	—

	<i>Versements de l'Ouganda à la Tanzanie</i>	<i>Versements de la Tanzanie à l'Ouganda</i>
7. 1970 (prêt 674 de la BIRD pour l'Afrique Orientale)	\$ 1 344 556,00	—
8. 1971 à 6 3/4% (K£ 3,4 m.) échéance 1986 ...	—	Sh 498 304,24*
B. Postes et télécommunications		
1. Std. Chartered Bank	\$ 216 589,00	—
2. Tanzania Investment Bank	\$ 523 869,00	—
3. Prêt du Gouvernement de Zanzibar	\$ 617 329,00	—
4. Prêt consortial	—	\$ 901 075,00
5. Grindlays Bank	—	\$ 855 974,00
6. Prêt initiale de conversion	\$ 150,69	—
C. Ports		
1. Prêt 428-2 de la BIRD pour l'Afrique Orientale	\$ 670 328,50	—
2. Prêt 638 de la BIRD pour l'Afrique Orientale	\$ 3 871 663,00	—
3. Prêt 865 de la BIRD pour l'Afrique Orientale	\$ 3 066 876,00	—
4. International Cooperation Administration (1978)	£ 18 548,65	—
D. Passif des SFG		
Immeuble de Montréal	\$ 34 636,00	—
<i>Récapitulation</i>		
TOTAUX	£ 388 122,52 \$ 11 297 389,79	KSh 881 879,74* \$ 1 757 049,00

* Ce montant de 10 207 794,23 dollars des Etats-Unis ne comprend pas le montant de 881 879,74 schillings kenyens, qui correspond à une émission d'obligations ultérieure.

Conversion en dollars des Etats-Unis

a) 388 122,52 livres sterling	\$ 667 453,44
b)	11 297 389,79
	11 964 843,23
	\$ 1 757,049,00
Situation nette	\$ 10 207 794,23

PIÈCE ANNEXE B

	<i>Versements du Kenya à la Tanzanie</i>	<i>Versements de la Tanzanie au Kenya</i>
<i>Chemins de fer et ports</i>		
1954, à 4% (£5 m.), échéance 1973-1976		£ 81 665,32
1957, à 5 1/4% (£8,5 m.), échéance 1977-1983		£ 36 800,80
Prêt gouvernemental des pays de la Communauté de l'Afrique Orientale	\$ 240 529,16	
1961, à 6 1/2% (£7,5 m.), échéance 1986 — Prêt du Trésor		£ 2 968
1970 (£1 m.), échéance 1995		£ 9 454
1975, à 9% (£5,9 m.), 1977 — Option de conversion en actions		£ 53 280,58

	<i>Versements du Kenya à la Tanzanie</i>		<i>Versements de la Tanzanie au Kenya</i>
<i>Postes et télécommunications</i>			
Crédit C. Itoh		Yen	338 689 165
Prêt du Gouvernement du Zanzibar	\$ 997 224		
Radiotélécommunications		£	34 809
Standard and Chartered Bank	\$ 349 675		—
Tanzania Investment	\$ 846 251		—
Prêt d'amortissement		\$	34 452 ,17
1957, à 5 1/4% (£3 m. EAHC), échéance 1977-1983		£	53 240
Télégraphie et communications radio		£	12 473,76
Découvert des services administratifs		£	116 360
Prêt 483 de la BIRD à l'Afrique Orientale		\$	379 860
Prêt 675 de la BIRD à l'Afrique Orientale		\$	311 103
Prêt 914 de la BIRD à l'Afrique Orientale		\$	805 163
Prêt à 6,5% — Trésor britannique		£	18 360
Prêt à 5,5% — Trésor britannique		£	5 040
TOTAUX	\$ 2 433 879,16	\$	1 544 578,17
		Yen	366 689 165
		£	424 451,46

Bilan du règlement des indemnités entre le Kenya et la Tanzanie

	<i>Versement de la Tanzanie au Kenya</i>		<i>En dollars des Etats-Unis</i>
<i>Dollars des Etats-Unis</i>			
2 433 879,16 — 1 544 578,17	\$ (-) 889 301		(-) 889 301
Livre sterling 424 451,46	£ 424 451,46	+	729 965
<i>Yen japonais</i> 338 689 165	Yen 338 689 165	+	1 262 702
			1 103 366

ANNEXE E. RÈGLEMENT INTÉRIEUR DU TRIBUNAL ARBITRAL

Article premier. CONSTITUTION DU TRIBUNAL

1.01. Le Tribunal sera constitué conformément aux dispositions du paragraphe 12.02 de l'Accord de médiation. Le Président du Tribunal ne sera ressortissant d'aucun des Etats.

1.02. Il sera pourvu dans un délai de trois mois à toute vacance de poste survenu au Tribunal, selon le même mode de nomination.

Article 2. PROCÉDURES

2.01. Tout Etat désireux d'introduire une instance au titre de l'Accord de médiation déposera une requête écrite auprès du greffier. Celle-ci énoncera la ou les parties à l'instance, précisera la nature du différend ou de la réclamation et celle de la réparation ou de l'indemnité demandée.

2.02. Dès réception de la requête, le greffier :

- a) Procédera à son enregistrement;
- b) Notifiera cet enregistrement à la ou aux parties lésées;
- c) Adressera le texte de la requête :
 - i) A la ou aux parties contre lesquelles la demande est formée; et
 - ii) Au président et aux membres du Tribunal.

2.03. La partie défenderesse accusera réception de la requête et déposera auprès du greffier une réplique écrite dans un délai de 90 jours.

2.04. Dès réception de la réplique écrite, le greffier en enverra sans délai le texte :

- i) A la ou aux parties lésées; et
- ii) Au président et aux membres du Tribunal.

2.05. Les plaintes, conclusions écrites, requêtes et autres instruments ou documents écrits à déposer auprès du greffier lui seront adressés en sept exemplaires.

2.06. Tout document destiné au Tribunal sera établi sur papier ministre de qualité durable; on n'utilisera que le recto de chaque feuille et on laissera sur le côté gauche une marge de 4 centimètres au moins.

2.07. Tous les documents destinés au Tribunal devront être clairement établis et facilement lisibles; l'impression, la lithographie, le stencil, la photographie, la xérographie, la machine à écrire et l'écriture manuscrite ou toute combinaison de ces procédés peuvent servir à leur établissement.

2.08. Aux fins de l'application du présent Règlement, le greffier peut, en consultation avec le président, établir des greffes auxiliaires du tribunal dans tout bureau situé au Kenya et en Tanzanie.

Article 3. SESSIONS DU TRIBUNAL

3.01. En consultation avec le Président, le greffier fixera la date, l'heure et le lieu des séances du tribunal.

3.02. Le Président assumera la présidence de toutes les séances du Tribunal.

3.03. Les parties peuvent se faire représenter par des agents agréés et/ou des conseils dont le nom et les pouvoirs seront notifiés au greffier avant l'ouverture des débats.

3.04. Chacune des parties a le droit de présenter des preuves orales ou écrites et/ou de soumettre des conclusions orales à l'appui de sa demande.

3.05. Le Tribunal peut prendre la décision de citer à comparaître toute personne pour témoigner sur toute question dont il est saisi.

3.06. Le Tribunal peut décider lui-même ou à la demande de l'une des parties de se rendre en tout lieu aux fins de vérifier un point contesté.

3.07. Le Tribunal prononce sa décision ou sa sentence arbitrale en audience publique dans un délai de quarante-cinq (45) jours après la présentation des conclusions des deux parties.

3.08. Le greffier du tribunal authentifie le texte original de la décision ou de la sentence arbitrale et en adresse immédiatement la copie certifiée conforme à chacune des parties.

3.09. Le Tribunal prononcera la suspension des débats sur la demande écrite des deux parties.

Article 4. FRAIS DIVERS

4.01. Chacune des parties supportera les coûts et frais de ses agents agréés et conseils et des témoins appelés à déposer devant le Tribunal.

4.02. Lorsque le Tribunal décide de convoquer des témoins ou des experts, les coûts et frais en seront supportés également par les parties.

4.03. Le greffier remboursera aux témoins et experts cités à comparaître sur l'initiative du Tribunal les dépenses qu'ils auront engagées qui lui seront ultérieurement remboursées par les parties.

Article 5. DISPOSITIONS DIVERSES

5.00. Sous réserve des dispositions de l'Accord de médiation et du présent règlement, le Tribunal fixera lui-même son règlement intérieur.

Article 6. DISSOLUTION

6.00. Le Tribunal sera dissous après le versement intégral et final de l'indemnité et le règlement de toutes les plaintes et différends visés par le présent Accord.

ANNEXE F. RÈGLEMENT INTÉRIEUR DU CONSEIL D'ADMINISTRATION

Article premier. CRÉATION DU CONSEIL

1.01. Le Conseil sera créé conformément aux dispositions de l'alinéa *b) i)* du paragraphe 10.03 de l'Accord de médiation et sera composé de trois membres qui seront les gouverneurs de banques centrales de la Tanzanie, de l'Ouganda et du Kenya.

1.02. En cas d'absence ou d'empêchement, tout membre peut se faire représenter à une séance du Conseil par l'un des gouverneurs adjoints.

1.03. Chacune des banques centrales prendra à sa charge les indemnités, la rémunération et les frais du membre du Conseil qui la représente.

1.04. Le gouverneur de la Banque centrale du pays hôte fournira au Conseil tous les services de secrétariat nécessaires. Le Conseil établira le compte rendu de tous les débats et fera le relevé de tous les documents en sa possession.

Article 2. FONCTIONS DU CONSEIL

2.01. Le Conseil assurera la gestion et l'administration, dans l'intérêt des Etats, de tous les éléments d'actif de la communauté dont il est dépositaire en vertu des articles 10 et 11 de l'Accord de médiation.

2.02. Le Conseil déterminera la politique d'investissement de tous les éléments d'actif qui lui sont confiés et les investira en totalité ou en partie de la manière qu'il estimera convenable, à des taux d'intérêt et à des conditions qui soient profitables aux Etats.

2.03. Le rapport de l'actuaire, qui doit être établi conformément aux dispositions du paragraphe 10.02 de l'Accord de médiation, sera communiqué au Conseil d'administration qui le transmettra à son tour au ministre des finances de chacun des Etats.

2.04. Le Conseil sera dissous après la division finale des actifs de la Caisse des pensions et du Fonds de prévoyance et des autres éléments d'actif et de passif, conformément aux dispositions des articles 10 et 11 de l'Accord de médiation.

Article 3. RÉUNIONS DU CONSEIL

3.01. Le Conseil tiendra sa première réunion en Tanzanie dans un délai d'un mois après la signature de l'Accord de médiation et se réunira ensuite au moins une fois par trimestre dans chacun des Etats, par roulement.

3.02. Les États fixeront la date et l'heure de la première réunion du Conseil. A cette réunion et aux réunions suivantes, le Conseil fixera la date, l'heure et le lieu de la prochaine réunion.

3.03. Les réunions seront présidées par le gouverneur de la Banque centrale du pays hôte.

3.04. Le Conseil prendra ses décisions par consensus.

3.05. Le Conseil établira un rapport trimestriel, dûment signé par ses membres, dont des copies certifiées conformes seront adressées au ministre des finances de chacun des États.

3.06. Sous réserve des dispositions de l'Accord de médiation et des présents articles, le Conseil peut lui-même fixer son règlement intérieur.

Article 4. FRAIS DIVERS

4.01. Les frais et dépenses engagées par le Conseil (téléphone, télex, transport aux lieux des réunions et autres services administratifs) seront imputés sur les recettes des Caisses des pensions.

4.02. Le Conseil établira et tiendra à jour l'état des frais et dépenses imputés sur les recettes des Caisses des pensions et présentera un rapport semestriel à ce sujet au ministre des finances de chacun des États.

No. 23228

**UNITED NATIONS
and
NETHERLANDS
(ON BEHALF OF THE NETHERLANDS ANTILLES)**

Exchange of letters constituting an agreement concerning the United Nations interregional seminar on the use of non-conventional water resources in developing countries, to be held in Curaçao from 22 to 26 April 1985. New York, 12 September 1984, and Willemstad, 27 December 1984

Authentic text: English.

Registered ex officio on 4 January 1985.

**ORGANISATION DES NATIONS UNIES
et
PAYS-BAS
(POUR LES ANTILLES NÉERLANDAISES)**

Échange de lettres constituant un accord relatif au séminaire interrégional des Nations Unies concernant l'utilisation des ressources en eau non conventionnelles dans les pays en voie de développement, devant avoir lieu à Curaçao du 22 au 26 avril 1985. New York, 12 septembre 1984, et Willemstad, 27 décembre 1984

Texte authentique : anglais.

Enregistré d'office le 4 janvier 1985.

[TRADUCTION — TRANSLATION]

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE NETHERLANDS (ON BEHALF OF THE NETHERLANDS ANTILLES) CONCERNING THE UNITED NATIONS INTERREGIONAL SEMINAR ON THE USE OF NON-CONVENTIONAL WATER RESOURCES IN DEVELOPING COUNTRIES, TO BE HELD IN CURAÇAO FROM 22 TO 26 APRIL 1985

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET LES PAYS-BAS (POUR LES ANTILLES NÉERLANDAISES) RELATIF AU SÉMINAIRE INTERRÉGIONAL DES NATIONS UNIES CONCERNANT L'UTILISATION DES RESSOURCES EN EAU NON CONVENTIONNELLES DANS LES PAYS EN VOIE DE DÉVELOPPEMENT, DEVANT AVOIR LIEU À CURAÇAO DU 22 AU 26 AVRIL 1985

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 4 January 1985, the date of receipt of the letter in reply, in accordance with the provisions of the letter of 12 September 1984.

¹ Entré en vigueur le 4 janvier 1985, date de réception de la lettre de réponse, conformément aux dispositions de la lettre du 12 septembre 1984.

No. 23229



**AUSTRIA
and
ITALY**

**Agreement on the development of cultural relations between
the two countries. Signed at Rome on 14 March 1952**

Authentic texts: German and Italian.

Registered by Austria on 9 January 1985.



**AUTRICHE
et
ITALIE**

**Accord relatif à la promotion des relations culturelles entre
les deux pays. Signé à Rome le 14 mars 1952**

Textes authentiques : allemand et italien.

Enregistré par l'Autriche le 9 janvier 1985.

[GERMAN TEXT — TEXTE ALLEMAND]

ÜBEREINKOMMEN ZWISCHEN DER REPUBLIK ÖSTERREICH UND DER ITALIENISCHEN REPUBLIK ZUR FÖRDERUNG DER KULTURELLEN BEZIEHUNGEN ZWISCHEN DEN BEI- DEN LÄNDERN

Der Bundespräsident der Republik Österreich und der Präsident der Italienischen Republik,

Von dem gleichen Wunsche beseelt, die Zusammenarbeit ihrer beiden Staaten auf dem Gebiete der Kultur, der Erziehung, sowie der Literatur, Wissenschaft und Kunst zu entwickeln,

Überzeugt, daß die Vertiefung der gegenseitigen Kenntnis der Zivilisation und des Geisteslebens der beiden Völker sowie die weitere Verstärkung des traditionellen Kulturaustausches zwischen den beiden Ländern sich im gemeinsamen Friedensinteresse besonders günstig auswirken werde,

Haben beschlossen, zu diesem Zwecke ein Kulturübereinkommen zu vereinbaren, welches in Anbetracht der gegebenen geänderten Beziehungen den Vertrag vom 2. Februar 1935 ersetzen soll und sie haben ernannt zu ihren Bevollmächtigten:

Der Bundespräsident der Republik Österreich: Herrn Dr. Karl Gruber, Bundesminister für die Auswärtigen Angelegenheiten,

Der Präsident der Italienischen Republik: Herrn Alcide De Gasperi, Ministerpräsident und Minister für die Auswärtigen Angelegenheiten,

die nach Anerkennung ihrer in gehöriger Form befundenen Vollmachten folgendes vereinbart haben:

Artikel 1. Die italienische Regierung eröffnet in Wien wieder das italienische Kulturinstitut, das schon im Vertrag vom 2. Februar 1935 vorgesehen war und das die Aufgabe haben wird, die gesamte Tätigkeit in bezug auf die Verbreitung und Vertiefung der Kenntnis der italienischen Kultur und des italienischen Lebens in der Vergangenheit und in der Gegenwart in Österreich zu fördern und zusammenzufassen und solcherart die österreichisch-italienischen Beziehungen auf dem Gebiete der Wissenschaft, der Literatur und der Künste zu fördern.

Artikel 2. Die österreichische Bundesregierung wird das seinerzeit aus der Erweiterung des österreichischen Historischen Institutes in Rom hervorgegangene österreichische Kulturinstitut in Rom wieder ins Leben rufen, das in Italien eine Tätigkeit zu entfalten haben wird, die jener des im vorigen Artikel genannten italienischen Kulturinstitutes in Wien entspricht und das so seinerseits die österreichisch-italienischen Beziehungen auf dem Gebiete der Wissenschaft, der Literatur und der Künste fördern wird.

Von der italienischen Regierung wird die im Übereinkommen vom 2. Februar 1935 für die Stätte des österreichischen Kulturinstitutes in Rom festgelegte Schenkung bestätigt.

Artikel 3. Jede der beiden Regierungen wird sich des eigenen Kulturinstitutes als Organ zur Zusammenfassung und Durchführung der im vorliegenden Übereinkommen vorgesehenen Aufgaben sowie für jede sonstige einvernehmliche Initiative bedienen können, die darauf abzielt, die kulturellen Beziehungen zwischen den beiden Ländern zu vertiefen.

Die beiden Regierungen sichern sich gegenseitig zu, dem Kulturinstitut des anderen Staates die größtmöglichen Erleichterungen zu gewähren, um die Erreichung der erwähnten Zwecke in jeder Hinsicht zu fördern.

Artikel 4. Jede der beiden Regierungen gesteht dem Kulturinstitut des anderen Staates folgende Abgabenerleichterungen zu:

1. Die Befreiung von allen wie immer benannten Abgaben (staatliche, regionale, Landes-, Gemeinde- und jeder sonstigen Körperschaft), ob es sich um wiederkehrende oder einmalige handelt, denen die Wiederaufnahme des Betriebes, die Organisation und die in den vorausgehenden Artikeln dieses Vertrages näher angeführte Tätigkeit der Kulturinstitute unterliegen würden;
2. Die Befreiung der Immobilien, die für die Zwecke der Kulturinstitute verwendet werden, von den Realsteuern;
3. Die Befreiung von der Zahlung von Zöllen und sonstigen Einfuhrgebühren, soweit ihnen die Einrichtung der Kulturinstitute sowie ihr Ausbildungs-, Studien- und wissenschaftliches Material unterliegen würden.

Artikel 5. Die österreichische Bundesregierung wird an der Universität Wien eine zu vereinbarende Lehrkanzel wieder errichten, die mit einem, von der italienischen Regierung vorgeschlagenen und von der österreichischen Bundesregierung auf Grund der bestehenden Vorschriften zum „Gastprofessor“ ernannten, italienischen Hochschullehrer besetzt werden wird.

In reziproker Weise wird die italienische Regierung an der Universität Rom einen österreichischen Hochschullehrer für eine zu vereinbarende Lehrkanzel zum Professor „*incaricato*“ ernennen.

Die beiden Regierungen werden fallweise Vereinbarungen zur eventuellen Errichtung anderer außerordentlicher Lehrkanzeln auch an anderen Universitäten der beiden Staaten treffen.

Artikel 6. Indem die beiden Regierungen es für angezeigt erachten, die wechselseitige Errichtung von Lektoraten an den Universitäten und anderen Hochschulen der beiden Länder zu fördern, vereinbaren sie im Gegenstande nachstehendes:

Soweit die italienische Regierung bei der Auswahl der Lektoren für die deutsche Sprache nicht Staatsangehörige der Republik vorsieht, wird sie von der österreichischen Bundesregierung namhaft gemachte Kandidaten in Betracht ziehen, und zwar in einem angemessenen Verhältnis, das von der in Artikel 16 genannten gemischten Kommission festgesetzt werden wird;

Soweit die österreichische Bundesregierung bei der Auswahl der Lektoren für die italienische Sprache nicht eigene Staatsangehörige vorsieht, wird sie die von der italienischen Regierung vorgeschlagenen Kandidaten in Betracht ziehen.

Artikel 7. Die beiden Regierungen werden den Austausch von Studierenden der Hochschulen sowohl während des Studienjahres wie auch während der

Ferien sowie jenen der Schüler mittlerer Lehranstalten während der Ferien nach Maßgabe der Verhältnisse und der praktischen Möglichkeiten in den beiden Ländern fördern. Im allgemeinen, besonders während der Ferien, soll der Austausch von Gemeinschaftsbesuchen von Lehrpersonen und Studenten gefördert werden, insoweit sie als geeignet erscheinen, zur Vertiefung der gegenseitigen Kenntnis der Kultur der beiden Länder beizutragen.

Jeder im vorhergehenden Absatz angeführte Austausch wird im vorhinein für jedes Studienjahr und für jede Ferienzeit vereinbart werden, wobei die Programme und die Art der Durchführung von der in Artikel 16 vorgesehenen gemischten Kommission bestimmt werden, die sich zu diesem Zwecke der Mitarbeit der betreffenden Kulturinstitute bedienen wird.

Die beiden Regierungen werden überdies von Jahr zu Jahr über die geeigneten Maßnahmen zur Förderung der Teilnahme österreichischer Hörer an Ausländeruniversitäten und an in Italien abgehaltenen Sommerkursen für Ausländer, gleichermaßen auch über die Teilnahme von italienischen Hörern an Sommerkursen für Ausländer, die in Österreich organisiert würden, eine Vereinbarung treffen.

Artikel 8. Unter Berücksichtigung der Stellung, die der Unterricht der deutschen Sprache schon derzeit in der Studienordnung in Italien einnimmt, wird sich die österreichische Bundesregierung um die Einführung und Förderung der italienischen Sprache als obligaten oder wahlweise obligaten oder freien Lehrgegenstand an Mittelschulen und mittleren Lehranstalten jeder Art und jeder Type bemühen. In dieser Hinsicht wird besonders den Bedürfnissen der Bevölkerung der an die italienische Republik angrenzenden österreichischen Gebiete Rechnung getragen werden.

Die österreichische Bundesregierung verpflichtet sich weiters, in der Prüfungsordnung für die Lehrbefähigung an Mittelschulen und mittleren Lehranstalten jeder Art und jeder Type die Möglichkeit der Bewerbung um die Lehrbefähigung für die italienische Sprache vorzusehen, sowie die entsprechenden Maßnahmen zu treffen, damit an den österreichischen Universitäten die Vervollkommnung der Ausbildung der Lehramtskandidaten für die italienische Sprache gesichert werde.

Die österreichische Bundesregierung wird im allgemeinen alle geeigneten Maßnahmen treffen, um dem Studium der italienischen Sprache in Österreich jede mögliche Entwicklung zu sichern.

Artikel 9. Die beiden Regierungen werden sich wechselseitig Mitteilung machen über Prämien, sowie über Studien- und Reisestipendien, die in den beiden Staaten schon bestehen, oder die von öffentlichen Körperschaften oder privaten Vereinigungen geschaffen werden sollten und die zum Ziele haben, die Kenntnis der Sprache, der Künste, der Wissenschaften und jeder anderen Form des kulturellen Lebens des anderen Staates zu fördern. Die beiden Regierungen werden sich über geeignete Mittel verständigen, um derartige Vorkehrungen wirksamer zu gestalten und sie werden den Anspruchsberechtigten auf Grundlage der Gegenseitigkeit die weitestgehenden Erleichterungen zugestehen.

Außerdem werden, immer auf Grundlage der Gegenseitigkeit, Arbeits- und Studienplätze an den wissenschaftlichen Spezialinstituten der beiden Staaten wechselseitig zur Verfügung gestellt werden.

Artikel 10. Jede der beiden Regierungen verpflichtet sich, auf Grundlage der Gegenseitigkeit, die von den Unversitäten und Hochschulen des anderen Landes den respektiven Staatsangehörigen verliehenen akademischen Titel und Grade anzuerkennen, vorbehaltlich jedoch der in jedem der beiden Staaten in den geltenden Gesetzen festgelegten Einschränkungen und Ausnahmen.

Eine zu diesem Zwecke von den betreffenden Regierungen ernannte Kommission von Experten der beiden Länder wird spätestens drei Monate nach Ratifizierung des vorliegenden Übereinkommens ein Verzeichnis der zur gegenseitigen Anerkennung zugelassenen Titel und die diesbezüglichen Bedingungen aufstellen.

Artikel 11. Die beiden Regierungen werden auf dem Gebiete der bildenden Kunst, der Musik und des Theaters, wie auch auf dem Gebiete des Film- und Rundfunkwesens alle jene Maßnahmen treffen, die zur Vertiefung der Kenntnis des Kunst- und des Geisteslebens in den beiden Ländern im allgemeinen beitragen können.

Dies gilt im besonderen:

- a) Für die gegenseitige Veranstaltung von Ausstellungen, Konzerten, Auftreten einzelner Künstler und Theatervorstellungen;
- b) Für eine entsprechende Aufnahme von Rundfunksendungen der beiden Länder in die Programmgestaltung, auch auf Grund von besonderen Abmachungen zwischen den zuständigen Stellen der beiden Staaten;
- c) Für die möglichste Erleichterung der Austausch von Dokumentar- und Lehrfilmen und besonders von Wochenschauen.

Artikel 12. Die beiden Regierungen erklären sich bereit, im Geiste der Gegenseitigkeit und in weitestgehender Würdigung der wechselseitigen Interessen sowie in besonderer Rücksichtnahme auf die Bedürfnisse der Geschichtswissenschaften, jeden Vorschlag zu prüfen, welcher dahinzielt, die Archivbestände der beiden Staaten zu ergänzen und der Zerreiung organisch erwachsener Bestände vorzubeugen, ferner deren Erforschung durch damit beauftragte Vertreter der Regierungen oder öffentlicher Anstalten der beiden Staaten oder auch durch private Forscher, die von einer der beiden Regierungen beglaubigt sind, sei es am Orte der Verwahrung, sei es im Leihverkehr, zu gestatten und zu fördern.

Artikel 13. Die beiden Regierungen werden mit allen Mitteln und auf Grundlage der Gegenseitigkeit den direkten Leihverkehr von Büchern, Handschriften, Partituren und Schallplatten zwischen den Bibliotheken und den Archiven der beiden Staaten zum Nutzen der Studierenden der beiden Länder fördern.

Mit der Vermittlung der im vorstehenden Absatz angeführten Ansuchen um Entlehnung können die im vorliegenden Übereinkommen genannten Kulturinstitute beauftragt werden.

Artikel 14. Die beiden Regierungen werden in geeignet scheinender Weise wechselseitig die Verbreitung von Zeitungen und periodischen Zeitschriften aller Art, wie auch von bibliographischen Katalogen und Veröffentlichungen fördern. Es wird ferner ein regelmäßiger und umfassender Austausch der amtlichen Veröffentlichungen der beiden Staaten sowie jener der Unversitäten, Aka-

demien, wissenschaftlichen Gesellschaften und überhaupt kultureller Körperschaften durchgeführt werden.

Es ist vorgesehen, bei den Kulturinstituten in Rom und in Wien ständige Ausstellungen zu veranstalten, die über die Produktion der österreichischen beziehungsweise italienischen Verlagsanstalten einen Überblick bieten sollen.

Schließlich werden die zuständigen Behörden Übersetzungen österreichischer beziehungsweise italienischer Werke aller Wissensgebiete, unter besonderer Berücksichtigung der klassischen Autoren und hochwertiger literarischer oder wissenschaftlicher Werke, mit größtem Nachdruck veranlassen und fördern. Die Namhaftmachung solcher Werke deren Übersetzung im gemeinsamen Interesse empfohlen wird, erfolgt durch die in diesem Übereinkommen vorgesehenen Kulturinstitute.

Artikel 15. Die Gründung und Betätigung kultureller und studentischer Vereinigungen wird gefördert werden, falls sie sich die Aufgabe stellen, an der Entwicklung der kulturellen Beziehungen zwischen den beiden Ländern mitzuwirken.

Artikel 16. Es wird eine paritätische gemischte Kommission aufgestellt werden, um die Fragen zu lösen, die sich hinsichtlich der Anwendung des vorliegenden Übereinkommens ergeben und um jene Normen festzulegen, die zur praktischen Verwirklichung der oben dargelegten Grundsätze erforderlich sind, sowie um Sondervereinbarungen in die Wege zu leiten, die sich in Hinkunft als zweckmäßig erweisen sollten.

Die gemischte Kommission tritt wenigstens einmal im Jahr, und zwar abwechselnd in Wien und in Rom, zusammen und besteht aus von ihren Regierungen ernannten fünf österreichischen und fünf italienischen Mitgliedern. Fallweise können, gegen vorherige Verständigung des anderen Vertragsteiles, auch Experten zur Teilnahme an den Arbeiten der Kommission berufen werden. Den Vorsitz in der gemischten Kommission wird in Wien ein österreichisches, in Rom ein italienisches Mitglied führen.

Artikel 17. Das vorliegende Übereinkommen wird ohne zeitliche Begrenzung abgeschlossen und bleibt bis zu seiner Kündigung durch einen der beiden Hohen Vertragsschließenden Teile in Kraft. In diesem Falle tritt das Übereinkommen sechs Monate nach erfolgter Notifizierung der Kündigung außer Kraft; die den Kulturinstituten in den Artikeln 1 bis 4 eingeräumten Begünstigungen werden jedoch wechselseitig weitere sechs Monate gewahrt.

Artikel 18. Das vorliegende Übereinkommen wird sobald als möglich ratifiziert werden und der Austausch der Ratifikationsurkunden wird in Wien erfolgen.

Das Übereinkommen tritt mit dem Austausch der Ratifikationsurkunden in Kraft.

ZU URKUND DESSEN haben die Bevollmächtigten das vorliegende Übereinkommen unterzeichnet.

AUSGEFERTIGT in doppelter Urschrift, in deutscher und italienischer Sprache, mit der Maßgabe, daß beide Texte die gleiche Geltung haben.

Rom, am 14. März 1952

Für die Republik Österreich:

GRUBER m.p.

Für die Republik Italien:

DE GASPERI m.p.

[ITALIAN TEXT — TEXTE ITALIEN]

ACCORDO TRA LA REPUBBLICA ITALIANA E LA REPUBBLICA
AUSTRIACA PER LO SVILUPPO DEI RAPPORTI CULTURALI
FRA I DUE PAESI

Il Presidente della Repubblica Italiana e il Presidente Federale della Repubblica Austriaca,

Animati dal medesimo desiderio di sviluppare la collaborazione dei due Paesi nel campo della cultura, della istruzione e delle attività letterarie, scientifiche e artistiche;

Convinti che l'approfondimento delle reciproche conoscenze sulla civiltà e la vita spirituale dei due popoli e l'ulteriore incremento dei tradizionali scambi culturali fra i due Paesi risultano quanto mai opportuni nel comune interesse della Pace;

Hanno deciso di stipulare allo scopo un Accordo culturale, che sostituisce, in considerazione dei nuovi rapporti esistenti, l'Accordo del 2 febbraio 1935, e hanno nominato quali loro Plenipotenziari:

Il Presidente della Repubblica Italiana: l'On. Alcide De Gasperi, Presidente del Consiglio dei Ministri, Ministro per gli Affari Esteri;

Il Presidente Federale della Repubblica Austriaca: il Sig. Dr. Karl Gruber, Ministro per gli Affari Esteri;

i quali, dopo aver riconosciuto in debita forma i rispettivi pieni poteri, hanno convenuto quanto segue:

Articolo 1. Il Governo italiano riapre in Vienna l'Istituto italiano di Cultura già previsto nell'Accordo del 2 febbraio 1935 e che avrà il compito di promuovere e coordinare tutte le attività intese alla diffusione e all'approfondimento della conoscenza in Austria della cultura e della vita italiana del passato e del presente, e di sviluppare in tal modo le relazioni italo-austriache nel campo delle scienze, delle lettere e delle arti.

Articolo 2. Il Governo Federale Austriaco rimetterà in efficienza l'Istituto Austriaco di Cultura in Roma sorto a suo tempo in seguito all'ampliamento dell'Istituto Storico Austriaco in Roma e che svolgerà in Italia attività corrispondenti a quelle dell'Istituto italiano di Cultura in Vienna, menzionate all'articolo precedente, sviluppando così da parte sua le relazioni italo-austriache nel campo scientifico, letterario ed artistico.

Per gli scopi della sede dell'Istituto Austriaco di Cultura in Roma viene confermata da parte del Governo italiano la donazione di cui all'Accordo del 2 febbraio 1935.

Articolo 3. Ciascuno dei due Governi potrà valersi del proprio Istituto di Cultura quale organo di coordinamento e di esecuzione dei compiti previsti nel presente Accordo, come pure di ogni altra iniziativa intesa a intensificare i rapporti culturali fra i due Paesi.

I due Governi si assicurano reciprocamente di accordare all'Istituto di Cultura dell'altro Stato le maggiori agevolazioni possibili per facilitare, sotto ogni riguardo, il conseguimento degli scopi predetti.

Articolo 4. Ciascuno dei due Governi concede i seguenti vantaggi fiscali all'Istituto di Cultura dell'altro Stato:

- 1° L'esonero da tutte le tasse di qualsiasi nome (statali, regionali, provinciali, comunali e di ogni altro ente), siano esse a titolo continuativo o una volta tanto, in quanto tali tasse si riferiscano al ripristino, alla organizzazione ed alle attività degli Istituti di Cultura specificate nei precedenti articoli del presente Accordo;
- 2° L'esonero dalle imposte reali per i beni immobili adoperati per gli scopi degli Istituti di Cultura;
- 3° L'esonero dai pagamenti dei diritti doganali e delle altre tasse d'importazione, per quanto riguarda l'attrezzatura degli Istituti di cultura nonchè il loro materiale didattico, di studio e scientifico.

Articolo 5. Il Governo Federale Austriaco ripristinerà presso l'Università di Vienna una cattedra da convenirsi e che sarà ricoperta da un docente italiano designato dal Governo italiano e nominato „*Gastprofessor*“ dal Governo Federale Austriaco in base alle norme vigenti.

In condizioni di reciprocità il Governo italiano nominerà professore „incaricato“ presso l'Università di Roma un docente austriaco per una cattedra da convenirsi.

I due Governi prenderanno accordi caso per caso per l'eventuale istituzione di altre cattedre straordinarie, anche presso altre Università dei due Stati.

Articolo 6. I due Governi, mentre riconoscono l'opportunità di favorire la reciproca istituzione di dottorati presso le Università e altri Istituti superiori dei due Paesi, concordano in materia quanto segue:

Il Governo italiano nella scelta dei titolari dei dottorati di lingua tedesca in quanto non vi provveda con cittadini della Repubblica, prenderà in considerazione candidati austriaci designati dal Governo Federale Austriaco in proporzione adeguata da determinarsi dalla Commissione Mista di cui all'art. 16.

Il Governo Federale Austriaco, nella scelta dei titolari dei dottorati di lingua italiana, in quanto non vi provveda con propri cittadini, prenderà in considerazione i candidati designati dal Governo italiano.

Articolo 7. I due Governi favoriranno, tenendo presenti le condizioni e le possibilità pratiche dei due Paesi, lo scambio di studenti delle scuole superiori sia durante l'anno accademico, sia durante le vacanze, e quello di studenti degli istituti medi nel periodo delle ferie. In generale, e specie nei periodi feriali, saranno facilitati gli scambi di visite collettive di insegnanti e studenti in quanto appaiano atte a contribuire all'approfondimento della reciproca conoscenza della cultura dei due Paesi.

Tutti gli scambi di cui al comma precedente saranno preventivamente concordati per ogni anno accademico e per ogni periodo di ferie, stabilendosene i programmi e le modalità, dalla Commissione Mista di cui all'art. 16 che si varrà a tal fine della cooperazione dei rispettivi Istituti di Cultura.

I due Governi, inoltre, si accorderanno di anno in anno nei modi più adatti a favorire il concorso di uditori austriaci alle Università per stranieri e ai Corsi estivi per stranieri esistenti in Italia, così come di uditori italiani ai Corsi estivi per stranieri che si organizzassero in Austria.

Articolo 8. Tenendo conto del posto che già occupa nell'ordinamento degli studi in Italia l'insegnamento della lingua tedesca, il Governo Federale Austriaco si adopererà per promuovere a favore nelle scuole e negli Istituti di istruzione secondaria (*Mittelschule*) di ogni tipo o grado lo studio della lingua italiana come materia obbligatoria o relativamente obbligatoria o libera. A questo riguardo si terrà particolarmente conto delle necessità delle popolazioni dei territori austriaci confinanti con la Repubblica Italiana.

Il Governo Federale Austriaco si impegna inoltre a fare inserire la richiesta di abilitazione all'insegnamento della lingua italiana del regolamento d'esami per il titolo di insegnante nelle scuole e negli istituti di istruzione secondaria (*Mittelschule*) di ogni tipo e grado, nonché a prendere gli opportuni provvedimenti affinché presso le Università austriache sia assicurato il perfezionamento degli aspiranti docenti di lingua italiana.

In generale il Governo Austriaco prenderà ogni opportuna misura per assicurare allo studio della lingua italiana in Austria ogni possibile sviluppo.

Articolo 9. I due Governi si daranno scambievoli comunicazioni sui premi e sulle borse di studio e di viaggio già esistenti nei due Stati o che saranno creati da enti pubblici o privati, e che abbiano come scopo la conoscenza della lingua, delle arti, delle scienze e di ogni altra forma di vita culturale nell'altro Stato. I due Governi concorderanno i mezzi appropriati per rendere più efficaci tali provvidenze e concederanno, su base di reciprocità, agli aventi diritto le più ampie facilitazioni.

Sarà inoltre provveduto, sempre sulla base della reciprocità, allo scambio di posti di lavoro e di studio negli Istituti scientifici specializzati dei due Stati.

Articolo 10. Ciascuno dei due Governi si impegna a riconoscere, sulla base della reciprocità, i gradi e i diplomi accademici rilasciati ai rispettivi cittadini da Università e Istituti di istruzione superiore dell'altro Paese, salvo tuttavia le limitazioni e le esclusioni stabilite dalle vigenti leggi in ciascuno dei due Stati.

Una Commissione di esperti dei due Paesi nominata a tal fine dai rispettivi Governi stabilirà entro tre mesi dalla ratifica del presente Accordo l'elenco dei titoli ammessi al reciproco riconoscimento e le condizioni per il medesimo.

Articolo 11. I due Governi prenderanno nel campo delle arti figurative, della musica e del teatro, come pure nel campo cinematografico e radiofonico, tutti quei provvedimenti che potranno contribuire all'approfondimento della conoscenza della vita artistica e intellettuale in genere nei due Paesi.

Ciò è valido in particolare:

- a) Per la reciproca organizzazione di esposizioni, concerti, esibizioni di singoli artisti e rappresentazioni di opere teatrali;
- b) Per una adeguata immissione di opere radiofoniche dei due Paesi nella compilazione dei programmi, anche a mezzo di speciali accordi tra i competenti uffici dei due Stati;

c) Per le massime facilitazioni nello scambio di film documentari ed educativi e specialmente di rassegne settimanali cinematografiche.

Articolo 12. I due Governi si dichiarano pronti ad esaminare, con spirito di reciprocità e con il più largo apprezzamento dei vicendevoli interessi, come pure con particolare riguardo alle necessità delle scienze storiche, ogni proposta tendente ad integrare i fondi archivistici dei due Stati, a prevenire lo smembramento di fondi archivistici di formazione organica, e a consentire e facilitare l'esame dei fondi archivistici in sede o in via di prestito, a delegati dei Governi o di istituzioni pubbliche dei due Stati, o anche a studiosi privati, accreditati dai due Governi.

Articolo 13. I due Governi favoriranno con ogni mezzo, e sulla base della reciprocità, il prestito diretto di libri, manoscritti, spartiti musicali e dischi fra le biblioteche e gli archivi dei rispettivi Stati nell'interesse degli studiosi dei due Paesi.

Gli Istituti di Cultura menzionati nel presente Accordo potranno venire incaricati dell'inoltro delle domande di prestito di cui al comma precedente.

Articolo 14. I due Governi faciliteranno opportunamente la reciproca diffusione di giornali e di riviste periodiche d'ogni specie, come pure di cataloghi e pubblicazioni bibliografiche. Sarà inoltre provveduto a un regolare e ampio scambio della pubblicazioni ufficiali dei due Stati, nonchè di quelle delle Università, Accademie, Società scientifiche e di enti culturali in genere.

Presso gli Istituti di Cultura in Vienna e in Roma è prevista l'organizzazione di esposizioni permanenti che informino rispettivamente sulla produzione editoriale italiana e austriaca.

Infine le Autorità competenti promuoveranno e favoriranno al massimo grado le traduzioni di opere italiane e rispettivamente austriache in ogni campo, con particolare riguardo agli autori classici e alle opere di alto pregio letterario o scientifico. L'indicazione di tali opere, la cui traduzione viene raccomandata nel comune interesse, sarà fatta per mezzo degli Istituti di Cultura previsti nel presente Accordo.

Articolo 15. Sarà favorita la creazione e l'attività di Associazioni culturali e studentesche, che intendano concorrere allo sviluppo delle relazioni culturali fra i due Paesi.

Articolo 16. Sarà creata una Commissione Mista paritetica per regolare le diverse questioni di applicazione del presente Accordo e per procedere alle precisazioni necessarie alla pratica realizzazione dei principi suesposti, nonchè per promuovere gli speciali accordi che si mostrassero utili in avvenire.

La Commissione Mista, che si riunirà almeno una volta all'anno e alternativamente a Roma e a Vienna, sarà composta di cinque membri italiani e cinque austriaci, nominati dai rispettivi Governi. Di volta in volta potranno essere chiamati a partecipare ai lavori della Commissione, previa notifica all'altra parte, anche degli esperti. Le sedute della Commissione Mista saranno presiedute a Roma da un membro italiano e a Vienna da un membro austriaco.

Articolo 17. Il presente Accordo viene concluso senza limitazione di tempo e resterà in vigore fino alla sua denuncia da una delle due Alte Parti Contraenti. In tal caso l'Accordo cesserà di aver vigore dopo sei mesi dalla notifica della

denuncia; tuttavia le facilitazioni conferite agli Istituti di Cultura di cui agli articoli dall' 1 al 4 saranno reciprocamente mantenute per altri sei mesi.

Articolo 18. Il presente Accordo sarà ratificato al più presto e lo scambio dei documenti di ratifica avrà luogo in Vienna.

L'Accordo entrerà in vigore al momento dello scambio delle ratifiche.

IN FEDE DI CHE, i Plenipotenziari hanno firmato il presente Accordo.

FATTO in doppio originale, in lingua italiana e in lingua tedesca, i due testi facendo egualmente fede.

Roma, 14 marzo 1952

Per la Repubblica Italiana:

DE GASPERI m.p.

Per la Repubblica Austriaca:

GRUBER m.p.

[TRANSLATION — TRADUCTION]

AGREEMENT¹ BETWEEN THE REPUBLIC OF AUSTRIA AND
THE ITALIAN REPUBLIC ON THE DEVELOPMENT OF
CULTURAL RELATIONS BETWEEN THE TWO COUNTRIES

The Federal President of the Republic of Austria and the President of the Italian Republic;

Being equally desirous of developing the collaboration of their two countries in the fields of culture and education and in those of literature, science and art;

Being convinced that a deeper mutual knowledge of the civilization and intellectual life of the two peoples and a further increase in the traditional cultural exchanges between the two countries would be particularly desirable in the common interest of peace;

Have decided, for that purpose, to conclude a cultural agreement to supersede the Agreement of 2 February 1935 in view of the new relations now existing and have appointed as their plenipotentiaries:

The President of the Republic of Austria: Dr. Karl Gruber, Federal Minister for Foreign Affairs;

The President of the Italian Republic: Mr. Alcide De Gasperi, President of the Council of Ministers and Minister for Foreign Affairs;

who, having exchanged their full powers, found in good and due form, have agreed as follows:

Article 1. The Italian Government shall reopen the Italian Cultural Institute in Vienna, which was originally provided for in the Agreement of 2 February 1935 and which shall be responsible for promoting and co-ordinating all activities for the dissemination and promotion of knowledge in Austria of Italian culture and life, both past and present, and thereby developing Austro-Italian relations in the fields of science, literature and the arts.

Article 2. The Federal Government of Austria shall reactivate the Austrian Cultural Institute in Rome, which was originally established as an extension of the Austrian Historical Institute in Rome and which shall carry on activities in Italy corresponding to those of the Italian Cultural Institute in Vienna referred to in the foregoing article, thereby developing Austro-Italian relations in the fields of science, literature and the arts.

For the purposes of the headquarters of the Austrian Cultural Institute in Rome, the donation provided for in the Agreement of 2 February 1935 is confirmed by the Italian Government.

Article 3. Each of the two Governments may avail itself of its own Cultural Institute as an agency for the co-ordination and execution of the tasks provided for in this Agreement, and may take any other initiative to intensify cultural relations between the two countries.

¹ Came into force on 4 November 1954 by the exchange of the instruments of ratification, which took place at Vienna, in accordance with article 18.

The two Governments undertake reciprocally to accord the Cultural Institute of the other State all possible facilities to promote achievement of the aforesaid purposes in every respect.

Article 4. Each of the two Governments shall accord the following fiscal advantages to the Cultural Institute of the other State:

1. Exemption from all taxes of any kind (state, regional, provincial, municipal or of any other entity), whether levied on one occasion or periodically, pertaining to the resumption of the operations and the organization of the Cultural Institutes and to their activities, as specified in the foregoing articles of this Agreement;
2. Exemption from real property taxes on immovable property used for the purposes of the Cultural Institutes;
3. Exemption from payment of customs duties and other import taxes in the case of equipment of the Cultural Institutes and their teaching, study and scientific material.

Article 5. The Federal Government of Austria shall again establish, at the University of Vienna, a professorial chair, to be agreed upon and to be filled by an Italian university teacher proposed by the Federal Government and appointed *Gastprofessor* by the Federal Government of Austria in accordance with the regulations in force.

On the basis of reciprocity the Italian Government shall appoint an Austrian university teacher as *professore incaricato* at the University of Rome, to fill a chair to be agreed upon.

The two Governments shall reach agreement, as the occasion arises, on the establishment of any other special chairs at other universities in the two States.

Article 6. The two Governments, while recognizing the expediency of promoting the reciprocal establishment of lectureships at the universities and other higher educational establishments of the two countries, agree that:

Unless the Italian Government, in selecting German-language lecturers, appoints citizens of the Italian Republic, it shall consider Austrian candidates proposed by the Federal Government of Austria, in a suitable proportion to be determined by the Mixed Commission referred to in article 16;

Unless the Federal Government of Austria, in selecting Italian-language lecturers, appoints its own nationals, it shall consider the candidates proposed by the Italian Government.

Article 7. The two Governments, having regard to the situation and practical possibilities of the two countries, shall promote the exchange of students from higher educational establishments both during the academic year and during vacations, and the exchange of students from secondary teaching institutions during the holidays. In general, and particularly in vacation time, exchange visits by groups of teachers and students shall be facilitated where they appear likely to contribute to a deeper reciprocal knowledge of the culture of the two countries.

All the exchanges referred to in the foregoing paragraph shall be agreed upon in advance for each academic year and for each vacation period, and the pro-

grammes and procedures for implementation shall be established by the Mixed Commission referred to in article 16, which shall for that purpose avail itself of the co-operation of the Cultural Institutes.

The two Governments shall also agree each year on the most suitable means of promoting the attendance of visiting Austrian students at universities for foreigners and at summer courses for foreigners in Italy and of visiting Italian students at summer courses for foreigners organized in Austria.

Article 8. Having regard to the position accorded to the teaching of the German language in the Italian school curriculum, the Federal Government of Austria shall endeavour to promote and encourage the study of the Italian language as a compulsory subject, an elective compulsory subject or an optional subject in secondary schools (*Mittelschulen*) and other secondary teaching institutions of all types and levels. In this connection particular account shall be taken of the needs of the population of the Austrian territories bordering on the Italian Republic.

The Federal Government of Austria shall also undertake to make provision, in the regulations governing qualifying examinations for teachers in secondary schools (*Mittelschulen*) and other secondary teaching institutions of all types and levels, for candidates wishing to qualify as teachers of the Italian language, and also to take the necessary measures to ensure that aspiring Italian-language teachers are able to complete their studies at Austrian universities.

In general the Austrian Government shall take all necessary measures to ensure the fullest possible development of Italian-language studies in Austria.

Article 9. The two Governments shall notify each other of the prizes, scholarships and travel grants which already exist in the two States or which may be instituted by public or private entities for the purpose of promoting knowledge of the language, arts, sciences or other aspects of the cultural life of the other State. The two Governments shall agree upon appropriate means to make such arrangements more effective and shall afford all possible facilities, on the basis of reciprocity, to beneficiaries.

Provision shall further be made, also on the basis of reciprocity, for opportunities for work and study at the specialized scientific institutions of each State.

Article 10. Each of the two Governments shall undertake to recognize, on the basis of reciprocity, the academic degrees and diplomas awarded by the universities and higher educational establishments of the other country to its nationals, subject, however, to the restrictions and exceptions provided by the laws in force in each of the two States.

A commission of experts of the two countries, appointed for that purpose by the respective Governments, shall, within three months following ratification of this Agreement, draw up a list of degrees and diplomas eligible for reciprocal recognition and the conditions therefor.

Article 11. The two Governments shall make all appropriate arrangements in the fields of the fine arts, music and the theatre, and also in the fields of cinematography and radio broadcasting, to promote a deeper knowledge of the artistic and intellectual life of the two countries in general.

The foregoing shall apply, in particular:

- (a) To the reciprocal organization of exhibitions, concerts, appearances by individual artists, and theatre performances;
- (b) To suitable inclusion of radio programmes of the two countries in radio schedules, also on the basis of special agreements between the competent authorities of the two States;
- (c) To the provision of maximum facilities for the exchange of documentary and educational films, and especially of newsreels.

Article 12. The two Governments declare that, in a spirit of reciprocity and with all due consideration for their mutual interests, and also having particular regard to the needs of the historical sciences, they are prepared to consider any proposal to expand the archives of the two States, to prevent the dispersal of material forming an organic whole, and to permit and facilitate the examination of material in the archives or on loan, by representatives of the Governments or of public institutions of the two States and also by private researchers accredited by one of the two Governments.

Article 13. The two Governments shall promote, by all possible means and on the basis of reciprocity, the direct loan of books, manuscripts, musical scores and recordings from the libraries and archives of the two States for the benefit of scholars of the two countries.

The Cultural Institutes referred to in this Agreement may be given responsibility for forwarding requests for loans of the kind referred to in the foregoing paragraph.

Article 14. The two Governments shall take appropriate measures to facilitate the reciprocal distribution of newspapers and periodicals of all kinds, and also of bibliographical catalogues and publications. Provision shall also be made for regular and extensive exchanges of official publications of the two States, as well as of publications of their universities, academies, scientific societies and cultural entities in general.

Permanent exhibitions illustrating the products of Austrian and Italian publishing houses respectively shall be held at the Cultural Institutes in Rome and Vienna.

Lastly, the competent authorities shall promote and encourage, to the maximum possible extent, translations of Austrian and Italian works in all fields, paying particular attention to classical authors and to works of high literary or scientific value. The selection of such works, the translation of which is recommended in the common interest, shall be undertaken through the Cultural Institutes provided for in this Agreement.

Article 15. The establishment and the activities of cultural and student associations intending to contribute to the development of cultural relations between the two countries shall be encouraged.

Article 16. A Mixed Commission shall be established on the basis of parity to settle questions relating to the application of this Agreement and to establish the requisite rules for the practical implementation of the principles stated above, and to promote such special agreements as may prove necessary in the future.

The Mixed Commission, which shall meet at least once a year alternately in Vienna and Rome, shall consist of five Austrian members and five Italian members, appointed by their respective Governments. From time to time experts may also be called upon to participate in the work of the Commission, subject to prior notification of the other party. The meetings of the Mixed Commission shall be presided over in Vienna by an Austrian member and in Rome by an Italian member.

Article 17. This Agreement is concluded for an indefinite period and shall remain in force until denounced by one of the two High Contracting Parties. In the event of denunciation the Agreement shall cease to have effect six months after the notice of denunciation; provided that the privileges accorded to the Cultural Institutes under articles 1 to 4 shall continue to be accorded reciprocally for a further six months.

Article 18. This Agreement shall be ratified as soon as possible and the instruments of ratification shall be exchanged at Vienna.

The Agreement shall enter into force on the date of the exchange of the instruments of ratification.

IN WITNESS WHEREOF, the plenipotentiaries have signed this Agreement.

DONE in two originals, in the German and Italian languages, both texts being equally authentic.

Rome, 14 March 1952

For the Republic of Austria:

GRUBER

For the Italian Republic:

DE GASPERI

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LA RÉPUBLIQUE D'AUTRICHE ET LA RÉPUBLIQUE ITALIENNE RELATIF À LA PROMOTION DES RELATIONS CULTURELLES ENTRE LES DEUX PAYS

Le Président fédéral de la République d'Autriche et le Président de la République italienne,

Animés du même désir de développer la coopération entre leurs deux Etats dans le domaine de la culture, de l'éducation et des activités littéraires, scientifiques et artistiques,

Convaincus que l'approfondissement de la connaissance réciproque de la civilisation et de la vie intellectuelle des deux peuples ainsi que l'intensification des échanges culturels traditionnels entre les deux pays favoriseront la paix à laquelle ils sont l'un et l'autre profondément attachés,

Ont décidé de conclure à cette fin un accord culturel qui, en considération des nouvelles relations existantes, remplacera l'Accord du 2 février 1935, et ont nommé à cet effet comme leurs plénipotentiaires,

Le Président fédéral de la République d'Autriche : M. Karl Gruber, Ministre fédéral des affaires étrangères;

Le Président de la République italienne : M. Alcide De Gasperi, Président du Conseil des ministres et Ministre des affaires étrangères,

lesquels, après avoir échangé leurs pleins pouvoirs reconnus en bonne et due forme, sont convenus de ce qui suit :

Article premier. Le Gouvernement italien rouvre à Vienne l'Institut culturel italien qui était déjà prévu dans l'Accord du 2 février 1935 et qui aura pour tâche de promouvoir et de coordonner toutes les activités relatives à la diffusion et à l'approfondissement en Autriche de la connaissance de la culture et de la vie italiennes passées et présentes, et de développer ainsi les relations austro-italiennes dans les domaines scientifique, littéraire et artistique.

Article 2. Le Gouvernement fédéral autrichien remet en activité l'Institut culturel autrichien à Rome, issu à l'époque de l'extension de l'Institut autrichien d'histoire à Rome, qui devra exercer en Italie des activités correspondant à celles de l'Institut culturel italien de Vienne visé à l'article précédent et développera ainsi, de son côté, les relations austro-italiennes dans les domaines scientifiques, littéraire et artistique.

Le Gouvernement italien confirme le don stipulé dans l'Accord du 2 février 1935 en ce qui concerne le siège de l'Institut culturel autrichien.

Article 3. Chacun des deux gouvernements peut utiliser son institut culturel comme organe de coordination et d'exécution des tâches visées au présent Accord, ainsi que pour toute autre initiative destinée à intensifier les relations culturelles entre les deux pays.

¹ Entré en vigueur le 4 novembre 1954 par l'échange des instruments de ratification, qui a eu lieu à Vienne, conformément à l'article 18.

Les deux gouvernements veilleront chacun à accorder à l'Institut culturel de l'autre Etat les plus grandes facilités possibles pour atteindre dans tous les domaines les objectifs fixés.

Article 4. Chacun des deux gouvernements accorde à l'Institut culturel de l'autre Etat les avantages fiscaux suivants :

1. Exonération de toutes les taxes, à percevoir en une fois ou périodiquement, quelle que soit leur dénomination (nationales, régionales, provinciales, communales et taxes imposées par tout autre organisme), qui frapperaient la remise en activité, l'organisation et les activités des instituts culturels visés aux articles précédents du présent Accord;
2. Exonération de l'impôt foncier sur les biens immobiliers utilisés pour atteindre les objectifs des instituts culturels;
3. Exonération des droits de douane et autres taxes à l'importation qui frapperaient l'aménagement des instituts culturels et leur matériel didactique, d'étude et scientifique.

Article 5. Le Gouvernement fédéral autrichien rétablit à l'Université de Vienne une chaire à convenir, qui sera occupée par un professeur italien proposé par le Gouvernement italien et nommé au titre de *Gastprofessor* (« professeur invité ») par le Gouvernement fédéral autrichien selon les dispositions en vigueur.

A titre de réciprocité le Gouvernement italien nomme à l'Université de Rome au titre de professeur *incaricato* un professeur autrichien auquel sera attribué une chaire à convenir.

Les deux gouvernements concluront des accords selon le cas en vue de la création éventuelle d'autres chaires extraordinaires dans d'autres universités des deux Etats.

Article 6. Les deux Gouvernements, estimant opportun de favoriser la création réciproque de postes de lecteur dans les universités et autres établissements supérieurs des deux pays, conviennent en substance des dispositions suivantes :

Si, pour le choix des lecteurs d'allemand, le Gouvernement italien ne prévoit pas de nationaux de la République, il prendra en considération les candidats proposés par le Gouvernement fédéral autrichien, dans la proportion adéquate qui sera déterminée par la commission mixte visée à l'article 16;

Si, pour le choix des lecteurs d'italien, le Gouvernement fédéral autrichien ne prévoit pas de nationaux autrichiens, il prendra en considération les candidats proposés par le Gouvernement italien.

Article 7. Les deux gouvernements encourageront les échanges d'étudiants des établissements supérieurs, tant au cours de l'année universitaire que durant les vacances, et ceux des établissements secondaires durant les vacances, compte tenu de la situation et des possibilités pratiques dans les deux pays. En général, et surtout durant les vacances, les visites collectives réciproques d'enseignements et d'étudiants seront favorisées, dans la mesure où elles semblent propres à contribuer à l'approfondissement de la connaissance réciproque de la culture des deux pays.

Tous les échanges visés au paragraphe précédent seront convenus à l'avance pour chaque année scolaire et chaque période de vacance, les programmes et

les modalités d'exécution étant définis par la commission mixte visée à l'article 16, laquelle s'assurera à cette fin la collaboration des instituts culturels respectifs.

Les deux gouvernements conviendront en outre chaque année des mesures propres à favoriser la participation d'auditeurs autrichiens aux universités pour étrangers et aux cours d'été pour étrangers organisés en Italie, ainsi que celle d'auditeurs italiens aux cours d'été pour étrangers organisés en Autriche.

Article 8. Compte tenu de la position que l'enseignement de la langue allemande occupe déjà dans l'organisation des études en Italie, le Gouvernement fédéral autrichien s'efforcera d'introduire et de promouvoir, dans les écoles et les établissements d'enseignement secondaire (*Mittelschule*) de tout type et de toute nature, l'étude de la langue italienne comme matière obligatoire, optionnelle ou facultative. A cet égard, il sera notamment tenu compte des besoins de la population des territoires autrichiens limitrophes de la République italienne.

Le Gouvernement fédéral autrichien s'engage en outre à prévoir la possibilité de demander l'aptitude d'enseignement de la langue italienne dans la réglementation relative à l'examen pour le titre d'enseignant dans les écoles et les établissements d'enseignement secondaire (*Mittelschule*) de tout type et de toute nature, et à prendre les mesures correspondantes pour assurer dans les universités autrichiennes le perfectionnement des candidats au titre de professeur d'italien.

D'une manière générale, le Gouvernement fédéral autrichien prendra toutes les mesures nécessaires pour développer au mieux l'enseignement de la langue italienne en Autriche.

Article 9. Les deux gouvernements se tiendront mutuellement informés des subventions et bourses d'étude et de voyage existant déjà dans les deux Etats ou qui seront créées par des organismes publics ou privés et qui visent à favoriser la connaissance de la langue, des arts et des sciences, ainsi que de toute autre forme de vie culturelle de l'autre Etat. Les deux gouvernements s'entendront sur les moyens à employer pour renforcer l'efficacité de ces mesures et accorderont aux ayants droit, sur la base de la réciprocité, les plus grandes facilités.

Il sera en outre offert, toujours sur la base de la réciprocité, des emplois et des places d'étudiants dans les instituts scientifiques spécialisés des deux Etats.

Article 10. Chacun des deux gouvernements s'engage à reconnaître, sur la base de la réciprocité, les titres et diplômes académiques délivrés aux nationaux respectifs par les universités et établissements d'enseignement supérieur de l'autre pays, sous réserve toutefois des restrictions et exclusions stipulées dans la législation en vigueur dans chaque Etat.

Une commission d'experts des deux pays nommée à cette fin par les gouvernements respectifs établira dans les trois mois suivant la ratification du présent Accord la liste des titres admis à la reconnaissance réciproque et les conditions de celle-ci.

Article 11. Les deux gouvernements prendront, dans les domaines des arts plastiques, de la musique et du théâtre, de la cinématographie et de la radio-

diffusion, toutes les mesures propres à contribuer en général à l'approfondissement de la connaissance de la vie artistique et intellectuelle dans les deux pays.

Cette disposition s'applique notamment :

- a) A l'organisation réciproque d'expositions, concerts, récitals et représentations théâtrales;
- b) A l'inclusion d'émissions radiophoniques des deux pays dans l'élaboration des programmes, également au moyen d'accords particuliers entre les organismes compétents des deux Etats;
- c) Aux mesures visant à faciliter le plus possible l'échange de films documentaires et éducatifs, et notamment d'actualités hebdomadaires.

Article 12. Les deux Gouvernements se déclarent prêts à examiner, dans un esprit de réciprocité et selon l'appréciation la plus large possible des intérêts mutuels, ainsi qu'en tenant particulièrement compte des besoins des sciences historiques, toute proposition tendant à compléter les fonds d'archives des deux Etats, à empêcher la dispersion des fonds constitués de manière organique et à permettre et encourager l'examen des fonds d'archives, soit sur place, soit au moyen de prêts, par des représentants des gouvernements mandatés à cet effet ou par des institutions publiques des deux Etats, ou encore par des chercheurs privés accrédités par les deux gouvernements.

Article 13. Les deux gouvernements favoriseront par tous les moyens et à titre de réciprocité les prêts directs de livres, manuscrits, partitions et disques entre les bibliothèques et archives des deux Etats pour les besoins des chercheurs des deux pays.

Les instituts culturels visés au présent Accord pourront servir d'intermédiaires pour les demandes de prêts visées au paragraphe précédent.

Article 14. Les deux gouvernements faciliteront, par les moyens qui leur sembleront adaptés, la diffusion réciproque de journaux et périodiques de toute sorte, ainsi que de catalogues et publications bibliographiques. Il sera en outre procédé à un échange large et régulier de publications officielles des deux Etats, ainsi que de celles des universités, académies, sociétés scientifiques et organismes culturels en général.

Il est prévu d'organiser, aux Instituts culturels de Rome et de Vienne, des expositions permanentes donnant un aperçu de la production des sociétés d'édition autrichiennes ou italiennes.

Enfin, les autorités compétentes susciteront et favoriseront dans la mesure la plus large possible les traductions d'ouvrages italiens ou autrichiens dans tous les domaines, en insistant notamment sur les auteurs classiques et les œuvres littéraires et scientifiques de grande valeur. La désignation des œuvres dont la traduction sera recommandée dans l'intérêt commun sera faite par les instituts culturels visés au présent Accord.

Article 15. La création d'associations culturelles et étudiantes et leurs activités seront favorisées, si ces associations ont pour vocation de contribuer au développement des relations culturelles entre les deux pays.

Article 16. Une commission paritaire mixte sera créée pour régler les questions suscitées par l'application du présent Accord et fixer les modalités d'appli-

cation pratique des principes énoncés ci-dessus, ainsi que pour favoriser les accords particuliers qui se révéleraient utiles à l'avenir.

La commission mixte, qui se réunira au moins une fois par an alternativement à Rome et à Vienne, sera composée de cinq membres autrichiens et de cinq membres italiens. Le cas échéant, des experts pourront être appelés à participer aux travaux de la commission, après accord préalable de l'autre Partie contractante. La présidence de la commission sera assurée à Vienne par un membre autrichien et à Rome par un membre italien.

Article 17. Le présent Accord est conclu pour une durée indéterminée et restera en vigueur jusqu'à ce qu'il soit dénoncé par l'une des Parties contractantes. Dans ce cas, il cessera d'exercer ses effets six mois après la notification de dénonciation; les prérogatives accordées aux instituts culturels selon les articles 1 à 4 seront toutefois garanties réciproquement pendant six mois supplémentaires.

Article 18. Le présent Accord sera ratifié dès que possible, et l'échange des instruments de ratification aura lieu à Vienne.

L'Accord entrera en vigueur au moment de l'échange des instruments de ratification.

EN FOI DE QUOI, les plénipotentiaires ont signé le présent Accord.

FAIT en deux exemplaires originaux, en langues allemande et italienne, les deux textes faisant également foi.

A Rome, le 14 mars 1952.

Pour la République d'Autriche :
GRUBER

Pour la République italienne :
DE GASPERI

No. 23230

**AUSTRIA
and
ITALY**

**Convention concerning the recognition and enforcement
of judicial decisions in civil and commercial matters,
of judicial settlements and of notarial acts. Signed at
Rome on 16 November 1971**

Authentic texts: German and Italian.

Registered by Austria on 9 January 1985.

**AUTRICHE
et
ITALIE**

**Convention sur la reconnaissance et l'exécution des dé-
cisions judiciaires en matière civile et commerciale, des
transactions judiciaires et des actes notariés. Signée à
Rome le 16 novembre 1971**

Textes authentiques : allemand et italien.

Enregistrée par l'Autriche le 9 janvier 1985.

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REPUBLIK ÖSTERREICH UND
DER ITALIENISCHEN REPUBLIK ÜBER DIE ANERKEN-
NUNG UND VOLLSTRECKUNG VON GERICHTLICHEN ENT-
SCHEIDUNGEN IN ZIVIL- UND HANDELS- SACHEN, VON
GERICHTLICHEN VERGLEICHEN UND VON NOTARIATS-
AKTEN

Der Bundespräsident der Republik Österreich und der Präsident der Italienischen Republik sind in dem Wunsche, in Zivil- und Handelssachen die gegenseitige Anerkennung und Vollstreckung von gerichtlichen Entscheidungen, von gerichtlichen Vergleichen und von Notariatsakten zu sichern, übereingekommen, hierüber ein Abkommen zu schließen.

Zu diesem Zweck haben zu ihren Bevollmächtigten ernannt

Der Bundespräsident der Republik Österreich: Herrn Dr. Rudolf Kirchschläger, Bundesminister für Auswärtige Angelegenheiten,

Der Präsident der Italienischen Republik: Herrn Prof. Aldo Moro, Minister für Auswärtige Angelegenheiten,

die nach Austausch ihrer in guter und gehöriger Form befundenen Vollmachten folgendes vereinbart haben:

Artikel 1. (1) Die von den Gerichten eines der beiden Staaten in Zivil- und Handelssachen gefällten rechtskräftigen Entscheidungen werden im anderen Staat als wirksam anerkannt, wenn die Gerichte des Staates, in dem die Entscheidung gefällt worden ist, im Sinne der folgenden Artikel zuständig sind und die Rechtsordnung des ersuchten Staates die ausschließliche Zuständigkeit zur Erlassung der Entscheidung nicht den eigenen Gerichten oder jenen eines dritten Staates vorbehält.

(2) Unter „Entscheidung“ im Sinne dieses Abkommens ist jede im streitigen Verfahren oder im Verfahren außer Streitsachen von den Gerichten eines der beiden Staaten gefällte Entscheidung, wie sie auch genannt sein möge, zu verstehen.

(3) Dieses Abkommen ist auch auf die in einem Strafverfahren ergangenen Entscheidungen über die Ansprüche der Privatbeteiligten anzuwenden. Ausgeschlossen sind hingegen einstweilige Verfügungen, Entscheidungen in Konkurs-, Ausgleichs- oder gleichartigen Verfahren und Entscheidungen auf dem Gebiet des Gebühren- und Steuerrechts.

Artikel 2. Für Verfahren betreffend den Personenstand und die Handlungsfähigkeit sind die Gerichte des Staates zuständig, dessen Angehöriger eine der Personen, deren Personenstand oder Handlungsfähigkeit betroffen wird, zum Zeitpunkt der Einleitung des Verfahrens gewesen ist.

Artikel 3. Für Verfahren, die ein dingliches Recht an einer Liegenschaft zum Gegenstand haben, sind die Gerichte des Staates zuständig, in dem sich die Liegenschaft befindet.

Artikel 4. Für Nachlaßangelegenheiten sind die Gerichte des Staates zuständig, deren Angehöriger der Erblasser zum Zeitpunkt seines Todes gewesen ist oder auf dessen Gebiet er seinen letzten Wohnsitz gehabt hat. Sehen die Rechtsvorschriften eines der beiden Staaten, die bei Fehlen staatsvertraglicher Vereinbarungen anzuwenden sind, jedoch vor, daß seine Gerichte für Nachlaßangelegenheiten betreffend in diesem Staate gelegenes unbewegliches Vermögen zuständig sind, so gilt dies als ausschließliche Zuständigkeit im Sinne des Artikels 1 Absatz 1.

Artikel 5. In den Angelegenheiten, die nicht in den Artikeln 2 bis 4 angeführt sind, sind die Gerichte des Staates, in dem die Entscheidung gefällt worden ist, zuständig,

1. Wenn der Beklagte zum Zeitpunkt der Einleitung des Verfahrens seinen Wohnsitz oder seinen gewöhnlichen Aufenthalt im Gebiet dieses Staates gehabt hat;
2. Wenn der Beklagte im Gebiet dieses Staates eine kaufmännische, gewerbliche oder sonstige Niederlassung oder Zweigniederlassung hat oder gehabt hat und er dort wegen einer den Betrieb dieser Niederlassung oder Zweigniederlassung betreffenden Streitigkeit belangt wird;
3. Wenn die vertragliche Verpflichtung, die Gegenstand der Streitigkeit ist, nach der ausdrücklichen oder stillschweigenden Übereinkunft zwischen Kläger und Beklagtem im Gebiet dieses Staates erfüllt worden ist oder erfüllt werden sollte;
4. Wenn das Verfahren eine außervertragliche Haftung zum Gegenstand hat und das Ereignis, das die Haftung begründet, im Gebiet dieses Staates eingetreten ist;
5. Wenn sich der Beklagte der Zuständigkeit des Gerichts, sei es durch Annahme eines Wohnsitzes (*elezione di domicilio*), sei es durch eine Zuständigkeitsvereinbarung ausdrücklich unterworfen hat, vorausgesetzt, daß das Recht des ersuchten Staates dem nicht in Anbetracht des Streitgegenstandes entgegensteht;
6. Wenn sich der Beklagte in die Sache selbst eingelassen hat, ohne die Zuständigkeit des Gerichts bestritten oder erklärt zu haben, daß er sich dieser Zuständigkeit nur hinsichtlich des im Staate, dessen Gericht entschieden hat, gelegenen Vermögens unterwirft;
7. Wenn es sich um eine Widerklage handelt und das Gericht gemäß diesem Artikel zur Entscheidung über die Hauptklage zuständig gewesen ist.

Artikel 6. Das Gericht des ersuchten Staates ist bei der Überprüfung der Umstände, die die Zuständigkeit des Gerichtes des anderen Staates begründet haben, an die in der Entscheidung enthaltenen tatsächlichen Feststellungen gebunden.

Artikel 7. Die Anerkennung ist zu versagen,

1. Wenn die Entscheidung der öffentlichen Ordnung des ersuchten Staates widerspricht;
2. Wenn Vorschriften des Rechtes des ersuchten Staates über die gesetzliche Vertretung nicht oder nicht voll geschäftsfähiger Personen verletzt worden sind;

3. Wenn, im Fall einer Versäumnisentscheidung, die säumige Partei von dem Verfahren nicht zeitgerecht Kenntnis erhalten hat, um sich zu verteidigen, oder wenn, im Fall eines Zahlungsbefehls oder eines Zahlungsauftrages, der Schuldner aus einem von ihm nicht zu vertretenden Grund nicht in der Lage gewesen ist, zeitgerecht Widerspruch oder Einwendungen zu erheben;
4. Wenn ein gleicher, auf denselben Rechtsanspruch gestützter Antrag zwischen denselben Parteien schon Gegenstand einer rechtskräftigen Entscheidung in der Sache selbst war, die in dem ersuchten Staate gefällt worden oder die in einem dritten Staate gefällt worden und in dem ersuchten Staat anerkannt ist;
5. Wenn zwischen denselben Parteien ein gleicher, auf denselben Rechtsanspruch gestützter Antrag vor einem Gericht des ersuchten Staates anhängig und dieses Gericht vor dem Gericht, das die Entscheidung gefällt hat, mit der Sache befaßt worden ist;
6. Wenn die Entscheidung privatrechtliche Ansprüche zum Gegenstand hat, die aus einer im ersuchenden Staate strafgerichtlich verfolgten Handlung abgeleitet werden, und wenn diese Handlung von dem Gericht des ersuchten Staates als eine solche politischen Charakters angesehen wird.

Artikel 8. (1) Die Entscheidungen der Gerichte eines der beiden Staaten, die, entsprechend diesem Abkommen, im anderen Staat anerkannt werden, sind in diesem auch vollstreckbar, wenn sie in dem Staat, in dem sie gefällt worden sind, vollstreckbar sind.

(2) Das Verfahren zur Bewilligung der Exekution in Österreich oder zur Wirksamklärung in Italien sowie die Durchführung der Zwangsvollstreckung richten sich nach der Rechtsordnung des Staates, in dem diese Maßnahmen stattfinden.

Artikel 9. (1) Die Partei, die eine Entscheidung im anderen Staat geltend machen will, hat vorzulegen:

1. Eine Ausfertigung der Entscheidung;
2. *a)* Wenn die Entscheidung in Österreich gefällt worden ist, eine Bestätigung des Gerichtes, das in erster Instanz entschieden hat, darüber, daß die Entscheidung in Rechtskraft erwachsen ist;
b) Wenn die Entscheidung in Italien gefällt worden ist, eine Bestätigung des Leiters der Gerichtskanzlei (*cancelliere*), daß innerhalb der gesetzlichen Fristen keine Berufung oder Kassationsbeschwerde erhoben worden ist;
3. Im Fall einer Versäumnisentscheidung eine mit der Bestätigung der Richtigkeit versehene Abschrift der Ladung oder ein anderes zur Feststellung der ordnungsgemäßen Ladung des Beklagten geeignetes Schriftstück;
4. Im Fall eines Zahlungsbefehls oder eines Zahlungsauftrages ein zur Feststellung der ordnungsgemäßen Zustellung der Entscheidung an den Schuldner geeignetes Schriftstück.

(2) Wird die Vollstreckung einer Entscheidung beantragt, so muß die Ausfertigung der Entscheidung mit der Bestätigung der Vollstreckbarkeit versehen sein.

(3) Die in diesem Artikel angeführten Urkunden sind mit Übersetzungen zu versehen, deren Richtigkeit von einem beeideten Übersetzer eines der beiden Staaten bestätigt sein muß.

(4) Die in diesem Artikel angeführten Urkunden bedürfen zur Verwendung im ersuchten Staat weder einer Beglaubigung noch sonst einer gleichartigen Förmlichkeit.

Artikel 10. (1) Die Vergleiche, die vor einem Gericht eines der beiden Staaten geschlossen worden und dort vollstreckbar sind, werden im anderen Staate als wirksam anerkannt und vollstreckt, sofern die Anerkennung oder Vollstreckung nicht der öffentlichen Ordnung des ersuchten Staates widerspricht.

(2) Die vor den österreichischen Jugendämtern geschlossenen Vergleiche werden, soweit sie den Unterhalt betreffen, wie die im Absatz 1 genannten Vergleiche behandelt. Die Anerkennung und die Vollstreckung sind jedoch zu versagen, wenn der Unterhaltspflichtige nachweist, daß es ihm nicht gestattet gewesen ist, zur Schließung des Vergleiches einen Rechtsanwalt beizuziehen oder sich durch einen Rechtsanwalt vertreten zu lassen.

(3) Die Partei, die einen Vergleich im anderen Staate geltend machen will, hat eine Ausfertigung des Vergleiches und eine Bestätigung des Gerichtes oder des Jugendamtes, vor dem der Vergleich geschlossen worden ist, vorzulegen aus der sich ergibt, daß der Vergleich die Wirkung eines Exekutionstitels hat. Artikel 9 Absätze 3 und 4 sind anzuwenden.

Artikel 11. (1) Die in dem einen Staat errichteten und dort vollstreckbaren Notariatsakte werden im anderen Staate nach dem für gerichtliche Entscheidungen vorgesehenen Verfahren, soweit dieses anwendbar ist, vollstreckt, sofern diese Vollstreckung nicht der öffentlichen Ordnung des ersuchten Staates widerspricht.

(2) Die Partei, die einen Notariatsakt im anderen Staate geltend machen will, hat eine mit dem Siegel oder Stempel des Notars versehene Ausfertigung der Urkunde und eine Bestätigung des Notars vorzulegen, aus der sich ergibt, daß die Urkunde die Wirkung eines Exekutionstitels hat. Artikel 9 Absätze 3 und 4 sind anzuwenden.

Artikel 12. Die Gerichte jedes der beiden Staaten haben in einem vor ihnen eingeleiteten Verfahren die Klage oder den Antrag zurückzuweisen, wenn zwischen denselben Parteien und über denselben Gegenstand vor einem Gericht des anderen Staates ein Verfahren anhängig ist und die Entscheidung nach dem Abkommen anerkannt werden kann.

Artikel 13. Dieses Abkommen ist ohne Rücksicht auf die Staatsangehörigkeit der Parteien anzuwenden, sofern nicht die Artikel 2 und 4 etwas anderes bestimmen.

Artikel 14. (1) Durch dieses Abkommen werden Bestimmungen in anderen Verträgen, denen die beiden Staaten angehören und die auf besonderen Gebieten die Anerkennung und Vollstreckung von gerichtlichen Entscheidungen und Vergleichen sowie von Notariatsakten regeln, nicht berührt.

(2) Dieses Abkommen ist auf Entscheidungen, die vor seinem Inkrafttreten gefällt worden sind, auf Vergleiche, die vor diesem Zeitpunkt geschlossen, und

auf Notariatsakte, die vor diesem Zeitpunkt errichtet worden sind, nicht anzuwenden.

Artikel 15. Jede Meinungsverschiedenheit hinsichtlich der Auslegung oder der Anwendung dieses Abkommens, die zwischen den beiden Staaten entstehen könnte, ist auf diplomatischem Wege beizulegen.

Artikel 16. (1) Dieses Abkommen ist zu ratifizieren. Die Ratifikationsurkunden werden in Wien ausgetauscht.

(2) Das Abkommen tritt drei Monate nach dem Austausch der Ratifikationsurkunden in Kraft.

(3) Jeder der beiden Staaten kann das Abkommen durch schriftliche Notifikation kündigen. Die Kündigung wird sechs Monate nach dem Zeitpunkt wirksam, an dem sie dem anderen Staate notifiziert worden ist.

ZU URKUND DESSEN haben die Bevollmächtigten dieses Abkommen unterschrieben.

GESCHEHEN zu Rom, am 16. November 1971, in zweifacher Urschrift in deutscher und italienischer Sprache, wobei beide Wortlaute gleichermaßen verbindlich sind.

Für den Bundespräsidenten der Republik Österreich:
RUDOLF KIRCHSCHLÄGER m.p.

Für den Präsidenten der Italienischen Republik:
ALDO MORO m.p.

[ITALIAN TEXT — TEXTE ITALIEN]

CONVENZIONE TRA LA REPUBBLICA D'AUSTRIA E LA REPUBBLICA ITALIANA PER IL RICONOSCIMENTO E L'ESECUZIONE DI DECISIONI GIUDIZIARIE IN MATERIA CIVILE E COMMERCIALE, DI TRANSAZIONI GIUDIZIARIE E DI ATTI NOTARILI

Il Presidente Federale della Repubblica d'Austria e il Presidente della Repubblica Italiana, animati dal desiderio di assicurare in materia civile e commerciale il riconoscimento e l'esecuzione reciproci di decisioni giudiziarie, di transazioni giudiziarie e di atti notarili, hanno deciso di concludere una convenzione a questo scopo.

A tal fine hanno nominato loro plenipotenziari

Il Presidente Federale della Repubblica d'Austria: il dott. Rudolf Kirchschläger, Ministro Federale degli Affari Esteri,

Il Presidente della Repubblica Italiana: l'on. prof. Aldo Moro, Ministro degli Affari Esteri,

i quali, essendosi scambiati i rispettivi pieni poteri ed avendoli trovati in buona e debita forma, hanno convenuto quanto segue:

Articolo 1. (1) Le decisioni pronunciate dai tribunali di uno dei due Stati in materia civile e commerciale e aventi efficacia di cosa giudicata sono riconosciute efficaci nell'altro Stato se i tribunali dello Stato nel quale la decisione è stata pronunciata sono competenti ai sensi degli articoli seguenti e se l'ordinamento giuridico dello Stato richiesto non riserva ai propri tribunali o a quelli di un terzo Stato la competenza esclusiva a pronunciare la decisione stessa.

(2) Per „decisione“, ai sensi della presente Convenzione, si intende qualsiasi decisione, comunque denominata, pronunciata in procedimenti giudiziari o di volontaria giurisdizione dai tribunali di uno dei due Stati.

(3) La presente Convenzione si applica anche alle decisioni in materia civile e commerciale rese in un procedimento penale. Sono invece esclusi i provvedimenti d'urgenza e cautelari, nonché le decisioni in materia di fallimento, di concordato e procedure analoghe ed in materia di tasse ed imposte.

Articolo 2. In materia di stato e capacità delle persone sono competenti i tribunali dello Stato del quale, alla data della presentazione della domanda, una delle persone del cui stato o capacità si tratta, ha la cittadinanza.

Articolo 3. In materia di diritti reali su beni immobili sono competenti i tribunali dello Stato dove l'immobile è situato.

Articolo 4. In materia di successione sono competenti i tribunali dello Stato del quale, al momento della morte, era cittadina la persona della cui eredità si tratta, ovvero del territorio nel quale tale persona aveva il suo ultimo domicilio. Tuttavia se la legge di uno dei due Stati, applicabile in assenza di accordi internazionali, attribuisce ai tribunali nazionali competenza per decidere in

materia di beni immobili situati sul territorio di detto Stato, tale competenza è considerata esclusiva ai sensi dell'articolo 1 par. 1 della presente Convenzione.

Articolo 5. Nelle materie non previste agli articoli da 2 a 4, i tribunali dello Stato nel quale la decisione è stata pronunciata, sono competenti:

1. Se, alla data della presentazione della domanda, il convenuto aveva il proprio domicilio o la propria residenza sul territorio di detto Stato;
2. Se il convenuto, avendo o avendo avuto uno stabilimento o una succursale a carattere commerciale o industriale o anche di altra natura sul territorio di detto Stato, vi è stato citato per una controversia attinente all'esercizio di detto stabilimento o succursale;
3. Se, per accordo espresso o tacito dell'attore e del convenuto, l'obbligazione contrattuale oggetto della controversia è stata, o dovrebbe essere eseguita nel territorio di detto Stato;
4. Se, in materia di responsabilità extra-contrattuale, il fatto da cui essa deriva si è verificato nel territorio di detto Stato;
5. Se il convenuto si era assoggettato espressamente alla competenza di detti tribunali sia mediante elezione di domicilio, sia mediante convenzione che ad essi attribuisce competenza, sempre che la legge dello Stato richiesto non vi si opponga a motivo dell'oggetto della controversia;
6. Se il convenuto si era difeso nel merito della controversia senza aver sollevato eccezioni in ordine alla competenza del giudice adito o senza aver dichiarato di accettare tale competenza limitatamente ai beni situati sul territorio dello Stato nel quale la decisione è stata pronunciata;
7. Se, trattandosi di una domanda riconvenzionale, detti tribunali sono stati riconosciuti competenti per statuire sulla domanda principale ai sensi del presente articolo.

Articolo 6. I tribunali dello Stato richiesto, nell'esaminare le circostanze sulle quali si basa la competenza del tribunale dell'altro Stato, sono vincolati agli accertamenti di fatto contenuti nella decisione.

Articolo 7. Il riconoscimento sarà negato:

1. Se la decisione è contraria all'ordine pubblico dello Stato richiesto;
2. Se sono state violate norme del diritto dello Stato richiesto concernenti la rappresentanza legale di persone incapaci o non pienamente capaci;
3. Se, in caso di decisione contumaciale, la parte contumace non ha avuto notizia del procedimento tempestivamente per difendersi oppure se, in caso di ingiunzione di pagamento o di ordine di pagamento, il debitore non ha potuto, per causa a lui non imputabile, sollevare tempestivamente opposizione o eccezioni;
4. Se la stessa domanda, fondata sulla stessa causa è già stata oggetto, tra le medesime parti, di una decisione nel merito avente efficacia di cosa giudicata, pronunciata nello Stato richiesto, o in uno Stato terzo e riconosciuta nello Stato richiesto;
5. Se, fra le medesime parti, la stessa domanda, fondata sulla stessa causa, è pendente davanti a un tribunale dello Stato richiesto, il quale sia stato adito prima del tribunale dello Stato nel quale la decisione è stata pronunciata;

6. Se la decisione riguarda pretese di diritto privato derivanti da atti che sono stati oggetto di procedimento penale nello Stato richiedente e se tali atti sono considerati come aventi carattere politico dal tribunale dello Stato richiesto.

Articolo 8. (1) Le decisioni dei tribunali di uno dei due Stati, che sono riconosciute nell'altro Stato in conformità alla presente Convenzione, sono esecutive in quest'ultimo se sono esecutive nello Stato nel quale sono state pronunciate.

(2) La procedura per ottenere l'autorizzazione alla esecuzione in Austria o la dichiarazione di efficacia in Italia nonché l'esecuzione forzata sono regolate dall'ordinamento giuridico dello Stato nel quale detto provvedimento viene attuato.

Articolo 9. (1) La parte che intende far valere una decisione nell'altro Stato deve produrre:

1. Una copia autentica della decisione;
2. *a)* Se la decisione è stata pronunciata in Austria, una attestazione del tribunale che ha giudicato in prima istanza comprovante che detta decisione ha efficacia di cosa giudicata;
b) Se la decisione è stata pronunciata in Italia, una attestazione del cancelliere comprovante che non è stato proposto nei termini di legge appello o ricorso per cassazione;
3. In caso di decisione pronunciata in contumacia, una copia della citazione, munita di dichiarazione di conformità all'originale, oppure un altro documento idoneo a comprovare la regolare citazione del convenuto;
4. In caso di ingiunzione di pagamento o di ordine di pagamento, un documento idoneo a comprovare la regolare notifica della decisione al debitore.

(2) Qualora venga richiesta l'esecuzione di una decisione, la copia autentica di quest'ultima deve essere munita della formula esecutiva.

(3) I documenti di cui al presente articolo devono essere accompagnati da traduzione, la cui esattezza deve essere attestata da un traduttore giurato di uno dei due Stati.

(4) I documenti di cui al presente articolo non necessitano, per l'uso nello Stato richiesto, nè di legalizzazione, nè di altro requisito formale equivalente.

Articolo 10. (1) Alle transazioni che sono state concluse dinanzi ad un tribunale di uno dei due Stati e che sono esecutive in esso, viene riconosciuta efficacia e data esecuzione nell'altro Stato se il riconoscimento o l'esecuzione non contrastano con l'ordine pubblico dello Stato richiesto.

(2) Le transazioni concluse dinanzi agli uffici austriaci di tutela dei minori (*Jugendämter*) sono equiparate, nei limiti in cui concernono gli alimenti, alle transazioni di cui al par. 1. Tuttavia il riconoscimento e l'esecuzione saranno negati qualora l'obbligato agli alimenti provi che non gli è stato consentito di farsi rappresentare o assistere da un avvocato.

(3) La parte che intende far valere una transazione nell'altro Stato deve produrre una copia autentica della transazione ed una dichiarazione del tribunale o dell'ufficio di tutela dei minori, dinanzi al quale la transazione è stata conclusa,

dinanzi al quale la transazione è stata conclusa, attestante che la transazione ha l'efficacia di titolo esecutivo. Si applicano i par. 3 e 4 dell'articolo 9.

Articolo 11. (1) Agli atti notarili che sono esecutivi nello Stato nel quale sono stati stipulati, viene data esecuzione nell'altro Stato secondo la procedura prevista per le decisioni giudiziarie, in quanto questa sia applicabile e sempre che l'esecuzione non sia contraria all'ordine pubblico dello Stato richiesto.

(2) La parte che intende far valere un atto notarile nell'altro Stato deve produrre una copia autentica del documento munita del sigillo o del timbro del notaio ed una dichiarazione di quest'ultimo dalla quale risulti che tale documento ha l'efficacia di titolo esecutivo. Si applicano i par. 3 e 4 dell'articolo 9.

Articolo 12. I tribunali di ciascuno dei due Stati, in un procedimento instaurato davanti ad essi, si asterranno dal giudicare sul merito della causa qualora, fra le stesse parti e sul medesimo oggetto, sia pendente un giudizio davanti a un tribunale dell'altro Stato la cui decisione possa essere riconosciuta ai sensi della presente Convenzione.

Articolo 13. La presente Convenzione si applica senza riguardo alla cittadinanza delle parti, salvo quanto diversamente disposto dagli articoli 2 e 4.

Articolo 14. (1) La presente Convenzione non pregiudica le disposizioni di altri accordi, di cui sono parti i due Stati, che regolino, in materie particolari, il riconoscimento e l'esecuzione di decisioni giudiziarie, di transazioni giudiziarie e di atti notarili.

(2) La presente Convenzione non si applica alle decisioni pronunciate, alle transazioni giudiziarie e agli atti notarili stipulati prima della sua entrata in vigore.

Articolo 15. Qualsiasi controversia sull'interpretazione o l'applicazione della presente Convenzione che insorgesse tra i due Stati sarà regolata per via diplomatica.

Articolo 16. (1) La presente Convenzione sarà ratificata. Gli strumenti di ratifica saranno scambiati a Vienna.

(2) La presente Convenzione entrerà in vigore tre mesi dopo lo scambio degli strumenti di ratifica.

(3) Ciascuno dei due Stati potrà denunciare la Convenzione mediante notifica scritta. La denuncia avrà effetto sei mesi dopo la data in cui è stata notificata all'altro Stato.

IN FEDE DI CHE i Plenipotenziari hanno firmato la presente Convenzione.

FATTO a Roma, il 16 novembre 1971, in duplice esemplare in lingua tedesca e italiana, ambedue i testi facenti egualmente fede.

Per il Presidente Federale della Repubblica d'Austria:
RUDOLF KIRCHSCHLÄGER m.p.

Per il Presidente della Repubblica Italiana:
ALDO MORO m.p.

[TRANSLATION — TRADUCTION]

CONVENTION¹ BETWEEN THE REPUBLIC OF AUSTRIA AND
THE ITALIAN REPUBLIC CONCERNING THE RECOGNITION
AND ENFORCEMENT OF JUDICIAL DECISIONS IN CIVIL
AND COMMERCIAL MATTERS, OF JUDICIAL SETTLE-
MENTS AND OF NOTARIAL ACTS

The Federal President of the Republic of Austria and the President of the Italian Republic, desiring to ensure, in civil and commercial matters, the reciprocal recognition and enforcement of judicial decisions, judicial settlements and notarial acts, have decided to conclude a Convention to that end.

For that purpose they have appointed as their plenipotentiaries:

The Federal President of the Republic of Austria: Dr. Rudolf Kirchschläger,
Federal Minister for Foreign Affairs;

The President of the Italian Republic: Prof. Aldo Moro, Minister for Foreign
Affairs;

who, having exchanged their full powers, found in good and due form, have agreed as follows:

Article 1. (1) Final decisions rendered by the courts of one of the two States in civil and commercial matters shall be recognized as valid in the other State if the courts of the State in which the decision was rendered have jurisdiction within the meaning of the following articles and provided that, under the legal system of the State applied to, exclusive competence to render the decision does not reside in that State's own courts or in the courts of a third State.

(2) For the purposes of this Convention the term "decision" shall mean any decision, however designated, rendered in contentious or voluntary proceedings by the courts of one of the two States.

(3) This Convention shall also apply to decisions in civil and commercial matters rendered in criminal proceedings. However it shall not apply to interim orders, to decisions in bankruptcy, composition or similar proceedings or to decisions pertaining to taxes and charges.

Article 2. In matters concerning personal status and legal capacity, the courts of the State of which one of the persons whose personal status or legal capacity is at issue is a national on the date of the institution of proceedings shall have jurisdiction.

Article 3. Where the subject of the proceedings is a right *in rem* in respect of immovable property, the courts of the State in which the immovable property is situated shall have jurisdiction.

¹ Came into force on 2 October 1974, i.e., three months after the exchange of the instruments of ratification, which took place at Vienna on 2 July 1974, in accordance with article 16 (2).

Article 4. In matters concerning succession, the courts of the State of which the deceased person was a national at the time of death, or in whose territory that person was last domiciled, shall have jurisdiction. However, if the law of one of the two States, being applicable in the absence of any international agreement, provides that its own courts shall have jurisdiction in cases of succession with respect to immovable property situated in its territory, such jurisdiction shall be considered exclusive within the meaning of article 1, paragraph 1, of this Convention.

Article 5. In matters other than those mentioned in articles 2 to 4, the courts of the State in which the decision was rendered shall have jurisdiction:

1. If, on the date of the institution of proceedings, the defendant was domiciled or habitually resident in the territory of that State;
2. If the defendant has or had a commercial, industrial or other establishment or branch establishment in the territory of that State and is served with a summons there in an action relating to the operation of such establishment or branch establishment;
3. If, by express or tacit agreement between the plaintiff and the defendant, the contractual obligation which is the subject of the action has been or should have been discharged in the territory of that State;
4. If the subject of the proceedings is an extracontractual liability and the incident giving rise to such liability occurred in the territory of that State;
5. If the defendant has expressly submitted to the jurisdiction of that court, either by election of domicile or through an agreement conferring jurisdiction, save where the legislation of the State applied to provides to the contrary on account of the subject of the action;
6. If the defendant has entered a defence on the merits without contesting the jurisdiction of the court or without stating that he submits to its jurisdiction only in respect of property situated in the State in which the decision was rendered;
7. If, in the case of a counter-claim, the court has been recognized as having jurisdiction within the meaning of this article in respect of the principal claim.

Article 6. The courts of the State applied to shall, when examining the circumstances on which the competence of the court of the other State is based, shall be bound by the findings of fact contained in the decision.

Article 7. Recognition shall be refused:

1. If the decision is contrary to the public policy of the State applied to;
2. If the legal provisions of the State applied to concerning legal representation of persons who are incompetent or not fully competent have been violated;
3. If, in the case of a judgement by default, the Party in default did not acquire knowledge of the proceedings in sufficient time to act upon it or, in the case of a judicial order to pay (*Zahlungsbefehl/ingiunzione di pagamento*) or a payment order (*Zahlungsauftrag/ordine di pagamento*), the judgement

debtor was unable, for reasons beyond his control, to oppose it or enter an objection in time;

4. If an identical action between the same Parties, based on the same cause and relating to the same subject-matter, has already been the subject of a final decision, rendered in the State applied to or rendered in a third State and recognized in the State applied to;
5. If an action between the same Parties, based on the same cause and relating to the same subject-matter, is pending before a court of the State applied to and the action was brought in such court before it was brought in the court of the State in which the decision was rendered;
6. If the decision pertains to private-law claims arising from acts which have been the subject of criminal proceedings in the applicant State and if such acts are deemed to be of a political nature by the court of the State applied to.

Article 8. (1) Decisions rendered by the courts of one of the two States, which are recognized in the other State in accordance with this Convention, shall be enforceable in that State if they are enforceable in the State in which they were rendered.

(2) The procedure for obtaining a grant of execution (*Bewilligung der Exekution*) in Austria or a *dichiarazione di efficacia* in Italy and the execution proceeding (*Zwangsvollstreckung/esecuzione forzata*) shall be governed by the legal provisions of the legal provisions of the State in which such measures are taken.

Article 9. (1) The Party seeking recognition of a decision in the other State must produce:

1. An authentic copy of the decision;
2. (a) If the decision was rendered in Austria, a statement by the court rendering judgement in the first instance confirming that the decision has become final;
(b) If the decision was rendered in Italy, a statement from the clerk of the court (*cancelliere*) confirming that no appeal or petition for cessation has been lodged within the time limit prescribed by law;
3. In the case of a decision by default, a certified true copy of the summons or any other documentary evidence that the defendant was duly summoned to appear;
4. In the case of a judicial order to pay or a payment order, any documentary evidence that the decision has been duly communicated to the judgement debtor.

(2) Where enforcement of a decision is sought, the authentic copy of the decision shall contain the executory formula.

(3) The documents referred to in this article shall be accompanied by a translation, certified by a sworn translator of one of the two States.

(4) The documents referred to in this article shall not require legalization, or be subject to any other similar formality, for use in the State applied to.

Article 10. (1) Settlements concluded in a court of one of the two States and enforceable there shall be recognized as valid and enforced in the other

State provided that such recognition or enforcement is not contrary to the public policy of the State applied to.

(2) Settlements concluded at an Austrian Youth Office (*Jugendämter*) shall be assimilated, in so far as they concern maintenance, to the settlements referred to in paragraph (1). Recognition and enforcement shall, however, be refused if the person responsible for providing maintenance proves that he was not allowed to consult or be represented by legal counsel.

(3) The Party seeking recognition of a settlement in the other State must produce an authentic copy of the settlement and a statement by the court or youth office at which the settlement was concluded confirming that the settlement has the force of a document warranting execution (*Exekutionstitel/titolo esecutivo*). The provisions of article 9, paragraphs 3 and 4, shall apply.

Article 11. (1) Notarial acts which are enforceable in the State in which they were drawn up shall be enforced in the other State in accordance with the procedure provided for judicial decisions, in so far as it is applicable and provided that enforcement is not contrary to the public policy of the State applied to.

(2) The Party seeking recognition of a notarial act in the other State must produce an authentic copy of the document, bearing the seal or stamp of the notary, and a statement by the notary to the effect that the act has the force of a document warranting execution (*Exekutionstitel/titolo esecutivo*). The provisions of article 9, paragraphs 3 and 4, shall apply.

Article 12. The courts of each of the two States shall decline to hear an action where a case is pending between the same Parties and concerning the same subject-matter before a court of the other State whose decision may be recognized under this Convention.

Article 13. This Convention shall apply irrespective of the nationality of the Parties, save as otherwise provided in articles 2 and 4.

Article 14. (1) This Convention shall not affect the provisions of other agreements to which the two States are parties and which, in specific matters, govern the recognition and enforcement of judicial decisions, judicial settlements and notarial acts.

(2) This Convention shall not apply to decisions rendered or to judicial settlements concluded or to notarial acts drawn up before its entry into force.

Article 15. Any dispute arising between the two States concerning the interpretation or application of this Convention shall be settled through the diplomatic channel.

Article 16. (1) This Convention shall be ratified. The instruments of ratification shall be exchanged at Vienna.

(2) This Convention shall enter into force three months after the exchange of the instruments of ratification.

(3) Each of the Contracting States may denounce the Convention by giving written notice to that effect. The denunciation shall take effect six months after the date on which notice is given to the other State.

IN WITNESS WHEREOF the plenipotentiaries have signed this Convention.

DONE at Rome, on 16 November 1971, in duplicate in the German and Italian languages, both texts being equally authentic.

For the Federal President of the Republic of Austria:

RUDOLF KIRCHSCHLÄGER

For the President of the Italian Republic:

ALDO MORO

[TRADUCTION — TRANSLATION]

CONVENTION¹ ENTRE LA RÉPUBLIQUE D'AUTRICHE ET LA
RÉPUBLIQUE ITALIENNE SUR LA RECONNAISSANCE ET
L'EXÉCUTION DES DÉCISIONS JUDICIAIRES EN MATIÈRE
CIVILE ET COMMERCIALE, DES TRANSACTIONS JUDI-
CIAIRES ET DES ACTES NOTARIÉS

Le Président fédéral de la République d'Autriche et le Président de la République italienne, désireux d'assurer, en matière civile et commerciale, la reconnaissance et l'exécution réciproques des décisions judiciaires, des transactions judiciaires et des actes notariés, ont décidé de conclure une convention à cet effet.

Ils ont désigné à cette fin comme Plénipotentiaires :

Le Président Fédéral de la République d'Autriche : M. Rudolf Kirchschläger, Ministre fédéral des affaires étrangères;

Le Président de la République italienne : M. Aldo Moro, Ministre des affaires étrangères;

lesquels, après avoir échangé leurs pleins pouvoirs, reconnus en bonne et due forme, sont convenus de ce qui suit :

Article premier. 1) Les décisions judiciaires passées en force de chose jugée, rendues par les tribunaux de l'un des deux Etats en matière civile et commerciale, seront reconnues comme valables dans l'autre Etat si les tribunaux de l'Etat dans lequel la décision a été rendue étaient compétents au sens des articles ci-après et si, selon le système judiciaire de l'Etat requis, la compétence exclusive pour rendre ladite décision n'est pas attribuée aux tribunaux de cet Etat ou d'un Etat tiers.

2) Aux fins de la présente Convention, on entend par « décision » toute décision en matière contentieuse ou gracieuse, quel que soit le nom qui lui est donné, rendue par les tribunaux de l'un des deux Etats.

3) La présente Convention s'applique également aux décisions en matière civile et commerciale rendues à l'occasion d'une procédure pénale. Toutefois, elles ne s'appliquent pas aux mesures conservatoires, aux décisions en matière de faillite, concordat ou procédures analogues et aux décisions en matière d'impôts et taxes.

Article 2. En matière d'état et de capacité des personnes, seront compétents les tribunaux de l'Etat duquel est ressortissante, à la date de l'introduction de l'instance, l'une des personnes dont l'état ou la capacité est en cause.

Article 3. Lorsque l'objet de l'instance est un droit réel sur un immeuble, seront compétents les tribunaux de l'Etat où est situé cet immeuble.

¹ Entrée en vigueur le 2 octobre 1974, soit trois mois après l'échange des instruments de ratification, qui a eu lieu à Vienne le 2 juillet 1974, conformément au paragraphe 2 de l'article 16.

Article 4. En matière successorale, seront compétents les tribunaux de l'Etat dont le défunt était un ressortissant au moment de son décès, ou sur le territoire duquel il était domicilié en dernier lieu. Toutefois, si la loi de l'un des deux Etats, applicable en l'absence de tout accord international, prévoit que ses propres tribunaux seront compétents pour les affaires de succession concernant un immeuble situé sur son territoire, cette compétence sera considérée comme exclusive au sens du paragraphe 1 de l'article premier de la présente Convention.

Article 5. Dans les matières non visées aux articles 2 à 4, les tribunaux de l'Etat dans lequel la décision a été rendue seront compétents :

1. Si le défendeur, à la date de l'introduction de l'instance, avait son domicile ou sa résidence habituelle sur le territoire de cet Etat;
2. Si le défendeur a ou avait sur le territoire de cet Etat un établissement ou une succursale de nature commerciale, industrielle ou autre et s'il y est cité pour un litige relatif à l'exploitation de cet établissement ou de cette succursale;
3. Si, de l'accord exprès ou tacite du demandeur et du défendeur, l'obligation contractuelle qui fait l'objet du litige a été ou devrait être exécutée sur le territoire de cet Etat;
4. Si l'objet de l'instance est une responsabilité extracontractuelle et si l'incident à propos duquel cette responsabilité est invoquée s'est produit sur le territoire de cet Etat;
5. Si le défendeur s'est soumis expressément à la compétence de ce tribunal, soit par une élection de domicile, soit par une stipulation attributive de compétence, à condition que la loi de l'Etat requis ne s'y oppose pas à raison de l'objet du litige;
6. Si le défendeur a présenté des défenses au fond sans avoir contesté la compétence du tribunal ou sans avoir déclaré qu'il ne se soumet à cette compétence qu'en ce qui concerne les biens situés dans l'Etat dans lequel la décision a été rendue;
7. Si, en cas de demande reconventionnelle, le tribunal a été reconnu compétent au sens du présent article pour connaître de la demande principale.

Article 6. Les tribunaux de l'Etat requis, lors de l'examen des éléments sur lesquels est fondée la compétence du tribunal de l'autre Etat, sont liés par les constatations de fait contenues dans la décision.

Article 7. La reconnaissance sera refusée :

1. Si la décision est contraire à l'ordre public de l'Etat requis;
2. Si les dispositions législatives de l'Etat requis en matière de représentation légale des personnes déclarées incapables ou de capacité restreinte ont été violées;
3. Si, dans le cas d'une décision par défaut, le défendeur défaillant n'a pas pu avoir connaissance de la procédure en temps utile pour se défendre ou si, dans le cas d'une injonction de payer (*Zahlungsbefehllungione di pagamento*) ou d'un mandat de paiement (*Zahlungsauftrag/ordine di paga-*

mento), le débiteur n'a pas été en mesure, pour des raisons indépendantes de sa volonté, de contester la décision ou de s'y opposer en temps utile;

4. Si une demande identique fondée sur la même cause et ayant le même objet a déjà donné lieu entre les mêmes parties à une décision définitive rendue dans l'Etat requis, ou rendue dans un Etat tiers et reconnue dans l'Etat requis;
5. Si une demande fondée sur la même cause et ayant le même objet est pendante entre les mêmes parties devant un tribunal de l'Etat requis et que ce tribunal a été saisi de la cause avant le tribunal de l'Etat dans lequel la décision a été rendue;
6. Si la décision porte sur des actions en droit privé résultant d'actes qui ont fait l'objet d'une procédure pénale dans l'Etat requérant et si lesdits actes sont jugés de caractère politique par le tribunal de l'Etat requis.

Article 8. 1) Les décisions rendues par les tribunaux de l'un des deux Etats qui sont reconnues dans l'autre Etat conformément à la présente Convention seront exécutoires dans cet Etat si elles sont exécutoires dans l'Etat dans lequel elles ont été rendues.

2) La procédure tendant à obtenir l'*exequatur* (*Bewilligung der Exekution*) en Autriche ou (*dichiarazione di efficacia*) en Italie et les mesures d'exécution (*Zwangsvollstreckung/esecuzione forzata*) seront régies par les dispositions légales de l'Etat dans lequel lesdites mesures seront prises.

Article 9. 1) La partie qui invoque la reconnaissance d'une décision dans l'autre Etat doit produire :

1. Une expédition en bonne et due forme de la décision;
2. a) Si la décision a été rendue en Autriche, une attestation émanant du tribunal ayant statué en premier ressort et certifiant que cette décision est passée en force de chose jugée;
b) Si la décision a été rendue en Italie, une attestation émanant du greffier du tribunal (*cancelliere*) et confirmant qu'aucun appel ni pourvoi en cassation n'a été formé dans le délai fixé par la loi;
3. En cas de décision par défaut, une copie certifiée conforme de l'assignation ou autre pièce de nature à établir que le défendeur a été régulièrement cité;
4. En cas d'injonction de payer ou de mandat de paiement, toute pièce de nature à établir que la décision a été régulièrement notifiée au débiteur.

2) Si l'exécution d'une décision est invoquée, l'expédition de cette décision qui sera produite devra comporter la formule exécutoire.

3) Les documents visés dans le présent article devront être accompagnés d'une traduction certifiée par un traducteur assermenté de l'un des deux Etats.

4) Les documents visés dans le présent article seront dispensés de légalisation et de toute autre formalité analogue aux fins d'utilisation dans l'Etat requis.

Article 10. 1) Les transactions passées devant un tribunal de l'un des deux Etats et qui sont exécutoires dans cet Etat seront reconnues valables et

exécutées dans l'autre Etat si cette reconnaissance ou cette exécution n'est pas contraire à l'ordre public de l'Etat requis.

2) Les transactions en matière d'obligation alimentaire passées devant les services autrichiens de la jeunesse (*Jugendämter*) seront assimilées aux transactions visées au paragraphe 1. Toutefois, la reconnaissance et l'exécution seront refusées si la personne liée par l'obligation alimentaire prouve qu'il ne lui a pas été permis de se faire représenter par un avocat ou d'en consulter un.

3) La partie invoquant la reconnaissance d'une transaction dans l'autre Etat devra produire une expédition en bonne et due forme de ladite transaction ainsi qu'une attestation émanant du tribunal ou des services de la jeunesse devant lesquels la transaction a été passée et confirmant que ledit document a force exécutoire (*Exekutionstitel/titolo esecutivo*). Les dispositions des paragraphes 3 et 4 de l'article 9 seront applicables.

Article 11. 1) Les actes notariés qui sont exécutoires dans l'Etat dans lequel ils ont été établis seront exécutés dans l'autre Etat selon la procédure prévue pour les décisions judiciaires, pour autant que celle-ci soit applicable et que cette exécution ne soit pas contraire à l'ordre public de l'Etat requis.

2) La partie qui invoque la reconnaissance d'un acte notarié dans l'autre Etat devra en produire une expédition en bonne et due forme portant le sceau ou cachet du notaire ainsi qu'une attestation de celui-ci exposant que ledit document a force exécutoire (*Exekutionstitel/titolo esecutivo*). Les dispositions des paragraphes 3 et 4 de l'article 9 seront applicables.

Article 12. Les tribunaux de chacun des deux Etats s'abstiendront de statuer sur une demande lorsqu'une instance ayant le même objet est pendante entre les mêmes parties devant un tribunal de l'autre Etat dont la décision pourrait être reconnue en vertu de la présente Convention.

Article 13. La présente Convention sera applicable quelle que soit la nationalité des parties, sauf disposition contraire contenue dans les articles 2 et 4.

Article 14. 1) La présente Convention ne porte pas atteinte aux dispositions des autres conventions auxquelles les deux Etats sont parties et qui, en certaines matières, régissent la reconnaissance et l'exécution des décisions judiciaires, des transactions judiciaires et des actes notariés.

2) La présente Convention n'est pas applicable aux décisions rendues, aux transactions judiciaires passées ou aux actes notariés établis avant son entrée en vigueur.

Article 15. Tout différend relatif à l'interprétation ou à l'application de la présente Convention qui pourrait s'élever entre les deux Etats sera réglé par la voie diplomatique.

Article 16. 1) La présente Convention sera ratifiée. Les instruments de ratification seront échangés à Vienne.

2) La présente Convention entrera en vigueur trois mois après l'échange des instruments de ratification.

3) Chacun des Etats contractants pourra dénoncer la présente Convention par l'envoi d'une notification écrite à cette fin. La dénonciation prendra effet six mois après la date à laquelle ladite notification aura été adressée à l'autre Etat.

EN FOI DE QUOI, les Plénipotentiaires ont signé la présente Convention.

FAIT à Rome, le 16 novembre 1971, en double exemplaire en langues allemande et italienne, les deux textes faisant également foi.

Pour le Président fédéral de la République d'Autriche :
RUDOLF KIRCHSCHLÄGER

Pour le Président de la République italienne :
ALDO MORO

No. 23231

**AUSTRIA
and
ITALY**

**Agreement on social security (with final protocol). Signed at
Vienna on 21 January 1981**

Authentic texts: German and Italian.

Registered by Austria on 9 January 1985.

**AUTRICHE
et
ITALIE**

**Convention de sécurité sociale (avec protocole final). Signée
à Vienne le 21 janvier 1981**

Textes authentiques : allemand et italien.

Enregistrée par l'Autriche le 9 janvier 1985.

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REPUBLIK ÖSTERREICH UND DER ITALIENISCHEN REPUBLIK ÜBER SOZIALE SI- CHERHEIT

Der Bundespräsident der Republik Österreich und der Präsident der Italienischen Republik,

In dem Wunsche, die Beziehungen der beiden Staaten auf dem Gebiet der Sozialen Sicherheit zu fördern und mit der Rechtsentwicklung in Einklang zu bringen,

Sind übereingekommen, ein Abkommen zu schließen, das an die Stelle des Vertrages vom 30. Dezember 1950 treten soll, und haben hiefür zu ihren Bevollmächtigten ernannt:

Der Bundespräsident der Republik Österreich: Herrn Dr. Willibald Pahr, Bundesminister für Auswärtige Angelegenheiten,

Der Präsident der Italienischen Republik: Herrn Unterstaatssekretär im Außenministerium, Senator Libero Della Briotta.

Die Bevollmächtigten haben nach Austausch ihrer in guter und gehöriger Form befundenen Vollmachten folgendes vereinbart:

ABSCHNITT I. ALLGEMEINE BESTIMMUNGEN

Artikel 1. (1) In diesem Abkommen bedeuten die Ausdrücke

1. „Österreich“: die Republik Österreich, „Italien“: die Italienische Republik;

2. „Rechtsvorschriften“: die Gesetze, Verordnungen und Satzungen, die sich auf die im Artikel 2 bezeichneten Zweige der Sozialen Sicherheit beziehen;

3. „Zuständige Behörde“:

— in bezug auf Österreich den Bundesminister für soziale Verwaltung, hinsichtlich der Familienbeihilfen den Bundesminister für Finanzen,

— in bezug auf Italien den Minister für Arbeit und soziale Vorsorge, hinsichtlich des Gesundheitswesens den Minister für Gesundheit;

4. „Träger“: die Einrichtung oder Behörde, der die Anwendung der im Artikel 2 bezeichneten Rechtsvorschriften oder eines Teiles davon obliegt;

5. „Zuständiger Träger“: den Träger, bei dem die betreffende Person im Zeitpunkt des Antrages auf Leistung versichert ist oder gegen den sie einen Anspruch auf Leistungen hat oder noch haben würde, wenn sie sich im Gebiet des Vertragsstaates, in dem sie zuletzt versichert war, aufhalten würde;

6. „Familienangehöriger“: einen Familienangehörigen nach den Rechtsvorschriften des Vertragsstaates, in dem der Träger, zu dessen Lasten die Leistungen zu gewähren sind, seinen Sitz hat;

7. „Versicherungszeiten“: Beitragszeiten und Ersatzzeiten, die nach den Rechtsvorschriften eines Vertragsstaates als solche gelten;

8. „Geldleistung“, „Pension“ oder „Rente“: eine Geldleistung, eine Pension oder eine Rente einschließlich aller ihrer Teile aus öffentlichen Mitteln, aller Zuschläge, Anpassungsbeträge, Zulagen sowie Kapitalsabfindungen und Zahlungen, die als Beitragserstattungen geleistet werden.

(2) In diesem Abkommen haben andere Ausdrücke die Bedeutung, die ihnen nach den betreffenden Rechtsvorschriften zukommt.

Artikel 2. (1) Dieses Abkommen bezieht sich

1. In Österreich auf die Rechtsvorschriften über
 - a) Die Krankenversicherung;
 - b) Die Unfallversicherung;
 - c) Die Pensionsversicherung;
 - d) Die Arbeitslosenversicherung;
 - e) Die Familienbeihilfe;
2. In Italien auf die Rechtsvorschriften über
 - a) Die Krankenversicherung (Krankheit und Mutterschaft);
 - b) Die Versicherung gegen die Tuberkulose;
 - c) Die Versicherung gegen Invalidität, Alter und für Hinterbliebene;
 - d) Die Versicherung gegen Arbeitsunfälle und Berufskrankheiten;
 - e) Die Arbeitslosenversicherung;
 - f) Die Familienbeihilfen;
 - g) Die Sondersicherungen für bestimmte Berufsgruppen einschließlich der Sondersicherungen für bestimmte selbständige Berufsgruppen, insoweit sie Wagnisse oder Leistungen betreffen, welche in den vorhergehenden Buchstaben angeführt sind.

(2) Dieses Abkommen bezieht sich auch auf alle Rechtsvorschriften, welche die im Absatz 1 bezeichneten Rechtsvorschriften zusammenfassen, ändern oder ergänzen.

(3) Dieses Abkommen bezieht sich nicht auf Rechtsvorschriften über ein neues System oder einen neuen Zweig der Sozialen Sicherheit.

(4) Rechtsvorschriften, die sich aus Übereinkommen mit dritten Staaten sowie supranationalem Recht ergeben, sind bei Anwendung dieses Abkommens nicht zu berücksichtigen.

Artikel 3. Dieses Abkommen gilt, soweit es nichts anderes bestimmt, für die Staatsangehörigen der Vertragsstaaten, für Personen, für welche die Rechtsvorschriften eines oder beider Vertragsstaaten gelten oder galten, und für Personen, die ihre Rechte von einer der vorher genannten Personen ableiten.

Artikel 4. Bei Anwendung der Rechtsvorschriften eines Vertragsstaates stehen dessen Staatsangehörigen gleich

- a) Die Staatsangehörigen des anderen Vertragsstaates;

- b) Flüchtlinge im Sinn der Konvention vom 28. Juli 1951 über die Rechtsstellung der Flüchtlinge und des Protokolls hiezu vom 31. Jänner 1967, die sich im Gebiet eines Vertragsstaates gewöhnlich aufhalten;
- c) Staatenlose im Sinn der Konvention vom 28. September 1954 über die Rechtsstellung der Staatenlosen, die sich im Gebiet eines Vertragsstaates gewöhnlich aufhalten.

Artikel 5. (1) Pensionen, Renten und andere Geldleistungen, die einem Staatsangehörigen eines Vertragsstaates sowie dessen Familienangehörigen und Hinterbliebenen nach den Rechtsvorschriften eines Vertragsstaates gebühren, sind, soweit dieses Abkommen nichts anderes bestimmt, auch bei Aufenthalt des Berechtigten im Gebiet des Anderen Vertragsstaates zu zahlen.

(2) Absatz 1 gilt entsprechend für einen Flüchtling im Sinn der Konvention vom 28. Juli 1951 über die Rechtsstellung der Flüchtlinge und des Protokolls hiezu vom 31. Jänner 1967 sowie für einen Staatenlosen im Sinn der Konvention vom 28. September 1954 über die Rechtsstellung der Staatenlosen.

(3) Die Leistungen nach Absatz 1 aus der Versicherung des einen Vertragsstaates werden an die Staatsangehörigen des anderen Vertragsstaates, die im Gebiet eines dritten Staates wohnen, unter denselben Voraussetzungen und in demselben Umfang gezahlt, als handelte es sich um Staatsangehörige des ersten Vertragsstaates, die im Gebiet dieses dritten Staates wohnen.

(4) Absatz 1 berührt nicht die Rechtsvorschriften über Maßnahmen zur Erhaltung, Besserung und Wiederherstellung der Erwerbsfähigkeit.

Artikel 6. Für die Zulassung zur freiwilligen Versicherung nach den Rechtsvorschriften eines Vertragsstaates werden die nach den Rechtsvorschriften dieses Staates zurückgelegten Versicherungszeiten, soweit erforderlich, mit den nach den Rechtsvorschriften des anderen Vertragsstaates zurückgelegten Versicherungszeiten zusammengerechnet.

ABSCHNITT II. ANZUWENDENDE RECHTSVORSCHRIFTEN

Artikel 7. Soweit die Artikel 8 und 9 nichts anderes bestimmen, gelten die Rechtsvorschriften des Vertragsstaates, in dessen Gebiet die Erwerbstätigkeit ausgeübt wird. Dies gilt bei Ausübung einer unselbständigen Erwerbstätigkeit auch dann, wenn sich der Wohnort des Dienstnehmers oder der Sitz seines Dienstgebers im Gebiet des anderen Vertragsstaates befindet.

Artikel 8. (1) Werden Dienstnehmer oder ihnen Gleichgestellte von einem Dienstgeber, der sie im Gebiet eines Vertragsstaates gewöhnlich beschäftigt, in das Gebiet des anderen Vertragsstaates entsendet, so gelten für sie bis zum Ende des 24. Kalendermonats ihrer Beschäftigung im Gebiet des anderen Vertragsstaates die Rechtsvorschriften des ersten Vertragsstaates, als wären sie noch in seinem Gebiet beschäftigt.

(2) Wird ein Dienstnehmer eines Verkehrsunternehmens mit dem Sitz im Gebiet eines Vertragsstaates aus dessen Gebiet in das Gebiet des anderen Vertragsstaates entsendet, so gelten die Rechtsvorschriften des ersten Vertragsstaates so weiter, als wäre er noch in dessen Gebiet beschäftigt.

(3) Für die Besatzung eines Seeschiffes sowie andere nicht nur vorübergehend auf einem Seeschiff beschäftigte Personen gelten die Rechtsvorschriften des Vertragsstaates, dessen Flagge das Schiff führt.

(4) Werden Dienstnehmer in einem Betrieb beschäftigt, der sich aus dem Gebiet des einen Vertragsstaates in das Gebiet des anderen Vertragsstaates erstreckt, so gelten diese Dienstnehmer als im Gebiet des Vertragsstaates beschäftigt, in dem das Unternehmen seinen Sitz hat.

(5) Absatz 4 gilt für selbständig Erwerbstätige entsprechend.

Artikel 9. (1) Für Diplomaten und Berufskonsuln und für das Verwaltungs- und technische Personal der von Diplomaten und Berufskonsuln geleiteten Vertretungsbehörden sowie für Mitglieder des dienstlichen Hauspersonals dieser Vertretungsbehörden und für die ausschließlich bei Diplomaten, Berufskonsuln und Mitgliedern der von Berufskonsuln geleiteten Vertretungsbehörden beschäftigten privaten Hausangestellten gelten die Bestimmungen der Wiener Konvention über diplomatische Beziehungen beziehungsweise der Wiener Konvention über konsularische Beziehungen.

(2) Für Staatsangehörige eines Vertragsstaates, die bei wissenschaftlichen oder kulturellen Instituten oder Schulen dieses Vertragsstaates auf dem Gebiet des anderen Vertragsstaates beschäftigt sind, ferner für Personen der gleichen Staatsangehörigkeit im persönlichen Dienst der angeführten Bediensteten gelten die Rechtsvorschriften des Vertragsstaates, dem das Institut oder die Schule zugehört, wenn sie nicht binnen drei Monaten ab dem Beginn dieser Beschäftigung beantragen, den Rechtsvorschriften des Vertragsstaates unterstellt zu werden, in dem sie beschäftigt sind.

Artikel 10. Auf gemeinsamen Antrag der betroffenen Dienstnehmer und Dienstgeber oder auf Antrag sonstiger erwerbstätiger Personen kann die zuständige Behörde des Vertragsstaates, dessen Rechtsvorschriften nach den Artikeln 7 bis 9 anzuwenden wären, die Befreiung von diesen Rechtsvorschriften zulassen, wenn die in Betracht kommende Person den Rechtsvorschriften des anderen Vertragsstaates unterstellt wird. Bei der Entscheidung ist auf die Art und die Umstände der Erwerbstätigkeit Bedacht zu nehmen. Vor der Entscheidung ist der zuständigen Behörde des anderen Vertragsstaates Gelegenheit zur Stellungnahme zu geben. Ist der Dienstnehmer nicht in dessen Gebiet beschäftigt, so ist er so zu behandeln, als wäre er in diesem Gebiet beschäftigt.

ABSCHNITT III. BESONDERE BESTIMMUNGEN

KAPITEL I. KRANKHEIT UND MUTTERSCHAFT

Artikel 11. Hat eine Person nach den Rechtsvorschriften beider Vertragsstaaten Versicherungszeiten erworben, so sind diese für den Erwerb eines Leistungsanspruches zusammenzurechnen, soweit sie nicht auf dieselbe Zeit entfallen.

Artikel 12. (1) Eine Person, welche die Voraussetzungen für einen Leistungsanspruch nach den Rechtsvorschriften eines Vertragsstaates erfüllt oder erfüllen würde, wenn sie sich im Gebiet dieses Staates befände, erhält bei Aufenthalt im Gebiet des anderen Vertragsstaates zu Lasten des zuständigen Trägers Sachleistungen vom Träger ihres Aufenthaltsortes nach den für diesen Träger geltenden Rechtsvorschriften; dies gilt bei einem vorübergehenden Aufenthalt nur, wenn der Zustand der Person sofort die Gewährung solcher Leistungen erforderlich macht.

(2) Im Falle des Absatzes 1 hängt die Gewährung von Körperersatzstücken, größeren Hilfsmitteln und anderen Sachleistungen von erheblicher Bedeutung davon ab, daß der zuständige Träger hiezu seine Zustimmung gibt, es sei denn, daß die Gewährung der Leistung nicht aufgeschoben werden kann, ohne das Leben oder die Gesundheit des Betroffenen ernsthaft zu gefährden.

(3) Die vorhergehenden Absätze sind auf Familienangehörige einer unter Absatz 1 fallenden Person entsprechend anzuwenden.

(4) Wären einer Person, die sich im Gebiet eines Vertragsstaates aufhält, nach den Rechtsvorschriften beider Vertragsstaaten Sachleistungen zu gewähren, so ruht der Anspruch nach den Rechtsvorschriften des anderen Vertragsstaates.

Artikel 13. (1) Auf Pensionsempfänger aus der Pensionsversicherung der Vertragsstaaten sind die Rechtsvorschriften über die Krankenversicherung der Pensionisten des Vertragsstaates anzuwenden, in dessen Gebiet sich die Pensionsempfänger gewöhnlich aufhalten. Dabei gilt bei Gewährung einer Pension nur nach den Rechtsvorschriften des anderen Vertragsstaates diese Pension als Pension nach den Rechtsvorschriften der ersten Vertragsstaates.

(2) Absatz 1 gilt entsprechend für Pensionswerber.

Artikel 14. In den Fällen des Artikels 12 Absätze 1 und 3 und des Artikels 13 sind die Leistungen zu gewähren

— In Österreich von der für den Aufenthaltsort der betreffenden Person zuständigen Gebietskrankenkasse für Arbeiter und Angestellte,

— In Italien von der für den Aufenthaltsort der betreffenden Person örtlich zuständigen Einrichtung des Gesundheitsdienstes (*Unità sanitaria locale*).

Artikel 15. (1) Der zuständige Träger hat dem Träger des Aufenthaltsortes die in den Fällen des Artikels 12 und des Artikels 13 Absatz 1 zweiter Satz angewendeten Beträge mit Ausnahme der Verwaltungskosten zu erstatten.

(2) Die zuständigen Behörden können zur verwaltungsmäßigen Vereinfachung vereinbaren, daß für alle Fälle oder für bestimmte Gruppen von Fällen an Stelle von Einzelabrechnungen der Aufwendungen Pauschalzahlungen treten.

KAPITEL 2. ALTER, INVALIDITÄT UND TOD (PENSIONEN)

Artikel 16. (1) Hat eine Person nach den Rechtsvorschriften beider Vertragsstaaten Versicherungszeiten erworben, so sind diese, falls nichts anderes bestimmt wird, für den Erwerb eines Leistungsanspruches zusammenzurechnen, soweit sie nicht auf dieselbe Zeit entfallen.

(2) Absatz 1 gilt für Leistungen, deren Gewährung im Ermessen eines Trägers liegt, entsprechend.

Artikel 17. (1) Beanspruchen eine Person, die nach den Rechtsvorschriften beider Vertragsstaaten Versicherungszeiten erworben hat, oder ihre Hinterbliebenen eine Pension, so hat der zuständige Träger die Leistungen auf folgende Weise festzustellen:

a) Der Träger hat nach den von ihm anzuwendenden Rechtsvorschriften festzustellen, ob die betreffende Person unter Zusammenrechnung der Versicherungszeiten Anspruch auf die Leistung hat;

- b) Besteht ein Anspruch auf eine Leistung, so hat der Träger zunächst den theoretischen Betrag der Leistung zu berechnen, die zustehen würde, wenn alle nach den Rechtsvorschriften der beiden Vertragsstaaten zurückgelegten Versicherungszeiten ausschließlich nach den für ihn geltenden Rechtsvorschriften zurückgelegt worden wären. Ist der Betrag der Leistung von der Versicherungsdauer unabhängig, so gilt dieser Betrag als theoretischer Betrag;
- c) Sodann hat der Träger die geschuldete Teilleistung auf der Grundlage des nach Buchstabe *b* errechneten Betrages nach dem Verhältnis zu berechnen, das zwischen der Dauer der nach seinen Rechtsvorschriften zu berücksichtigenden Versicherungszeiten und der Gesamtdauer der nach den Rechtsvorschriften beider Vertragsstaaten zu berücksichtigenden Versicherungszeiten besteht.

(2) Erreichen die nach den Rechtsvorschriften eines Vertragsstaates für die Berechnung der Leistung zu berücksichtigenden Versicherungszeiten insgesamt nicht zwölf Monate und besteht nach diesen Rechtsvorschriften kein Leistungsanspruch lediglich auf Grund dieser Zeiten, so wird nach diesen Rechtsvorschriften keine Leistung gewährt; in diesem Fall hat der Träger des anderen Vertragsstaates die genannten Zeiten für den Erwerb eines Leistungsanspruches und dessen Ausmaß so zu berücksichtigen, als wären es nach den für ihn maßgebenden Rechtsvorschriften zurückgelegte Zeiten.

Artikel 18. Die zuständigen österreichischen Träger haben die Artikel 16 und 17 nach folgenden Regeln anzuwenden:

1. Für die Feststellung des zuständigen Trägers sind ausschließlich österreichische Versicherungszeiten zu berücksichtigen.

2. Die Artikel 16 und 17 gelten nicht für das Bergmannstreuegeld aus der österreichischen knappschaftlichen Pensionsversicherung.

3. Bei der Durchführung des Artikels 17 Absatz 1 gilt folgendes:

- a) Italienische Versicherungszeiten sind ohne Anwendung der österreichischen Rechtsvorschriften über die Anrechenbarkeit zu berücksichtigen.
- b) Als neutrale Zeiten gelten auch Zeiten, während derer der Versicherte einen Anspruch auf eine Pension aus dem Versicherungsfall des Alters beziehungsweise der geminderten Arbeitsfähigkeit nach den italienischen Rechtsvorschriften hat.
- c) Die Bemessungsgrundlage ist ausschließlich aus den in der österreichischen Pensionsversicherung erworbenen Versicherungszeiten zu bilden.
- d) Beiträge zur Höherversicherung der knappschaftliche Leistungszuschlag, der Hilflosenzuschuß und die Ausgleichszulage haben außer Betracht zu bleiben.

4. Bei der Durchführung des Artikels 17 Absatz 1 Buchstaben *b* und *c* sind sich deckende Versicherungszeiten mit ihrem tatsächlichen Ausmaß zu berücksichtigen.

5. Übersteigt bei der Durchführung des Artikels 17 Absatz 1 Buchstabe *c* die Gesamtdauer der nach den Rechtsvorschriften beider Vertragsstaaten zu berücksichtigenden Versicherungszeiten das nach den österreichischen Rechtsvorschriften für die Bemessung des Steigerungsbetrages festgelegte Höchstausmaß, so ist die geschuldete Teilleistung nach dem Verhältnis zu berechnen, das

zwischen der Dauer der nach den österreichischen Rechtsvorschriften zu berücksichtigenden Versicherungszeiten und dem erwähnten Höchstausmaß von Versicherungsmonaten besteht.

6. Für die Bemessung des Hilflosenzuschusses gilt Artikel 17 Absatz 1 Buchstaben *b* und *c*; Artikel 21 ist entsprechend anzuwenden.

7. Der nach Artikel 17 Absatz 1 Buchstabe *c* errechnete Betrag erhöht sich allenfalls um Steigerungsbeträge für Beiträge zur Höherversicherung, um den knappschaftlichen Leistungszuschlag, den Hilflosenzuschuß und um die Ausgleichszulage.

8. Hängt nach den österreichischen Rechtsvorschriften die Gewährung von Leistungen der knappschaftlichen Pensionsversicherung davon ab, daß wesentlich bergmännische Tätigkeiten im Sinn der österreichischen Rechtsvorschriften in bestimmten Betrieben zurückgelegt sind, so sind von den italienischen Versicherungszeiten nur jene zu berücksichtigen, denen eine Beschäftigung in einem gleichartigen Betrieb mit einer gleichartigen Tätigkeit zugrunde liegt.

9. Sonderzahlungen aus der österreichischen Pensionsversicherung gebühren im Ausmaß der österreichischen Teilleistung; Artikel 21 ist entsprechend anzuwenden.

Artikel 19. Die zuständigen italienischen Träger haben die Artikel 16 und 17 nach folgenden Regeln anzuwenden:

1. Hängt nach den italienischen Rechtsvorschriften die Gewährung bestimmter Leistungen davon ab, daß die Versicherungszeiten in einem Beruf, für den ein Sondersystem gilt, zurückgelegt worden sind, so sind für die Gewährung dieser Leistungen österreichische Versicherungszeiten nur insoweit zu berücksichtigen, als ihnen eine Beschäftigung in demselben Beruf zugrunde liegt. Erfüllt der Versicherte auch unter Berücksichtigung solcher Zeiten nicht die erforderlichen Anspruchsvoraussetzungen für diese Leistungen, so sind diese Zeiten für die Gewährung der Leistungen des allgemeinen Systems zu berücksichtigen.

2. *a)* Der für die Berechnung zuständige Träger bestimmt zunächst die Höhe der Leistung, auf die der Versicherte Anspruch hätte, wenn alle nach den Artikeln 16 und 17 zu berücksichtigenden Versicherungszeiten in einer italienischen Versicherung zurückgelegt worden wären. Für die nach österreichischen Rechtsvorschriften zurückgelegten Versicherungszeiten sind hiebei die auf diese Zeiträume entfallenden Beiträge oder Entgelte nur auf der Grundlage des Beitrags- oder Entgeltsdurchschnittes zu berücksichtigen, der für die nach italienischen Rechtsvorschriften zurückgelegten Versicherungszeiten festgelegt ist.

b) Der Träger ermittelt sodann die tatsächlich geschuldete Leistung auf der Grundlage des nach Buchstabe *a* errechneten Betrages nach dem Verhältnis zwischen der Dauer der nach den italienischen Rechtsvorschriften zu berücksichtigenden Versicherungszeiten und der Gesamtdauer der nach den Rechtsvorschriften der beiden Vertragsstaaten zu berücksichtigenden Versicherungszeiten; hiebei sind jedoch die nach den österreichischen Rechtsvorschriften zu berücksichtigenden Zeiten nur insoweit zu berücksichtigen, als sie sich nicht mit den italienischen Zeiten überschneiden.

c) Übersteigt die Gesamtdauer der nach den Rechtsvorschriften beider Vertragsstaaten zu berücksichtigenden Versicherungszeiten die nach den italienischen Rechtsvorschriften für die Gewährung einer Volleistung vorgeschriebene Höchstdauer, so hat der zuständige Träger bei Anwendung des Buchstaben *b* diese Höchstdauer an Stelle der Gesamtdauer der Zeiten in Betracht zu ziehen;

3. Erfüllt eine Person alle nach den italienischen Rechtsvorschriften für einen Leistungsanspruch vorgeschriebenen Bedingungen, ohne daß es einer Zusammenrechnung mit nach österreichischen Rechtsvorschriften zu berücksichtigenden Versicherungszeiten bedarf, ist der italienische Träger verpflichtet, den Betrag der geschuldeten Leistung ausschließlich auf Grund der nach italienischen Rechtsvorschriften zu berücksichtigenden Versicherungszeiten zu gewähren. Dies gilt auch, wenn nach österreichischen Rechtsvorschriften Anspruch auf eine nach den Artikeln 16 und 17 berechnete Leistung besteht.

Artikel 20. (1) Besteht nach den österreichischen Rechtsvorschriften auch ohne Berücksichtigung des Artikels 16 ein Anspruch auf Pension, so hat der österreichische Träger die allein auf Grund der nach den von ihm anzuwendenden Rechtsvorschriften zu berücksichtigenden Versicherungszeiten gebührende Pension zu gewähren, solange eine entsprechender Leistungsanspruch nach den italienischen Rechtsvorschriften nicht besteht.

(2) Eine nach Absatz 1 festgestellte Pension ist nach Artikel 17 neu festzustellen, wenn ein entsprechender Leistungsanspruch nach den italienischen Rechtsvorschriften entsteht. Die Neufeststellung erfolgt mit Wirkung vom Tag des Beginnes der italienischen Leistung. Die Rechtskraft früherer Entscheidungen steht der Neufeststellung nicht entgegen.

Artikel 21. Hat eine Person nach den österreichischen Rechtsvorschriften auch ohne Berücksichtigung des Artikels 16 Anspruch auf Leistung und wäre diese höher als die Summe der nach Artikel 17 Absatz 1 Buchstabe *c* errechneten österreichischen Leistung und der gebührenden italienischen Leistung, so hat der österreichische Träger seine so berechnete Leistung, erhöht um den Unterschiedsbetrag zwischen dieser Summe und der Leistung, die nach den österreichischen Rechtsvorschriften allein zustünde, als Teilpension zu gewähren.

KAPITEL 3. ARBEITSUNFÄLLE UND BERUFSKRANKHEITEN

Artikel 22. (1) Eine Person, die wegen eines Arbeitsunfalles oder einer Berufskrankheit Anspruch auf Leistungen nach den Rechtsvorschriften eines Vertragsstaates hat, erhält bei Aufenthalt im Gebiet des anderen Vertragsstaates zu Lasten des zuständigen Trägers Sachleistungen vom Träger ihres Aufenthaltsortes nach den für diesen Träger geltenden Rechtsvorschriften. Artikel 12 Absatz 2 gilt entsprechend.

(2) Die im Absatz 1 vorgesehenen Sachleistungen sind zu gewähren

- In Österreich von der für den Aufenthaltsort der betreffenden Person zuständigen Gebietskrankenkasse für Arbeiter und Angestellte,
- In Italien von der für den Aufenthaltsort der betreffenden Person örtlich zuständigen Einrichtung des Gesundheitsdienstes (*Unità sanitaria locale*).

(3) Für die Erstattung der nach Absatz 1 entstandenen Kosten gilt Artikel 15 entsprechend.

(4) In den Fällen des Absatzes 1 sind die Geldleistungen vom zuständigen Träger nach den für ihn geltenden Rechtsvorschriften zu gewähren.

Artikel 23. Erleidet ein Staatsangehöriger eines der beiden Vertragsstaaten, der sich auf Grund eines ordnungsgemäßen Arbeitsvertrages zur Arbeitsaufnahme in den anderen Vertragsstaat begibt, während der ohne Unterbrechung und auf dem kürzesten Weg durchgeführten Reise zum Beschäftigungsort einen Unfall, so ist dieser Unfall vom Träger dieses Vertragsstaates nach den Rechtsvorschriften über die Unfallversicherung zu entschädigen; dies gilt auch für einen Unfall, den ein Dienstnehmer bei der Rückkehr in den Heimatstaat unmittelbar nach Beendigung des Arbeitsvertrages, auf Grund dessen er sich in den anderen Vertragsstaat begeben hat, erleidet.

Artikel 24. (1) Wäre eine Berufskrankheit nach den Rechtsvorschriften beider Vertragsstaaten zu entschädigen, so sind Leistungen nur nach den Rechtsvorschriften des Vertragsstaates zu gewähren, in dessen Gebiet zuletzt eine Beschäftigung ausgeübt wurde, die geeignet ist, eine solche Berufskrankheit zu verursachen; hiebei ist, falls erforderlich, jede derartige Beschäftigung im Gebiet des anderen Vertragsstaates zu berücksichtigen.

(2) In Fällen von Silikose oder Asbestose sind dem nach Absatz 1 zur Erbringung der Leistungen verpflichteten Träger die Aufwendungen für Geldleistungen einschließlich Renten vom Träger des anderen Vertragsstaates zur Hälfte zu erstatten; dies gilt nicht, wenn die Beschäftigungsdauer in diesem anderen Vertragsstaat, welche die Silikose oder Asbestose verursacht haben könnte, 10 vH der gesamten Beschäftigungsdauer, die die Silikose oder Asbestose in den beiden Vertragsstaaten verursacht haben könnte, nicht erreicht.

KAPITEL 4. LEISTUNGEN BEI ARBEITSLOSIGKEIT

Artikel 25. (1) Zeiten einer beitragspflichtigen Beschäftigung, die nach den Rechtsvorschriften des anderen Vertragsstaates zurückgelegt worden sind, werden bei der Beurteilung, ob die Anwartschaft erfüllt ist, und bei der Festsetzung der Bezugsdauer berücksichtigt, sofern der Arbeitslose in dem Vertragsstaat, in dem er den Anspruch auf Arbeitslosengeld geltend macht, in den letzten zwölf Monaten vor Beantragung des Arbeitslosengeldes insgesamt mindestens 13 Wochen arbeitslosenversicherungspflichtig beschäftigt war.

(2) Die im Absatz 1 festgelegte Voraussetzung der Mindestbeschäftigungszeit von 13 Wochen gilt nicht für Arbeitslose, die ohne ihr Verschulden arbeitslos geworden sind oder welche die Staatsangehörigkeit des Staates besitzen, in dem sie das Arbeitslosengeld beantragen.

(3) Die Bezugsdauer wird um die Zeit gemindert, in der der Arbeitslose im anderen Vertragsstaat innerhalb der letzten 12 Monate vor dem Tag der Antragstellung bereits Arbeitslosengeld bezogen hat.

(4) Erhält ein Arbeitsloser das Arbeitslosengeld nicht in dem Vertragsstaat, in dem er beschäftigt war und in dem die Arbeitslosigkeit eingetreten ist (Beschäftigungsland), sondern im anderen Vertragsstaat, so hat der Träger dieses Vertragsstaates gegenüber dem Träger des Beschäftigungslandes Anspruch auf Rückersatz des vom ihm gezahlten Arbeitslosengeldes unter folgenden Voraussetzungen und in folgendem Ausmaß.

Hat das Beschäftigungsverhältnis im Beschäftigungsland innerhalb der letzten zwei Jahre vor Eintritt der Arbeitslosigkeit

- a) Mindestens 26 Wochen gedauert, für höchstens 60 Unterstützungstage;
- b) Mindestens 52 Wochen gedauert, für höchstens 120 Unterstützungstage;
- c) Mehr als 26 Wochen, jedoch noch nicht 52 Wochen gedauert, für die sich unter Bedachtnahme auf die Regelungen der Buchstaben *a* und *b* in Verhältnis zur jeweiligen Beschäftigungszeit ergebenden Unterstützungstage.

(5) Hat der Träger des Beschäftigungslandes bereits für eine gewisse Zahl von Tagen dem Arbeitslosen Arbeitslosengeld gezahlt, bevor diesem im anderen Vertragsstaat Arbeitslosengeld gewährt wurde, verringert sich der Anspruch auf Rückersatz nach Absatz 4 um diese Tage.

(6) Artikel 4 berührt nicht die österreichischen Rechtsvorschriften über die Notstandshilfe. Die Zusammenrechnung nach Absatz 1 und Artikel 26 Absatz 1 gilt nicht für den Erwerb des Anspruches auf Karenzurlaubsgeld.

(7) Artikel 5 gilt nicht für die Leistungen bei Arbeitslosigkeit.

Artikel 26. (1) Grenzgänger erhalten Arbeitslosengeld in dem Vertragsstaat, in dessen Gebiet sie ihren gewöhnlichen Aufenthalt haben. Bei der Beurteilung, ob die Anwartschaft erfüllt ist und bei der Festsetzung der Bezugsdauer, werden Zeiten einer beitragspflichtigen Beschäftigung im anderen Vertragsstaat berücksichtigt.

(2) Grenzgänger, die jedoch im Beschäftigungsland unmittelbar vor Eintritt der Arbeitslosigkeit innerhalb der letzten drei Jahre mindestens 18 Monate beschäftigt waren, erhalten Arbeitslosengeld in diesem Vertragsstaat. Artikel 25 Absatz 3 findet Anwendung.

(3) Unter einem „Grenzgänger“ im Sinn dieses Artikels ist ein Arbeitnehmer zu verstehen, der im Gebiet eines Vertragsstaates beschäftigt ist und im Gebiet des anderen Vertragsstaates wohnt und dorthin in der Regel jeden Tag oder mindestens einmal wöchentlich zurückkehrt.

KAPITEL 5. FAMILIENBEIHILFEN

Artikel 27. (1) Eine Person, die in einem Vertragsstaat als Dienstnehmer erwerbstätig ist, hat nach den Rechtsvorschriften dieses Vertragsstaates Anspruch auf Familienbeihilfen auch für die Kinder, die sich ständig in dem anderen Vertragsstaat aufhalten.

(2) Für den Anspruch auf Familienbeihilfen sind die Dienstnehmer so zu behandeln, als hätten sie ihren Wohnsitz ausschließlich in dem Vertragsstaat, in dem die Beschäftigung ausgeübt wird.

(3) Finden auf einen Dienstnehmer, der im Gebiet eines Vertragsstaates beschäftigt ist, nach Artikel 8 oder 10 die Rechtsvorschriften des anderen Vertragsstaates Anwendung, so sind die Kinder, die sich im ersten Vertragsstaat aufhalten, so zu behandeln, als hielten sie sich in dem Vertragsstaat auf, dessen Rechtsvorschriften anzuwenden sind.

Artikel 28. Die Familienbeihilfe, die für Kinder gewährt wird, die sich ständig im anderen Vertragsstaat aufhalten, ist in voller Höhe des Betrages zu gewähren, wie er für die Kinder vorgesehen ist, die sich ständig in dem

Vertragsstaat aufhalten, nach dessen Rechtsvorschriften die Familienbeihilfen gewährt werden.

Artikel 29. (1) Sehen die Rechtsvorschriften eines Vertragsstaates für die Erlangung des Anspruches auf Familienbeihilfe bestimmte Wartezeiten vor, so sind die in dem anderen Vertragsstaat zurückgelegten gleichartigen Zeiten anzurechnen.

(2) Dienstnehmer, die Geldleistungen nach den Rechtsvorschriften über die Kranken- oder Arbeitslosenversicherung eines Vertragsstaates beziehen, sind in bezug auf den Anspruch auf Familienbeihilfe so zu behandeln, als ob sie in dem Vertragsstaat, nach dessen Rechtsvorschriften sie diese Geldleistungen erhalten, beschäftigt wären.

Artikel 30. Sind nach den Rechtsvorschriften beider Vertragsstaaten unter Berücksichtigung dieses Abkommens für ein Kind die Voraussetzungen für die Gewährung von Familienbeihilfen in beiden Vertragsstaaten gegeben, so sind die Familienbeihilfen für dieses Kind ausschließlich nach den Rechtsvorschriften des Vertragsstaates zu gewähren, in dem sich das Kind ständig aufhält.

Artikel 31. Kinder im Sinn dieses Kapitels sind Personen, für die nach den anzuwendenden Rechtsvorschriften Familienbeihilfen vorgesehen sind.

ABSCHNITT IV. VERSCHIEDENE BESTIMMUNGEN

Artikel 32. (1) Die zuständigen Behörden der beiden Vertragsstaaten werden die zur Durchführung dieses Abkommens notwendigen Verwaltungsmaßnahmen in einer Vereinbarung regeln. Diese Vereinbarung kann bereits vor dem Inkrafttreten dieses Abkommens geschlossen werden, sie darf jedoch frühestens gleichzeitig mit diesem Abkommen in Kraft treten.

(2) Die zuständigen Behörden der beiden Vertragsstaaten haben einander zu unterrichten

- a) Über alle zur Anwendung dieses Abkommens getroffenen Maßnahmen;
- b) Über alle die Anwendung dieses Abkommens berührenden Änderungen ihrer Rechtsvorschriften.

(3) Die Verwaltungsbehörden und Träger der beiden Vertragsstaaten haben einander bei der Anwendung dieses Abkommens gegenseitige Hilfe zu leisten, als ob sie die eigenen Rechtsvorschriften anwenden würden. Diese Hilfe ist kostenlos. Die zuständigen Behörden der beiden Vertragsstaaten können jedoch die Erstattung bestimmter Kosten vereinbaren.

(4) Die Träger und Behörden der beiden Vertragsstaaten können bei der Anwendung dieses Abkommens miteinander sowie mit den beteiligten Personen oder deren Beauftragten unmittelbar in Verbindung treten.

(5) Die Träger, Behörden und Gerichte eines Vertragsstaates dürfen die bei ihnen eingereichten Anträge und sonstigen Schriftstücke nicht deshalb zurückweisen, weil sie in der Amtssprache des anderen Vertragsstaates abgefaßt sind.

(6) Ärztliche Untersuchungen, die in Durchführung der Rechtsvorschriften eines Vertragsstaates vorgenommen werden und Personen betreffen, die sich im Gebiet des anderen Vertragsstaates aufhalten, sind auf Ersuchen der zuständigen Stelle zu ihren Lasten vom Träger des Aufenthaltsortes zu veranlassen.

(7) Für die gerichtliche Rechtshilfe zwischen den beiden Vertragsstaaten gelten die auf die Rechtshilfe in bürgerlichen Rechtssachen anwendbaren Bestimmungen.

Artikel 33. Die zuständigen Behörden haben zur Erleichterung der Durchführung dieses Abkommens, insbesondere zur Herstellung einer einfachen und raschen Verbindung zwischen den beiderseits in Betracht kommenden Trägern, Verbindungsstellen zu errichten.

Artikel 34. (1) Jede in den Vorschriften eines Vertragsstaates vorgesehene Befreiung oder Ermäßigung von Steuern, Stempel-, Gerichts- oder Eintragungsgebühren für Schriftstücke oder Urkunden, die in Anwendung der Rechtsvorschriften dieses Vertragsstaates vorzulegen sind, erstreckt sich auf die entsprechenden Schriftstücke und Urkunden, die in Anwendung dieses Abkommens oder der Rechtsvorschriften des anderen Vertragsstaates vorzulegen sind.

(2) Urkunden und Schriftstücke jeglicher Art, die in Anwendung dieses Abkommens vorgelegt werden müssen, bedürfen keiner Beglaubigung.

Artikel 35. (1) Anträge, Erklärungen oder Rechtsmittel, die in Anwendung dieses Abkommens oder der Rechtsvorschriften eines Vertragsstaates bei einer Behörde, einem Träger oder einer sonstigen zuständigen Einrichtung eines Vertragsstaates eingereicht werden, sind als bei einer Behörde, einem Träger oder einer sonstigen zuständigen Einrichtung des anderen Vertragsstaates eingereichte Anträge, Erklärungen oder Rechtsmittel anzusehen.

(2) Ein nach den Rechtsvorschriften des einen Vertragsstaates gestellter Antrag auf eine Leistung gilt auch als Antrag auf eine entsprechende Leistung nach den Rechtsvorschriften des anderen Vertragsstaates, die unter Berücksichtigung dieses Abkommens in Betracht kommt; dies gilt nicht, wenn der Antragsteller ausdrücklich beantragt, daß die Feststellung einer nach den Rechtsvorschriften eines Vertragsstaates erworbenen Leistung bei Alter aufgeschoben wird.

(3) Anträge, Erklärungen oder Rechtsmittel, die in Anwendung der Rechtsvorschriften eines Vertragsstaates innerhalb einer bestimmten Frist bei einer Behörde, einem Träger oder einer sonstigen zuständigen Einrichtung dieses Vertragsstaates einzureichen sind, können innerhalb der gleichen Frist bei der entsprechenden Stelle des anderen Vertragsstaates eingereicht werden.

(4) In den Fällen der Absätze 1 bis 3 hat die in Anspruch genommene Stelle diese Anträge, Erklärungen oder Rechtsmittel unverzüglich der entsprechenden Stelle des anderen Vertragsstaates zu übermitteln.

Artikel 36. (1) Haben Träger eines Vertragsstaates an Berechtigte, die sich im Gebiet des anderen Vertragsstaates befinden, nach diesem Abkommen Zahlungen vorzunehmen, so sind diese mit befreiender Wirkung in der Währung des ersten Vertragsstaates zu leisten; haben sie Zahlungen an Träger vorzunehmen, die sich im Gebiet des anderen Vertragsstaates befinden, so sind diese in der Währung dieses Vertragsstaates zu leisten.

(2) Die Überweisungen der zur Durchführung dieses Abkommens erforderlichen Beträge sind nach den Zahlungsvereinbarungen der beiden Vertragsstaaten vorzunehmen, die im Zeitpunkt der Überweisung gelten.

Artikel 37. (1) Die vollstreckbaren Entscheidungen der Gerichte sowie die vollstreckbaren öffentlichen Urkunden der Träger und Behörden eines Ver-

tragsstaates im Bereich der im Artikel 2 bezeichneten Zweige der Sozialen Sicherheit werden im anderen Vertragsstaat anerkannt.

(2) Für die Versagung der Anerkennung gerichtlicher Entscheidungen sind, soweit anwendbar, die Bestimmungen des Artikels 7 des Abkommens vom 16. November 1971 zwischen der Republik Österreich und der Italienischen Republik über die Anerkennung und Vollstreckung von gerichtlichen Entscheidungen in Zivil- und Handelssachen, von gerichtlichen Vergleichen und von Notariatsakten sinngemäß anzuwenden. Die Anerkennung der anderen im Absatz 1 genannten Urkunden jedoch darf nur versagt werden, wenn sie der öffentlichen Ordnung des Vertragsstaates widerspricht, in dem die Urkunde anerkannt werden soll.

(3) Die nach Absatz 1 anerkannten vollstreckbaren Entscheidungen und Urkunden werden im anderen Vertragsstaat vollstreckt. Das Vollstreckungsverfahren richtet sich nach den Vorschriften, die in dem Vertragsstaat, in dessen Gebiet vollstreckt werden soll, für die Vollstreckung der in diesem Vertragsstaat erlassenen entsprechenden Entscheidungen und Urkunden gelten. Die Ausfertigung der Entscheidung oder der Urkunde muß mit der Bestätigung ihrer Vollstreckbarkeit (Vollstreckungsklausel) versehen sein.

(4) Forderungen von Trägern im Gebiet eines Vertragsstaates aus Beitragsrückständen haben bei der Zwangsvollstreckung sowie im Konkurs- und Ausgleichsverfahren im Gebiet des anderen Vertragsstaates die gleichen Vorrechte wie entsprechende Forderungen im Gebiet dieses Vertragsstaates.

Artikel 38. Hat ein Träger eines Vertragsstaates einen Vorschuß auf eine Leistung gezahlt, so hat der Träger des anderen Vertragsstaates die auf denselben Zeitraum entfallende Nachzahlung einer entsprechenden Leistung, auf die nach den Rechtsvorschriften dieses Vertragsstaates Anspruch besteht, auf Ersuchen und zugunsten des erstgenannten Trägers einzubehalten. Hat der Träger des einen Vertragsstaates für eine Zeit, für die der Träger des anderen Vertragsstaates nachträglich eine entsprechende Leistung zu erbringen hat, eine höhere als die gebührende Leistung gezahlt, so gilt der diese Leistung übersteigende Betrag bis zur Höhe des nachzuzahlenden Betrages als Vorschuß im Sinn des ersten Satzes.

Artikel 39. (1) Streitigkeiten zwischen den Vertragsstaaten über die Auslegung oder die Anwendung dieses Abkommens sollen, soweit möglich, durch die zuständigen Behörden der Vertragsstaaten beigelegt werden.

(2) Kann eine Streitigkeit auf diese Weise nicht beigelegt werden, so ist sie auf Verlangen eines Vertragsstaates einem Schiedsgericht zu unterbreiten, das wie folgt zu bilden ist:

a) Jede der Parteien bestellt innerhalb von einem Monat ab dem Empfang des Verlangens einer schiedsgerichtlichen Entscheidung einen Schiedsrichter. Die beiden so nominierten Schiedsrichter wählen innerhalb von zwei Monaten, nachdem die Partei, die ihren Schiedsrichter zuletzt bestellt hat, dies notifiziert hat, einen Staatsangehörigen eines Drittstaates als dritten Schiedsrichter.

b) Wenn ein Vertragsstaat innerhalb der festgesetzten Frist keine Schiedsrichter bestellt hat, kann der andere Vertragsstaat den Präsidenten des Europäischen Gerichtshofes für Menschenrechte ersuchen, einen solchen zu bestellen. Entsprechend ist über Aufforderung eines Vertragsstaates vorzu-

gehen, wenn sich die beiden Schiedsrichter über die Wahl des dritten Schiedsrichters nicht einigen können.

(3) Das Schiedsgericht entscheidet mit Stimmenmehrheit. Seine Entscheidungen sind für die beiden Vertragsstaaten bindend. Jeder Vertragsstaat trägt die Kosten des Schiedsrichters, den er bestellt. Die übrigen Kosten werden von den Vertragsstaaten zu gleichen Teilen getragen. Das Schiedsgericht regelt sein Verfahren selbst.

ABSCHNITT V. ÜBERGANGS- UND SCHLUSSBESTIMMUNGEN

Artikel 40. (1) Auf Grund dieses Abkommens, unbeschadet des Absatzes 2, der Ziffer 8 des Schlußprotokolls zum Abkommen sowie der Artikel 42 Absatz 2 und 43 Absatz 2 des Abkommens,

a) Sind Leistungen auch für die vor seinem Inkrafttreten eingetretenen Versicherungsfälle zu gewähren.

b) Sind bei der Feststellung von Leistungen auch die vor seinem Inkrafttreten zurückgelegten Versicherungszeiten zu berücksichtigen.

c) Wird kein Anspruch auf die Zahlung von Leistungen für Zeiten vor seinem Inkrafttreten begründet.

d) Sind bei Anwendung der durch Artikel 2 Absatz 1 Ziffer 1 Buchstabe c dieses Abkommens erfaßten Rechtsvorschriften über die Pensionsversicherungen der selbständig Erwerbstätigen

aa) Pensionen, die erst auf Grund dieses Abkommens für vor seinem Inkrafttreten eingetretene Versicherungsfälle gebühren, beziehungsweise

bb) Pensionen, die bereits vor dem Inkrafttreten dieses Abkommens festgestellt wurden,

nach diesem Abkommens auf Antrag des Berechtigten festzustellen beziehungsweise neu festzustellen. Wird der Antrag auf Feststellung beziehungsweise auf Neufeststellung binnen zwei Jahren nach dem Inkrafttreten dieses Abkommens eingebracht, so sind die Pensionen vom Inkrafttreten dieses Abkommens an zu gewähren, sonst von dem Tag an, der nach den Rechtsvorschriften jedes der beiden Vertragsstaaten bestimmt ist.

(2) Wurde in der Zeit vor dem Inkrafttreten dieses Abkommens bei bescheidmäßiger Feststellung von Leistungen auf österreichischer Seite von dem im Artikel 43 Absatz 1 dieses Abkommens erwähnten Vertrag in seiner bisher geltenden Fassung abgewichen, so hat es dabei für die Zeit bis zum Inkrafttreten dieses Abkommens sein Bewenden, soweit die Abweichungen notwendig waren, um den seit dem Inkrafttreten des bezeichneten Vertrages eingetretenen Änderungen der innerstaatlichen Rechtsvorschriften oder den Grundsätzen des vorliegenden Abkommens Rechnung zu tragen.

Artikel 41. Die einer Person, die aus politischen oder religiösen Gründen oder aus Gründen der Abstammung in ihren sozialversicherungsrechtlichen Verhältnissen einen Nachteil erlitten hat, nach den österreichischen Rechtsvorschriften zustehenden Rechte werden durch dieses Abkommen nicht berührt.

Artikel 42. (1) Dieses Abkommen ist zu ratifizieren. Die Ratifikationsurkunden sind so bald wie möglich in Rom auszutauschen.

(2) Dieses Abkommen tritt am ersten Tag des dritten Monats nach Ablauf des Monats in Kraft, in dem die Ratifikationsurkunden ausgetauscht werden.

(3) Artikel 41 dieses Abkommens tritt rückwirkend mit 1. Jänner 1967 in Kraft.

(4) Dieses Abkommen wird auf unbestimmte Zeit geschlossen. Jeder Vertragsstaat kann es unter Einhaltung einer Frist von drei Monaten schriftlich auf dem diplomatischen Weg kündigen.

(5) Im Fall der Kündigung gilt dieses Abkommen für erworbene Ansprüche weiter, und zwar ohne Rücksicht auf einschränkende Bestimmungen, welche die in Betracht kommenden Systeme für den Aufenthalt eines Versicherten im Ausland vorsehen.

Artikel 43. (1) Mit Inkrafttreten dieses Abkommens tritt der Vertrag zwischen Österreich und Italien über Sozialversicherung vom 30. Dezember 1950 in der Fassung des Zusatzprotokolls hiezu vom gleichen Tag und des Zweiten Zusatzprotokolls vom 29. Mai 1952 außer Kraft.

(2) Dieses Abkommen berührt unbeschadet des Absatzes 1 sowie des Artikels 40 Buchstabe *d/bb* nicht die vor seinem Inkrafttreten erworbenen Ansprüche.

ZU URKUND DESSEN haben die Bevollmächtigten beider Vertragsstaaten dieses Abkommen unterzeichnet.

GESCHEHEN zu Wien, am 21. Jänner 1981 in zwei Urschriften in deutscher und italienischer Sprache, wobei beide Texte in gleicher Weise authentisch sind.

Für die Republik Österreich:

WILLIBALD P. PAHR

Für die Italienische Republik:

LIBERO DELLA BRIOTTA

SCHLUSSPROTOKOLL ZUM ABKOMMEN ZWISCHEN DER REPUBLIK ÖSTERREICH UND DER ITALIENISCHEN REPUBLIK ÜBER SOZIALE SICHERHEIT

Bei Unterzeichnung des heute zwischen der Republik Österreich und der Italienischen Republik abgeschlossenen Abkommens über Soziale Sicherheit geben die Bevollmächtigten der beiden Vertragsstaaten die übereinstimmende Erklärung ab, daß über folgendes Einverständnis besteht:

1. Zu Artikel 2 des Abkommens

- a) Absatz 1 Ziffer 1 bezieht sich nicht auf die österreichischen Rechtsvorschriften über die Notarversicherung;
- b) Absatz 4 gilt nicht für die von Österreich geschlossenen Abkommen, soweit hiedurch Regelungen über die Übernahme einer Versicherungslast erfolgen.

2. *Zu Artikel 4 des Abkommens*

- a) Die Rechtsvorschriften der beiden Vertragsstaaten betreffend die Mitwirkung der Versicherten und der Dienstgeber in den Organen der Träger und der Verbände sowie in der Rechtssprechung in der Sozialen Sicherheit bleiben unberührt.
- b) Die Rechtsvorschriften der beiden Vertragsstaaten betreffend die Versicherung der bei einer Vertretungsbehörde eines der beiden Vertragsstaaten in Drittstaaten oder bei Mitgliedern einer solchen Vertretung beschäftigten Personen bleiben unberührt.
- c) In den von Österreich geschlossenen Abkommen enthaltene Regelungen betreffend die Übernahme einer Versicherungslast bleiben unberührt.
- d) Die Rechtsvorschriften des österreichischen Bundesgesetzes vom 22. November 1961 über Leistungsansprüche und Anwartschaften in der Pensionsversicherung und der Unfallversicherung auf Grund von Beschäftigungen im Ausland sowie die Rechtsvorschriften über die Berücksichtigung der im Gebiet der ehemaligen österreichisch-ungarischen Monarchie außerhalb Österreichs zurückgelegten Zeiten einer selbständigen Erwerbstätigkeit bleiben unberührt.

3. *Zu Artikel 5 des Abkommens*

Absatz 1 bezieht sich nicht auf die Ausgleichszulage nach den österreichischen Rechtsvorschriften.

4. *Zu Artikel 9 des Abkommens*

Absatz 1 gilt für den österreichischen Handelsdelegierten und seine Mitarbeiter entsprechend.

5. *Zu Artikel 12 des Abkommens*

Absatz 1 zweiter Halbsatz gilt in Österreich, soweit es sich um einen vorübergehenden Aufenthalt handelt, in bezug auf die Behandlung durch freiberuflich tätige Ärzte, Zahnärzte und Dentisten nur hinsichtlich folgender Personen:

- a) Personen, die sich in Ausübung ihrer Beschäftigung in Österreich aufhalten, sowie die sie begleitenden Familienangehörigen;
- b) Personen, die ihre sich in Österreich gewöhnlich aufhaltende Familie besuchen;
- c) Personen, die sich aus anderen Gründen in Österreich aufhalten, wenn ihnen eine ambulante Behandlung für Rechnung der für ihren Aufenthaltsort zuständigen Gebietskrankenkasse gewährt wurde.

6. *Zu Artikel 15 des Abkommens*

Der Ersatz der Aufwendungen für Anspruchsberechtigte aus der österreichischen Pensionsversicherung nach Artikel 13 Absatz 1 zweiter Satz des Abkommens wird aus den beim Hauptverband der österreichischen Sozialversicherungsträger einlangenden Beiträgen zur Krankenversicherung der Pensionisten geleistet.

7. *Zu den Artikeln 27 und 28 des Abkommens*

- a) Anspruch auf Familienbeihilfe nach den österreichischen Rechtsvorschriften besteht nur, wenn die Beschäftigung nicht gegen die bestehenden Vorschriften über die Beschäftigung ausländischer Dienstnehmer verstößt.
- b) Die Zahlung der Familienbeihilfe nach den österreichischen Rechtsvorschriften erfolgt nach Ablauf einer Beschäftigungszeit in Österreich von mindestens einem Kalendermonat.
- c) Anspruch auf die erhöhte Familienbeihilfe für erheblich behinderte Kinder nach den österreichischen Rechtsvorschriften besteht nur für die Kinder, die sich ständig in Österreich aufhalten.

8. *Zu Artikel 40 des Abkommens*

Die österreichischen Träger verfahren wie folgt: Abschnitt III Kapitel 2 wird hinsichtlich der Berechnung der Leistungen für die Zeit vom 1. Jänner 1956 bis zum Inkrafttreten des Abkommens auf Versicherungsfälle angewendet, für die der Vierte Teil des Allgemeinen Sozialversicherungsgesetzes gilt. Soweit dabei für die Zeit vom 1. Jänner 1956 an Teilleistungen bescheidmäßig zuerkannt oder vorläufig gezahlt wurden, die höher sind als die Teilleistungen, die bei Berechnung nach Abschnitt III Kapitel 2 dieses Abkommens zustünden, gebühren die bisher zuerkannten oder gezahlten Leistungen als Teilleistungen.

Dieses Schlußprotokoll ist Bestandteil des Abkommens zwischen der Republik Österreich und der Italienischen Republik über Soziale Sicherheit. Es tritt an demselben Tag in Kraft wie das Abkommen und bleibt ebensolange wie dieses in Kraft.

ZU URKUND DESSEN haben die Bevollmächtigten beider Vertragsstaaten dieses Schlußprotokoll unterzeichnet.

GESCHEHEN zu Wien, am 21. Jänner 1981 in zwei Urschriften in deutscher und italienischer Sprache, wobei beide Texte in gleicher Weise authentisch sind.

Für die Republik Österreich:

WILLIBALD P. PAHR

Für die Italienische Republik:

LIBERO DELLA BRIOTTA

[ITALIAN TEXT — TEXTE ITALIEN]

CONVENZIONE TRA LA REPUBBLICA D'AUSTRIA E LA REPUBBLICA ITALIANA SULLA SICUREZZA SOCIALE

Il Presidente Federale della Repubblica d'Austria e il Presidente della Repubblica Italiana,

Animati dal desiderio di migliorare le relazioni tra i due stati in materia di sicurezza sociale e di adeguarle allo sviluppo giuridico,

Hanno stabilito di concludere un Accordo che sostituisca la Convenzione del 30 dicembre 1950 ed hanno quindi nominato loro plenipotenziari:

Il Presidente della Repubblica d'Austria: il Ministro Federale per gli Affari Esteri Dr. Willibald Pahr,

Il Presidente della Repubblica Italiana: il Sottosegretario di Stato agli Affari Esteri, Sen. Libero Della Briotta.

I plenipotenziari, dopo aver scambiato i loro pieni poteri, trovati in buona e debita forma, hanno concordato quanto segue:

PARTE I. DISPOSIZIONI GENERALI

Articolo 1. Paragrafo 1. Nella presente Convenzione sono da intendersi come segue le espressioni:

1. « Austria »: la Repubblica d'Austria, « Italia »: la Repubblica Italiana;
2. « Legislazione »: le leggi, i regolamenti e le disposizioni statutarie che si riferiscono alle materie di sicurezza sociale, di cui all'articolo 2;
3. « Autorità competente »:
 - Per l'Austria: il Ministro Federale per l'Amministrazione Sociale e, per gli assegni familiari, il Ministro Federale delle Finanze,
 - Per l'Italia: il Ministro del Lavoro e della Previdenza Sociale e, in materia di assistenza sanitaria, il Ministro della Sanità;
4. « Istituto »: l'Ente o l'Autorità, cui spetta in tutto o in parte l'applicazione delle legislazioni di cui all'articolo 2;
5. « Istituto competente »: l'istituto presso il quale la persona è iscritta al momento della domanda, o nei cui confronti ha o avrebbe ancora diritto a prestazioni se risiedesse nel territorio dello Stato contraente nel quale era da ultimo assicurata;
6. « Familiare »: un familiare secondo la legislazione dello Stato contraente nel cui territorio abbia sede l'istituzione a carico della quale debbano essere corrisposte le prestazioni;
7. « Periodi di assicurazione »: i periodi di contribuzione ed i periodi assimilati che siano validi secondo la legislazione di uno Stato contraente;

8. « Prestazioni in denaro », « Pensione » o « Rendita »: una prestazione in denaro, una pensione o una rendita, compresi tutti gli elementi a carico dei fondi pubblici, i supplementi, gli adeguamenti e gli aumenti, nonchè le indennità in capitale e i versamenti effettuati a titolo di rimborso di contributi.

Paragrafo 2. Per l'applicazione della presente Convenzione tutte le altre espressioni hanno il significato che è loro attribuito dalle legislazioni rispettive.

Articolo 2. Paragrafo 1. La presente Convenzione si applica

1. In Austria, alla legislazione concernente:
 - a) L'assicurazione contro le malattie;
 - b) L'assicurazione contro gli infortuni;
 - c) L'assicurazione per la pensione;
 - d) L'assicurazione contro la disoccupazione;
 - e) Gli assegni familiari;
2. In Italia, alla legislazione concernente:
 - a) L'assicurazione contro le malattie e per la maternità;
 - b) L'assicurazione contro la tubercolosi;
 - c) L'assicurazione per l'invalidità, la vecchiaia e i superstiti;
 - d) L'assicurazione contro gli infortuni sul lavoro e le malattie professionali;
 - e) L'assicurazione contro la disoccupazione;
 - f) Gli assegni familiari;
 - g) I regimi speciali di assicurazione per determinate categorie di lavoratori, incluse le gestioni speciali per determinate categorie di lavoratori indipendenti in quanto si riferiscano a prestazioni o rischi indicati nelle precedenti lettere.

Paragrafo 2. La presente Convenzione si applica anche a tutte le norme giuridiche che codifichino, modifichino o completino la legislazione di cui al Paragrafo 1.

Paragrafo 3. La presente Convenzione non si applica alle legislazioni che prevedano nuovi regimi o nuovi settori della sicurezza sociale.

Paragrafo 4. Le norme giuridiche che risultino da Accordi conclusi con Stati terzi, nonchè dal diritto sovranazionale, non sono prese in considerazione nell'applicazione della presente Convenzione.

Articolo 3. Laddove non venga disposto altrimenti, la presente Convenzione si applica ai cittadini degli Stati contraenti, alle persone che sono o sono state soggette alla legislazione di uno o di entrambi gli Stati contraenti, nonchè agli aventi diritto da una delle summenzionate persone.

Articolo 4. Nell'applicazione della legislazione di uno Stato contraente sono equiparati ai cittadini di detto Stato:

- a) I cittadini dell'altro Stato contraente;
- b) I profughi ai sensi della Convenzione del 28 luglio 1951 relativa allo statuto dei profughi, e del relativo protocollo del 31 gennaio 1967, che risiedono nel territorio di uno Stato contraente;

c) Gli apolidi ai sensi della Convenzione del 28 settembre 1954 relativa allo statuto degli apolidi, che risiedono nel territorio di uno Stato contraente.

Articolo 5. Paragrafo 1. Le pensioni, le rendite e le altre prestazioni in denaro spettanti ai cittadini di uno Stato contraente, nonchè ai familiari ed ai superstiti, in virtù della legislazione di uno Stato contraente, laddove la presente Convenzione non disponga altrimenti, debbono essere corrisposte anche nel caso in cui l'avente diritto risieda nel territorio dell'altro Stato contraente.

Paragrafo 2. Il Paragrafo 1 si applica, altresì, alle persone di cui alla Convenzione del 28 luglio 1951 relativa allo statuto dei profughi, e al relativo Protocollo del 31 gennaio 1967, nonchè alle persone di cui alla Convenzione del 28 settembre 1954 relativa allo statuto degli apolidi.

Paragrafo 3. Le prestazioni di cui al Paragrafo 1 vengono corrisposte dall'Istituto assicuratore di uno Stato contraente ai cittadini dell'altro Stato contraente, che risiedono nel territorio di uno Stato terzo, alle stesse condizioni e nella stessa misura, come se si trattasse di cittadini del primo Stato contraente che risiedono nel territorio di detto Stato terzo.

Paragrafo 4. Il Paragrafo 1 non concerne la legislazione sulle misure per il mantenimento, il miglioramento ed il ristabilimento dell'abilità al lavoro.

Articolo 6. Ai fini dell'ammissione all'assicurazione volontaria prevista dalla legislazione vigente in uno Stato contraente, i periodi di assicurazione compiuti in virtù della legislazione di tale Stato si cumulano, in quanto necessario, con i periodi di assicurazione compiuti nell'altro Stato contraente.

PARTE II. LEGISLAZIONE APPLICABILE

Articolo 7. Laddove gli articoli 8 e 9 non dispongano diversamente, si applica la legislazione dello Stato contraente sul cui territorio si esercita l'attività lavorativa. Ai lavoratori dipendenti questa norma si applica anche nel caso in cui la residenza del lavoratore o del suo datore di lavoro si trovi nel territorio dell'altro Stato contraente.

Articolo 8. Paragrafo 1. Ai lavoratori dipendenti e ai lavoratori ad essi assimilati che risiedano nel territorio di uno Stato contraente e vengano inviati nel territorio dell'altro Stato contraente da un datore di lavoro che normalmente li occupa nel territorio del primo Stato contraente, si applica la legislazione del primo Stato contraente, come se essi lavorassero nel suo territorio, fino alla scadenza del ventiquattresimo mese di occupazione nel territorio dell'altro Stato contraente.

Paragrafo 2. Ad un lavoratore dipendente da un'impresa di trasporti, con sede sul territorio di uno degli Stati contraenti, che venga inviato nel territorio dell'altro Stato contraente, si applica la legislazione del primo Stato contraente, come se egli svolgesse l'attività lavorativa nel territorio di tale Stato.

Paragrafo 3. Ai membri dell'equipaggio di una nave, nonchè alle persone che siano occupate non solo occasionalmente su una nave, si applica la legislazione dello Stato contraente di cui la nave batte bandiera.

Paragrafo 4. I lavoratori che siano occupati in una azienda che si estende dal territorio di uno Stato contraente al territorio dell'altro Stato contraente si considerano occupati nel territorio dello Stato contraente al cui interno l'impresa abbia la propria sede.

Paragrafo 5. Il paragrafo 4 si applica per analogia ai lavoratori indipendenti.

Articolo 9. Paragrafo 1. Ai diplomatici ed ai consoli di carriera, al personale amministrativo e tecnico delle Rappresentanze rette da diplomatici e da consoli di carriera, nonchè ai membri del personale domestico di tali Rappresentanze e al personale domestico privato occupato presso i diplomatici, i consoli di carriera ed i membri della Rappresentanze rette da consoli di carriera si applicano le disposizioni di cui alle Convenzioni di Vienna sulle relazioni diplomatiche e sulle relazioni consolari.

Paragrafo 2. Ai cittadini di uno Stato contraente, che siano occupati presso istituti scientifici o culturali o presso scuole di tale Stato, contraente nel territorio dell'altro Stato contraente, nonchè alle persone della medesima nazionalità addette al loro servizio domestico si applica la legislazione dello Stato cui appartiene l'istituto o la scuola, a meno che essi non chiedano, nel termine di tre mesi dalla data di inizio della occupazione, di essere assoggettati alla legislazione dello Stato sul cui territorio lavorano.

Articolo 10. Su richiesta comune del lavoratore e del datore di lavoro nonchè su richiesta del lavoratore indipendente, le competenti autorità dello Stato contraente, la cui legislazione dovrebbe applicarsi in base agli articoli da 7 a 9, possono esentare dall'applicazione di questa legislazione, a condizione che la persona interessata venga assoggettata alla legislazione dell'altro Stato contraente.

La decisione deve tener conto della natura e delle circostanze di svolgimento dell'attività lavorativa.

Prima di decidere bisogna dar modo alle competenti Autorità dell'altro Stato contraente di esprimere in merito il proprio parere.

Se il lavoratore dipendente non è occupato nel suo territorio egli deve essere trattato come se fosse occupato in questo territorio.

PARTE III. DISPOSIZIONI PARTICOLARI

CAPITOLO I. MALATTIE E MATERNITÀ

Articolo 11. Per l'acquisizione del diritto alle prestazioni, i periodo assicurativi, compiuti da una persona secondo le legislazioni dell'uno e dell'altro Stato contraente, sono cumulati, a condizione che non coincidano.

Articolo 12. Paragrafo 1. Una persona che soddisfa o potrebbe soddisfare le condizioni per il diritto alle prestazioni in virtù della legislazione di uno Stato contraente qualora risieda o soggiorni nel territorio di detto Stato in caso di residenza o di soggiorno nel territorio dell'altro Stato contraente, ottiene prestazioni sanitarie a carico dell'Istituto competente, da parte dell'Istituto del luogo ove risiede o soggiorna, secondo le norme vigenti per detto Istituto.

In caso di temporaneo soggiorno si applica solo quando lo stato di salute della persona renda immediatamente necessaria la corresponsione di tali prestazioni.

Paragrafo 2. Nel caso previsto dal paragrafo 1, la concessione di protesi, di grandi apparecchi e di prestazioni in natura di grande importanza è subordinata all'autorizzazione dell'Istituto competente, a meno che la corresponsione della

prestazione non possa essere rinviata senza mettere seriamente in pericolo la vita o la salute dell'interessato.

Paragrafo 3. I paragrafi precedenti sono applicabili per analogia ai familiari di una persona di cui al Paragrafo 1.

Paragrafo 4. Se in base alle norme di entrambi gli Stati contraenti si dovessero corrispondere prestazioni sanitarie ad una persona che si trovi sul territorio di uno Stato contraente, il diritto viene sospeso secondo le norme dell'altro Stato contraente.

Articolo 13. Paragrafo 1. Al titolare di pensione dovuta in virtù delle legislazioni di entrambi gli Stati contraenti si applica la legislazione sull'assicurazione malattie dei pensionati dello Stato contraente sul cui territorio il pensionato risiede.

La pensione dovuta in virtù della legislazione di un solo Stato si considera come pensione dell'altro Stato qualora il titolare di essa risieda in quest'ultimo Stato.

Paragrafo 2. Il Paragrafo 1 è applicabile per analogia ai richiedenti la pensione.

Articolo 14. Nei casi previsti dall'articolo 12, paragrafi 1 e 3, nonché dall'articolo 13 le prestazioni sono corrisposte

— In Austria: dalla Cassa Mutua Territoriale per i lavoratori e gli impiegati competente per il luogo di residenza o di soggiorno delle persone in questione;

— In Italia: dall'Unità Sanitaria Locale (U.S.L.) competente per territorio.

Articolo 15. Paragrafo 1. L'Istituto competente deve rimborsare all'Istituto del luogo di residenza o soggiorno le spese sostenute ai sensi degli Articoli 12 e 13, paragrafo 1, secondo comma, escluse le spese di amministrazione.

Paragrafo 2. Per semplificare le procedure amministrative le competenti Autorità possono concordare che in tutti i casi o per alcuni di essi il rimborso delle spese effettive sia sostituito da pagamenti forfettari.

CAPITOLO 2. VECCHIAIA, INVALIDITÀ E MORTE (PENSIONI)

Articolo 16. Paragrafo 1. Salvo quanto altrimenti disposto nella presente Convenzione, al fine dell'acquisizione del diritto alle prestazioni i periodi assicurativi compiuti da una persona in virtù delle legislazioni di entrambi gli Stati contraenti debbono essere cumulati a condizione che non si sovrappongano.

Paragrafo 2. Il Paragrafo 1 si applica per analogia alle prestazioni la cui concessione rientra nel potere discrezionale di un Istituto.

Articolo 17. Paragrafo 1. Se una persona, che abbia compiuto periodi assicurativi in base alla legislazione di entrambi gli Stati contraenti o i suoi superstiti pretendono una pensione, l'Istituto competente deve determinare le prestazioni come segue:

- a) L'Istituto deve stabilire se, secondo la legislazione che deve applicare, la persona in questione ha diritto alla prestazione cumulando i periodi assicurativi;
- b) In caso di diritto ad una prestazione, l'Istituto deve innanzitutto stabilire l'importo teorico della prestazione che spetterebbe se tutti i periodi assicurativi

compiuti secondo le legislazioni di entrambi gli Stati contraenti fossero stati compiuti esclusivamente secondo la legislazione per esso vigente. Se l'importo della prestazione è indipendente dalla durata dell'assicurazione detto importo vale come importo teorico;

- c) L'Istituto deve calcolare la prestazione parziale dovuta in base all'importo calcolato in base alla lettera *b*, secondo il rapporto che sussiste tra la durata dei periodi assicurativi da considerare in virtù della legislazione cui si deve attenere e la durata complessiva dei periodi assicurativi che debbono essere considerati secondo le legislazioni di entrambi gli Stati contraenti.

Paragrafo 2. Se i periodi assicurativi, che in virtù della legislazione di uno Stato contraente debbono essere presi in considerazione per il calcolo della prestazione, non raggiungono complessivamente 12 mesi e se in virtù di detta legislazione, in base a detti periodi soltanto, non sussiste un diritto a prestazioni, in base a detta legislazione non viene corrisposta alcuna prestazione.

In questo caso l'Istituto dell'altro Stato contraente deve prendere in considerazione i predetti periodi come se fossero periodi compiuti secondo la propria legislazione sia ai fini dell'acquisizione del diritto sia ai fini della determinazione dell'ammontare della prestazione.

Articolo 18. I competenti Istituti austriaci debbono applicare gli articoli 16 e 17 secondo regole seguenti:

Paragrafo 1. Per determinare l'Istituto competente debbono essere considerati esclusivamente i periodi assicurativi austriaci.

Paragrafo 2. Le disposizioni degli articoli 16 e 17 non sono valide per il premio di fedeltà (*Bergmannstreuegeld*) previsto dall'assicurazione pensione austriaca per gli addetti alle miniere.

Paragrafo 3. Nell'attuazione dell'articolo 17, paragrafo 1, vale quanto segue:

- a) I periodi di assicurazione italiana sono presi in considerazione senza tener conto della legislazione austriaca sulla imputabilità;
- b) Sono da considerare periodi neutri quei periodi durante i quali, secondo la legislazione italiana, l'interessato ha diritto a percepire una pensione di vecchiaia o di invalidità;
- c) La base di calcolo è determinata esclusivamente sulla base dei periodi assicurativi compiuti nell'assicurazione per la pensione austriaca;
- d) I contributi dell'assicurazione supplementare, il supplemento alle prestazioni per gli addetti alle miniere, il supplemento per assistenza continuativa (*Hilflosenzuschuß*) e l'assegno integrativo non debbono essere presi in considerazione.

Paragrafo 4. Nell'applicare l'articolo 17, paragrafo 1, lettere *b*) e *c*) i periodi assicurativi che si sovrappongono debbono essere considerati nella loro durata effettiva.

Paragrafo 5. Per l'attuazione dell'articolo 17, paragrafo 1, lettera *c*), vale quanto segue: Se la durata complessiva dei periodi assicurativi da prendere in considerazione in virtù delle legislazioni di entrambi gli Stati contraenti supera la durata massima prevista dalla legislazione austriaca per la fissazione dell'importo di maggiorazione, la prestazione parziale dovuta deve essere calcolata in base al

rapporto esistente tra la durata dei periodi assicurativi da prendere in considerazione in virtù della legislazione austriaca ed il predetto limite massimo di mesi assicurativi.

Paragrafo 6. Per il calcolo del supplemento per assistenza continuativa (*Hilflosenzuschuß*) vale l'articolo 17, paragrafo 1, lettere *b*, e *c*); l'articolo 21 è applicabile per analogia.

Paragrafo 7. L'importo calcolato secondo l'articolo 17, paragrafo 1, lettera *c*), è aumentato eventualmente degli importi di maggiorazione per i contributi versati all'assicurazione supplementare, del supplemento alle prestazioni per gli addetti alle miniere, del supplemento per assistenza continuativa e dell'assegno integrativo.

Paragrafo 8. Se, in base alla legislazione austriaca, la concessione delle prestazioni dell'assicurazione pensioni dei minatori è subordinata alla condizione che un'attività mineraria sia stata effettivamente prestata in imprese indicate da detta legislazione, sono presi in considerazione ai fini della totalizzazione solo i periodi assicurativi italiani relativi ad una attività simile prestata in una impresa italiana.

Paragrafo 9. I versamenti speciali da parte dell'assicurazione pensione austriaca sono dovuti al pro-rata della prestazione parziale austriaca; l'articolo 21 è applicabile analogicamente.

Articolo 19. I competenti organismi italiani applicano gli articoli 16 e 17 secondo le regole seguenti.

Paragrafo 1. Qualora secondo la legislazione italiana la concessione di determinate prestazioni sia subordinata alla condizione che i periodi di assicurazione siano stati compiuti in una professione soggetta ad un regime speciale, per l'ammissione al beneficio di tali prestazioni vengono presi in considerazione soltanto i periodi compiuti in Austria nella stessa professione. Se, nonostante la presa in considerazione di tali periodi, l'assicurato non adempie le condizioni che gli permettono di beneficiare di queste prestazioni, tali periodi debbono egualmente essere presi in considerazione per l'ammissione al beneficio delle prestazioni del regime generale.

Paragrafo 2. *a)* L'Istituto assicuratore italiano incaricato del calcolo determina anzitutto l'ammontare della prestazione cui potrebbe aver diritto l'assicurato se tutti i periodi di assicurazione di cui si deve tener conto in base agli articoli 16 e 17, fossero stati compiuti nell'assicurazione italiana. Tuttavia, per i periodi di assicurazione compiuti in virtù della legislazione austriaca, i contributi o le retribuzioni relativi a questi periodi sono presi in considerazione soltanto sulla base della media dei contributi o delle retribuzioni stabiliti per i periodi di assicurazione compiuti in virtù della legislazione italiana;

b) In base a questo ammontare calcolato ai sensi della lettera *a)* l'Istituto assicuratore italiano determina la prestazione dovuta secondo il rapporto tra la durata dei periodi di assicurazione compiuti nell'assicurazione italiana e la durata totale dei periodi compiuti nelle assicurazioni dei due Stati contraenti tenendo conto tuttavia dei periodi compiuti nell'assicurazione austriaca solo in quanto non si sovrappongono ai periodi italiani.

c) Se la durata totale dei periodi di assicurazione maturati in base alla legislazione di entrambi gli Stati contraenti è superiore alla durata massima prescritta dalla legislazione italiana per beneficiare di una prestazione completa,

l'Istituto competente prende in considerazione questa durata massima in luogo della durata totale dei periodi in questione ai fini della precedente lettera *b*).

Paragrafo 3. Allorchè una persona soddisfi tutte le condizioni stabilite dalla legislazione italiana per il conseguimento del diritto alla prestazione senza che sia necessario ricorrere alla totalizzazione dei periodi di assicurazione o equivalenti compiuti in Austria, l'Istituto italiano è tenuto a concedere l'importo della prestazione calcolata unicamente sulla base dei periodi di assicurazione o equivalenti compiuti sotto la legislazione italiana. Tale disposizione si applica anche nel caso in cui l'assicurato abbia diritto, in base alla legislazione austriaca, ad una prestazione calcolata ai sensi degli articolo 16 e 17.

Articolo 20. Paragrafo 1. Se ai sensi della legislazione austriaca sussiste il diritto a pensione senza applicare l'articolo 16, l'Istituto competente austriaco è tenuto a concedere la pensione spettante in base ai periodi di assicurazione da considerare ai sensi della legislazione austriaca finchè non sussista un diritto a prestazione ai sensi della legislazione italiana.

Paragrafo 2. Le pensioni di cui al precedente paragrafo debbono essere ricostituite ai sensi dell'art. 17 quando si determina un diritto a prestazioni ai sensi della legislazione italiana. La ricostituzione decorre dal giorno di decorrenza della prestazione italiana. La forza giuridica di precedenti decisioni non si oppone alla ricostituzione.

Articolo 21. Se in base alla legislazione austriaca una persona ha diritto, anche senza ricorrere all'applicazione dell'articolo 16, ad una prestazione il cui importo sia più elevato della somma delle prestazioni austriache calcolate secondo l'articolo 17, paragrafo 1, lettera *c*, e delle prestazioni italiane spettanti, l'Istituto austriaco è tenuto a corrispondere oltre alla pensione parziale a suo carico, un complemento uguale alla differenza fra l'importo totale delle prestazioni e l'importo della prestazione dovuta unicamente in virtù della legislazione austriaca.

CAPITOLO 3. INFORTUNI SUL LAVORO E MALATTIE PROFESSIONALI

Articolo 22. Paragrafo 1. Una persona che, in base alla legislazione di uno Stato contraente, abbia diritto a prestazioni a seguito di infortunio sul lavoro o di malattia professionale, in caso di residenza o soggiorno nel territorio dell'altro Stato contraente, ottiene prestazioni sanitarie a carico dell'Istituto competente, da parte dell'Istituto del luogo in cui risiede o soggiorna, secondo le norme cui si deve attenere detto Istituto.

L'articolo 12, paragrafo 2, è applicabile per analogia.

Paragrafo 2. Le prestazioni sanitarie previste dal paragrafo 1 vengono corrisposte

- In Austria: dalla Cassa Mutua Territoriale per il lavoratori e gli impiegati, competente per il luogo di residenza o di soggiorno della persona in questione;
- In Italia: dall'Unità Sanitaria Locale (U.S.L.) competente per territorio.

Paragrafo 3. Per il rimborso delle spese che risultino secondo il paragrafo 1, si applica per analogia l'articolo 15.

Paragrafo 4. Nei casi previsti dal paragrafo 1 le prestazioni economiche debbono essere corrisposte dall'Istituto competente secondo la legislazione per esso vigente.

Articolo 23. Qualora un cittadino di uno dei due Stati contraenti, recandosi ad assumere servizio nell'altro Stato contraente in base ad un regolare contratto di lavoro, subisca un incidente durante il viaggio, effettuato senza interruzione e percorrendo la via più breve per raggiungere il luogo di lavoro, i danni causati da tale incidente debbono essergli risarciti da quest'ultimo Stato contraente secondo la legislazione vigente per l'assicurazione contro gli infortuni sul lavoro; ciò vale anche per un incidente che occorra al un lavoratore durante il ritorno in patria immediatamente dopo l'estinzione del contratto di lavoro in base al quale egli si era recato nell'altro Stato contraente.

Articolo 24. Paragrafo 1. Se una malattia professionale deve essere indennizzata secondo le legislazioni di entrambi gli Stati contraenti, le prestazioni debbono essere corrisposte solo secondo la legislazione dello Stato contraente in cui sia stata svolta da ultimo un'occupazione che potrebbe aver causato tale malattia professionale. In questo caso tuttavia, ove necessario, bisogna tener conto di ogni attività simile svolta nel territorio dell'altro Stato contraente.

Paragrafo 2. Nei casi di silicosi o di asbestosi, l'Istituto dell'altro Stato contraente deve rimborsare all'Istituto tenuto a provvedere alle prestazioni secondo il paragrafo 1 la metà dell'importo delle spese per le prestazioni in danaro, ivi compresa la rendita.

Il rimborso di cui al comma precedente non ha luogo se il periodo di occupazione nello Stato contraente di cui al comma precedente che potrebbe aver causato la silicosi o l'asbestosi, è inferiore al 10% del totale dei periodi di occupazione che potrebbero aver causato la silicosi o l'asbestosi nei due Stati contraenti.

CAPITOLO 4. PRESTAZIONI IN CASO DI DISOCCUPAZIONE

Articolo 25. Paragrafo 1. Ai fini dell'acquisizione del diritto e della determinazione della durata dell'indennità di disoccupazione, i periodi di lavoro soggetti al versamento dei contributi che siano stati compiuti secondo le disposizioni legislative dell'altro Stato contraente vengono totalizzati a condizione che negli ultimi 12 mesi precedenti la richiesta dell'indennità di disoccupazione l'interessato possa far valere complessivamente nel primo stato almeno 13 settimane di lavoro soggetto all'obbligo dell'assicurazione contro la disoccupazione.

Paragrafo 2. La condizione stabilita al paragrafo 1, relativa ad un periodo minimo di lavoro di 13 settimane, non è richiesta nei confronti di coloro che siano rimasti disoccupati involontariamente ovvero che siano cittadini dello Stato nel quale presentino domanda per ottenere l'indennità di disoccupazione.

Paragrafo 3. Per la determinazione della durata dell'indennità di disoccupazione in uno Stato si tiene conto del periodo durante il quale è stata percepita, nei dodici mesi precedenti la domanda, l'indennità di disoccupazione nell'altro Stato contraente.

Paragrafo 4. Qualora un disoccupato non percepisca l'indennità di disoccupazione nello Stato in cui era occupato e nel quale è rimasto disoccupato (paese di occupazione) ma la percepisce nell'altro Stato, l'Istituto assicuratore di detto Stato ha diritto di ottenere da parte dell'Istituto assicuratore del paese di occupazione il rimborso della indennità di disoccupazione erogata alle seguenti condizioni e nella seguente misura. Se nel corso dei due anni precedenti l'inizio

dello stato di disoccupazione il rapporto di lavoro nello Stato in cui la disoccupazione si è verificata:

- a) Ha avuto una durata di almeno 26 settimane, l'indennità corrisposta viene rimborsata per un massimo di 60 giorni;
- b) Ha avuto una durata di almeno 52 settimane, l'indennità corrisposta viene rimborsata per un massimo di 120 giorni;
- c) Ha avuto una durata superiore a 26 settimane, ma inferiore a 52 settimane, l'indennità viene rimborsata per un periodo di giorni proporzionale ai relativi periodi di lavoro, tenendo conto di quanto stabilito secondo le lettere a) e b).

Paragrafo 5. Se l'interessato, in relazione all'ultima occupazione, ha percepito nello Stato in cui si è verificata la disoccupazione, l'indennità per un certo numero di giornate, tale numero deve essere sottratto dal numero delle giornate da rimborsare a norma del precedente paragrafo 4.

Paragrafo 6. L'art. 4 non è applicabile per quanto concerne la legislazione austriaca in materia di sussidio in caso di bisogno (*Notstandshilfe*). Le disposizioni del paragrafo 1 del presente articolo e del paragrafo 1 dell'art. 26 concernenti la totalizzazione dei periodi di assicurazione non sono applicabili all'assegno di congedo non retribuito (*Karenzurlaubsgeld*).

Paragrafo 7. L'art. 5 non è applicabile alle prestazioni corrisposte in caso di disoccupazione.

Articolo 26. Paragrafo 1. I lavoratori frontalieri percepiscono l'indennità di disoccupazione da parte dello Stato in cui risiedono abitualmente. Per l'accertamento del diritto e per la determinazione della durata dell'indennità sono presi in considerazione i periodi di lavoro compiuti nell'altro Stato in occupazioni soggette all'assicurazione contro la disoccupazione.

Paragrafo 2. Tuttavia i lavoratori frontalieri, i quali negli ultimi 3 anni precedenti immediatamente l'inizio dello stato di disoccupazione abbiano lavorato per almeno 18 mesi nello Stato diverso da quello in cui risiedono abitualmente (Stato di occupazione), ottengono l'indennità di disoccupazione in questo Stato contraente. Trova applicazione l'articolo 25, paragrafo 3.

Paragrafo 3. Con l'espressione « lavoratore frontaliere », ai sensi del presente articolo, si designa un lavoratore che è occupato nel territorio di uno Stato contraente e che risiede nel territorio dell'altro Stato contraente, dove, di massima, ritorna ogni giorno o almeno una volta alla settimana.

CAPITOLO 5. ASSEGNI FAMILIARI

Articolo 27. Paragrafo 1. Una persona che svolge in uno Stato contraente una attività dipendente ha diritto agli assegni familiari, secondo la legislazione di detto Stato, anche per i figli che risiedono nell'altro Stato contraente.

Paragrafo 2. Per il diritto agli assegni familiari i lavoratori sono trattati come se avessero la loro residenza esclusivamente in quello Stato contraente in cui viene esercitata l'attività.

Paragrafo 3. Se ad un lavoratore che è occupato nel territorio di uno Stato contraente si applica, ai sensi degli articoli 8 o 10, la legislazione dell'altro Stato contraente, i figli che risiedono nel primo Stato contraente sono considerati residenti nello Stato contraente la cui legislazione è applicabile.

Articolo 28. Gli assegni familiari concessi per i figli che risiedono nell'altro Stato contraente debbono essere concessi nell'intero ammontare dell'importo come previsto per i figli che risiedono nello Stato contraente secondo la cui legislazione sono stati concessi gli assegni familiari.

Articolo 29. Paragrafo 1. Se la legislazione di uno Stato contraente prevede determinati periodi di attesa per l'acquisizione del diritto agli assegni familiari, si prendono in considerazione i periodi di assicurazione compiuti nell'altro Stato contraente.

Paragrafo 2. I lavoratori che percepiscono prestazioni in danaro in virtù della legislazione di uno Stato contraente in materia di assicurazione malattia o disoccupazione sono da trattare, per quanto riguarda il diritto agli assegni familiari, come se fossero occupati nello Stato contraente in virtù della cui legislazione percepiscono dette prestazioni in danaro.

Articolo 30. Se, secondo le legislazioni di entrambi gli Stati contraenti, tenendo conto della presente Convenzione, esistono per un figlio le condizioni per la concessione di assegni familiari in entrambi gli Stati contraenti, gli assegni familiari per questo figlio sono da concedere esclusivamente secondo la legislazione di quello Stato contraente in cui il figlio risiede.

Articolo 31. Figli, ai sensi del presente capitolo, sono le persone per le quali sono previsti assegni familiari dalla legislazione applicabile.

PARTE IV. DISPOSIZIONI VARIE

Articolo 32. Paragrafo 1. Le competenti Autorità dei due Stati contraenti concorderanno la normativa di attuazione della presente Convenzione con un Accordo che potrà essere concluso anche prima dell'entrata in vigore della presente Convenzione, ma che entrerà in vigore al più presto contemporaneamente alla Convenzione.

Paragrafo 2. Le competenti Autorità dei due Stati contraenti dovranno tenersi vicendevolmente informate su:

- a) Tutti i provvedimenti presi per l'applicazione della presente Convenzione;
- b) Tutte le modifiche delle rispettive legislazioni che interessino l'applicazione della presente Convenzione.

Paragrafo 3. Le Autorità amministrative e gli Istituti dei due Stati contraenti sono tenuti a prestarsi vicendevole aiuto nell'applicazione della presente Convenzione, come se applicassero la propria legislazione. La collaborazione è gratuita, ma le Autorità competenti possono concordare il rimborso di determinate spese.

Paragrafo 4. Ai fini dell'applicazione della presente Convenzione gli Istituti e le Autorità dei due Stati contraenti possono comunicare direttamente fra loro nonchè con le persone interessate o loro incaricati.

Paragrafo 5. Gli Istituti, le Autorità ed i Tribunali di uno Stato contraente non possono rifiutare le domande o qualsiasi altro tipo di scrittura che venga loro presentato, perchè redatti nella lingua ufficiale dell'altro Stato contraente.

Paragrafo 6. I controlli sanitari, che vengano effettuati per l'applicazione della legislazione di uno Stato contraente e che riguardino persone che risiedono o soggiornano nel territorio dell'altro Stato contraente, debbono essere disposti

dall'Istituto del luogo di residenza o soggiorno, su richiesta del competente Istituto ed a suo carico.

Paragrafo 7. Per l'assistenza giudiziaria valgono le disposizioni vigenti tra i due Stati in materia di assistenza giudiziaria nelle cause civili.

Articolo 33. Per facilitare l'attuazione della presente Convenzione, in particolare per permettere un facile e rapido collegamento tra gli Istituti dei due Stati contraenti, le competenti Autorità dovranno designare degli uffici di collegamento.

Articolo 34. Paragrafo 1. Tutte le esenzioni o riduzioni previste dalle norme di uno Stato contraente che riguardino le tasse di bollo, i diritti di cancelleria o di registro per gli atti o documenti che debbano essere presentati in applicazione della legislazione di detto Stato contraente, si applicano anche ai corrispondenti atti e documenti che debbano essere presentati in applicazione della presente Convenzione o della legislazione dell'altro Stato contraente.

Paragrafo 2. I documenti e gli atti di qualsiasi tipo, richiesti per l'applicazione della presente Convenzione, non hanno bisogno di essere legalizzati.

Articolo 35. Paragrafo 1. Le domande, le dichiarazioni o i ricorsi, che vengano presentati in applicazione della presente Convenzione o della legislazione di uno Stato contraente, ad una Autorità, ad un Istituto o a un qualsiasi altro Ente competente di uno Stato contraente, debbono essere considerate come domande, dichiarazioni o ricorsi presentati ad una Autorità, ad un Istituto o a un qualsiasi altro Ente competente dell'altro Stato contraente.

Paragrafo 2. Una domanda di prestazione presentata secondo la legislazione di uno Stato contraente vale anche come domanda per ottenere una prestazione corrispondente secondo la legislazione dell'altro Stato contraente, che possa essere presa in considerazione tenendo conto della presente Convenzione; la disposizione non si applica se il richiedente chiede espressamente che la determinazione della prestazione per anzianità acquisita secondo la legislazione di uno Stato contraente venga proposta.

Paragrafo 3. Le domande, le dichiarazioni o i ricorsi che, in applicazione della legislazione di uno Stato contraente, debbano essere presentati ad una Autorità, ad un Istituto o ad un qualsiasi altro Ente competente di detto stato entro un termine determinato, possono essere presentati entro lo stesso termine ai corrispondenti Uffici dell'altro Stato contraente.

Paragrafo 4. Nei casi previsti dai paragrafi da 1 a 3, l'Ufficio cui la domanda, la dichiarazione o il ricorso è stato presentato deve inoltrarli senza indugio al corrispondente Ufficio dell'altro Stato contraente.

Articolo 36. Paragrafo 1. Gli Istituti di uno Stato contraente che, secondo la presente Convenzione, debbano effettuare dei versamenti a favore di aventi diritto che risiedono o soggiornino nel territorio dell'altro Stato contraente, possono effettuarli con effetto liberatorio nella valuta del primo Stato contraente; i pagamenti da effettuare a favore di Istituti che si trovino nel territorio dell'altro Stato contraente debbono essere effettuati nella valuta di questo Stato contraente.

Paragrafo 2. Il trasferimento delle somme necessarie per l'attuazione della presente Convenzione deve avvenire secondo gli accordi di pagamento vigenti tra i due Stati, al momento del trasferimento.

Articolo 37. Paragrafo 1. Le decisioni definitive pronunciate dai Tribunali nonchè gli atti pubblici esecutivi degli Enti ed Autorità di uno Stato contraente nei settori della sicurezza sociale di cui all'art. 2 della presente Convenzione sono riconosciuti nell'altro Stato contraente.

Paragrafo 2. Per il rifiuto del riconoscimento delle decisioni giudiziarie si osserveranno analogicamente le disposizioni, per quanto applicabili, dell'art 7 dell'accordo del 16 novembre 1971 tra la Repubblica d'Austria e la Repubblica Italiana sul riconoscimento e l'esecuzione di decisioni giudiziarie in materia civile e commerciale, di transazioni giudiziarie e di atti notarili. Per gli altri atti di cui al par. 1 il riconoscimento potrà, tuttavia, essere negato solo se contrasta con l'ordine pubblico dello Stato contraente in cui l'atto deve essere riconosciuto.

Paragrafo 3. Le decisioni giudiziarie e gli atti esecutivi, riconosciuti secondo il paragrafo 1, vengono eseguiti nell'altro Stato contraente. Il procedimento esecutivo si svolge secondo le norme vigenti per l'esecuzione delle sentenze e degli atti corrispondenti emessi in tale Stato contraente. La copia della sentenza o dell'atto deve essere munita della formula esecutiva.

Paragrafo 4. I crediti relativi a contributi arretrati spettanti ad un Ente di uno Stato contraente, in caso di esecuzione forzata, di procedura fallimentare o di concordato nell'altro Stato contraente, godono degli stessi privilegi di cui godono i corrispondenti crediti in tale Stato contraente.

Articolo 38. Quando l'Istituto assicuratore di uno Stato contraente ha versato un anticipo, l'importo dovuto successivamente per il medesimo periodo dall'Istituto dell'altro Stato contraente per una corrispondente prestazione, alla quale si abbia diritto secondo la legislazione di detto Stato, deve essere trattenuto da quest'ultimo Istituto, su richiesta ed a favore del primo Istituto.

Quando l'Istituto assicuratore di uno Stato contraente ha versato una somma più elevata di quella spettante per un periodo per il quale l'Istituto assicuratore dell'altro Stato concede successivamente una corrispondente prestazione, l'importo eccedente deve essere considerato quale anticipo secondo quanto stabilito al primo comma.

Articolo 39. Paragrafo 1. Le controversie tra gli Stati contraenti sulla interpretazione o sull'applicazione della presente Convenzione dovranno essere risolte, per quanto possibile, dalle competenti Autorità degli Stati contraenti.

Paragrafo 2. Nel caso in cui non sia possibile raggiungere una soluzione in questo modo, su richiesta di uno Stato contraente, la controversia dovrà essere sottoposta ad un Tribunale arbitrale, che sarà composto come segue:

a) Ognuna delle Parti sceglie un arbitro entro un mese a partire dal giorno in cui perviene la richiesta di ricorso alla procedura arbitrale. I due arbitri così nominati scelgono un cittadino di uno Stato terzo come terzo arbitro, entro due mesi a partire dal giorno in cui la Parte che ha scelto per ultima il suo arbitro lo ha notificato.

b) Se uno Stato contraente non ha scelto l'arbitro entro il termine fissato, l'altro Stato contraente può pregare il Presidente della Corte Europea per i diritti dell'uomo di sceglierlo. Allo stesso modo si deve procedere, su richiesta di uno Stato contraente, se i due arbitri non riescono ad accordarsi sulla scelta del terzo arbitro.

Paragrafo 3. Il Tribunale arbitrale decide a maggioranza. Le sue decisioni sono vincolanti per entrambi gli Stati contraenti. Ciascuno Stato contraente sostiene le spese per l'arbitro da lui nominato. Le spese rimanenti vengono divise tra gli Stati contraenti in parti uguali. Il tribunale arbitrale regola da sè la sua procedura.

PARTE V. DISPOSIZIONI TRANSITORIE E FINALI

Articolo 40. Paragrafo 1. In base alla presente Convenzione, ferme restando le disposizioni del paragrafo 2 del presente articolo, del punto 8 del Protocollo finale della Convenzione, nonchè dell'art. 42, paragrafo 2 e dell'articolo 43, paragrafo 2 della Convenzione;

a) Debbono essere corrisposte anche le prestazioni per gli eventi coperti da assicurazione che si siano verificati prima della sua entrata in vigore.

b) Per stabilire le prestazioni debbono essere considerati anche i periodi assicurativi compiuti prima della sua entrata in vigore.

c) Non sussiste il diritto a percepire i pagamenti per prestazioni relative a periodi precedenti alla sua entrata in vigore.

d) Nell'applicazione della legislazione di cui all'articolo 2, paragrafo 1, numero 1, lettera c, della presente Convenzione sulla assicurazione per la pensione dei lavoratori indipendenti, su richiesta dell'avente diritto, debbono essere concesse o ricostituite:

aa) Le pensioni spettanti solo in base alla presente Convenzione, per gli eventi coperti da assicurazione che si siano verificati prima che entrasse in vigore, oppure

bb) Le pensioni che siano state concesse già prima dell'entrata in vigore della presente Convenzione.

Se la domanda di concessione o di ricostituzione viene presentata entro due anni a partire dall'entrata in vigore della presente Convenzione, le pensioni debbono essere concesse a partire dalla sua entrata in vigore; in caso contrario, a partire dal giorno fissato secondo la legislazione di ciascuno dei due Stati contraenti.

Paragrafo 2. Qualora nel periodo antecedente l'entrata in vigore della presente Convenzione, sia stato da parte austriaca derogato alle disposizioni della Convenzione del 30 dicembre 1950 menzionata all'art. 43, paragrafo 1, della presente Convenzione, per quanto riguarda le decisioni relative alla determinazione del diritto e dell'importo delle prestazioni, tali deroghe non potranno essere eccepite relativamente al periodo antecedente l'entrata in vigore della presente Convenzione, ove dette deroghe si siano rese necessarie in applicazione delle modifiche intervenute nella legislazione nazionale successivamente all'entrata in vigore della Convenzione del 30 dicembre 1950 ed esse non contrastino con i principi della presente Convenzione.

Articolo 41. I diritti che secondo la legislazione austriaca spettano ad una persona che abbia subito dei danni nella sua condizione giuridica di assicurato sociale per motivi politici o religiosi o per motivi di origine, non vengono modificati dalla presente Convenzione.

Articolo 42. Paragrafo 1. La presente Convenzione sarà ratificata. Gli strumenti di ratifica verranno scambiati appena possibile a Roma.

Paragrafo 2. La presente Convenzione entrerà in vigore il primo giorno del terzo mese successivo a quello dello scambio degli strumenti di ratifica.

Paragrafo 3. L'articolo 1 della presente Convenzione entrerà in vigore con efficacia retroattiva al 1° gennaio 1967.

Paragrafo 4. La presente Convenzione è conclusa a tempo indeterminato. Ciascuno Stato contraente potrà denunciarla per iscritto, per via diplomatica, con un preavviso di almeno tre mesi.

Paragrafo 5. In caso di denuncia, le disposizioni della presente Convenzione per i diritti acquisiti continuano ad essere valide, senza riguardo alle eventuali disposizioni restrittive previste nei rispettivi regimi previdenziali per il caso di soggiorno all'estero di un assicurato.

Articolo 43. Paragrafo 1. Con l'entrata in vigore della presente Convenzione sono abrogati: La Convenzione tra l'Italia e l'Austria sulle assicurazioni sociali del 30 dicembre 1950, il Protocollo aggiuntivo in pari data e il secondo Protocollo aggiuntivo del 29 maggio 1952.

Paragrafo 2. La presente Convenzione, fermo restando il precedente paragrafo 1, nonché l'articolo 40, lettere *d/bb*, non pregiudica i diritti acquisiti prima della sua entrata in vigore.

IN FEDE DI CHE i Plenipotenziari di ciascuno Stato hanno firmato la presente Convenzione.

FATTA a Vienna il 21 gennaio 1981 in due originali in lingua italiana e in lingua tedesca, i due testi facenti ugualmente fede.

Per la Repubblica Italiana:

LIBERO DELLA BRIOTTA

Per la Repubblica d'Austria:

WILLIBALD P. PAHR

PROTOCOLLO FINALE ALLA CONVENZIONE SULLA SICUREZZA SOCIALE TRA LA REPUBBLICA ITALIANA E LA REPUBBLICA D'AUSTRIA

In occasione della firma della Convenzione sulla sicurezza sociale conclusa oggi tra la Repubblica Italiana e la Repubblica d'Austria, i Plenipotenziari di entrambi gli Stati contraenti hanno dichiarato concordemente di aver convenuto quanto segue:

1. *Ad articolo 2 della Convenzione*

- a) Il paragrafo 1, numero 1, non riguarda la legislazione austriaca sulla assicurazione notarile;
- b) Il paragrafo 4 non vale per gli Accordi conclusi dall'Austria, laddove ne derivino regolamenti sulla assunzione di oneri di assicurazione.

2. *Ad articolo 4 della Convenzione*

- a) Le legislazioni di entrambi gli Stati contraenti, relative alla rappresentanza degli assicurati e dei datori di lavoro negli organi degli Istituti e delle Associazioni, nonché negli organi giurisdizionali di sicurezza sociale restano invariate;
- b) Le legislazioni di entrambi gli Stati contraenti relative alla assicurazione di persone occupate presso una Rappresentanza di uno dei due Stati contraenti in Stati terzi, o a persone occupate presso membri di tali Rappresentanze, restano invariate;
- c) I provvedimenti contenuti negli Accordi conclusi dall'Austria relativi all'assunzione di oneri di assicurazione restano invariati;
- d) Le disposizioni della legge federale austriaca del 22 novembre 1961, sui diritti alle prestazioni e sui periodi di attesa relativi all'assicurazione per la pensione e contro gli infortuni sul lavoro, per attività svolte all'estero, nonché le disposizioni sulla presa in considerazione dei periodi di attività indipendente compiuti fuori dell'Austria, nel territorio della ex monarchia austro-ungarica, restano invariate.

3. *Ad articolo 5 della Convenzione*

Il paragrafo 1 non si riferisce all'assegno integrativo ai sensi della legislazione austriaca.

4. *Ad articolo 9 della Convenzione*

Le disposizioni del paragrafo 1 valgono analogamente per il delegato commerciale austriaco ed i suoi collaboratori.

5. *Ad articolo 12 della Convenzione*

La disposizione del paragrafo 1, seconda parte, laddove i tratti di un soggiorno temporaneo, è valida in Austria relativamente alle cure di medici, dentisti ed odontotecnici, in quanto liberi professionisti, solo per le seguenti persone:

- a) Persone che soggiornino in Austria per svolgere la loro attività lavorativa, nonché i familiari che li accompagnano;
- b) Persone che si rechino in Austria in visita presso la loro famiglia, che abitualmente risiede in Austria;
- c) Persone che si trovino in Austria per altri motivi, se è stata loro concessa una cura ambulatoriale, a carico della Cassa Mutua malattie Territoriale, competente per il luogo ove soggiornano.

6. *Ad articolo 15 della Convenzione*

Il rimborso delle spese sostenute, secondo l'articolo 13, paragrafo 1, comma secondo della Convenzione, a favore degli aventi diritto in base all'assicurazione per la pensione austriaca, viene effettuato, prelevandolo dai contributi che giungono alla Associazione degli Enti austriaci per la sicurezza sociale (*Hauptverband der österreichischen Sozialversicherungsträger*), da parte della assicurazione contro le malattie dei pensionati.

7. *Agli articoli 27 e 28 della Convenzione*

- a) Il diritto agli assegni familiari ai sensi della legislazione austriaca sussiste solo se l'occupazione non viola le norme sull'occupazione dei lavoratori stranieri;

- b) Il pagamento degli assegni familiari secondo la legislazione austriaca viene effettuato trascorso almeno un mese solare di occupazione in Austria;
- c) Il diritto agli assegni familiari maggiorati per figli gravemente handicappati secondo la legislazione austriaca sussiste solo per i figli che risiedono in Austria.

8. *Ad articolo 40 della Convenzione*

Gli Istituti austriaci procedono come segue: La parte III, capitolo II, viene applicata, in relazione al calcolo delle prestazioni per il periodo dal 1° gennaio 1956 fino all'entrata in vigore della presente Convenzione, nei casi in cui valga la parte IV della legge generale sull'assicurazione sociale (*Allgemeines Sozialversicherungsgesetz ASVG*).

Laddove per il periodo dal 1° gennaio 1956 in poi siano state riconosciute o versate prestazioni parziali più elevate delle prestazioni parziali che spetterebbero calcolandole secondo la parte III capitolo II della presente Convenzione, le prestazioni finora riconosciute o versate sono considerate prestazioni parziali.

Il presente Protocollo finale costituisce parte integrante della Convenzione tra la Repubblica Italiana e la Repubblica d'Austria sulla sicurezza sociale. Esso entrerà in vigore al momento dell'entrata in vigore della citata Convenzione e rimarrà in vigore per la stessa durata.

IN FEDE DI CHE i Plenipotenziari di ciascuno Stato hanno firmato il presente Protocollo finale.

FATTO a Vienna il 21 gennaio 1981 in due originali in lingua italiana e in lingua tedesca, i due testi essendo ugualmente autentici.

Per la Repubblica Italiana:

LIBERO DELLA BRIOTTA

Per la Repubblica d'Austria:

WILLIBALD P. PAHR

[TRANSLATION — TRADUCTION]

AGREEMENT¹ BETWEEN THE REPUBLIC OF AUSTRIA AND THE ITALIAN REPUBLIC ON SOCIAL SECURITY

The Federal President of the Republic of Austria and the President of the Italian Republic,

Desiring to promote relations between the two States in the matter of social security and to bring them into line with the development of their respective legislations,

Have decided to conclude an Agreement which shall supersede the Agreement of 30 December 1950,² and have for this purpose appointed as their Plenipotentiaries:

The Federal President of the Republic of Austria: Dr. Willibald Pahr,

The President of the Italian Republic: The Under-Secretary of State in the Ministry of Foreign Affairs, Senator Libero Della Briotta.

The Plenipotentiaries, after exchanging their full powers, found in good and due form, have agreed on the following provisions:

TITLE I. GENERAL PROVISIONS

Article 1. (1) For the purposes of this Agreement, the terms listed below have the meanings indicated:

1. "Austria" means the Republic of Austria; "Italy" means the Italian Republic;

2. "Legislation" means the laws, ordinances and regulations relating to the branches of social security specified in article 2;

3. "Competent governmental authority" means:
— In relation to Austria, the Federal Minister of Social Administration and, with respect to family allowances, the Federal Minister of Finance;
— In relation to Italy, the Minister of Labour and Social Welfare and, with respect to health matters, the Minister of Health;

4. "Insurance authority" means the institutions or authority responsible for applying the legislation, or any part thereof, specified in article 2;

5. "Competent insurance authority" means the insurance authority with which the person concerned is insured at the time of the claim to benefit, or with which he has title to benefit, or would have title if he were resident in the territory of the Contracting State in which he was last insured;

¹ Came into force on 1 July 1983, i.e., the first day of the third month following the exchange of the instruments of ratification, which took place at Rome on 28 April 1983, in accordance with article 42 (2); with retroactive effect from 1 January 1967 for article 41, in accordance with article 42 (3).

² United Nations, *Treaty Series*, vol. 1365, p. 207.

6. "Dependent" means a dependant, as defined in the legislation of the Contracting State in which the insurance authority liable for the benefits has its seat;

7. "Insurance periods" means contribution periods and equivalent periods valid as such under the legislation of a Contracting State;

8. "Cash benefit", "pension" or "annuity" means a cash benefit, a pension or an annuity including all parts thereof from public funds, all supplements, adjustments amounts, allowances and lump-sum payments and payments made as refunds of contributions.

(2) For the purposes of this Agreement other terms have the meanings attributed to them in the relevant legislation.

Article 2. (1) This Agreement shall apply:

1. In Austria, to the legislation concerning:

- (a) Sickness insurance;
- (b) Accident insurance;
- (c) Pensions insurance;
- (d) Unemployment insurance;
- (e) Family allowances;

2. In Italy, to the legislation concerning:

- (a) Sickness insurance (sickness and maternity);
- (b) Tuberculosis insurance;
- (c) Disability, old-age and survivors' insurance;
- (d) Industrial accident and occupational disease insurance;
- (e) Unemployment insurance;
- (f) Family allowances;
- (g) Special insurance schemes for specific occupations, including special insurance schemes for specific self-employed groups, in so far as they concern the above-mentioned risks or benefits.

(2) This Agreement shall apply also to all legislative provisions which amend or supplement the legislation defined in paragraph 1.

(3) This Agreement shall not apply to legislation relating to a new scheme or new branch of social security.

(4) Legislation which arises out of, or serves for the implementation of, international treaties with third States or supranational law shall not be taken into account in the application of this Agreement.

Article 3. This Agreement shall apply, except as otherwise provided, to nationals of the Contracting States, to persons who are or have been subject to the legislation of one or both of the Contracting States, and to persons who derive their rights from such persons.

Article 4. For the purpose of applying the legislation of one of the Contracting States, the following shall be assimilated to nationals of that State:

- (a) Nationals of the other Contracting State;

- (b) Refugees within the meaning of the Convention relating to the Status of Refugees of 28 July 1951¹ and the Protocol thereto of 31 January 1967,² who are habitually resident in the territory of one of the Contracting States;
- (c) Stateless persons within the meaning of the Convention relating to the Status of Stateless Persons of 28 September 1954,³ who are habitually resident in the territory of one of the Contracting States.

Article 5. (1) Pensions, annuities and other cash benefits payable to a national of one of the Contracting States and to his dependants and survivors under the legislation of one of the Contracting States shall, unless otherwise provided in this Agreement, be paid also where the person entitled is resident in the territory of the other Contracting State.

(2) Paragraph 1 shall apply, *mutatis mutandis*, to a refugee within the meaning of the Convention relating to the Status of Refugees of 28 July 1951 and of the Protocol thereto of 31 January 1967, and to a stateless person within the meaning of the Convention of 28 September 1954 relating to the Status of Stateless Persons.

(3) Benefits under paragraph 1 which are covered in the insurance of one of the Contracting States shall be paid to nationals of the other Contracting State resident in the territory of a third State on the same conditions and to the same extent as if they were nationals of the first-mentioned Contracting State resident in the territory of that third State.

(4) Paragraph 1 shall not affect the legislation on measures for maintaining, improving and restoring fitness for work.

Article 6. For the purpose of qualifying for voluntary insurance, in accordance with the legislation of a Contracting State, the insurance periods completed under the legislation of that State shall, where necessary, be counted as insurance periods completed under legislation of the other Contracting State.

TITLE II. IMPLEMENTING LEGISLATION

Article 7. Unless otherwise provided in articles 8 and 9, the legislation of the Contracting State in whose territory the gainful employment is engaged in shall apply. This shall apply also to wage earners if the wage earner is resident in, or the place of business of his employer is in, the territory of the other Contracting State.

Article 8. (1) Persons normally employed by an enterprise in the territory of one of the Contracting States, or persons assimilated thereto, who are sent by that enterprise to the territory of the other Contracting State shall, until the end of the twenty-fourth calendar month after being sent there, continue to be subject to the legislation of the first-mentioned Contracting State as if they were still employed in its territory.

(2) A person employed by an airline having its principal place of business in the territory of one of the Contracting States who is sent from that territory to the territory of the other Contracting State shall continue to be subject to the

¹ United Nations, *Treaty Series*, vol. 189, p. 137.

² *Ibid.*, vol. 606, p. 267.

³ *Ibid.*, vol. 360, p. 117.

legislation of the first-mentioned Contracting State as if he were still employed in its territory.

(3) The crew of a seagoing vessel and other persons employed otherwise than purely temporarily on board a seagoing vessel shall be subject to the legislation of the Contracting State whose flag the vessel flies.

(4) Persons employed in an enterprise which extends from the territory of one of the Contracting States into the territory of the other Contracting State shall be deemed to be employed in the territory of the Contracting State in which the enterprise has its principal place of business.

(5) Paragraph 4 shall apply, *mutatis mutandis*, to self-employed persons.

Article 9. (1) In the case of diplomats and career consuls and the administrative and technical staff of posts headed by diplomats and career consuls, and in the case of members of the service staff of such posts and private servants in the exclusive employ of diplomats, career consuls and members of posts headed by career consuls — in so far as this category of persons is covered by the Vienna Convention on Diplomatic Relations¹ or the Vienna Convention on Consular Relations² the provisions of those Conventions shall apply.

(2) In the case of nationals of one of the Contracting States employed in scientific or cultural institutes or schools of that Contracting State in the territory of the other Contracting State and of persons of the same nationality employed in their private service, the legislation of the Contracting State to which the institute or school belongs shall apply, provided that they have not requested, within three months from the start of their employment, to be subject to the legislation of the Contracting State in which they are employed.

Article 10. At the joint request of the employed persons and employers concerned, or at the request of other self-employed persons, the competent governmental authority of the Contracting State whose legislation should apply under articles 7 to 9 may grant exemption from the effects of that legislation when the person in question becomes subject to the legislation of the other Contracting State. The nature and circumstances of the gainful activity shall be taken into account in that decision. The competent governmental authority of the other Contracting State shall be given an opportunity to express its views before this decision is taken. If the employed person is not employed in the territory of the last-mentioned Contracting State, he shall be treated as if he were employed there.

TITLE III. SPECIAL PROVISIONS

CHAPTER I. SICKNESS AND MATERNITY

Article 11. Where a person has completed insurance periods in accordance with the legislation of both Contracting States, such periods shall be aggregated, for the establishment of entitlement to benefits in so far as they do not overlap.

Article 12. (1) A person who fulfils the requirements for entitlement to benefits under the legislation of one of the Contracting States, or who would fulfil them if he were situated in the territory of that State, shall be entitled to

¹ United Nations, *Treaty Series*, vol. 500, p. 95.

² *Ibid.*, vol. 596, p. 261.

benefits in kind during a temporary stay in the territory of the other Contracting State at the expense of the competent insurance authority from the insurance authority of his place of stay under the legislation of the last-mentioned authority; this shall apply to a temporary stay only when his condition makes the provision of such benefits necessary.

(2) In the situation mentioned in paragraph 1, the granting of prostheses, the fitting of major artificial limbs and other substantial benefits in kind shall be subject to authorization from the competent insurance authority, unless provision of the benefit cannot be postponed without seriously endangering the life or health of the person concerned.

(3) The provisions of the foregoing paragraphs shall apply also, *mutatis mutandis*, to dependants.

(4) Where a person staying in the territory of one of the Contracting States is entitled to benefits in kind under the legislation of both Contracting States, entitlement under the legislation of the other Contracting State shall be suspended.

Article 13. (1) In the case of persons in receipt of a pension from the pensions insurance of the Contracting States, the legislation on sickness insurance for pensioners of the Contracting State in whose territory such pensioners reside shall apply. Where a pension is provided only under the legislation of the other Contracting State, it shall be regarded as a pension under the legislation of the first-mentioned Contracting State.

(2) Paragraph 1 shall apply, *mutatis mutandis*, to persons claiming a pension.

Article 14. The benefits referred to in article 12, paragraphs 1 and 3, and in article 13 shall be provided:

— In Austria, by the Regional Sickness Fund for Manual and Salaried Workers competent for the place of stay of the person concerned;

— In Italy, by the local health establishment competent for the place of stay of the person concerned.

Article 15. (1) The competent insurance authority shall reimburse the insurance authority of the place of stay for the costs of benefits provided in the cases referred to in article 12 and article 13, paragraph 1, second sentence, except for administrative costs.

(2) The competent governmental authorities may agree, for the sake of simplifying administrative procedures, to replace reimbursement against invoice by a lump-sum reimbursement, either across-the-board or in specific cases.

CHAPTER 2. OLD-AGE, DISABILITY AND SURVIVORS BENEFITS (PENSIONS)

Article 16. (1) Where a person has completed insurance periods in accordance with the legislation of each of the two Contracting States, such periods shall, unless otherwise provided for, be aggregated for the establishment of entitlement to benefits in so far as they do not overlap.

(2) Paragraph 1 shall apply, *mutatis mutandis*, to benefits provided at the discretion of an insurance authority.

Article 17. (1) Where a pension is claimed by a person who has completed insurance periods under the legislation of both Contracting States, or by

his survivors, the competent insurance authority shall establish the benefits as follows:

- (a) The insurance authority shall determine under the legislation applicable by it whether the person concerned is entitled to the benefit when the insurance periods are aggregated;
- (b) If an entitlement to the benefit exists, the insurance authority shall first calculate the theoretical amount of benefit which would be due if all insurance periods completed under the legislation of the two Contracting States had been completed only under the legislation applicable by it. If the amount of the benefit does not depend on the duration of the insurance, that amount shall be deemed to be the theoretical amount;
- (c) The partial benefit due on the basis of the amount calculated pursuant to subparagraph (b) shall then be calculated by the insurance authority on the basis of the ratio between the duration of the insurance periods to be taken into account under its own legislation and the total duration of the insurance periods to be taken into account under the legislation of both Contracting States.

(2) Where, for calculating the benefit, the insurance periods completed under the legislation of one of the Contracting States do not amount *in toto* to twelve months and no entitlement to benefits solely on the basis of these periods exists under that legislation, no benefit shall be granted under that legislation; in that case, the insurance authority of the other Contracting State shall take the above-mentioned periods into consideration in respect of the acquisition of an entitlement to benefits and the scale thereof as if they were periods completed under the legislation applicable to it.

Article 18. The competent Austrian insurance authorities shall apply articles 16 and 17 according to the following rules:

1. For the purpose of determining the insurance authority, only Austrian insurance periods shall be taken into account.

2. Articles 16 and 17 shall not apply to the long-service bonus for miners from the Austrian pensions insurance scheme for miners.

3. In the implementation of article 17, paragraph 1, the following rules shall apply:

- (a) Italian insurance periods shall be taken into account without regard to Austrian accountability legislation;
- (b) Periods during which the person insured is entitled to an old-age or disability insurance pension under Italian legislation shall also count as neutral periods;
- (c) The basis of calculation shall consist exclusively of insurance periods completed under the Austrian pensions insurance scheme;
- (d) Contributions under the supplementary insurance scheme, the supplementary benefits scheme for miners, the supplementary allowance to disabled persons and the equalization allowance shall not be taken into account.

4. For the purpose of implementing article 17, paragraph 1, subparagraphs (b) and (c), overlapping insurance periods shall be taken into account in accordance with their actual duration.

5. If, in the implementation of article 17, paragraph 1, subparagraph (c), the total duration of the insurance periods to be taken into account under the legislation of both Contracting States exceeds the maximum fixed by Austrian legislation for calculating the increased benefit, the partial pension payable shall be calculated on the basis of the ratio between the duration of the insurance periods to be taken into account under Austrian legislation and the aforementioned maximum of the insurance months.

6. The supplementary allowance to disabled persons shall be calculated in accordance with article 17, paragraph 1, subparagraphs (b) and (c); article 21 shall apply *mutatis mutandis*.

7. The amount calculated on the basis of article 17, paragraph 1, subparagraph (c), shall, if required, be increased by supplements for contributions paid to the supplementary insurance scheme, by the supplementary benefits scheme for miners, by the supplementary allowance for disabled persons and by the equalization allowance.

8. Where, under Austrian legislation, the granting of benefits under the pensions insurance scheme for miners depends upon the performance in specific industries of an activity which is essentially a mining activity within the meaning of Austrian legislation, only those Italian insurance periods shall be taken into account which are based on employment in a similar Italian industry involving the performance of a similar activity.

9. Special payments under the Austrian pensions insurance scheme shall be payable on the same scale as the Austrian partial benefit; article 21 shall apply *mutatis mutandis*.

Article 19. The competent Italian insurance authorities shall apply articles 16 and 17 according to the following rules:

1. Where the Italian legislation makes it a condition for awarding certain benefits that the insurance periods must have been completed in an occupation subject to a special scheme, for the purpose of providing such benefit Austrian insurance periods shall be taken into account only in so far as they have been completed in the same occupation. Where, although such periods are taken into account, the person insured does not fulfil the requirements for entitlement to such benefits, such periods shall be taken into account for providing benefits under the general scheme.

2. (a) The insurance authority responsible for the calculation shall first determine the amount of benefit to which the insured person would be entitled according to articles 16 and 17 if all the insurance periods to be taken into account under an Italian insurance scheme had been completed. So far as insurance periods completed under Austrian legislation are concerned, the contributions or remuneration for such periods shall be taken into account only on the basis of the average contribution or remuneration established for the insurance periods completed under Italian legislation.

(b) The insurance authority shall then determine the actual amount of the benefit payable on the basis of the amount calculated under subparagraph (a) above in the ratio of the insurance periods to be taken into account under Italian legislation to the total number of insurance periods to be taken into account under the legislation of both Contracting States; the periods to be taken into account

under Austrian legislation, however, shall be taken into account only in so far as they do not overlap with the Italian periods.

(c) Where the total duration of the insurance periods to be taken into account under the legislation of both Contracting States is greater than the maximum prescribed under Italian legislation for granting a full benefit, the competent insurance authority shall, when applying subparagraph (b), take that maximum into consideration instead of the total duration of the periods concerned.

3. Where a person meets all the requirements prescribed under Italian legislation for claiming a benefit and there is no need to add up the insurance periods to be taken into account under Austrian legislation, the Italian insurance authority shall be obliged to provide the amount of the benefit due exclusively on the basis of the insurance periods to be taken into account under Italian legislation. This shall also apply in cases where a claim exists, under Austrian legislation, to a benefit calculated pursuant to articles 16 and 17.

Article 20. (1) Where, under Austrian legislation, pension entitlement exists even without the application of article 16, the competent Austrian insurance authority shall grant the pension payable solely on the basis of the insurance periods to be taken into account under the legislation applicable by it, provided that no entitlement to corresponding benefits exists under Italian legislation.

(2) Where an entitlement to a corresponding benefit arises under Italian legislation, a pension determined under paragraph 1 shall be revised in accordance with article 17. The revision shall take effect on the date on which the benefit under Italian legislation begins. The validity of earlier decisions shall not preclude such revision.

Article 21. Where a person is entitled to benefit under Austrian legislation even without the application of article 16, and where the benefit would be greater than the aggregate of the Austrian benefit, calculated pursuant to article 17, paragraph 1, subparagraph (c), and the Italian benefit, the Austrian insurance authority shall pay, as a partial benefit, its own benefit thus calculated plus a supplement consisting of the difference between this aggregate and the benefit which would be payable solely under the legislation applicable by it.

CHAPTER 3. INDUSTRIAL ACCIDENTS AND OCCUPATIONAL DISEASES

Article 22. (1) A person who is entitled, as the result of an industrial accident or occupational disease, to sickness benefits under the legislation of one Contracting State, while staying in the other Contracting State, shall receive sickness benefits in kind, at the expense of the competent insurance authority, from the insurance authority of his place of stay in accordance with the laws applicable to such insurance authority. Article 12, paragraph 2, shall apply *mutatis mutandis*.

(2) In the cases provided for in paragraph 1, sickness benefits in kind shall be granted:

- In Austria, by the Regional Sickness Fund for Manual and Salaried Workers competent for the place of stay;
- In Italy, by the local health establishment competent for the place of stay of the person concerned.

(3) Article 15 shall apply, *mutatis mutandis*, for the reimbursement of costs incurred under paragraph 1.

(4) In the cases referred to in paragraph 1, the cash benefits shall be provided by the competent insurance authority under its own legislation.

Article 23. Where an accident befalls a national of one of the two Contracting States who proceeds to the other State to begin work on the basis of a regular employment contract, while he is travelling by the shortest route to his place of gainful employment without interrupting his journey, the insurance authority of the last-mentioned State shall pay compensation for such accident in accordance with the accident insurance provisions; the same shall apply in the case of an accident that befalls an employed person during the return to his State of origin immediately following termination of the employment contract on the basis of which he had proceeded to the other State.

Article 24. (1) If an occupational disease is compensable under the legislation of both Contracting States, benefits shall be granted only under the legislation of the Contracting State in whose territory an occupation liable to cause such an occupational disease was last engaged in. In such a case, where necessary, every such employment in the territory of the other Contracting State shall be taken into account.

(2) In cases of silicosis or asbestosis, the insurance authority of the other Contracting State shall reimburse to the insurance authority liable under paragraph 1 for providing the benefits, one half of the amount disbursed as cash benefits including annuities; this shall not apply where the employment period, in the said other Contracting State, which might have caused the silicosis or asbestosis is less than ten per cent of the total employment period which might have caused the silicosis or asbestosis in both Contracting States.

CHAPTER 4. UNEMPLOYMENT BENEFITS

Article 25. (1) For the purposes of acquiring entitlement and of determining the duration of the unemployment benefit, the periods of contributory employment completed under the legislation of the other Contracting State shall be aggregated, provided that, during the last 12 months prior to the date of the application for unemployment benefits, the person concerned was employed in that State for a total period of not less than 13 weeks in an occupation covered by compulsory unemployment insurance.

(2) The requirement specified in paragraph 1 concerning the minimum period of employment of 13 weeks shall not apply to unemployed persons who became unemployed involuntarily or who possess the nationality of the State in which they apply for unemployment benefits.

(3) The period of entitlement shall be reduced by the period during which the unemployed person received benefits from the other Contracting State within the last 12 months prior to the date of application for unemployment benefits.

(4) Where an unemployed person received unemployment payments not in the Contracting State in which he was employed and in which his unemployment began (employment country) but in the other Contracting State, the insurance authority of that other Contracting State shall have the right to obtain from the insurance authority of the employment country reimbursement of the unemployment payments made by it on the following conditions and to the following extent:

Where within the last two years prior to the start of unemployment, the period of employment in the employment country has amounted to:

- (a) At least 26 weeks, for a maximum of 60 benefit days;
- (b) At least 52 weeks, for a maximum of 120 benefit days;
- (c) More than 26 weeks, but less than 52 weeks, for which benefits were paid for a period of days in proportion to the relevant periods of work, having regard to the provisions of subparagraphs (a) and (b).

(5) Where the insurance authority of the employment country has already made unemployment payments to the unemployed person for a certain number of days before unemployment payments were made to him in the other Contracting State, the claim to reimbursement under paragraph 4 shall be reduced by such number of days.

(6) Article 4 shall not apply to the Austrian legislation on public relief. The aggregation referred to in paragraph 1 and in article 26, paragraph 1, shall not apply to maternity-leave benefits.

(7) Article 5 shall not apply to unemployment benefits.

Article 26. (1) Frontier workers shall receive unemployment benefits in the Contracting State in whose territory they are habitually resident. For the purposes of ascertaining whether the qualification requirement is met and of determining the period of entitlement, the periods of contributory employment in the other Contracting State shall be taken into account.

(2) Frontier workers who were employed for at least 18 months in the employment country directly prior to the start of unemployment within the last three years shall, however, receive unemployment payments in that Contracting State. Article 25, paragraph 3 shall apply.

(3) For the purposes of this article "frontier worker" shall mean a person who is employed in the territory of a Contracting State, is resident in the territory of the other Contracting State and returns to the last-mentioned State as a rule every day or at least once a week.

CHAPTER 5. FAMILY ALLOWANCES

Article 27. (1) A person who is gainfully employed in one of the Contracting States shall be entitled under the legislation of that State to family allowances also for such children as are resident in the other Contracting State.

(2) For the purpose of claiming family allowances, employed persons shall be treated as if they were resident solely in the Contracting State in which the employment is engaged in.

(3) In cases where a person is employed in the territory of one of the Contracting States to whom, within the meaning of article 8 or article 10, the legislation of the other Contracting State applies, such of the children as reside in the first-mentioned Contracting State shall be treated as if they were resident in the Contracting State whose legislation applies to them.

Article 28. Family allowances granted for children who are resident in the other Contracting State shall be paid the full amount of the benefit as is provided for children who are resident in the Contracting State under whose legislation the family allowances are granted.

Article 29. (1) Where the legislation of one of the Contracting States provides for specific waiting periods for acquiring entitlement to family allowances, the similar periods completed in the other Contracting State shall be taken into account.

(2) Employed persons in receipt of cash benefits under the legislation on sickness or unemployment insurance of one of the Contracting States, shall be treated, as regards entitlement to family allowances, as if they were employed in the Contracting State under whose legislation they receive such cash benefits.

Article 30. Where, under the legislation of both Contracting States and having regard to this Agreement, the conditions for granting family allowances in respect of a child in both Contracting States are met, family allowances in respect of such child shall be granted solely under the legislation of the Contracting State in which the child is resident.

Article 31. Children within the meaning of this chapter are persons for whom family allowances are provided under the applicable legislation.

TITLE IV. MISCELLANEOUS PROVISIONS

Article 32. (1) The competent governmental authorities of the two Contracting States shall prescribe in an arrangement the administrative measures necessary for the implementation of this Agreement. Such arrangement may be concluded before the entry into force of this Agreement but may not enter into force earlier than simultaneously with this Agreement.

(2) The competent governmental authorities of both Contracting States shall inform each other concerning:

- (a) All measures taken in implementing this Agreement;
- (b) All changes in their legislation which affect the implementation of this Agreement.

(3) In the implementation of this Agreement, the administrative authorities and insurance authorities of the two Contracting States shall assist each other as if applying their own legislation. Such assistance shall be free of charge. The competent governmental authorities of the two Contracting States may, however, jointly determine the reimbursement of certain costs.

(4) For the purposes of implementing this Agreement, the insurance authorities and governmental authorities of the Contracting States may enter into direct communication with each other and with the persons concerned or their agents.

(5) The insurance authorities, governmental authorities and courts of one of the Contracting States shall not reject claims or other papers submitted to them on the ground that they are drawn up in the official language of the other Contracting State.

(6) Medical examinations undertaken pursuant to the legislation of one of the Contracting States in respect of persons who are in the territory of the other Contracting State shall be arranged, at the request of the competent office and at its expense, by the insurance authority of the place where the persons concerned are staying.

(7) In matters of judicial assistance, the provisions applicable at the time to legal assistance in civil cases shall apply.

Article 33. In order to facilitate implementation of this Agreement and, in particular, to establish simple and rapid communication between the insurance authorities concerned on both sides, the competent governmental authorities shall establish liaison offices.

Article 34. (1) Any exemption from or reduction of charges, stamp duties, court fees or registration fees which is provided for by the legislation of one of the Contracting States in respect of certificates or other papers required to be submitted in implementation of that legislation shall be extended to corresponding certificates and other papers required to be submitted in implementation of this Agreement or the legislation of the other Contracting State.

(2) Certificates and papers of any kind required to be submitted in implementation of this Agreement need not be authenticated.

Article 35. (1) Claims, declarations or appeals which, in implementation of this Agreement or the legislation of one of the Contracting States, are submitted to a governmental authority, insurance authority or other competent agency of one of the Contracting States shall be considered as claims, declarations or appeals submitted to a governmental authority, insurance authority or other competent agency of the other Contracting State.

(2) A claim to a benefit submitted under the legislation of one of the Contracting States shall also be deemed to be a claim to a corresponding benefit covered by this Agreement under the legislation of the other Contracting State. This shall not apply where the claimant expressly requests that the determination of an old-age benefit acquired under the legislation of one of the Contracting States should be deferred.

(3) Claims, declarations or appeals which, in implementation of the legislation of one of the Contracting States, must be submitted within a prescribed time-limit to a governmental authority, insurance authority or other competent agency of that Contracting State, may be submitted within the same time-limit to the corresponding office of the other Contracting State.

(4) In the cases referred to in paragraphs 1 to 3, the office to which the claim, declaration or appeal has been submitted shall transmit it without delay to the corresponding competent office of the other Contracting State.

Article 36. (1) Where insurance authorities of one of the Contracting States has to make payments under this Agreement to beneficiaries in the territory of the other Contracting State, such payments shall be made validly in the currency of the first-mentioned Contracting State; where they have to make payments to insurance authorities situated in the territory of the other Contracting State, such payments shall be made in the currency of that Contracting State.

(2) Transfers of the amounts necessary for implementing this Agreement shall be effected in accordance with the payment arrangements in force between the Contracting States at the time of the transfer.

Article 37. (1) Enforceable court orders and enforceable decisions of the insurance authorities and governmental authorities of one of the Contracting States in matters concerning the social security branches specified in article 2 shall be recognized in the other Contracting State.

(2) In the event of a refusal to recognize judicial decisions, the provisions, where applicable, of article 7 of the Convention of 16 November 1971 between the Republic of Austria and the Italian Republic concerning the recognition and enforcement of judicial decisions in civil and commercial matters, of judicial settlements and of notarial acts¹ shall apply, *mutatis mutandis*. In the case of the other instruments referred to in paragraph 1, however, recognition may be refused only where it would be contrary to the public policy of the Contracting State in which recognition of the instrument is sought.

(3) Enforceable orders and instruments recognized in accordance with paragraph 1 shall be enforced in the other Contracting State. The enforcement procedure shall conform to the legislation which would be applicable in the Contracting State in whose territory enforcement is sought to the enforcement of corresponding orders and instruments issued in that State. The copy of the order or instrument must contain a statement to the effect that it is enforceable (enforceability clause).

(4) Demands for payment made by insurance authorities in the territory of one of the Contracting States on the ground of arrears in contributions shall, in the event of enforcement or of bankruptcy or composition proceedings in the territory of the other Contracting State, be given priority equal to that given to corresponding demands or payment in the territory of the latter Contracting State.

Article 38. Where an insurance authority of one of the Contracting States has made an advance payment on a benefit, the insurance authority of the other Contracting State shall, at the request of the first-mentioned insurance authority, withhold subsequent payment of any corresponding benefit in respect of the same period to which entitlement exists under the legislation of the last-mentioned State. Where the insurance authority of one of the Contracting State has paid an amount in excess of the correct benefit for a period in respect of which the insurance authority of the other Contracting State is subsequently liable for a corresponding benefit, the overpayment, up to the amount payable, shall be deemed to be an advance payment within the meaning of the first sentence of this paragraph.

Article 39. (1) Disputes between the Contracting States concerning the interpretation or application of this Agreement shall be settled, so far as possible, by the competent authorities of the Contracting States.

(2) Where a dispute cannot be settled in this manner it shall, at the request of one of the Contracting States, be submitted to an arbitral tribunal to be constituted as follows:

(a) Each party shall, within one month from the date of receipt of the request for an arbitral decision, appoint one arbitrator. The two arbitrators so appointed shall, within two months from the date on which the last party to appoint its arbitrator has given notice thereof, select a national of a third State as the third arbitrator.

(b) If one of the Contracting States has not appointed an arbitrator within the specified time-limit, the other Contracting State may request the President of the European Court of Human Rights to make the appointment. The same pro-

¹ See p. 277 of this volume.

cedure may be followed, at the request of one of the Contracting States, if the two arbitrators are unable to agree on the choice of the third arbitrator.

(3) The decisions of the arbitral tribunal shall be by majority vote. Its decisions shall be binding on both Contracting States. Each of the Contracting States shall defray the expenses of the arbitrator it appoints. Other expenses shall be shared equally by the Contracting States. The arbitral tribunal shall establish its own rules of procedure.

TITLE V. TRANSITIONAL AND FINAL PROVISIONS

Article 40. (1) On the basis of this Agreement, notwithstanding paragraph 2 hereof, point 8 of the Final Protocol to the Agreement and article 42, paragraph 2, and article 43, paragraph 2, of the Agreement,

(a) Benefits shall be granted also in respect of insurance contingencies which occurred prior to its entry into force.

(b) For the purpose of determining benefits, insurance periods completed before its entry into force shall also be taken into account.

(c) No claim to payment of benefits in respect of periods prior to its entry into force shall be valid.

(d) In the implementation of legislation comprising article 2, paragraph 1, subparagraph 1 (c) of this Agreement, concerning pensions insurance for self-employed persons,

(aa) Pensions to which entitlement arises only under this Agreement for insurance contingencies that occurred prior to its entry into force, and/or

(bb) Pensions which were determined prior to the entry into force of this Agreement,

shall, upon the application of the beneficiary, be determined or revised. If the application for determination or revision is submitted within two years following the entry into force of this Agreement, the pensions shall be payable as from the date of the entry into force of this Agreement. In other cases, they shall be payable as from the date determined under the legislation of each of the Contracting States.

(2) In the event of any departure by Austria, during the period prior to the entry into force of this Agreement, from the provisions of the Convention of 30 December 1950 mentioned in article 43, paragraph 1, of this Agreement, with respect to decisions concerning the establishment of entitlement to and the amount of benefits, such departures shall be allowed to stand in respect of the period prior to the entry into force of this Agreement where they become necessary for the purpose of applying changes occurring in national legislation after the entry into force of the Convention of 30 December 1950 and where they do not conflict with the principles of this Agreement.

Article 41. The rights accorded under Austrian legislation to any person who has suffered impairment of his social security entitlements on political, religious or racial grounds shall not be affected by this Agreement.

Article 42. (1) This Agreement shall be ratified. The instruments of ratification shall be exchanged as soon as possible at Rome.

(2) This Agreement shall enter into force on the first day of the third month following the date of the exchange of the instruments of ratification.

(3) Article 41 of this Agreement shall enter into force retroactively to 1 January 1967.

(4) This Agreement is concluded for an indefinite period. Either Contracting State may denounce it in writing, through the diplomatic channel, subject to not less than three months' notice.

(5) In the event of denunciation, this Agreement shall continue to apply to acquired entitlements, irrespective of any restrictive provisions laid down by the schemes concerned to cover cases where an insured person is resident abroad.

Article 43. (1) Upon the entry into force of this Agreement, the Agreement between Italy and Austria on Social Security of 30 December 1950, the Additional Protocol thereto of the same date and the second Additional Protocol of 29 May 1952¹ shall cease to have effect.

(2) Notwithstanding paragraph 1 and article 40, subparagraph (d)(bb), shall not affect entitlements acquired prior to its entry into force.

IN WITNESS WHEREOF the Plenipotentiaries of the two Contracting States have signed this Agreement.

DONE at Vienna on 21 January 1981 in two originals in German and Italian, both texts being equally authentic.

For the Republic of Austria:
WILLIBALD B. PAHR

For the Italian Republic:
LIBERO DELLA BRIOTTA

FINAL PROTOCOL TO THE AGREEMENT BETWEEN THE REPUBLIC OF AUSTRIA AND THE ITALIAN REPUBLIC ON SOCIAL SECURITY

At the time of signing the Agreement on Social Security concluded today between the Republic of Austria and the Italian Republic, the Plenipotentiaries of the two Contracting States declare that agreement has been reached on the following:

1. *Ad article 2 of the Agreement*

- (a) Paragraph (1), subparagraph 1, does not refer to Austrian legislation on notary insurance.
- (b) Paragraph (4) shall not apply to agreements concluded by Austria that give rise to regulations governing the assumption of insurance liability.

2. *Ad article 4 of the Agreement*

- (a) The legislation of the two Contracting States concerning the participation of insured persons and employers in the organs of insurance authorities and

¹ United Nations, *Treaty Series*, vol. 1365, p. 207.

associations and in establishing the *usus fori* in social security matters shall not be affected.

- (b) The legislation of the two Contracting States concerning the insurance of persons employed in the mission of one of the two Contracting States in third States or of persons employed by members of such a mission shall not be affected.
- (c) Regulations included in agreements concluded by Austria governing the assumption of insurance liability shall not be affected.
- (d) The provisions of the Austrian Federal Act of 22 November 1961 concerning entitlements, benefits and rights in course of acquisition under the pensions insurance and accident insurance schemes by reason of employment abroad, and the provisions relating to the taking into account of periods of self-employment completed in the territory of the former Austro-Hungarian monarchy outside Austria, shall not be affected.

3. *Ad article 5 of the Agreement*

Paragraph (1) does not refer to the equalization allowance under Austrian legislation.

4. *Ad article 9 of the Agreement*

Paragraph (1) shall apply, *mutatis mutandis*, to the commercial attaché and his colleagues.

5. *Ad article 12 of the Agreement*

In the case of a temporary stay, paragraph (1), second phrase shall, as regards treatment by self-employed physicians, dentists with medical degrees and other dentists, apply in Austria only in respect of the following persons:

- (a) Persons who are in Austria in exercise of their employment and dependants accompanying them;
- (b) Persons who are in Austria visiting their family;
- (c) Persons who are in Austria for other reasons and have received ambulatory treatment at the expense of the insurance authority competent for the place of stay.

6. *Ad article 15 of the Agreement*

Payments made to persons entitled thereto under the Austrian pensions insurance scheme pursuant to article 13, paragraph (1), second sentence, of the Agreement shall be refunded out of the contributions to sickness insurance received by the Association of Austrian Social Security Insurance Authorities.

7. *Ad articles 27 and 28 of the Agreement*

- (a) Claims for family allowances under Austrian legislation shall be valid provided that the employment concerned does not violate the provisions in force governing the employment of foreign workers.
- (b) Under Austrian legislation family allowances shall be paid after an employment period in Austria of at least one calendar month.
- (c) Claims for increased family allowances for seriously handicapped children shall be valid under Austrian legislation only for children who are resident in Austria.

8. *Ad article 40 of the Agreement*

The procedure for Austrian insurance authorities shall be as follows: As regards the calculation of benefits for the period 1 January 1956 to the entry into force of this Agreement, Title III, chapter 2, shall apply to the insurance contingencies to which Part IV of the General Social Insurance Act applies. Where, from the period 1 January 1956 onwards partial benefits were acknowledged or paid on a provisional basis and were higher than the partial benefits payable as calculated under Title III, chapter 2, of this Agreement, such acknowledged or paid benefits shall be deemed to be partial benefits.

This Final Protocol shall form an integral part of the Agreement between the Republic of Austria and the Italian Republic on Social Security. It shall enter into force on the same date as the Agreement and remain in force for the same period as the Agreement.

IN WITNESS WHEREOF the Plenipotentiaries have signed this Final Protocol and have thereto affixed their seals.

DONE at Vienna on 21 January 1981 in two originals in German and Italian, both texts being equally authentic.

For the Republic of Austria:

WILLIBALD P. PAHR

For the Italian Republic:

LIBERO DELLA BRIOTTA

[TRADUCTION — TRANSLATION]

CONVENTION¹ DE SÉCURITÉ SOCIALE ENTRE LA RÉPUBLIQUE D'AUTRICHE ET LA RÉPUBLIQUE ITALIENNE

Le Président fédéral de la République d'Autriche et le Président de la République italienne,

Animés du désir de promouvoir les relations entre les deux Etats en matière de sécurité sociale et de les harmoniser avec l'évolution du droit,

Sont convenus de conclure une convention qui se substituera à la Convention du 30 décembre 1950², et ont désigné à cette fin comme leurs plénipotentiaires :

Le Président fédéral de la République d'Autriche : M. Willibald Pahr, Ministre fédéral des affaires étrangères,

Le Président de la République italienne : M. Libero Della Briotta, Sous-Secrétaire d'Etat aux affaires extérieures.

Les plénipotentiaires, après avoir échangé leurs pouvoirs reconnus en bonne et due forme, sont convenus des dispositions suivantes :

TITRE PREMIER. DISPOSITIONS GÉNÉRALES

Article premier. 1) Aux fins de la présente Convention :

1. Les termes « Autriche » et « Italie » désignent respectivement la République d'Autriche et la République italienne;

2. Les expressions « législation » ou « dispositions législatives » désignent les lois, règlements et textes réglementaires relatifs aux branches de sécurité sociale visées à l'article 2;

3. L'expression « autorité compétente » désigne

— En ce qui concerne l'Autriche, le Ministre fédéral de l'administration sociale et, pour les allocations familiales, le Ministre fédéral des finances;

— En ce qui concerne l'Italie, le Ministre du travail et de la prévoyance sociale et, pour les questions de santé, le Ministre de la santé;

4. Le terme « organisme » désigne l'institution ou l'autorité chargée d'appliquer tout ou partie des dispositions législatives visées à l'article 2;

5. L'expression « organisme compétent » désigne l'organisme auprès duquel l'intéressé est assuré au moment où il réclame les prestations, ou à l'égard duquel il peut faire valoir un droit à prestation, ou pourrait encore faire valoir un tel droit s'il se trouvait sur le territoire de l'Etat contractant où il a été assuré en dernier;

¹ Entrée en vigueur le 1^{er} juillet 1983, soit le premier jour du troisième mois ayant suivi l'échange des instruments de ratification, qui a eu lieu à Rome le 28 avril 1983, conformément au paragraphe 2 de l'article 42; avec effet rétroactif au 1^{er} janvier 1967 en ce qui concerne l'article 41, conformément au paragraphe 3 de l'article 42.

² Nations Unies, *Recueil des Traités*, vol. 1365, p. 207.

6. L'expression « personne à charge » désigne une personne à charge selon la législation de l'Etat contractant où l'organisme chargé de servir les prestations a son siège;

7. L'expression « périodes d'assurance » désigne les périodes de cotisation et les périodes assimilées considérées comme telles selon la législation d'un Etat contractant;

8. Les expressions « prestation en espèces », « pension » ou « rente » désignent une prestation en espèces, une pension ou une rente, y compris tous les éléments de celle-ci payés sur des fonds publics, les majorations, ajustements et compléments, ainsi que les indemnités en capital et les versements faits en remboursement de cotisations.

2) Aux fins de l'application de la présente Convention, les autres expressions ont le sens que leur donne la législation pertinente.

Article 2. 1) La présente Convention s'applique :

1. En Autriche, à la législation concernant :

- a) L'assurance maladie;
- b) L'assurance contre les accidents;
- c) L'assurance-pensions;
- d) L'assurance chômage;
- e) Les allocations familiales;

2. En Italie, à la législation concernant :

- a) L'assurance maladie et maternité;
- b) L'assurance contre la tuberculose;
- c) L'assurance invalidité, vieillesse et survivants;
- d) L'assurance contre les accidents du travail et les maladies professionnelles;
- e) L'assurance chômage;
- f) Les allocations familiales;
- g) Les régimes spéciaux d'assurance applicables à certaines catégories professionnelles, y compris les régimes spéciaux applicables à certaines catégories de travailleurs indépendants, dans la mesure où ils concernent des risques ou des prestations visés aux sous-alinéas ci-dessus.

2) La présente Convention s'applique aussi à toutes les dispositions législatives récapitulantes, modifiant ou complétant les dispositions législatives visées au paragraphe 1.

3) La présente Convention ne s'applique pas aux dispositions législatives portant sur un nouveau régime ou une nouvelle branche de sécurité sociale.

4) Les dispositions législatives résultant d'accords conclus avec des Etats tiers ainsi que du droit supranational n'entrent pas en ligne de compte pour l'application de la présente Convention.

Article 3. Sous réserve de dispositions contraires, la présente Convention s'applique aux ressortissants des Etats contractants, aux personnes qui sont ou

ont été soumises à la législation d'un des Etats contractants ou des deux, et aux personnes qui tirent leurs droits de l'une des personnes susmentionnées.

Article 4. Aux fins de l'application de la législation d'un Etat contractant, les personnes suivantes sont assimilées aux ressortissants de cet Etat :

- a) Les ressortissants de l'autre Etat contractant;
- b) Les réfugiés, au sens de l'article premier de la Convention du 28 juillet 1951 relative au statut des réfugiés¹ et du Protocole y relatif du 31 janvier 1967², qui résident sur le territoire d'un Etat contractant;
- c) Les apatrides, au sens de la Convention du 28 septembre 1954 relative au statut des apatrides³, qui résident sur le territoire d'un Etat contractant.

Article 5. 1) Sous réserve des dispositions contraires de la présente Convention, les pensions, rentes et autres prestations en espèces dues, selon la législation d'un Etat contractant, à un ressortissant d'un Etat contractant ainsi qu'aux personnes à sa charge et à ses survivants doivent aussi être payées dans le cas où l'ayant droit réside sur le territoire de l'autre Etat contractant.

2) Le paragraphe 1 s'applique par analogie aux réfugiés au sens de l'article premier de la Convention du 28 juillet 1951 relative au statut des réfugiés et du Protocole y relatif du 31 janvier 1967 ainsi qu'aux apatrides au sens de la Convention du 28 septembre 1954 relative au statut des apatrides.

3) Les prestations visées au paragraphe 1 sont versées par l'organisme d'assurance d'un Etat contractant aux ressortissants de l'autre Etat contractant qui résident sur le territoire d'un Etat tiers aux mêmes conditions et dans la même mesure que s'il s'agissait de ressortissants du premier Etat contractant résidant sur le territoire de cet Etat tiers.

4) Le paragraphe 1 ne modifie pas les dispositions législatives concernant les mesures de maintien, d'amélioration et de rétablissement de la capacité de travail.

Article 6. Aux fins de l'admission à l'assurance volontaire prévue par la législation d'un Etat contractant, les périodes d'assurance accomplies selon la législation de cet Etat sont cumulées, si nécessaire, avec les périodes d'assurance accomplies dans l'autre Etat contractant.

TITRE II. LÉGISLATION APPLICABLE

Article 7. A moins qu'il n'en soit disposé autrement dans les articles 8 et 9, la législation applicable est celle de l'Etat contractant sur le territoire duquel est exercée l'activité rémunératrice. Cette règle s'applique à l'exercice d'une activité salariée, même dans le cas où la résidence du salarié ou le siège de son employeur se trouvent sur le territoire de l'autre Etat contractant.

Article 8. 1) Si des salariés ou des travailleurs assimilés à des salariés, habituellement employés sur le territoire d'un Etat contractant, sont envoyés sur le territoire de l'autre Etat contractant, ils relèvent, jusqu'à la fin du vingt-quatrième mois civil de leur emploi sur le territoire de l'autre Etat contractant, de la législation du premier Etat, comme s'ils étaient employés sur le territoire de celui-ci.

¹ Nations Unies, *Recueil des Traités*, vol. 189, p. 137.

² *Ibid.*, vol. 606, p. 267.

³ *Ibid.*, vol. 360, p. 117.

2) Si un salarié d'une entreprise de transport ayant son siège sur le territoire d'un Etat contractant est envoyé sur le territoire de l'autre Etat contractant, il relève de la législation du premier Etat contractant comme s'il était encore employé sur le territoire de celui-ci.

3) L'équipage d'un navire ainsi que les autres personnes employées sur un navire autrement qu'à titre purement temporaire relèvent de la législation de l'Etat contractant sous le pavillon duquel navigue le navire.

4) Les salariés employés dans une entreprise qui s'étend du territoire d'un Etat contractant au territoire de l'autre Etat contractant sont considérés comme employés sur le territoire de l'Etat contractant où l'entreprise a son siège.

5) Le paragraphe 4 s'applique par analogie aux travailleurs indépendants.

Article 9. 1) Dans le cas des diplomates et consuls de carrière, du personnel administratif et technique des postes dirigés par des diplomates et par des consuls de carrière, ainsi que des membres du personnel de service de ces postes et du personnel de service privé exclusivement employé auprès des diplomates, consuls de carrière et membres des postes dirigés par des consuls de carrière, les dispositions applicables sont celles de la Convention de Vienne sur les relations diplomatiques¹ ou de la Convention de Vienne sur les relations consulaires².

2) Les ressortissants d'un Etat contractant employés par des instituts scientifiques ou culturels ou des écoles de cet Etat sur le territoire de l'autre Etat contractant, ainsi que les personnes de la même nationalité employées à leur service personnel, relèvent de la législation de l'Etat contractant auquel appartient l'institut ou l'école, à moins qu'ils n'aient demandé, dans les trois mois suivant le début de leur emploi, à relever de la législation de l'Etat contractant dans lequel ils sont employés.

Article 10. Sur la demande conjointe du salarié et de l'employeur ou à la requête du travailleur indépendant, l'autorité compétente de l'Etat contractant dont la législation serait applicable conformément aux articles 7 à 9 peut accorder l'exemption des effets de cette législation si l'intéressé est soumis à la législation de l'autre Etat contractant. Lors de la décision, il est tenu compte de la nature et des circonstances de l'activité lucrative. L'autorité compétente de l'autre Etat contractant doit pouvoir donner son avis avant que cette décision ne soit prise. Si le salarié n'est pas employé sur son territoire, il doit être considéré comme employé sur ce territoire.

TITRE III. DISPOSITIONS PARTICULIÈRES

CHAPITRE PREMIER. MALADIE ET MATERNITÉ

Article 11. Pour l'acquisition du droit à prestations, les périodes d'assurance accomplies par une personne selon la législation des deux Etats contractants sont cumulées, à condition qu'elles ne coïncident pas.

Article 12. 1) Une personne qui remplit les conditions requises pour avoir droit aux prestations en nature à la charge d'un organisme compétent selon la législation de l'un des Etats contractants, ou qui les remplirait si elle se trou-

¹ Nations Unies, *Recueil des Traités*, vol. 500, p. 95.

² *Ibid.*, vol. 596, p. 261.

vait sur le territoire de cet Etat, a droit, lorsqu'elle séjourne ou réside sur le territoire de l'autre Etat contractant, aux versements de ces prestations par l'organisme de son lieu de séjour selon la législation applicable à ce dernier. En cas de séjour temporaire, cette règle ne s'applique que lorsque l'état de l'intéressé nécessite l'octroi immédiat de ces prestations.

2) Dans le cas prévu au paragraphe 1, l'octroi de prothèses, de grand appareillage et d'autres prestations en nature de grande importance est subordonné à l'autorisation de l'organisme compétent, à moins qu'il ne puisse être différé sans mettre gravement en danger la vie ou la santé de l'intéressé.

3) Les paragraphes précédents s'appliquent par analogie aux personnes à la charge d'une personne visée au paragraphe 1.

4) Si des prestations sont à servir selon la législation des deux Etats contractants à une personne qui se trouve sur le territoire de l'un des Etats contractants, le droit acquis aux termes de la législation de l'autre Etat contractant est suspendu.

Article 13. 1) Le titulaire d'une pension au titre de l'assurance-pensions des Etats contractants relève de la législation sur l'assurance maladie des pensionnés de l'Etat contractant sur le territoire duquel il réside habituellement. La pension due selon la législation d'un seul des Etats contractants n'est considérée comme pension de l'autre Etat que si le titulaire réside dans ce dernier Etat.

2) Le paragraphe 1 s'applique par analogie aux demandeurs de pension.

Article 14. Dans les cas prévus aux paragraphes 1 et 3 de l'article 12 et à l'article 13, les prestations sont servies :

— En Autriche, par la Caisse maladie régionale des ouvriers et employés compétente pour le lieu de séjour ou de résidence de l'intéressé,

— En Italie, par la Section locale de santé compétente pour le lieu de séjour ou de résidence de l'intéressé.

Article 15. 1) L'organisme compétent doit rembourser à l'organisme du lieu de séjour ou de résidence les sommes versées dans les cas visés à l'article 12 et à la deuxième phrase du paragraphe 1 de l'article 13, à l'exception des frais administratifs.

2) Les autorités compétentes peuvent convenir, dans un souci de simplification administrative, de remplacer les versements unitaires par des versements forfaitaires dans tous les cas ou dans certaines catégories de cas.

CHAPITRE 2. VIEILLESSE, INVALIDITÉ ET DÉCÈS (PENSIONS)

Article 16. 1) Sauf disposition contraire, les périodes d'assurance accomplies par une personne selon la législation des deux Etats contractants sont cumulées aux fins de l'acquisition du droit à prestations, dans la mesure où elles ne coïncident pas.

2) Le paragraphe 1 s'applique par analogie aux prestations dont l'octroi est laissé à l'appréciation d'un organisme.

Article 17. 1) Lorsqu'une personne qui a accompli des périodes d'assurance au titre des dispositions législatives des deux Etats contractants ou ses sur-

vivants sollicitent une pension, l'organisme compétent liquide la pension de la manière suivante :

- a) L'organisme détermine, selon la législation qu'il doit appliquer, si compte tenu de la totalité des périodes d'assurance l'intéressé a droit à la prestation;
- b) Si le droit à prestation est ouvert, l'organisme calcule le montant théorique de la prestation qui serait due si toutes les périodes d'assurance accomplies selon les dispositions législatives des deux Etats contractants avaient été accomplies uniquement selon la législation qui lui est applicable. Si le montant de la prestation est indépendant de la durée de l'assurance, ce montant est considéré comme le montant théorique;
- c) L'organisme calcule ensuite le montant dû en se fondant sur le montant défini à l'alinéa *b*, au prorata de la durée des périodes prises en considération selon sa propre législation et de la durée de toutes les périodes d'assurance à prendre en considération selon la législation des deux Etats contractants.

2) Si les périodes d'assurance à prendre en considération selon la législation d'un Etat contractant pour le calcul de la prestation n'atteignent pas 12 mois au total et si, selon cette législation, il n'existe pas de droit à prestations sur la seule base de ces périodes, aucune prestation n'est servie selon cette législation. En pareil cas, l'organisme de l'autre Etat contractant doit, aux fins de l'acquisition du droit à prestations et pour déterminer le montant de la prestation, prendre en considération lesdites périodes comme s'il s'agissait de périodes accomplies selon la législation qui lui est applicable.

Article 18. Les organismes autrichiens compétents doivent appliquer les articles 16 et 17 selon les règles ci-après :

1. Pour déterminer l'organisme compétent, il faut considérer exclusivement les périodes d'assurance autrichiennes.

2. Les articles 16 et 17 ne s'appliquent pas à la prime de service prévue par l'assurance-pensions autrichiennes des mineurs.

3. Pour l'application du paragraphe 1 de l'article 17, il y a lieu de se conformer aux dispositions suivantes :

- a) Les périodes d'assurance italiennes sont prises en considération sans tenir compte de la législation autrichienne sur l'imputabilité;
- b) Sont aussi considérées comme périodes neutres les périodes durant lesquelles l'assuré a droit, selon la législation italienne, à une pension de vieillesse ou d'incapacité de travail partielle;
- c) La base de calcul est déterminée exclusivement en fonction des périodes d'assurance accomplies au titre de l'assurance-pensions autrichienne;
- d) Les cotisations à l'assurance complémentaire, les prestations complémentaires aux mineurs, l'allocation aux personnes sans ressources (*Hilflosenzuschuss*) et le supplément de péréquation ne doivent pas être prises en considération.

4. Pour l'application des alinéas *b* et *c* du paragraphe 1 de l'article 17, les périodes d'assurance qui coïncident doivent être prises en considération pour leur durée effective.

5. Pour l'application de l'alinéa *c* du paragraphe 1 de l'article 17, si la durée totale des périodes d'assurance à prendre en considération selon la législation des deux États contractants dépasse la durée maximale prévue par la législation autrichienne pour la fixation du montant de la majoration, la prestation partielle doit être calculée au prorata de la durée des périodes d'assurance à prendre en considération selon la législation autrichienne et de la durée maximale susmentionnée des mois d'assurance.

6. Pour le calcul de l'allocation aux personnes sans ressources, il y a lieu d'appliquer les alinéas *b* et *c* du paragraphe 1 de l'article 17; l'article 21 s'applique par analogie.

7. Le montant calculé selon l'alinéa *c* du paragraphe 1 de l'article 17 est augmenté, au besoin, des montants des majorations pour cotisations versées à l'assurance complémentaire, des prestations complémentaires aux mineurs, de l'allocation aux personnes sans ressources et du supplément de péréquation.

8. Si, selon la législation autrichienne, l'octroi des prestations de l'assurance-pensions des mineurs est subordonné à la condition que des activités essentiellement minières au sens de la législation autrichienne aient été exercées dans certaines entreprises, il y a lieu de ne prendre en considération, en ce qui concerne les périodes d'assurance italiennes, que celles qui se rapportent à une activité analogue exercée dans une entreprise analogue.

9. Les versements spéciaux au titre de l'assurance-pensions autrichienne sont dus au prorata des prestations partielles autrichiennes; l'article 21 s'applique par analogie.

Article 19. Les organismes compétents italiens doivent appliquer les articles 16 et 17 selon les règles ci-après :

1. Si, selon la législation italienne, l'octroi de certaines prestations est subordonné à la condition que les périodes d'assurance aient été accomplies dans une profession soumise à un régime spécial, il y a lieu de ne prendre les périodes d'assurance autrichiennes en considération pour l'octroi de ces prestations que si elles portent sur un emploi exercé dans la même profession. Si, ces périodes étant prises en considération, l'assuré ne remplit pas les conditions requises pour bénéficier de ces prestations, lesdites périodes sont prises en considération pour l'octroi des prestations du régime général.

2. *a)* L'organisme d'assurance italien compétent pour le calcul détermine d'abord le montant de la prestation auquel l'assuré aurait droit si toutes les périodes d'assurance à prendre en considération selon les articles 16 et 17 avaient été accomplies sous un régime d'assurance italien. Toutefois, pour les périodes d'assurance accomplies selon la législation autrichienne, les cotisations ou les rémunérations relatives à ces périodes ne sont prises en considération que sur la base de la moyenne des cotisations ou des rémunérations fixée pour les périodes d'assurance accomplies selon la législation italienne;

b) L'organisme détermine ensuite, sur la base du montant calculé conformément à l'alinéa *a*, la prestation effectivement due au prorata de la durée des périodes d'assurance à prendre en considération selon la législation italienne et de la durée totale des périodes d'assurance à prendre en considération selon la législation des deux États contractants; toutefois, les périodes à prendre en considération selon la législation autrichienne ne doivent être prises en compte que dans la mesure où elles coïncident pas avec des périodes italiennes.

c) Si la durée totale des périodes d'assurance à prendre en considération selon la législation des deux Etats contractants dépasse la durée maximale prescrite par la législation italienne pour l'octroi d'une prestation complète, l'organisme compétent doit, aux fins de l'application de l'alinéa *b*, prendre en considération cette durée maximale au lieu de la durée totale des périodes en question.

3. Si une personne remplit toutes les conditions fixées par la législation italienne pour avoir droit à une prestation, sans qu'il soit nécessaire de recourir au cumul avec des périodes d'assurance à prendre en considération selon la législation autrichienne, l'organisme italien est tenu de servir le montant de la prestation due exclusivement sur la base des périodes d'assurance à prendre en considération selon la législation italienne. Cette règle s'applique aussi lorsque l'assuré a droit, selon la législation autrichienne, à une prestation calculée selon les articles 16 et 17.

Article 20. 1) Si un droit à pension existe selon la législation autrichienne, sans qu'il soit nécessaire d'appliquer l'article 16, l'organisme autrichien doit servir la pension due sur la seule base des périodes d'assurance à prendre en considération selon la législation qui lui est applicable, tant qu'il n'existe pas de droit à prestations correspondant selon la législation italienne.

2) Une pension fixée selon le paragraphe 1 doit être révisée conformément à l'article 17 si un droit à prestations correspondant apparaît selon la législation italienne. La révision prend effet à la date du début de la prestation italienne. La force juridique des décisions antérieures ne s'oppose pas à la révision.

Article 21. Si, selon la législation autrichienne et abstraction faite de l'article 16, une personne a droit à une prestation dont le montant serait supérieur à la somme de la prestation autrichienne calculée selon l'alinéa *c* du paragraphe 1 de l'article 17 et de la prestation italienne due, l'organisme autrichien doit octroyer en tant que pension partielle sa prestation ainsi calculée, majorée de la différence entre cette somme et la prestation qui serait due uniquement selon la législation autrichienne.

CHAPITRE 3. ACCIDENTS DU TRAVAIL ET MALADIES PROFESSIONNELLES

Article 22. 1) Une personne qui, en raison d'un accident du travail ou d'une maladie professionnelle, a droit à des prestations en nature à la charge d'un organisme compétent selon la législation d'un Etat contractant a droit, lorsqu'elle séjourne ou réside sur le territoire de l'autre Etat contractant, au versement de ces prestations par l'organisme de son lieu de séjour selon la législation applicable à ce dernier. Le paragraphe 2 de l'article 12 s'applique par analogie.

2) Les prestations en nature visées au paragraphe 1 sont servies :

- En Autriche, par la Caisse maladie régionale des ouvriers et employés compétente pour le lieu de séjour ou de résidence de l'intéressé,
- En Italie, par la Section locale de santé compétente pour le lieu de séjour ou de résidence de l'intéressé.

3) Pour le remboursement des frais nés de l'application du paragraphe 1, l'article 15 s'applique par analogie.

4) Dans les cas prévus au paragraphe 1, les prestations en espèces doivent être servies par l'organisme compétent selon la législation qui lui est applicable.

Article 23. Si un ressortissant de l'un des deux Etats contractants qui se rend dans l'autre Etat contractant pour y prendre un travail dans le cadre d'un contrat de travail régulier subit un accident pendant le voyage effectué sans interruption et par le chemin le plus court vers le lieu de travail, il est dédommagé de cet accident par l'organisme d'assurance de ce dernier Etat selon la législation sur l'assurance contre les accidents. La même règle s'applique en cas d'accident subit par un salarié alors qu'il rentre directement dans son pays d'origine après la fin du contrat de travail pour lequel il s'est rendu dans l'autre Etat contractant.

Article 24. 1) Si une maladie professionnelle doit être indemnisée selon la législation des deux Etats contractants, les prestations ne sont accordées que selon la législation de l'Etat contractant sur le territoire duquel a été exercé en dernier un emploi propre à causer une telle maladie professionnelle. Dans ce cas toutefois, il faut éventuellement prendre en considération tout emploi similaire exercé sur le territoire de l'autre Etat contractant.

2) En cas de silicose ou d'asbestose, l'organisme de l'autre Etat contractant doit rembourser à l'organisme tenu de servir les prestations selon le paragraphe 1 la moitié des dépenses afférentes aux prestations en espèces, y compris les rentes. Cette règle ne s'applique pas lorsque la durée d'emploi qui aurait pu causer la silicose ou l'asbestose dans cet autre Etat contractant est inférieure à 10% de la durée d'emploi totale qui aurait pu provoquer la silicose ou l'asbestose dans les deux Etats contractants.

CHAPITRE 4. PRESTATIONS DE CHÔMAGE

Article 25. 1) Aux fins de l'acquisition du droit à l'indemnité de chômage et de la détermination de la durée de cette indemnité, les périodes d'emploi soumises à l'obligation de cotisation accomplies selon la législation de l'autre Etat contractant sont prises en considération, à condition qu'au cours des 12 mois précédant la demande d'indemnité de chômage le chômeur ait occupé dans l'Etat contractant où il présente sa demande un emploi assujéti à l'assurance chômage pendant au moins 13 semaines au total.

2) Les conditions fixées au paragraphe 1 relatives à la période d'emploi minimale de 13 semaines ne s'appliquent pas aux chômeurs qui ont perdu leur emploi sans qu'il y ait eu faute de leur part ou qui sont des ressortissants de l'Etat où ils demandent l'indemnité de chômage.

3) La durée d'indemnisation est diminuée de la période pendant laquelle le chômeur a déjà perçu des indemnités de chômage dans l'autre Etat contractant au cours des 12 mois précédant la date de présentation de la demande.

4) Si un chômeur ne perçoit pas l'indemnité de chômage dans l'Etat contractant où il était employé et où le chômage est survenu (pays d'emploi) mais dans l'autre Etat contractant, l'organisme de cet Etat contractant a le droit de se faire rembourser par l'organisme du pays d'emploi les indemnités de chômage qu'il a versées, dans les conditions et dans la mesure suivante.

Si, au cours des deux années précédant le début du chômage, la relation de travail dans le pays d'emploi :

a) A duré au moins 26 semaines, l'indemnité correspondante est remboursée pour un maximum de 60 jours;

- b) A duré au moins 52 semaines, l'indemnité correspondante est remboursée pour un maximum de 120 jours;
- c) A duré plus de 26 semaines mais moins de 52 semaines, l'indemnité est remboursée pour un nombre de jours proportionnel à la période d'emploi, compte tenu des règles stipulées aux alinéas *a* et *b*.

5) Si l'organisme du pays d'emploi a déjà versé au chômeur des indemnités de chômage pour un certain nombre de jours avant que des indemnités de chômage soient accordées au chômeur dans l'autre Etat contractant, ces jours sont soustraits des jours à rembourser conformément au paragraphe 4.

6) L'article 4 ne modifie pas la législation autrichienne relative à l'aide aux économiquement faibles. Le cumul visé au paragraphe 1 du présent article et au paragraphe 1 de l'article 26 ne s'applique pas à l'acquisition du droit au congé de maternité non rémunéré.

7) L'article 5 ne s'applique pas aux prestations versées en cas de chômage.

Article 26. 1) Les travailleurs frontaliers perçoivent l'indemnité de chômage dans l'Etat contractant sur le territoire duquel ils résident habituellement. Aux fins de l'acquisition du droit à l'indemnité de chômage et de la détermination de la durée de cette indemnité, les périodes d'emploi soumises à l'obligation de cotisation accomplies selon la législation de l'autre Etat contractant sont prises en considération.

2) Toutefois, les travailleurs frontaliers qui ont été employés dans le pays d'emploi pendant au moins 12 mois au cours des trois années précédant le début du chômage perçoivent l'indemnité de chômage dans cet Etat contractant. Il y a lieu d'appliquer le paragraphe 3 de l'article 25.

3) L'expression « travailleur frontalier » employée au sens du présent article désigne un salarié employé sur le territoire d'un Etat contractant et qui réside sur le territoire de l'autre Etat contractant, où il retourne en principe chaque jour, ou au moins une fois par semaine.

CHAPITRE 5. ALLOCATIONS FAMILIALES

Article 27. 1) Une personne employée en tant que salariée dans un Etat contractant a droit aux allocations familiales selon la législation dudit Etat, y compris pour les enfants qui résident dans l'autre Etat contractant.

2) Pour le droit aux allocations familiales, les salariés sont réputés résider exclusivement dans l'Etat contractant où l'emploi est exercé.

3) Si, conformément aux articles 8 ou 10, la législation d'un Etat contractant s'applique à un salarié employé sur le territoire de l'autre Etat contractant, les enfants qui résident dans ce dernier Etat sont réputés résider dans l'Etat contractant dont la législation est applicable.

Article 28. Le montant des allocations familiales servies pour les enfants qui résident dans l'autre Etat contractant doit correspondre à la totalité du montant prévu pour les enfants qui résident dans l'Etat contractant selon la législation duquel les allocations familiales sont servies.

Article 29. 1) Si la législation d'un Etat contractant prévoit des périodes d'attente précises pour l'acquisition du droit aux allocations familiales, les périodes analogues accomplies dans l'autre Etat contractant sont prises en considération.

2) En ce qui concerne le droit aux allocations familiales, les salariés qui perçoivent des prestations en espèces selon la législation d'un Etat contractant en matière d'assurance maladie ou d'assurance chômage sont réputés être employés dans l'Etat contractant selon la législation duquel ils perçoivent ces prestations en espèces.

Article 30. Si, selon la législation des deux Etats contractants et compte tenu de la présente Convention, les conditions d'octroi des allocations familiales sont remplies pour un enfant dans les deux Etats, les allocations familiales dues pour cet enfant ne sont octroyées que selon la législation de l'Etat contractant où réside l'enfant.

Article 31. Les enfants au sens du présent chapitre sont les personnes pour lesquelles les allocations familiales sont prévues selon la législation applicable.

TITRE IV. DISPOSITIONS DIVERSES

Article 32. 1) Les autorités compétentes des deux Etats contractantes peuvent convenir des mesures administratives nécessaires à l'exécution de la présente Convention au moyen d'un accord qui pourra être conclu avant l'entrée en vigueur de la Convention, mais qui ne pourra entrer en vigueur avant elle.

2) Les autorités compétentes des deux Etats contractants se tiennent mutuellement informées :

- a) De toutes les mesures prises pour l'application de la présente Convention;
- b) De toutes les modifications de leur législation intéressant l'application de la présente Convention.

3) Les autorités administratives et les organismes des deux Etats contractants se prêtent mutuellement assistance aux fins de l'application de la présente Convention, comme s'il s'agissait de l'application de leur propre législation. Cette assistance est gratuite. Toutefois, les autorités compétentes peuvent convenir du remboursement de certains frais.

4) Les organismes et autorités des deux Etats contractants peuvent, aux fins de l'application de la présente Convention, communiquer directement entre eux ainsi qu'avec les intéressés ou leurs mandataires.

5) Les organismes, autorités et tribunaux d'un Etat contractant ne peuvent rejeter les demandes et autres documents qui leur sont adressés pour le motif qu'ils sont rédigés dans la langue officielle de l'autre Etat contractant.

6) Les examens médicaux auxquels il est procédé en application de la législation d'un Etat contractant et qui concernent des personnes résidant ou séjournant sur le territoire de l'autre Etat contractant sont effectués, à la demande des services compétents et à leur charge, par les soins de l'organisme du lieu de résidence ou de séjour.

7) Pour l'assistance judiciaire entre les deux Etats contractants, les dispositions relatives à l'assistance judiciaire en matière civile s'appliquent.

Article 33. Les autorités compétentes mettront en place des bureaux de liaison pour faciliter l'exécution de la présente Convention, notamment pour assurer une communication simple et rapide entre les organismes intéressés de part et d'autre.

Article 34. 1) Le bénéfice des exemptions ou réductions de taxes et droits de timbre, de greffe ou d'enregistrement prévu par la législation de l'un des Etats contractants pour les pièces ou documents à fournir en application de la législation de cet Etat est étendu aux pièces et documents analogues à fournir en application de la présente Convention ou de la législation de l'autre Etat contractant.

2) Les pièces et documents de toute nature requis pour l'application de la présente Convention sont dispensés de légalisation.

Article 35. 1) Les demandes, déclarations ou recours présentés, aux fins de l'application de la présente Convention ou de la législation d'un Etat contractant, à une autorité, un organisme ou une autre institution compétente d'un Etat contractant sont considérés comme des demandes, déclarations et recours présentés à une autorité, un organisme ou une autre institution compétente de l'autre Etat contractant.

2) Une demande de prestation présentée selon la législation d'un Etat contractant est également considérée comme une demande d'octroi d'une prestation visée par la présente Convention au titre de la législation de l'autre Etat contractant. Cette règle ne s'applique pas lorsque l'intéressé demande expressément que la liquidation d'une prestation de vieillesse acquise selon la législation d'un Etat contractant soit différée.

3) Les demandes, déclarations ou recours qui, aux fins de l'application de la législation d'un Etat contractant, doivent être présentés dans un délai déterminé auprès d'une autorité, d'un organisme ou d'une autre institution compétente de cette Etat peuvent être présentés dans le même délai au service correspondant de l'autre Etat contractant.

4) Dans les cas visés aux paragraphes 1 à 3, le service saisi transmet sans retard les demandes, déclarations ou recours au service correspondant de l'autre Etat contractant.

Article 36. 1) Les organismes d'un Etat contractant qui, aux termes de la présente Convention, doivent procéder à des versements en faveur d'un ayant droit résidant ou séjournant sur le territoire de l'autre Etat contractant peuvent procéder à ces versements avec effet libératoire dans la monnaie du premier Etat contractant; les versements à effectuer en faveur d'organismes se trouvant sur le territoire de l'autre Etat contractant doivent être faits dans la monnaie de cet Etat contractant.

2) Les transferts de fonds opérés en application de la présente Convention doivent l'être selon les accords de paiement en vigueur entre les deux Etats au moment du transfert.

Article 37. 1) Les arrêts exécutoires des tribunaux ainsi que les titres publics exécutoires des organismes ou autorités d'un Etat contractant dans le domaine des branches de sécurité sociale visées à l'article 2 sont reconnus dans l'autre Etat contractant.

2) Pour le refus de reconnaissance des décisions judiciaires, les dispositions de l'article 7 de la Convention du 16 novembre 1971 entre la République d'Autriche et la République italienne sur la reconnaissance et l'exécution des décisions judiciaires en matière civile et commerciale, des transactions judi-

ciales et des actes notariés¹ s'appliquent par analogie, dans la mesure où elles sont applicables. La reconnaissance des autres titres visés au paragraphe 1 ne peut cependant être déniée que si elle est contraire à l'ordre public de l'Etat contractant où le titre doit être reconnu.

3) Les décisions judiciaires et titres exécutoires reconnus selon le paragraphe 1 sont exécutés dans l'autre Etat contractant. La procédure d'exécution est conforme à la législation applicable à l'exécution de décisions et de titres correspondants dans l'Etat contractant sur le territoire duquel l'exécution est demandée. L'exemplaire de la décision ou du titre doit porter une mention indiquant son caractère exécutoire (clause d'exécution).

4) En cas de procédure d'exécution, de faillite ou de compensation, les demandes de paiement faites par des organismes sur le territoire de l'un des Etats contractants au titre d'arriérés de cotisations ont, sur le territoire de l'autre Etat contractant, la même priorité que celle qui est accordée aux demandes de paiement analogues sur ce dernier territoire.

Article 38. Lorsqu'un organisme de l'un des Etats contractants a consenti une avance sur une prestation, l'organisme de l'autre Etat contractant, à la demande et en faveur du premier organisme, en retient le montant sur le paiement de l'arrérage de toute prestation correspondante due pour la même période au titre de la législation de cet autre Etat contractant. Lorsque l'organisme de l'un des Etats contractants a versé une prestation plus élevée que celle qu'il aurait dû verser pour une période pour laquelle l'organisme de l'autre Etat contractant doit allouer rétrospectivement une prestation correspondante, le montant excédant la prestation effectivement due est assimilé à une avance au sens de la première phrase du présent paragraphe, jusqu'à concurrence du montant du paiement arriéré.

Article 39. 1) Les différends entre les Etats contractants relatifs à l'interprétation ou à l'application de la présente Convention sont réglés, dans la mesure du possible, par les autorités compétentes des deux Etats.

2) Si un différend ne peut être réglé de cette manière, il est soumis, sur demande de l'un des Etats contractants, à un tribunal arbitral constitué comme suit :

a) Chacune des parties nomme un arbitre dans un délai d'un mois à compter de la réception de la demande d'arbitrage. Les deux arbitres ainsi nommés désignent, dans un délai de deux mois à compter du jour où l'Etat contractant qui a nommé son arbitre en dernier lieu l'a notifié à l'autre Etat contractant, un troisième arbitre ressortissant d'un Etat tiers.

b) Si un des Etats contractants n'a pas nommé d'arbitre dans le délai fixé, l'autre Etat contractant peut prier le Président de la Cour de justice européenne des droits de l'homme de procéder à la nomination nécessaire. La même procédure peut être suivie, à la demande de l'un des Etats contractants, lorsque les deux arbitres ne parviennent pas à s'entendre sur la nomination du troisième arbitre.

3) Le tribunal arbitral statue à la majorité des voix. Ses sentences ont force obligatoire pour les deux Etats contractants. Chaque Etat contractant prend à sa

¹ Voir p. 277 du présent volume.

charge les frais afférents à l'arbitre qu'il a nommé. Les autres frais sont répartis également entre les Etats contractants. L'organisme arbitral fixe lui-même sa procédure.

TITRE V. DISPOSITIONS TRANSITOIRES ET FINALES

Article 40. 1) Sur la base de la présente Convention et sans préjudice du paragraphe 2 du présent article, du paragraphe 8 du Protocole final à la Convention, ainsi que du paragraphe 2 de l'article 42 et du paragraphe 2 de l'article 43 de la présente Convention,

a) Les prestations doivent aussi être servies pour les événements couverts par l'assurance survenus avant son entrée en vigueur.

b) Pour la liquidation des prestations, les périodes d'assurance accomplies avant l'entrée en vigueur de la Convention doivent aussi être prises en considération.

c) Il n'existe aucun droit au paiement de prestations pour des périodes antérieures à l'entrée en vigueur de la Convention.

d) Aux fins de l'application de la législation visée au sous-alinéa c de l'alinéa 1 du paragraphe 1 de l'article 2 de la présente Convention relative à l'assurance-pensions des travailleurs indépendants, les pensions ci-après doivent, sur demande de l'ayant droit, être liquidées ou révisées selon la présente Convention :

aa) Les pensions qui ne sont dues qu'en vertu de la présente Convention pour des événements couverts par l'assurance survenus avant son entrée en vigueur, ou

bb) Les pensions déjà liquidées avant l'entrée en vigueur de la présente Convention.

Si la demande de liquidation ou de révision est présentée dans les deux ans suivant l'entrée en vigueur de la présente Convention, les pensions sont servies à partir de l'entrée en vigueur de la présente Convention; dans le cas contraire, elles le sont à partir de la date fixée selon la législation de chacun des Etats contractants.

2) Si, durant la période antérieure à l'entrée en vigueur de la présente Convention, il a été dérogé par la partie autrichienne aux dispositions de la Convention du 30 décembre 1950 visée au paragraphe 1 de l'article 43 de la présente Convention pour la liquidation des prestations, ces dérogations sont maintenues pour la période antérieure à l'entrée en vigueur de la présente Convention, dans la mesure où elles étaient nécessaires pour tenir compte des modifications apportées à la législation nationale depuis l'entrée en vigueur de la Convention du 30 décembre 1950 et où elles ne sont pas contraires aux principes de la présente Convention.

Article 41. Les dispositions de la présente Convention ne portent pas atteinte aux droits accordés par la législation autrichienne aux personnes qui ont subi un préjudice en matière de sécurité sociale pour des motifs politiques, religieux ou raciaux.

Article 42. 1) La présente Convention est soumise à ratification. Les instruments de ratification seront échangés dès que possible à Rome.

2) La présente Convention entrera en vigueur le premier jour du troisième mois suivant l'échange des instruments de ratification.

3) L'article 41 de la présente Convention entrera rétroactivement en vigueur au 1^{er} janvier 1967.

4) La présente Convention est conclue pour une durée indéterminée. Chacun des Etats contractants peut la dénoncer par écrit et par la voie diplomatique, avec un préavis de trois mois.

5) En cas de dénonciation, la présente Convention continue de s'appliquer aux droits acquis, nonobstant toute disposition restrictive prévue dans les régimes de prévoyance respectifs en cas de séjour d'un assuré à l'étranger.

Article 43. 1) Avec l'entrée en vigueur de la présente Convention sont abrogés la Convention de sécurité sociale entre l'Autriche et l'Italie datée du 30 décembre 1950, le Protocole additionnel de la même date et le deuxième Protocole additionnel du 29 mai 1952¹.

2) La présente Convention ne modifie pas les droits acquis avant son entrée en vigueur, sans préjudice du paragraphe 1 ci-dessus ni du sous-alinéa *bb* de l'alinéa *d* de l'article 40.

EN FOI DE QUOI, les plénipotentiaires des deux Etats contractants ont signé la présente Convention.

FAIT à Vienne le 21 janvier 1981 en deux exemplaires originaux en langues allemande et italienne, les deux textes faisant également foi.

Pour la République d'Autriche :
WILLIBALD P. PAHR

Pour la République italienne :
LIBERO DELLA BRIOTTA

PROTOCOLE FINAL À LA CONVENTION DE SÉCURITÉ SOCIALE ENTRE LA RÉPUBLIQUE D'AUTRICHE ET LA RÉPUBLIQUE ITALIENNE

A l'occasion de la Convention de sécurité sociale conclue ce jour entre la République d'Autriche et la République italienne, les plénipotentiaires des deux Etats contractants déclarent d'un commun accord être convenus des dispositions ci-après :

1. *En ce qui concerne l'article 2 de la Convention*

- a) L'alinéa 1 du paragraphe 1 ne concerne pas la législation autrichienne sur l'assurance des notaires;
- b) Le paragraphe 4 ne s'applique pas aux accords conclus par l'Autriche dans la mesure où ceux-ci donnent lieu à des réglementations sur la prise en charge des charges d'assurance.

¹ Nations Unies, *Recueil des Traités*, vol. 1365, p. 207.

2. *En ce qui concerne l'article 4 de la Convention*

- a) Sont réservées les législations des deux Etats contractants relatives à la représentation des assurés et des employeurs aux organes des institutions et des associations ainsi qu'à la formation de la jurisprudence en matière de sécurité sociale;
- b) Sont réservés les législations des deux Etats contractants relatives à l'assurance d'une personne employée auprès d'une mission d'un des deux Etats contractant dans des Etats tiers, ou d'une personne employée par un membre d'une telle mission;
- c) Sont réservées les réglementations contenues dans les accords conclus par l'Autriche relatives à la prise en charge des charges d'assurance;
- d) Sont réservées les dispositions de la loi fédérale autrichienne du 22 novembre 1961 concernant les droits à prestations de l'assurance-pensions et de l'assurance accidents acquis ou en cours d'acquisition au titre d'une activité exercée à l'étranger, ainsi que les dispositions relatives à la prise en compte des périodes d'activités accomplies en qualité de travailleur indépendant sur le territoire de l'ancienne monarchie austro-hongroise hors du territoire de la République d'Autriche.

3. *En ce qui concerne l'article 5 de la Convention*

Le paragraphe 1 ne concerne pas le supplément de péréquation prévu par la législation autrichienne.

4. *En ce qui concerne l'article 9 de la Convention*

Le paragraphe 1 s'applique par analogie au délégué commercial autrichien et à ses collaborateurs.

5. *En ce qui concerne l'article 12 de la Convention*

Eu égard au traitement administré par des médecins, dentistes et techniciens dentaires indépendants, la deuxième phrase du paragraphe 1 ne s'applique en Autriche qu'aux personnes ci-après, dans la mesure où il s'agit d'un séjour temporaire :

- a) Les personnes qui séjournent en Autriche dans l'exercice de leurs fonctions, ainsi que les personnes à charge qui les accompagnent;
- b) Les personnes qui rendent visite à leur famille résidant habituellement en Autriche;
- c) Les personnes qui se trouvent en Autriche pour d'autres motifs, si elles bénéficient d'un traitement à domicile aux frais de la caisse maladie régionale compétente pour le lieu de séjour.

6. *En ce qui concerne l'article 15 de la Convention*

Le remboursement des dépenses encourues, selon la deuxième phrase du paragraphe 1 de l'article 13 de la Convention, en faveur des ayants droit de l'assurance-pensions autrichienne est prélevé sur les cotisations versées à l'Association des organismes autrichiens de sécurité sociale, au titre de l'assurance maladie des pensionnés.

7. *En ce qui concerne les articles 27 et 28*

- a) Le droit aux allocations familiales selon la législation autrichienne n'existe que lorsque l'emploi n'est pas contraire aux dispositions relatives à l'emploi des travailleurs étrangers;
- b) Le versement des allocations familiales selon la législation autrichienne est effectué après une période d'emploi d'au moins un mois civil en Autriche;
- c) Le droit aux allocations familiales majorées pour les enfants gravement handicapés selon la législation autrichienne n'existe que pour les enfants qui résident en Autriche.

8. *En ce qui concerne l'article 40 de la Convention*

Les organismes autrichiens procèdent comme suit : le chapitre 2 du titre III s'applique, en ce qui concerne le calcul des prestations pour la période comprise entre le 1^{er} janvier 1956 et l'entrée en vigueur de la Convention, aux cas auxquels s'applique la quatrième partie de la loi générale sur la sécurité sociale. Si, à partir du 1^{er} janvier 1956, il a été reconnu ou versé provisoirement des prestations partielles supérieures aux prestations partielles qui résulteraient du calcul selon le chapitre 2 du titre III de la Convention, les prestations reconnues ou versées jusque-là sont dues au titre de prestations partielles.

Le présent Protocole final fait partie intégrante de la Convention de sécurité sociale entre la République d'Autriche et la République italienne. Il entrera en vigueur à la même date que la Convention et restera en vigueur pendant la même durée.

EN FOI DE QUOI, les plénipotentiaires des deux Etats contractants ont signé le présent Protocole final.

FAIT à Vienne le 21 janvier 1981 en deux exemplaires originaux en langues allemande et italienne, les deux textes faisant également foi.

Pour la République d'Autriche :

WILLIBALD P. PAHR

Pour la République italienne :

LIBERO DELLA BRIOTTA

ANNEX A

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE A

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEX A

No. 2422. PROTOCOL AMENDING THE SLAVERY CONVENTION SIGNED AT GENEVA ON 25 SEPTEMBER 1926. DONE AT THE HEADQUARTERS OF THE UNITED NATIONS, NEW YORK, ON 7 DECEMBER 1953¹

ACCEPTANCE

Instrument deposited on:

7 January 1985

BANGLADESH

(With effect from 7 January 1985.)

Registered ex officio on 7 January 1985.

ANNEXE A

N° 2422. PROTOCOLE AMENDANT LA CONVENTION RELATIVE À L'ESCLAVAGE SIGNÉE À GENÈVE LE 25 SEPTEMBRE 1926. FAIT AU SIÈGE DE L'ORGANISATION DES NATIONS UNIES, À NEW YORK, LE 7 DÉCEMBRE 1953¹

ACCEPTATION

Instrument déposé le :

7 janvier 1985

BANGLADESH

(Avec effet au 7 janvier 1985.)

Enregistré d'office le 7 janvier 1985.

No. 2861. SLAVERY CONVENTION, SIGNED AT GENEVA ON 25 SEPTEMBER 1926 AND AMENDED BY THE PROTOCOL OPENED FOR SIGNATURE OR ACCEPTANCE AT THE HEADQUARTERS OF THE UNITED NATIONS, NEW YORK, ON 7 DECEMBER 1953²

PARTICIPATION in the above-mentioned Convention

Instruments of accession to the Convention of 25 September 1926 and of acceptance to the Protocol of 7 December 1953 deposited on:

7 January 1985

BANGLADESH

Registered ex officio on 7 January 1985.

N° 2861. CONVENTION RELATIVE À L'ESCLAVAGE, SIGNÉE À GENÈVE LE 25 SEPTEMBRE 1926 ET AMENDÉE PAR LE PROTOCOLE OUVERT À LA SIGNATURE OU À L'ACCEPTATION AU SIÈGE DE L'ORGANISATION DES NATIONS UNIES, NEW YORK, LE 7 DÉCEMBRE 1953²

PARTICIPATION à la Convention susmentionnée

Instruments d'adhésion à la Convention du 25 septembre 1926 et d'acceptation au Protocole du 7 décembre 1953 déposés le :

7 janvier 1985

BANGLADESH

Enregistré d'office le 7 janvier 1985.

¹ United Nations, *Treaty Series*, vol. 182, p. 51; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 7, 13 to 15, as well as annex A in volumes 973, 982, 1008, 1017, 1027, 1249, 1256, 1334, 1338 and 1360.

² *Ibid.*, vol. 212, p. 17; for subsequent actions, see references in Cumulative Indexes Nos. 3 to 8, 10, 13 to 15, as well as annex A in volumes 953, 1008, 1017, 1027, 1249, 1256, 1260, 1334, 1338 and 1360.

¹ Nations Unies, *Recueil des Traités*, vol. 182, p. 51; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n°s 2 à 7, 13 à 15, ainsi que l'annexe A des volumes 973, 982, 1008, 1017, 1027, 1249, 1256, 1334, 1338 et 1360.

² *Ibid.*, vol. 212, p. 17; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n°s 3 à 8, 10, 13 à 15, ainsi que l'annexe A des volumes 953, 1008, 1017, 1027, 1249, 1256, 1260, 1334, 1338 et 1360.

No. 16510. CUSTOMS CONVENTION ON THE INTERNATIONAL TRANSPORT OF GOODS UNDER COVER OF TIR CARNETS (TIR CONVENTION). CONCLUDED AT GENEVA ON 14 NOVEMBER 1975¹

N° 16510. CONVENTION DOUANIÈRE RELATIVE AU TRANSPORT INTERNATIONAL DE MARCHANDISES SOUS LE COUVERT DE CARNETS TIR (CONVENTION TIR). CONCLUE À GENÈVE LE 14 NOVEMBRE 1975¹

ACCESSION

Instrument deposited on:

4 January 1985

ALBANIA

(With effect from 4 July 1985.)

With the following reservation:

ADHÉSION

Instrument déposé le :

4 janvier 1985

ALBANIE

(Avec effet au 4 juillet 1985.)

Avec la réserve suivante :

[ALBANIAN TEXT — TEXTE ALBANAIS]

“Keshilli i Ministrave te Republikes Popullore Socialist te Shqiperise nuk e quan veten te lidhur me dispozitat e paragrafeve 2, 3, 4 dhe 6 te nenit 57 te kesaj Konvente, qe parashikojne arbitrazhin e detyrueshem per interpretimin ose zbatimin e saj dhe deklarone se per çdo mosmarreveshje qe do t'i paraqitet per zgjidhje arbitrazhit, eshte i nevojshem pelqimi paraprak i paleve ne mosmarreveshje.”

[TRANSLATION]

The Council of Ministers of the Socialist People's Republic of Albania does not consider itself bound by article 57, paragraphs 2, 3, 4 and 6, of the Convention, which provide for recourse to compulsory arbitration for the interpretation and application of the Convention, and declares that in order for a dispute to be submitted to arbitration the agreement of all the parties to the dispute is necessary in each case.

Registered ex officio on 4 January 1985.

[TRADUCTION]

Le Conseil des Ministres de la République populaire socialiste d'Albanie ne se considère pas lié par les dispositions des paragraphes 2, 3, 4 et 6 de l'article 57 de ladite Convention, qui prévoient l'arbitrage obligatoire pour son interprétation ou application et déclare que pour saisir l'arbitrage d'un différend il est nécessaire, dans chaque cas particulier, d'avoir l'accord de toutes les parties au différend.

Enregistré d'office le 4 janvier 1985.

¹ United Nations, *Treaty Series*, vol. 1079, p. 89, and annex A in volumes 1098, 1102, 1110, 1126, 1142, 1155, 1157, 1175, 1199, 1201, 1208, 1216, 1246, 1249, 1252, 1261, 1279, 1286, 1289, 1291, 1295, 1308, 1340, 1349, 1365 and 1380.

¹ Nations Unies, *Recueil des Traités*, vol. 1079, p. 89, et annexe A des volumes 1098, 1102, 1110, 1126, 1142, 1155, 1157, 1175, 1199, 1201, 1208, 1216, 1246, 1249, 1252, 1261, 1279, 1286, 1289, 1291, 1295, 1308, 1340, 1349, 1365 et 1380.

No. 17583. CONSTITUTION OF THE ASIA-PACIFIC TELECOMMUNITY. ADOPTED BY THE UNITED NATIONS ECONOMIC AND SOCIAL COMMISSION FOR ASIA AND THE PACIFIC AT BANGKOK ON 27 MARCH 1976¹

ENTRY INTO FORCE of the amendments to article II, paragraph 2 (a), of the above-mentioned Constitution, adopted by the General Assembly of the Asia-Pacific Telecommunity on 13 November 1981

The above-mentioned Amendments came into force for all members of the Asia-Pacific Telecommunity on 2 January 1985, i.e., the thirtieth day after the date of deposit with the Secretary-General of the United Nations of instruments of ratification or acceptance by two thirds of the members of the Asia-Pacific Telecommunity, in accordance with article 22 (3) of the Constitution:

<i>State</i>	<i>Date of deposit of the instrument of ratification or acceptance (A)</i>	
Afghanistan	22 July	1983 ¹
Australia	16 August	1983
Burma	27 September	1984
China	26 July	1982
India	15 July	1983 ¹
Maldives	28 May	1982 ..
Nepal	3 December	1984
Pakistan	24 August	1984 A
Republic of Korea	2 July	1982 A
Singapore	22 July	1982 A
Sri Lanka	26 March	1982 A
Thailand	1 November	1982 ¹
Viet Nam	28 December	1983 A

Article 11, paragraph 2 (a) shall read as follows:

“Regular contributions of the Members, Associate Members and Affiliate Members which shall be a sum proportional to the number of units in the class of contribution voluntarily chosen upon becoming the Members, Associate Members and Affiliate Members of the Telecommunity from the following scale of unit classes: 60, 50, 40, 30, 25, 20, 18, 16, 14, 12, 10, 9, 8, 7, 6, 5, 4, 3, 2, 1, 1/2.

“No reduction in a unit classification established in accordance with this Constitution shall take effect between sessions of the General Assembly.”

Authentic text: English.

Registered ex officio on 2 January 1985.

¹ United Nations, *Treaty Series*, vol. 1129, p. 3, and annex A in volumes 1144, 1146, 1161, 1162 and 1216.

N° 17583. STATUTS DE LA TÉLÉCOMMUNAUTÉ POUR L'ASIE ET LE PACIFIQUE. ADOPTÉS PAR LA COMMISSION ÉCONOMIQUE ET SOCIALE DES NATIONS UNIES POUR L'ASIE ET LE PACIFIQUE À BANGKOK LE 27 MARS 1976¹

ENTRÉ EN VIGUEUR des amendements à l'alinéa *a* du paragraphe 2 de l'article 11 des Statuts susmentionnés, adoptés par l'Assemblée générale de la Télécommunauté pour l'Asie et le Pacifique le 13 novembre 1981

Les Amendements susmentionnés sont entrés en vigueur pour tous les membres de la Télécommunauté pour l'Asie et le Pacifique le 2 janvier 1985, soit le trentième jour ayant suivi la date du dépôt auprès du Secrétaire général des Nations Unies des instruments de ratification ou d'acceptation des deux-tiers des membres de la Télécommunauté pour l'Asie et le Pacifique, conformément au paragraphe 3 de l'article 22 des Statuts :

<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification ou d'acceptation (A)</i>	
Afghanistan	22 juillet	1983
Australie	16 août	1983 A
Birmanie	27 septembre	1984
Chine	26 juillet	1982 A
Inde	15 juillet	1983
Maldives	28 mai	1982 A
Népal	3 décembre	1984
Pakistan	24 août	1984 A
République de Corée	2 juillet	1982 A
Singapour	22 juillet	1982 A
Sri Lanka	26 mars	1982 A
Thaïlande	1 ^{er} novembre	1982
Viet Nam	28 décembre	1983 A

L'alinéa *a* du paragraphe 2 de l'article 11 se lit désormais comme suit :

[TRADUCTION — TRANSLATION]

Les contributions volontaires des membres, membres associés et membres affiliés, dont le montant est proportionnel au nombre d'unités correspondant à la catégorie de contributions qu'ils ont choisie volontairement en acquérant la qualité de membre, membre associé ou membre affilié à la Télécommunauté parmi les catégories (exprimée en nombre d'unités) du barème ci-après : 60, 50, 40, 30, 25, 20, 18, 16, 14, 12, 10, 9, 8, 7, 6, 5, 4, 3, 2, 1, 1/2.

Le passage dans une catégorie inférieure du barème fixé aux présents Statuts ne prend jamais effet entre deux sessions de l'Assemblée générale.

Texte authentique : anglais.

Enregistré d'office le 2 janvier 1985.

¹ Nations Unies, *Recueil des Traités*, vol. 1129, p. 3, et annexe A des volumes 1144, 1146, 1161, 1162 et 1216.

No. 21618. EUROPEAN AGREEMENT ON MAIN INTERNATIONAL TRAFFIC ARTERIES (AGR). CONCLUDED AT GENEVA ON 15 NOVEMBER 1975¹

N° 21618. ACCORD EUROPÉEN SUR LES GRANDES ROUTES DE TRAFIC INTERNATIONAL (AGR). CONCLU À GENÈVE LE 15 NOVEMBRE 1975¹

ENTRY INTO FORCE of the amendments to Annex I of the above-mentioned Agreement

ENTRÉE EN VIGUEUR des amendements à l'annexe I de l'Accord susmentionné

The amendments were proposed by the Government of the German Democratic Republic and circulated by the Secretary-General on 1 March 1984. They came into force on 4 January 1985, in accordance with article 8 (4) and (5) of the Agreement.

Les amendements ont été proposés par le Gouvernement de la République démocratique allemande et diffusés par le Secrétaire général le 1^{er} mars 1984. Ils sont entrés en vigueur le 4 janvier 1985, conformément aux paragraphes 4 et 5 de l'article 8 de l'Accord.

The amendments read as follows:

Les amendements sont libellés comme suit :

1. *Annex I, section A (2) (b)*

Modify the routing of E 47 on the territory of the German Democratic Republic as follows:

Instead of: Magdeburg–Halle–Leipzig–Karl-Marx-Stadt *read:* Magdeburg–Halle–Plauen–Schönberg.

I. *Annexe I, section A 2) b)*

Modifier comme suit le tracé de la partie de la route E 47 sur le territoire de la République démocratique allemande :

Au lieu de : Magdeburg–Halle–Leipzig–Karl-Marx-Stadt *lire :* Magdeburg–Halle–Plauen–Schönberg.

2. *Annex I, section B*

Include a new connecting road on the territory of the German Democratic Republic:

E 450 Karl-Marx-Stadt–Plauen

2. *Annexe I, section B*

Insérer une nouvelle route de liaison se trouvant sur le territoire de la République démocratique allemande :

E 450 Karl-Marx-Stadt–Plauen

[RUSSIAN TEXT — TEXTE RUSSE]

1. *Приложение I, раздел А (2b)*

Изменить маршрут Е 47 на территории Германской Демократической Ресублики следующим образом:

Вместо: Магдебург–Галле–Лейпциг–Карл-Маркс-Штадт *читать* Магдебург–Галле–Плауэн–Шёнберг.

¹ United Nations, *Treaty Series*, vol. 1302, p. 91, and annex A in volumes 1303, 1306, 1364, 1365 and 1380.

¹ Nations Unies, *Recueil des Traités*, vol. 1302, p. 91, et annexe A des volumes 1303, 1306, 1364, 1365 et 1380.

2. Приложение I, раздел B

Включить новую подъездную дорогу на территории Германской Демократической Республики:

Е 450 Карл-Маркс-Штадт–Плауэн

*Authentic texts of the amendments: English,
French and Russian.*

Registered ex officio on 4 January 1985.

*Textes authentiques des amendements :
anglais, français et russe.*

Enregistré d'office le 4 janvier 1985.

No. 22376. INTERNATIONAL COFFEE AGREEMENT, 1983. ADOPTED BY THE INTERNATIONAL COFFEE COUNCIL ON 16 SEPTEMBER 1982¹

N° 22376. ACCORD INTERNATIONAL DE 1983 SUR LE CAFÉ. ADOPTÉ PAR LE CONSEIL INTERNATIONAL DU CAFÉ LE 16 SEPTEMBRE 1982¹

ACCESSION

Instrument deposited on:

7 January 1985

ZAMBIA

(With provisional effect from 7 January 1985.)

Registered ex officio on 7 January 1985.

ADHÉSION

Instrument déposé le :

7 janvier 1985

ZAMBIE

(Avec effet provisoire à compter du 7 janvier 1985.)

Enregistré d'office le 7 janvier 1985.

No. 23043. AGREEMENT BETWEEN AUSTRIA AND ITALY ON SOCIAL SECURITY. SIGNED AT VIENNA ON 30 DECEMBER 1950²

N° 23043. CONVENTION ENTRE L'AUTRICHE ET L'ITALIE SUR LA SÉCURITÉ SOCIALE. SIGNÉE À VIENNE LE 30 DÉCEMBRE 1950²

TERMINATION (*Note by the Secretariat*)

The Government of Austria registered on 9 January 1985 the Agreement between the Republic of Austria and the Italian Republic on social security signed at Vienna on 21 January 1981.³

The said Agreement, which came into force on 1 July 1983, provides, in its preamble, for the termination of the above-mentioned Agreement of 30 December 1950.

(9 January 1985)

ABROGATION (*Note du Secrétariat*)

Le Gouvernement autrichien a enregistré le 9 janvier 1985 la Convention de sécurité sociale entre la République d'Autriche et la République italienne signée à Vienne le 21 janvier 1981³.

Ladite Convention, qui est entrée en vigueur le 1^{er} juillet 1983, stipule, à son préambule, l'abrogation de la Convention susmentionnée du 30 décembre 1950.

(9 janvier 1985)

¹ United Nations, *Treaty Series*, vol. 1333, p. 119, and annex A in volumes 1334, 1338, 1342, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1356, 1358, 1359, 1363, 1367, 1372, 1379 and 1380.

² *Ibid.*, vol. 1365, p. 207.

³ See p. 297 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 1333, p. 119, et annexe A des volumes 1334, 1338, 1342, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1356, 1358, 1359, 1363, 1367, 1372, 1379 et 1380.

² *Ibid.*, vol. 1365, p. 207.

³ Voir p. 297 du présent volume.

ANNEX C

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the League of Nations*

ANNEXE C

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de la Société des Nations*

ANNEX C

ANNEXE C

No. 1414. SLAVERY CONVENTION.
SIGNED AT GENEVA, SEPTEMBER 25, 1926¹

N° 1414. CONVENTION RELATIVE À
L'ESCLAVAGE. SIGNÉE À GENÈVE,
LE 25 SEPTEMBRE 1926¹

ACCESSION

Instrument deposited on:

7 January 1985

BANGLADESH

(With effect from 7 January 1985.)

Registered by the Secretariat on 7 January 1985.

ADHÉSION

Instrument déposé le :

7 janvier 1985

BANGLADESH

(Avec effet au 7 janvier 1985.)

Enregistré par le Secrétariat le 7 janvier 1985.

¹ League of Nations, *Treaty Series*, vol. LX, p. 253; for subsequent actions published in the League of Nations *Treaty Series*, see references in General Indexes Nos. 3 to 9, and for those published in the United Nations *Treaty Series*, see references in Cumulative Indexes Nos. 3, 5, 6, 13 to 15, as well as annex C in volumes 997, 1008, 1009, 1017, 1146, 1249, 1256, 1334 and 1338.

¹ Société des Nations, *Recueil des Traités*, vol. LX, p. 253; pour les faits ultérieurs publiés dans le *Recueil des Traités* de la Société des Nations, voir les références données dans les Index généraux n°s 3 à 9, et pour ceux publiés dans le *Recueil des Traités* des Nations Unies, voir les références données dans les Index cumulatifs n°s 3, 5, 6, 13 à 15, ainsi que l'annexe C des volumes 997, 1008, 1009, 1017, 1146, 1249, 1256, 1334 et 1338.